

Committee Report

in

Compliance with Hon'ble NGT Orders

in

OA No. 13/2021 (WZ) titled as Shashikant Vithal Kamble

Versus M/s. Key Stone Properties &Ors.

and

OA No. 14/2021 (WZ) titled Satish Sanjay Magade Versus

M/s. Rhythm Country &Ors.

Chapter 1 Background

1.0 Background

1.1 Grievance of the Applicants and Original Applications (OAs) before Hon'ble NGT :

Applicant's grievance is against violation of environmental norms by the project proponents in setting up construction project in following matters under consideration before Hon'ble National Green Tribunal -

- i. OA No. 13/2021 (WZ) titled as Shashikant Vithal Kamble Versus M/s. Key Stone Properties & Ors. and
- ii. OA No. 14/2021/WZ titled Satish Sanjay Magade Versus M/s. Rhythm Country & Ors.

1.2 Observations of Hon'ble NGT:

Observing similar types of grievances frequently being made before Hon'ble NGT, following directions in the above stated matters are issued vide Orders dated 08.06.2021 (Refer **Annexure 1A** and **Annexure 1B**): Hon'ble NGT in OA No. 13/2021 (WZ) titled as Shashikant Vithal Kamble Versus M/s. Key Stone Properties & Ors. and OA No. 14/2021 (WZ) titled Satish Sanjay Magade Versus M/s. Rhythm Country & Ors vide order dated 08.06.2021 inter-alia directed MoEF&CC to conduct a functional audit of SEIAA, Maharashtra with a view to finding out the reasons for blatant and repeated violations in grant of Environment Clearances and to how to best remedy the situation.

1.3 Orders issued by Hon'ble NGT

In the OA No. 13/2021 (WZ) titled as Shashikant Vithal Kamble Versus M/s. Key Stone Properties &Ors. directed as follows:

"4. Since the allegations of this nature are frequently being made before this Tribunal and prima facie there appears to be fundamental flaw in working of the SEIAA in question, resulting in defeating the statutory mandate of prior EC and directions of the Hon'ble Supreme Court, we direct constitution of a two-member Committee comprising Additional Secretary, Ministry of Environment, Forest and Climate Change (MoEF&CC), nominated by the Secretary MoEF&CC and the Chairman, Central Pollution Control Board (CPCB) to conduct functional audit of SEIAA, Maharashtra to find out how such frequent blatant violations are taking place and how the situation can be remedied. The Committee will be free to take assistance from any other expert/institution and interact with the stake-holders."

- ii. In OA No. 14/2021 (WZ) titled as Satish Sanjay Magade Versus M/s. Rhythm Country &Ors. directed as follows:

"4. The two Committees appointed in O.A. No. 13/2021, Shashikant Vithal Kamble v. M/s. Key Stone Properties &Ors. by separate order today, may also act in the present matter."

In compliance of Hon'ble NGT Orders as referred above, actions had been initiated by MoEFCC and CPCB. Details are presented in subsequent chapters.

Chapter 2

Constitution and Proceedings of the Committee

2.1 Constitution of the Committee

In compliance with NGT Orders, Committee has been constituted with following Members;

1. Shri Ravi Agrawal, Additional Secretary, Ministry of Environment, Forest and Climate Change, Government of India, IA.III - Division, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110 003
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.

2.2 Inclusion of Expert Members

Later on, Member Secretary, CPCB was included in the Committee as an Expert Member and the Committee co-opted Shri N.K.Gupta, Scientist E and Shri J.D.Marcus Knight Scientist D from the Ministry of EF & CC for providing necessary support as may be required in providing requisite support to the Committee in collecting, analysing and interpreting the data

2.3 Details of Meetings Convened and Proceedings :

First Meeting of the Committee was convened on 23.08.2021 wherein it was decided to collect factual information as available with SEIAA, Maharashtra with regard to Environmental Clearance (EC) violation cases and accordingly, MoEF&CC vide letter dated 25.08.2021 (**Annexure 2**) had requested SEIAA, Maharashtra to provide requisite information to CPCB by 09.09.2021. Further reminders were issued

from CPCB vide letters dated 17.09.2021 (**Annexure 3**) and 14.10.2021 (**Annexure 4**). Said letters were communicated through E-mails also. In compliance with above said communications, SEIAA, Maharashtra had forwarded some information (**Annexure 5**) on 02.11.2021 in prescribed format through email to CPCB which was incomplete.

Second meeting of the Committee was conducted on 22.12.2021 for deciding further course of action in the matter. During the meeting it was decided that the Member Secretary, CPCB may be included in the Committee as an Expert Member. Based on decisions taken in the Meeting, letters dated 24.12.2021 (**Annexure 6**), was further issued to SEIAA Maharashtra seeking information regarding the following:-

- (i) Details of violation cases which were received during the 'Window Periods' i.e. from 14.03.2017 to 13.09.2017 and from 14.03.2018 to 13.04.2018 as mentioned in two OMs related to Violation Cases which were required for Functional Audit of SEIAA.
- (ii) Details of violation cases which were received after the window period and status of the same.
- (iii) Details of projects for which post-facto ECs were granted, including the ECs for expansion projects which were in violation of existing EC.
- (iv) Copies of ECs granted all violation cases.
- (v) Date of application of EC for the period from 01.01.2017 till date and the date of grant of EC and the reason(s) for delay, if any.
- (vi) Before granting of EC, whether the SEIAA had examined/verified facts regarding disciplinary/legal action, taken/in progress by Maharashtra State Pollution Control Board / Other Enforcement Agency(ies) against the project proponent.
- (vii) The NGT Order dated 24.05.2021 inter-alia directed formulation of SoP for handling such violation cases. The Ministry has already issued a SoP dated 7th July 2021 which has been interim stayed by Hon'ble Madras High Court, Madurai bench on 15th July 2021. Details of violation cases which are pending due to this may be

provided by SEIAA.

- (viii) In the context to violation cases, SEIAA was directed to provide details in respect of status of damage assessment, bank guarantee imposed, remediation action taken including cost aspects of the cases falling under this category. Details of the agency which is monitoring the remediation action plans and the method of monitoring the same.
- (ix) Detailed information regarding M/s Rhythm Country project, Pune and M/s. Key Stone Properties.
- (x) Any other information/ observation / suggestion by Maharashtra SEIAA which they may like to submit.

Meanwhile , Shri Ravi Agrawal , Additional Secretary has been transferred from MoEF&CC in the first week of January 2022. Thereafter , Shri Tanmay Kumar , Additional Secretary , MoEF&CC who is also holding the charge of the post of the Chairman , CPCB , was entrusted with full responsibility of the Committee. He was assisted by following officers of MoEF&CC and CPCB:

- i. Shri Sujit Kumar Bajpayee, Joint Secretary , IA Division, MoEF&CC
- ii. Dr. Prashant Gargava, Member Secretary, CPCB
- iii. Dr. J.D. Marcus Knight , Scientist 'D', IA Division , MoEF&CC
- iv. Shri N.K. Gupta, Scientist E , CPCB

Third meeting of the Committee was convened on 12.01.2022 wherein officers of SEIAA, Maharashtra and Regional Director, CPCB, Pune were also invited. The Committee expressed displeasure on delay in submission and quality of information provided by SEIAA, Maharashtra. The Committee advised SEIAA, Maharashtra for expediting submission of requisite information. (Refer Annexure 7).

Fourth meeting of the Committee was convened on 23.02.2022 wherein Principal Secretary, Environment, Government of Maharashtra along with officers of SEIAA, Maharashtra participated. The officials of

SEIAA Maharashtra assured that all the necessary information would be sent on priority and that prosecution shall be initiated against the violators as per the directions in this regard. Committee further sought additional information in the matter vide letters dated 25.01.2022 (**Annexure 8**), 24.02.2022 (**Annexure 9**), 03.03.2022 (**Annexure 10**) and 06.03.2022 (**Annexure 11**).

2.4 Finalization of Topics / Types of information to be collected from SEIAA including Violation Cases during Window Period

Above said communications were made with SEIAA, Maharashtra from time to time seeking information on the following:

- (i) Process adopted for Grant of EC
- (ii) What is the application format?
- (iii) Is it same for all the Project or varies for different types of project?
- (iv) How the application is processed?
- (v) Whether other enforcement agencies are concerned including SPCB, Local Bodies, Town & Country Planning Dept.? If yes, how?
- (vi) What are the necessary Clearances/NOCs/Licenses etc. required for processing application?
- (vii) What are the prescribed timelines? Max. & Min.?
- (viii) Is there any specific methodology for building projects?
- (ix) What is mechanism for compliance monitoring?
- (x) Is Environmental Compensation is also imposed?
- (xi) What is the Check-list? Standardized TOR? Is it same for all types of Projects or does it vary project-wise ?
- (xii) In case of Violation matters during Window Period, what were the natures of violation viz. before grant of EC, during grant of EC or after the grant of EC?
- (xiii) Why are construction projects of the State not following provisions of EIA Notification, 2006?

- (xiv) Do other Enforcement Agencies take cognizance of requirement of prior EC or EC conditions?
- (xv) Why are such frequent blatant violations taking place and how can the situation be remedied?
- (xvi) Details of violation cases which were received during the 'Window Periods' i.e. from 14.03.2017 to 13.09.2017 and from 14.03.2018 to 13.04.2018. Detailed status of these cases are required for Functional Audit.
- (xvii) Details of violation cases which were received after the window period and status of the same.
- (xviii) Details of projects for which post-facto ECs are granted, including the ECs for expansion projects which were in violation of existing EC.
- (xix) Copies of all violation ECs granted.
- (xx) Date of application of EC for the period from 01.01.2017 till date and the date of grant of EC and the reason(s) for delay, if any.
- (xxi) Before granting of EC, whether the SEIAA has examined/verified regarding disciplinary/legal action, taken/in progress by Maharashtra State Pollution Control Board/Other Enforcement Agency(ies) against the project proponent.
- (xxii) In context to violation cases: Details in respect of status of damage assessment, bank guarantee imposed, remediation action taken including cost aspects. Details of the agency who is monitoring the remediation action plans.
- (xxiii) Detailed information regarding M/s Rhythm Country project, Pune and M/s. Key Stone Properties.
- (xxiv) Any other information/observation/suggestion by Maharashtra SEIAA which they may like to submit.

In response to letters from CPCB, data and information have been provided by SEIAA, Maharashtra in several phases. The same have been analysed and observations are presented in subsequent chapters.

CHAPTER- 3
COURT/TRIBUNAL DIRECTIONS RELATED TO VIOLATION
CASES

3.1.Hindustan Copper Limited Vs Union of India in W.P. (C) No. 2364 of 2014

The Hon'ble High Court of Jharkhand in the matter of Hindustan Copper Limited Vs Union of India in W.P. (C) No. 2364 of 2014, vide order dated 28.11.2014 held: "(...) action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for environment clearance cannot await initiation of action against the project proponent."

"(...) the proposal of the petitioner company for environmental clearance must be examined on its merits, independent of any proposed action for the alleged violation of the environmental laws."

3.2. Puducherry Environment Protection Association Vs The Union of India in W.P. No. 11189 of 2017

Hon'ble Madras High Court in the matter of Puducherry Environment Protection Association Vs The Union of India in W.P. No. 11189 of 2017, vide order dated 13.10.2017 held "27. *The question is whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down only because of failure to obtain prior environmental clearance, even though the establishment may not otherwise be violating pollution laws or the pollution, if any, can conveniently and effectively be checked. The answer necessarily has to be in the negative.*"

"29. It is reiterated that protection of environment and prevention of environmental pollution and degradation are non-negotiable. At the same time, the Court cannot altogether ignore the economy of the Nation and the need to protect the livelihood of hundreds of employees employed in

projects, which as stated above, otherwise comply with or can be made to comply with norms.”

3.3. Common Cause Vs Union of India in W.P. (C) No. 114 of 2014

The Hon’ble Supreme Court in the matter of Common Cause Vs Union of India in W.P. (C) No. 114 of 2014, vide order dated 2.8.2017 held: “(...) an EC will come into force not earlier than the date of its grant.”

3.4. Alembic Pharmaceuticals Ltd. Vs Rohit Prajapati & Ors. in C.A. No. 1526 of 2016

The Hon’ble Supreme Court in the matter of Alembic Pharmaceuticals Ltd. Vs Rohit Prajapati & Ors. in C.A. No. 1526 of 2016, vide order dated 1.4.2020 held: “(...) this Court must take a balanced approach which holds the industries to account for having operated without environmental clearances in the past without ordering a closure of operations. The directions of the NGT for the revocation of the ECs and for closure of the units do not accord with the principle of proportionality”

3.5. Indian Council for Enviro- Legal Action Vs Union of India (the Bichhri village industrial pollution case) in (1996 SCC [3] SCC 212)

The Hon’ble Supreme Court in the matter of Indian Council for Enviro- Legal Action Vs Union of India (the Bichhri village industrial pollution case) in (1996 SCC [3] SCC 212) held:) The Central Government is empowered to take all measures and issue all such directions as are called for the above purpose. The said powers will include giving directions ... and also the power to impose the cost of remedial measures on the offending industry and utilize the amount so recovered for carrying out remedial measures...

b) Levy of costs required for carrying out remedial measures is implicit in Sections 3 and 5 which are couched in very wide and expansive language. Sections 3 and 5 of the Environment (Protection) Act, 1986, apart from other provisions of Water and Air Acts, empower the Government to make all such directions and take all such measures as are necessary or expedient for

protecting and promoting the ‘environment’, which expression has been defined in very wide and expansive terms in Section 2 (a) of the Environment (Protection) Act. This power includes the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry.

c) The question of liability of the respondents to defray the costs of remedial measures can also be looked into from accepted universally sound principle, viz., the "Polluter Pays" Principle. "The polluter pays principle demands that the financial costs of preventing or remedying damage caused by pollution should lie with the undertakings which cause the pollution, or produce the goods which cause the pollution".

3.6. Original Application No. 287 of 2020 in the matter of Dastak N.G.O. Vs Synochem Organics Pvt. Ltd. &Ors.

Hon'ble NGT in Original Application No. 287 of 2020 in the matter of Dastak N.G.O. Vs Synochem Organics Pvt. Ltd. &Ors. and in applications pertaining to same subject matter in Original Application No. 298 of 2020 in Vineet Nagar Vs. Central Ground Water Authority &Ors., vide order dated 03.06.2021 held that "(...) *for past violations, the concerned authorities are free to take appropriate action in accordance with polluter pays principle, following due process*".

3.7. O.A No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and ors.

Hon'ble National Green Tribunal in O.A No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and ors., vide order dated 24.05.2021 has directed that "...*a proper SoP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed. The MoEF&CC may also consider circulating such SoP to all SEIAAs in the country*".

3.8. S.O. 804(E) dated 14.03.2017

The Ministry had issued a Notification vide S.O. 804 (E) dated 14.03.2017 for appraisal of projects for grant of terms of reference (ToR) / EC, which have started the work on site, expanded the production beyond the limit of EC, or changed the product mix without obtaining prior EC under EIA Notification, 2006. Only the projects or activities which were in violation on date of this notification were eligible to apply for EC under this notification and the project proponents could apply for EC under this notification only within six months from the date of this notification. The Notification S.O. 804 (E) dated 14.03.2017 was applicable for six months from the date of publication i.e. 14.03.2017 to 13.09.2017 and further based on court direction from 14.03.2018 to 13.04.2018.

3.9. SoP Dated 07.07.2021 for Identification and handling of violation cases under EIA Notification 2006 in compliance of Hon'ble Nation Green Tribunal in O.A. No. 34/2020 WZ.

MoEF&CC has issued a SoP for identification and handling of violation cases under EIA Notification, 2006 vide OM dated 07.07.2021. The said OM dated 07.07.2021 imposes penalty and does not grant EC in all cases but EC is granted only for projects on merit after due appraisal/diligence. There are instances where the Courts as mentioned above have allowed the industry to continue functioning even without EC. However, the SoP directs that the project which is functioning without EC should as a first step be stopped from functioning until the required EC is obtained.

The OM dated 07.07.2021 has been formulated which, inter alia, deals with the process for identification and handling of cases of violation in the following manner. As a preliminary step:

- i. In case there is no prior EC taken there will be an order to close the operations.
- ii. In the instance where prior EC is available for existing/ old unit the project shall be reverted to the permissible limits.

- iii. In case the EC was not required for earlier production level but is now required the activity or project shall be restricted to the extent to which prior EC was not required.

Consequently, action under Section 15 read with Section 19 of the Environment (Protection) Act, 1986 shall be initiated against the project proponent for running the unit in violation of the said EIA Notification. Thereafter, the permissibility of the project shall be examined as to whether such activity/project was at all eligible for the grant of prior Environmental Clearance.

The projects which are not permissible shall be ordered for demolition/closure after issuing a show cause notice and providing an opportunity of hearing. The closure and demolition project/activity shall be issued under Section 5 of the Environment (Protection) Act, 1986 by the respective authority.

Only, if the activity/project is found permissible, further consideration for issuing Terms of Reference (TOR) and preparation of Environmental Impact Assessment report (hereinafter referred to as EIA report) and Environmental Management Plan (hereinafter referred to as EMP) in a time bound manner shall be done. Such cases of violation shall also be subjected to appropriate damage assessment, remedial plan and community augmentation plan by the Central Level Sectoral Expert Appraisal Committee or State/ Union Territory Level Expert Appraisal Committees, as the case may be.

Further, the project proponent shall be required to submit a bank guarantee equivalent to the amount of Remediation Plan and Natural & Community Resource Augmentation Plan with the Central/ State Pollution Control Board. Such bank guarantee shall be released after successful implementation of the Remediation Plan and Natural & Community Resource Augmentation Plan.

The instance of violation cases and applications for new projects, the project proponent shall also be liable to pay a penalty of 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report

where the operation has not commenced. Further, the project proponent shall be liable to pay penalty of 1% of the total project cost incurred up to the date of filing of such applications along with EIA/EMP report in addition to a penalty of 0.25% of the total turnover during the period of violation where operations have commenced without EC.

The instance of violation cases and applications for expansion projects, the project proponent shall be liable to pay 1% of the total project cost, attributable to the expansion incurred up to the date of filing of application along with EIA/EMP report, where operation/production with expanded capacity has not commenced. Furthermore, the project proponent shall be liable to pay 1% of the project cost incurred up to the date of filing of application along with EIA/EMP report in addition to 0.25% of the total turnover involved during the period of violation where operations/production with expanded capacity have commenced.

The EC granted to such project shall be effective only from the date of issuance of such clearance and will not have a retrospective application.

CHAPTER- 4

4.1 Evolution of requirement of EC for Building projects

MoEF&CC issued EIA Notification, 1994 S.O. 60 (E) dated 27.01.1994 mandating requirement of Environment Clearance (EC) for undertaking any new project in any part of India or the expansion or modernization of any existing industry or project listed in the Schedule-I.

1. Vide order dated 12.12.2003 in WP (C) No. 725 of 1994 with I.A. No. 20, 21, 1207, 1183, 1216 and 1251 in WP (C) No. 4677 of 1985 in the matter of news item published in Hindustan Times titled “And Quiet Flows the Maily Yamuna” Vs Central Pollution Control Board and Others the Hon’ble Supreme Court observed, that building construction causes damage to the environment and therefore such construction projects may be considered to be brought under EIA regime so that all such projects must take all the mitigating steps so as to save the environment of the area in which such a project was being constructed by the project proponent.
2. Considering the above mentioned observation of the Hon’ble Supreme Court, MoEF issued notification S.O. No. 801(E) dated 07.07.2004. Herein, the requirement of prior EC for certain category of construction and development activities (**New Construction Project and New Industrial Estate**) in the country was also inserted in the Schedule-I, after item 30 through an amendment in the EIA Notification, 1994 (operative at that time) vide. The above-said amendment mentioned that

“(...) New construction projects which were undertaken without obtaining the clearance required under this notification, and where construction work has not come up to the plinth level, shall require clearance under this notification with effect from the 7th day of July, 2004.....”

3. Further, the Central Government issued the Environment Impact Assessment (EIA) Notification vide S.O. 1533(E) dated 14th September, 2006 (hereinafter referred to as the “EIA Notification, 2006”) superseding the Environmental Impact Assessment Notification 1994. Under the provisions of the EIA Notification, 2006, Environment Clearance for Building and Construction Projects & Township and Area Development Projects are covered under entry 8 (a) & (b) of the Schedule to the EIA Notification, 2006. The entry 8(a) and 8(b) of the Schedule of EIA Notification 2006 provides as follows:

4.1 Schedule of EIA notification w.r.t 8(a) and 8(b) projects				
(1)	(2)	(3)	(4)	(5)
8			Building or Construction projects or Area Development projects and Townships	
8(a)	Building and Construction projects		≥20000 sqm. and <1,50,000 sqm. of built-up area	# (built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sqm.	All projects under Item 8(b) shall be appraised as Category B1

4. The aforementioned entries of items 8(a) and 8(b) are qualified as category ‘B’ projects under the EIA Notification, 2006 and the said projects are appraised by the State Level Expert Appraisal Committees (SEACs) and approved by the State Environmental Impact Assessment Authorities (SEIAAs).
5. Further, MoEF&CC issued notification S.O. 3252(E) dated 22.12.2014 wherein it was inserted that the term “built up area” for the purpose of this notification the built up or covered area on all floors put up together, including its basement and other service areas, which are proposed in the building or construction projects. The projects or activities shall not include industrial shed, school, college, hostel for educational institution, but such buildings shall ensure sustainable

environmental management, solid and liquid waste management, rain water harvesting and may use recycled materials such as fly ash bricks. Herein, general conditions shall not be applicable i.e. MoEF&CC issued Notification S.O. 3252(E) dated 22.12.2014 wherein industrial shed, school, college, hostel for educational institution were exempted.

6. Furthermore, MoEF&CC vide S.O. 3999(E) dated 9.12.2016 decentralized regulation in relation to building projects. Certain specified building and construction projects of specified area were exempted from the ambit of the EIA Notification as shown below:
 - i. Built up area 5,000-20,000 sqm. Urban Local Bodies (ULB) authorized to give approval after obtaining self-declaration from the building proponent regarding adherence to the environmental conditions.
 - ii. Built-up area 20,000-1,50,000 sqm. ULB is authorized to give approval after considering the recommendation of the Environmental Cell.
 - iii. Built-up area 1,50,000-3,00,000 sqm. SEIAA is authorized to give Environmental Clearance after recommendation of SEAC.
 - iv. Built-up area more than 3,00,000 sqm. the MoEFCC is authorized to give Environmental Clearance after recommendation of EAC.
7. The Ministry's notification S.O. 3999(E) dated 9th December 2016 was challenged in the Original Applications No. 677 of 2016, 01 of 2017, 07 of 2017, 55 of 2017 and 67 of 2017 along with all the Miscellaneous Applications No. 148 of 2017, 03 of 2017, 445 of 2017, 879 of 2017 and 620 of 2017. This was disposed of by the Hon'ble NGT, Delhi vide order dated 8.12.2017 which was uploaded on 15.12.2017.
8. In the final order dated 8.12.2017 the Hon'ble NGT has passed the following order/directions:

- i. We hold and declare that this Tribunal has jurisdiction to examine the legality, validity and correctness of a Notification issued by the competent forum in exercise of its power of subordinate legislation with regard to acts stated in Schedule-I to the National Green Tribunal Act, 2010.
 - ii. We hold and declare that (i) clause 14(8), (ii) the provisions relating to exclusion of Consent to Operate and Consent to Establish under Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 in clause 14 of the impugned Notification; (iii) Appendix-XVI relating to constitution and functioning of Environmental Cell, cannot be sustained and are liable to be quashed for the reasons afore-stated. Thus, we direct MoEF&CC to re-examine its Notification dated 9th December, 2016 and take appropriate steps to delete, amend and rectify the clauses of the said Notification in light of this judgment.
 - iii. As a result of the above, the byelaws amended by the DDA vide its Notification dated 22nd March, 2016 can also not be given effect to, unless the Notification dated 9th December, 2016 is amended in terms of this judgment.
 - iv. Till the time the Ministry comply with the above directions and notify the amended provisions of Regulations of 2006, it will not implement the impugned Notifications. However, once the amended regulations are notified, MoEF&CC/SEIAA /Local Authorities can give effect to that, without any further reference to the Tribunal.
 - v. MoEF&CC shall, particularly take care that the laudable social cause of 'providing Housing to the poor' does not get defeated by business, economic profitability with reference to 'ease of doing business', while particularly protecting the environment.
9. The Ministry preferred to file an SLP, before the Hon'ble Supreme Court, against the order of the Hon'ble NGT. The SLP with CA No.

2522/2018 titled Union of India V/s Society for Protection of Environment & Biodiversity (SPENBIO) is pending adjudication before the Hon'ble Supreme Court. The SLP has been filed challenging the following orders of the Hon'ble NGT (PB).

4.2 Court cases with Title		
SL. No	Case No.	Title
1.	Original Application No. 01 of 2017	Pushp Jain Vs. Union of India
2.	Original Application No. 07 of 2017	Ajay Kumar Singh Vs. MoEFCC
3.	Original Application No. 55 of 2017	Mahendra Pandey Vs. Union of India
4.	Original Application No. 67 of 2017	R. Shreedhar Vs. Union of India
5.	Original Application No. 677 of 2017	Society for Protection of Environment & Biodiversity Vs. Union of India

10. Subsequently, the Ministry streamlined the permissions for buildings and construction sector while simultaneously strengthening efforts to improve environment through greater objectivity and transparency to avoid delays by issuing a Notification vide S.O.5733 (E) dated 14th November 2018 wherein in exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government has delegated the power to the local bodies such as Municipalities, Development Authorities, District Panchayats as the case may be. These State government bodies shall ensure the compliance of the environmental conditions as specified in the Appendix of the Notification in respect of building or construction projects with built-up area >20,000 sqm. to 50,000 sqm. and industrial sheds, educational institutions, hospitals and hostels for educational institutions \geq 20,000 sqm. upto 1,50,000 sqm. along with building permission and to ensure that the conditions specified in the Appendix are complied with, before granting the occupation certificate/completion certificate.

11. Further vide Notification no. S.O.5736 (E) dated 15th November 2018, the Ministry has exempted Building or Construction projects with a built-up area upto 50,000 square metres, from the Environmental Impact Assessment (EIA) process and from obtaining a prior environmental clearance. Local bodies such as Municipalities, Development Authorities and District Panchayats, shall stipulate environmental conditions while granting building permission, for the Building or Construction projects with built-up area \geq 20,000 sq. m. and $<$ 50,000 sq. m. and industrial sheds, educational institutions, hospitals and hostels for educational institutions from built-up area \geq 20,000 sqm. to $<$ 1,50,000 sqm. as specified in Notification S.O. 5733(E) dated 14th November, 2018”
12. However, the operation of both the aforesaid notifications has been stayed by the Hon’ble High Court of Delhi and the Hon’ble NGT. The various court cases pertaining to the Notification dated 14.11.2018 and 15.11.2018 are as below:

4.3 Court Cases with status				
S. No.	Case No.	Title	Court	Status
1.	Writ Petition (Civil) No. 12517 of 2018	Social Action for Forest and Environment Vs. Union of India	High Court of Delhi	Stay order has continued
2.	Writ Petition (Civil) No. 12570 of 2018	Society for Protection of Environment & Biodiversity (SPENBIO) Vs. Union of India	High Court of Delhi	Stay order has continued
3.	Original Application No. 1017 of 2018	Shashikant Vithal Kamble Vs. Union of India &Ors	National Green Tribunal, Delhi	Was disposed of vide order dated

				22.01.2019.
4.	Contempt Case (Civil) No. 872 of 2018	Social Action for Forest & Environment vs. C. K. Mishra, Secretary & Another	High Court of Delhi	Still pending

13. For the purposes of effective environment protection and management, it was considered necessary to put in place Standardized, Outcome based & quantifiable environmental regulations so as to bring in transparency in approach & encourage ease of doing business. Further it was also considered necessary to expand the monitoring mechanism through third party audits, encouraging green certifications and leveraging on the presence of regulatory agencies at different levels of governance while retaining the overall superintendence of regulatory framework with the Central Government.

14. In this regard the Ministry of Environment Forest and Climate Change has issued the draft Building Construction Environment Management Regulations, 2022 vide Notification no. SO. 861(E) dated 25th February, 2022 for soliciting comments and suggestions from various stakeholders.

CHAPTER- 5

POLICY FRAMEWORK GOVERNING THE EC PROCESS FOR BUILDING/CONSTRUCTION

5.1. EIA Notification 2006

The Ministry has issued an Environmental Impact Assessment Notification number S.O. 1533 E dated 14, September 2006 superseding the Environmental Impact Assessment Notification 1994. The EIA Notification, 2006 regulates developmental projects in different parts of the country.

The EIA Notification, 2006 covers 39 projects/activities in its Schedule which inter-alia, includes different types of infrastructure projects viz. Mining , Industrial Projects , Airports, Ports, Highways, Building & Construction Projects etc. as specified and categorized in the said schedule.

The EIA Notification, 2006 categorized all the projects into two categories namely; Category A and Category B based on the spatial extent of potential impacts and potential impacts on human health and natural and manmade resources. The Category A projects are appraised at the Central Level in the Ministry of Environment, Forest & Climate Change in consultation with the Expert Appraisal Committee (EAC), while the Category 'B' projects are appraised at the State level i.e., State Level Environment Impact Assessment Authorities and Committees (SEIAAs and SEACs). The EAC/SEAC is a multi-disciplinary Committee constituted by the Ministry of Environment, Forest & Climate Change in terms of the provisions of the EIA Notification, 2006 entrusted with the responsibility of appraisal of the projects.

5.2. Constitution of SEIAA/SEAC

The SEIAA/SEACs are constituted in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986. Sub-section (3) of section 3 provides the powers to constitute authorities for the purposes of exercising and performing such of the powers and functions (including the power to issue directions under section 5) of the Central Government under this Act and for taking measures with respect to such of the matters referred to in sub-section (2) as may be mentioned in the order and subject to the supervision and control of the Central Government and the provisions of such order, such authority or authorities may exercise the powers or perform the functions or take the measures so mentioned in the order as if such authority or authorities had been empowered by this Act to exercise those powers or perform those functions or take such measures.

SEIAAs are a very important arm of the Ministry for implementation of EIA Notification at the State level and they have been delegated powers to consider and grant environmental clearance (EC) for all proposals under Category B. The SEIAAs have been constituted at the State level for decentralisation of the EC process for expeditious examination of such Project proposals for environment clearances which do not have high pollution potential. Further, the States would have better knowledge of the ground situation. Projects such as building & construction, small mining activities and other small scale industries which serve for local area development by employment generation have been categorised as category B projects in the EIA Notification 2006.

That under the provisions of the EIA Notification, 2006, Environment Clearance for Building and Construction Projects & Township and Area Development Projects are covered under entry 8 (a) & (b) of the Schedule to the EIA Notification, 2006. The entry 8(a) and 8(b) of the Schedule of EIA Notification 2006 provides as follows;

“8(a): Building and Construction projects - ≥ 20000 sqm and < 150000 sqm. of built-up area require EC. All projects under Item 8(b)

shall be appraised as Category B2 i.e EIA/EMP and Public Hearing is not required.

8(b): Townships and Area Development projects - Covering an area \geq 50 ha. and or built up area >150000 sqm – require EC. All projects under Item 8(b) shall be appraised as Category B1 i.e. EIA/EMP and Public Hearing are required.

5.1 No of days involved in stepwise EC process as EIA notification 2006		
EC process with reference to provisions in EIA 2006	No of days	
	Step wise	Cumulative
Receipt of application	0	0
Application scrutinised by MoEF and informed to EAC (Para 2 of Appendix V)	30	30
Further scrutiny and agenda preparation (Para 4 of Appendix V)	15	60
Applicant informed of Agenda (Para 5 of Appendix V)	15	
Minutes of the meeting (Para 6 of Appendix V)	5	65
Processing of file by the Division (Para 7 IV (iii))	10	75
Approval by senior officers and HMEF and decision conveyed to proponent (Para 8 (ii))	30	105

The entries under item 8(a) and 8(b) require appraisal by the State Level Expert Appraisal Committees (SEACs) and are approved by the State Level

Environment Impact Assessment Authorities (SEIAAs). Further, that as per the EIA Notification, 2006, in the absence of a duly constituted SEIAA/SEAC, a category 'B' project shall be considered at the Central Level as category 'A' project.

5.3. Time line for grant of EC as per EIA Notification 2006

The EIA Notification provides a time period of 105 days for granting EC.

5.4. Steps taken by Ministry to expedite the EC process

The Ministry has taken several measures/initiatives for streamlining of the environmental clearance process and to reduce the time taken for grant of it, inter alia, including:

- i. Complete processing of proposals online on PARIVESH portal both at Central and State level
- ii. Flexibility in collection of baseline data even before grant of ToR, provided that the data should not be older than 3 years at the time of submission of proposal.
- iii. Conducting fortnightly EAC meeting either physically or through VC or in hybrid mode.
- iv. Prescribing relevant and monitorable EC conditions.
- v. Consideration of proposals based on the documents submitted by project proponent, even if project proponent is unable to attend the meeting.

5.5. Other major policy interventions carried out by Ministry to facilitate the EC process

1. Notification-S.O.562(E) dated 26.2.2014 was issued stating that all projects or activities listed under Category "B2" against building & construction project shall not require Scoping which means that no ToR would be issued and no EIA/EMP reports would be required.
The copy of the above mentioned Notification marked and attached herewith as **Annexure-12**.

2. Validity of Terms of Reference for EIA/EMP studies for the projects/activities requiring Environmental Clearance was extended to four years vide OM J-11013/41/2006-IA-II(I) dated 29.08.2017.

The copy of the above mentioned OM marked and attached herewith as **Annexure 13**.

3. Directions for consideration of Category “B” proposals at the Central level in the absence of duly constituted State Level Environment Impact Assessment Authority (SEIAA) or State Expert Appraisal Committee (SEAC), etc. was issued vide OM J-11013/41/2006-IA.III dated 23.10.2017 .

The copy of the above mentioned OM marked and attached herewith as **Annexure 14**.

4. Standardization of Environment Clearance conditions was carried out vide OM 22-34/2018-IA.III dated 09.08.2018, 04.01.2019 and 08.01.2019.

OM dated 09th August 2018 issued in order to bring uniformity on stipulated terms and conditions across the projects and sectors and as a general guidance to the EAC as well as project proponents, the Ministry issued standard Environment Clearance conditions for 25 different activities mentioned in the schedule.

Another OM dated 04th January, 2019 issued for the standard Environment Clearance conditions for activities like Infrastructure, Building/Construction & Area Development projects.

OM dated 08.01.2019 issued regarding the standard Environment Clearance conditions for Mining, extraction of natural resources (Non-coal mining) covered under schedule 1(a) of the EIA Notification 2006.

The copy of the above mentioned OM dated 09.08.2018, 4.01.2019 and 8.01.2019 are marked and attached herewith as **Annexure 15**, **Annexure 16** and **Annexure 17** respectively.

5. Form 3-8 were developed to facilitate application for seeking prior environmental clearance for the projects / activities given in the schedule of EIA Notification, 2006 and issued vide OM F. No. 22-1/2019-IA.III dated 11.06.2019

5.2 Types of form as per OM dated 11.06.2019		
S.NO	Forms	Purpose
i.	Form-3	Application for Amendment in ToR
ii.	Form-4	Application for Amendment in Environmental Clearance
iii.	Form-5	Application for Extension of Validity of TOR
iv.	Form-6	Application for Extension of Validity of Environmental Clearance
v.	Form-7	Application for Transfer of Environmental Clearance
vi.	Form-8	Application for Transfer of Terms of Reference

The copy of the above mentioned OM marked and attached herewith as **Annexure 18**.

6. Directions to the SEIAA/SEAC to process the files on PARIVESH has been issued vide OM dated 20th November, 2020.

Yes. Office memorandum vide file no- 22-1/2019-IA.III [E-116917] dated 15.12.2021 issued regarding EC application form for B2 category Projects- reg. On selection of B2 category, now project proponents are required to file application through Form2 available on Parivesh, hence all the State are filing all the application through PARIVESH only.

The copy of the above mentioned OM marked and attached herewith as **Annexure 19**.

7. Guidelines for further streamlining the process of grant of environmental clearances regarding rationalization of Essential Details Sought or Additional Details Sought was issued vide OM 22-35/2020-IA.III dated 30th December, 2020.

It was directed through the OM dated 30.12.2020 to ensure that the EDS/ADS will be relevant to the proposal under appraisal for the grant of Environmental Clearance.

The copy of the above mentioned OM marked and attached herewith as **Annexure 20**.

8. Directions regarding Processing of files for grant of Terms of Reference and Environmental Clearance through PARIVESH was issued vide OM 22-37/2018- IA.III dated 23rd February, 2021.

OM dated 1st March 2021, it was strictly directed to all SEIAAs that processing of files for approval of ToR as well as Environmental Clearance are processed through PRAIVESH only.

The copy of the above mentioned OM marked and attached herewith as **Annexure 21**.

9. As SEIAAs are the arm of the Ministry at the State level, the Ministry issued an OM no IA3-22/45/2021-IA.III [170617] dated 17th January 2022 for rating the SEIAAs as it is desirable that accountability and transparency is maintained at the level of SEIAAs also. This is intended as a mode of recognition and encouragement as well as for prompting improvements where needed. **Annexure 22**.

CHAPTER- 6: POLICY FRAMEWORK FOR HANDLING VIOLATIONS

6.1. Definition of Violation and Non-compliance

- i. “Violation” means cases where Project Proponents have either started the construction work or installation or excavation, whichever is earlier, on site or have expanded the production capacity or changed the product mix or have started producing new products and / or expanded the project area beyond the limit specified in the Environmental Clearance (Prior-EC) without obtaining Prior-EC or have changed the scope without prior approval from the Ministry.
- ii. “Non-compliance” means non-compliance of terms and conditions prescribed by the Regulatory Authority in the Prior Environment Clearance granted to the Project.

6.2. Provisions of Environment (Protection) Act, 1986 for handling violations

The Environment (Protection) Act, 1986 mandates the Central Government to take all measures as it deems necessary or expedient for the purposes of protecting and improving the quality of the environment and preventing, controlling and abating environmental pollution (reference sub-section (1) of Section 3 of Environment (Protection) Act, 1986).

Further, clause (xiv) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 specifies that the measures stipulated under sub-section (1) of Section 3 of the Environment (Protection) Act 1986 includes

‘such other matters as the Central Government deems necessary or expedient for the purpose of securing effective implementation of the provisions of this Act’.

Notwithstanding anything contained in any other law but subject to the provisions of the Environment Protection Act, 1986, Section 5 of the Environment (Protection) Act, 1986, provides that the Central Government may, in the exercise of powers and performance of Central Government functions under the said Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

6.3. Evolution of process for handling violations

In view of the different types of violation cases coming to notice of the Ministry from time to time, it was considered expedient to establish a process for handling such cases. Accordingly, this Ministry issued Office Memoranda dated 12.12.2012 and 27.06.2013 to establish a process for grant of environmental clearance to cases of violation.

As per OM dated 12.12.2012, the matter relating to the violation supposed to be put up by the Project Proponent to the Board of Directors of its Company or to the Managing Committee / CEO of the Society, Trust, partnership / individually owned concern for consideration of its environment related policy / plan of action as also a written commitment in the form of a formal resolution to be submitted to MoEF&CC to ensure that violations will not be repeated. For this purpose, a time limit of 60 days will be given to the project proponent. In the meantime, the project will be delisted. In the eventuality of not having any response from the project proponent within the prescribed limit of 60 days, it will be presumed that it is no longer interested in pursuing the project further and the project file will be closed, where after the procedure will have to be initiated de novo by such project proponents.

Along with above the State government concerned was directed to initiate credible action on the violation by invoking powers under Section 19 of the Environment (Protection) Act, 1986 for taking necessary legal action under Section 15 of the Act for the period for which the violation taken place and evidence provided to MoEF&CC of the credible action taken.

The details of the project proponent and a copy of the commitment, etc. Need to be will be put on the website of MoEF&CC for information of all stakeholders.

Once action as mentioned above has been taken, the concerned case will be dealt with and processed as per the prescribed procedure for dealing with cases for grant of TORs / Environment Clearance I CRZ Clearance and appropriate recommendation made by the EAC/decision taken by the Ministry as per the merit of the case.

The Hon'ble High Court of Jharkhand, vide order dated 28th November, 2014 in W.P. (C) No. 2364 of 2014 in the matter of Hindustan Copper Limited Vs Union of India, held that the conditions laid down in OM dated 12.12.2012 were illegal and unconstitutional. The Hon'ble High Court further held that action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for Environment Clearance (EC) could not await initiation of action against the Project Proponent. Furthermore, the Hon'ble Court ruled that the proposal for EC must be examined on its merits, independent of any proposed action for alleged violation of the environmental laws.

The copy of the above mentioned OM marked and attached herewith as **Annexure 22.**

Subsequently Hon'ble National Green Tribunal, Principal Bench vide its order dated 7th July, 2015 in Original Application No. 37 of 2015 and Original Application No. 213 of 2015 had also held that the Office Memoranda dated 12.12.2012 and 27.06.2013 on the subject of consideration of proposals for Terms of Reference or Environment Clearance

or Coastal Regulation Zone Clearance involving violations of the Environment (Protection) Act, 1986 or Environment Impact Assessment (EIA) Notification, 2006 Coastal Regulation Zone Notification, 2011 could not alter or amend the provisions of the EIA notification, 2006 and had quashed the same.

The Ministry however had been receiving violation cases and it was deemed necessary to bring them under compliance within the regulatory regime in expedient manner necessarily for the purpose of protecting and improving the quality of the environment and abating environmental pollution.

6.4. Notification issued to deal with Violations

In view of the above requirement the Ministry issued a notification number S.O.804(E), dated the 14th March, 2017 detailing the process for grant of Terms of Reference (ToR) and EC in respect of projects or activities which have started the work on site and/or expanded the production beyond the limit of Prior EC or changed the product mix without obtaining Prior EC under the EIA Notification, 2006.

This Notification was applicable for six months from the date of publication i.e. 14.03.2017 to 13.09.2017 and further based on court direction from 14.03.2018 to 13.04.2018.

6.5. Standard Operating Procedure dated 7th July 2021

The Ministry issued a Standard Operating Procedure dated 7th July 2021 bearing file number 22-21/2020-IA.III, for identification and handling of violation cases under EIA Notification 2006 in compliance of the order of the Hon'ble National Green Tribunal in O.A. No. 34/2020 (WZ) titled Tanaji B. Gambhire Vs Chief Secretary, Government of Maharashtra.

Guiding principles of the SoP are:

- i. Polluter Pays Principle: provision for penalty
- ii. Precautionary Principle: Capturing violation cases, remediation plans, augmentation plan , monitoring framework

iii. Principle of proportionality

The SoP inter-alia comprises the following key features :

Step (i): Closure of the Project if no EC is available or Revision to permissible levels until grant of EC. Step 1 Closure or Revision from SOP dated 07.07.2021 is mentioned below:-

6.1 Step-1 Closure or Revision from SOP dated 07.07.2021		
Sl no.	Status of EC	Actions
1	If no prior EC has been taken	Order to close its operation
2.	If prior EC is available for existing/old unit	Order to revert the activity/production to permissible limits.
3.	If prior EC was not required for earlier production level but is now required	Restrict the activity/production to the extent to which prior EC was not required.

Step

(ii): Action under Environment (Protection) Act, 1986

Step: (iii): Appraisal under EIA Notification, 2006

- a. If not permissible: Closure/ demolition
- b. If permissible: EC granted-(Flowchart already prepared and submitted)

Further, a provision for penalty was also included based on proportionality principle to serve as a deterrent to the violators. The penalty provisions are as given below:

- i. Where operation has not commenced: 1% of the total project cost

Not commenced refer as not being operational. However, para 12 “Penalty provisions for Violation cases and applications” of the SOP dated 07.07.2021 is reproduced below for more clarity: -

12. Penalty provisions for Violation cases and applications:

a. For new projects:

- i. Where operation has not commenced: 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report; [Ex: Rs.1 lakh for project cost of Rs.1 Cr]
- ii. Where operations have commenced without EC: 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report PLUS 0.25% of the total turnover during the period of violation. [Ex: For Rs.100 Cr project cost and Rs.100 Cr total turnover, the penalty shall be Rs.1 Cr + Rs. 0.25 Cr = Rs.1.25 Cr]

b. For expansion projects:

- i. Where operation/production with expanded capacity has not commenced: 1% of the project cost, attributable to the expansion, incurred up to the date of filing of application along with EIA/EMP report.

Where operation/ production with expanded capacity have commenced: 1% of the project cost (attributable to the expansion activity) incurred upto the date of filing of application along with EIA/EMP report PLUS 0.25% of the total turnover (attributable to the expanded activity/capacity) involved during the period of violation

- ii. Where operations have commenced without EC: 1% of the total project and 0.25% of total turnover. – i.e combination of two.

The SoP has been challenged in the Madurai Bench of the High Court of Madras in the matter W.P.(MD) No. 11757 of 2021 titled Fatima Vs Union of India and has been interim stayed vide order dated 15th July 2021.

However, recently, in the Order dated 9th December 2021 in the matter of Civil Appeal Nos. 7576-7577 of 2021 in Electrosteel Steels Limited Vs Union

of India and Ors., the Hon'ble Supreme Court of India has inter-alia observed the following:

"93. The interim order passed by the Madras High Court appears to be misconceived. However, this Court is not hearing an appeal from that interim order. The interim stay passed by the Madras High Court can have no application to operation of the Standard Operating Procedure to projects in territories beyond the territorial jurisdiction of Madras High Court. Moreover, final decision may have been taken in accordance with the Orders/Rules prevailing prior to 7th July, 2021."

Chapter 7

Functional Audit of SEIAA, Maharashtra

Data and Information were received from SEIAA, Maharashtra in parts vide E-mails as follows:

- Email dated 02.11.2021 (Annexure 5)
- E-mail dated 20.01.2022 (Annexure 23)
- Email dated 08.02.2022 (Annexure 24)
- E-mails dated 04.03.2022, 07.03.2022 and 09.03.2022 (Annexure 25)

The information and data have been analysed and the details and observations are as follows:

7.1 Existing Mechanism for grant of EC within SEIAA, Maharashtra

7.1.1 Application format

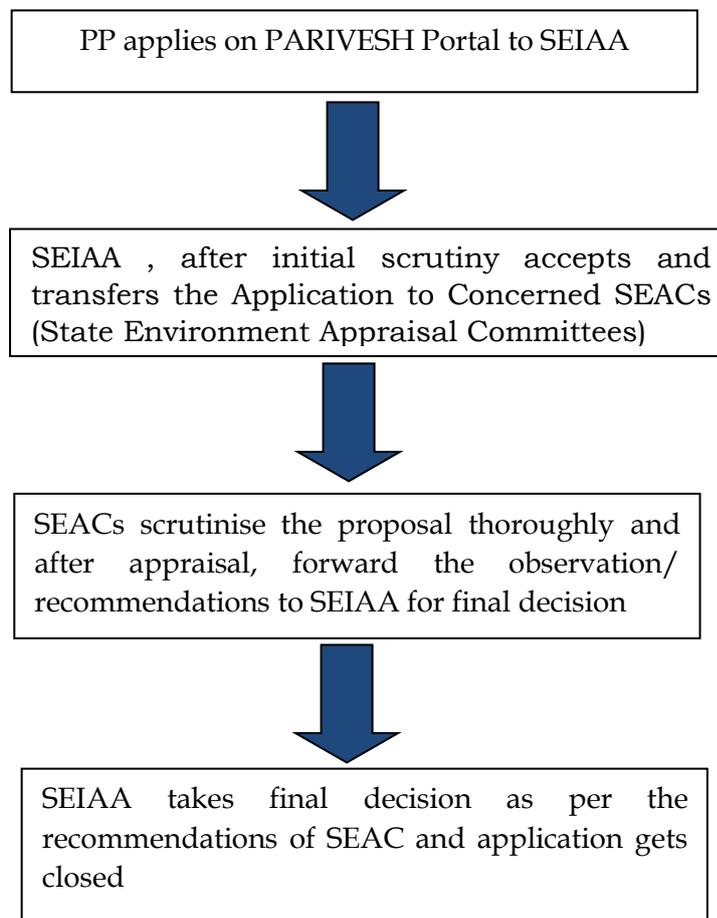
It is informed by SEIAA that in addition to mandatory forms I and IA (for Fresh Proposals) and form IV [for 8 (b) Expansion proposals] on PARIVESH portal, SEIAA has developed separate Comprehensive Consolidated Statement (CS) format for Building Construction Projects and Industry Projects which contains detailed information about the project. This format of detailed Comprehensive Consolidated Statement (CS) for Building Construction Projects and Industry Projects is annexed as **Annexure-25E&Annexure-25F**. Each PP has to mandatorily present details in the Comprehensive Consolidated Statement (CS) during the appraisal of their Projects by SEAC.

7.1.2 Type of Format for Consolidated Statement

As per information received from SEIAA, Comprehensive Consolidated Statement (CS) for Building Construction Projects and Industry Projects are different and annexed as **Annexure-25E&25F**.

7.1.3 Procedure of processing of Application

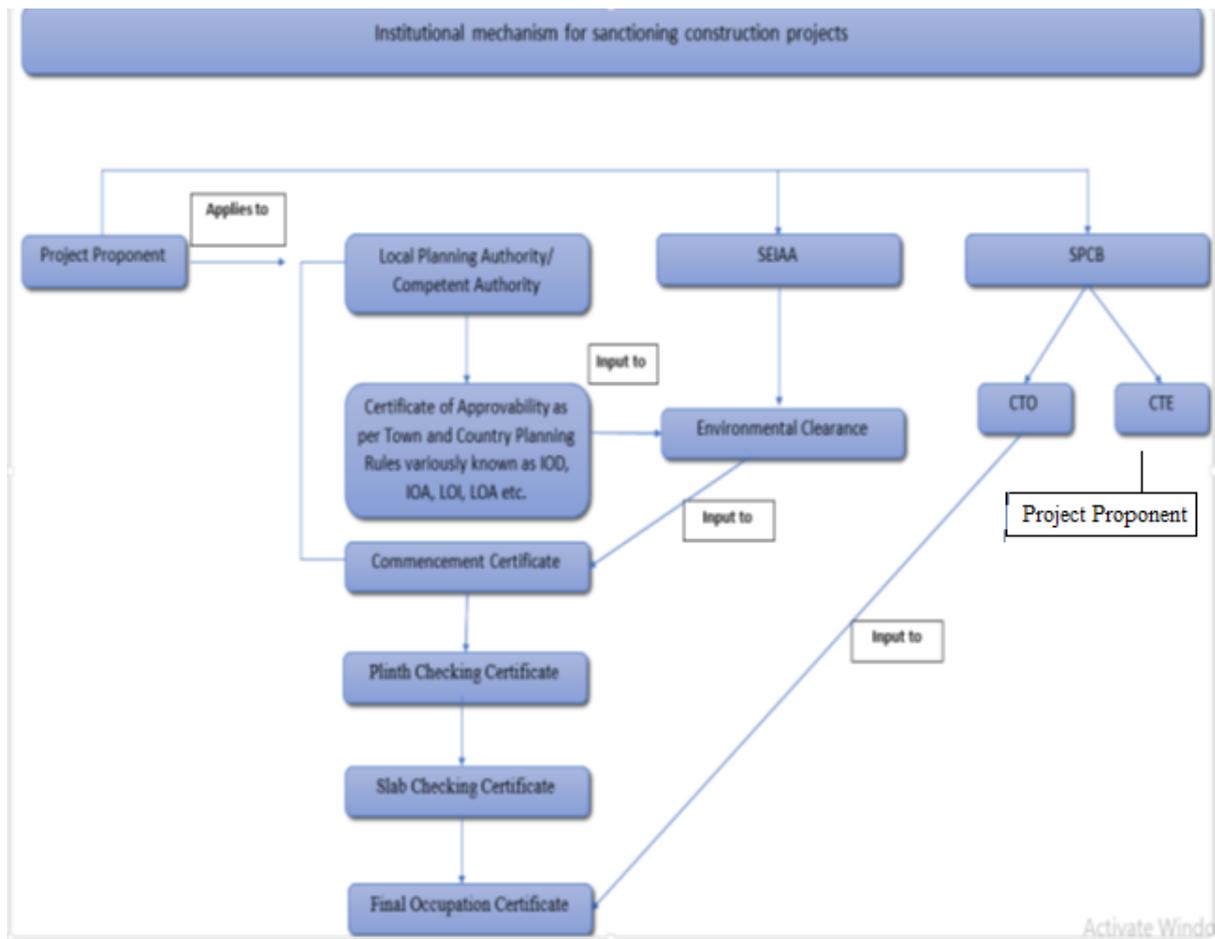
It is submitted by SEIAA that, since 10th August, 2019 onwards, all the new applications are processed online through PARIVESH portal. The flow chart for processing of application is placed in **Annexure 25**. Brief details are as follows :



7.1.4 Involvement of SPCB, Local Bodies, Town and Country planning Department

It is informed by SEIAA that once the application is submitted by PP on PARIVESH portal, the same is forwarded to SEAC for the appraisal. After the appraisal, SEAC recommends the proposal to SEIAA where SEIAA while processing for grant of Environment Clearance considers the necessary Clearances/ NOCs/ Licenses etc.

7.1.5 Stepwise flowchart and time-lines for issue of Environment Clearance by SEIAA and institutional mechanism for coordination with SPCB, Municipal Bodies, Town Planning and other designated bodies involved in sanctioning building construction projects at local level.



7.Procedure of sanction of plan by Town and Country planning - Does the approval process for Building Construction by the Town Planning Department/ Municipal Bodies also include examining whether EC has been granted? Whether there is any requirement of CTE/CTO before sanctioning or issuing of Occupancy Certificate by concerned agencies/ authorities?

Submission of SEIAA, Maharashtra is as follows :

- 1) Local Planning Authority/Competent Authority is the main authority entrusted with the responsibility of ensuring that all development is carried out as per Maharashtra Regional and Town Planning Act, 1966 and various Development Control Regulations (DCR) issued thereunder.
- 2) Local Planning Authority/Competent Authority is entrusted with the responsibility of issuing Intimation of Authorisation (IOA)/Intimation of

Disapproval (IOD)/Concession report before giving Commencement Certificate only after due observance of DCR and various notifications.

3) Local Planning Authority/Competent Authority is expected to observe the entire process of Building Construction and site development right from issuing IOD/IOA/ Concession Report, Commencement Certificate to plinth level Certificate, slab checking and final Occupation Certificate (OC). It is thus being reiterated that the entire responsibility of ensuring Town and Country Planning Mandate /DCR and related conditions of EC is with the Local Planning Authority/Competent Authority.

4) It is expected that the Local Planning Authority/ Competent Authority will not issue Commencement Certificate/Occupation Certificate to projects where EIA Notification 2006 is applicable and violations of the said notification are observed.

5) The primary responsibility for ensuring observance to EIA Notification, 2006 lies with the Local Planning Authority/ Competent Authority as they are feet on the ground as elaborated in point 1, 2 & 3 above.

6) In order to reiterate primary responsibility of Local Planning Authority/Urban Local Bodies Circular, instructions are being issued by the Department of Environment and Climate Change Government of Maharashtra.

7.1.7 Necessary Clearances/ NOCs/ Licences etc. required for processing application

It is informed by SEIAA that following are the necessary Clearances/ NOCs/ Licences etc. required for processing EC application:

(a) For Building Construction Projects

- i. PP is required to submit Certificate of Approvability (COA) of project as per Town and Country Planning Rules issued by Local Planning Authority/ Competent Authority variously known as IOD, IOA, LOI, LOA etc.

- ii. PP also has to submit NOCs/ Clearances from Local Planning Authority/ Competent Authority for key Environment considerations such as sustainable water supply, Connectivity to Sewage network, Connectivity for storm water drain and fire safety NOC.
- iii. PP is also expected to submit High Rise Clearance (HRC) NOC, Ministry of Defence NOC, Civil Aviation NOC wherever applicable.

(b) For Industry Projects

SEIAA has uniformly mandated provision of 33 % green belt within the plot boundary as per MoEF&CC Office Memorandum dated 09.08.2018. In certain MIDCs and especially in expansion cases, it is not possible to provide 33% green belt within the plot boundary and, therefore, in such cases Project Proponents are allowed to develop 33% green belt along the vicinity of the proposed project site to increase the carbon sink.

(c) Mining Projects

In mining projects, PP is required to submit approved mining plan from Director General of Mining and Geology. PP is also required to submit Cluster Development Certificate from District Mining Officer and Forest NOC, Irrigation NOC wherever applicable.

7.1.8 Coordination /Information Exchange between SEIAA and Local Authorities - Sharing of Environment Clearance Document issued by SEIAA or CTE/CTO issued by SPCB with the Town Planning/ Municipal Bodies or any other designated body responsible for approving the building plan

Environment Clearance issued by SEIAA is endorsed to the following Authorities:

- i) Secretary, MoEF & CC

- ii) IA-Division MoEF & CC
- iii) Regional Office MoEF & CC, Nagpur
- iv) Concerned District Collector
- v) Member Secretary, Maharashtra Pollution Control Board, Mumbai.
- vi) Concerned Regional Officer, Maharashtra Pollution Control Board.
- vii) Local Planning Authority/Competent Authority.

7.1.9 Prescribed timelines - Max and Min. for issuing of Environmental Clearance

As per SEIAA, Maharashtra, the time period for issue of EC :

- i. As per EIA Notification, 2006, the timeline prescribed for issue of EC is 105 days.
- ii. SEIAA, Maharashtra has carried out an analysis of all ECs granted during the period from 2017 to 2022 and same have been submitted as **Annexure-25G**.
- iii. It is submitted that, SEIAA Maharashtra is making efforts to ensure expeditious processing of Environment Clearances and the average time required for grant of EC has decreased from 319 days in 2017, 204 days in 2018, 184 days in 2019, 161 days in 2020 and 23 days in 2022.

7.1.10 Specific Methodology for Building Projects

All applications of Building Constructions projects are processed as enumerated above at Sl. No. 7.1.3, 7.1.5 and 7.1.6 and necessary permissions required are as enumerated above at Sl. No. 7.1.7.

7.1.11 Mechanism for Compliance Monitoring

Reply of SEIAA is as follows :

- i. As per MoEF&CC OM dated 29.06.2010, the Regional Offices of MoEF&CC are entrusted with the responsibility of monitoring compliance status of the conditions stipulated while according EC to various development projects under EIA Notification 2006.
- ii. MoEF&CC OM dated 29.06.2010 also directs that the Regional Offices will henceforth send the monitoring reports to monitoring cell of IA division within one month of monitoring of the project/unit in respect of those projects which have been found in gross violation of Environmental Clearance conditions.

7.1.12 Imposition of Environmental Compensation

Reply of SEIAA is as follows :

Environmental Compensation was imposed in Proposals who have applied under MoEF&CC Notification dated 14.03.2017. Environmental Compensation will also be imposed as per MoEF&CC SOP issued vide Office Memorandum dated 07.07.2021. It is stated by SEIAA that Standardized ToR is as per MoEF&CC guidelines.

7.2 Why are construction projects of the State not following provisions of EIA Notification, 2006? Do other Enforcement agencies take cognizance of requirement of prior EC or EC conditions? Why are such frequent blatant violations taking place and how can the situation be remedied?

It is submitted by SEIAA that :

- a. Detection of violation on ground is the primary responsibility of Local Planning Authority/ Competent Authority. Details are presented in para 3.1.6 above.
- b. **Role of SEIAA :** Mandate of SEIAA is to process Environmental Clearance as per EIA Notification 2006 and to adhere to the various OMs issued

thereunder and judgements of Hon'ble NGT/Hon'ble High Court and Hon'ble Supreme Court wherever applicable in Projects which are submitted to SEIAA on PARIVESH.

- c. **Post EC Monitoring** : As per MoEF&CC OM dated 29.06.2010, the Regional offices of MoEF&CC are entrusted with the responsibility of monitoring compliance status of the conditions stipulated while according EC to various development projects under EIA notification 2006.

7.3 Analysis of Violation Cases received by SEIAA During Window Period

7.3.1 Information on Environmental Clearances Granted under violation Category w.e.f. 01.04.2017 to 31.07.2021

The information received from SEIAA, Maharashtra in this regard are placed at Tables 7.3.1, 7.3.2, 7.3.3 and 7.3.4.

Table 7.3.1: List of Cases received during window Period i.e. from 14.03.2017 to 13.09.2017 and from 14.03.2018 to 13.04.2018

Sl. No	Proposal no	Project Details	Sector	Status
1.	1500	Residential & Commercial Development at Plot bearing CTS No. 30A/1-14, 30A/1-16, 30A/2, 36A/8, 36-B,50-B, 52-B,53-B & 29V , 28A/3, 28B, 29/L, 30-A/1-15,30-A/3, 50-C, 53-A/1-D, 53-C, 53-A/1-B, 1-C, 44-C, 1-D, 44-A, 45, 45/1 to 45/29 (pt), 50-A (pt), 51-A (pt), 52-A (pt), 48-F (pt), 49, 50-A (pt), 40 (pt), 4/2 to 4/59, 4/60, 4/61, 4-E, 20-B , 25/B/1, 26 A, 27 , 28A/1, 29 N , 50 A/6, 38 (pt), 50A/7, 52A/9, 42-D, 43 C/A(pt), 43 C/9 to 43 C/13, 43 C/32 to 43 C/37, 39-A, 14(pt), 36A/4, 50A/11, 52 A/3, 36A/9, 50A(pt), 52/A(pt), 50A/9, 52A/6,36 A(Pt), 36A/10, 50A(pt), 52/A(pt) and 26-C Chandivali Farm Road, Chandivali, Andheri (E), Mumbai by M/s. Nahar Builders Ltd.	Construction	EC Granted
2.	1236	Environment Clearance for Industrial I. T. Building Project Viz. CTS No. 105, 105/1 to 38, 105/39 (pt), 105/39 (pt), 105/40-41, 105/42, 105/44 (pt), 106, 107 of Village Hariyali, L.B.S. Marg, Vikhroli (W), Mumbai, Maharashtra Proposed by Vikhroli Corporate Park Pvt. Ltd.	Construction	EC Granted
3.	1409	Environment Clearance for Expansion of proposed Residential Project - Kumar Prithvi at S. No. 45/1 + 2 (2P), 46/13A/2, Village Kondhwa, Tal. Haveli, Dist. Pune,	Construction	EC Granted

		Maharashtra by Sukumar Township Development Pvt. Ltd.		
4.	0902	Environment Clearance for Kumar Peninsula at S. No.135 Pashan, Pune by Kumar Company	Constructi on	EC Granted
5.	1291	Environment Clearance for Proposed Residential project "43 Privet Drive" at S. No. 43, Near Mitcon Institute, Balewadi, Tal. - Mulshi, Dist. - Pune by M/s. S. S. Properties.	Constructi on	EC Granted
6.	1178	Environment Clearance for Captive coal based Power Plant 25 MW at Plot No A-23, Tadali Growth Centre MIDC, Tadali, District - Chandrapur by M/s Grace Industries Limited	Industry	EC Granted
7.	0993	Environment Clearance for Proposed Expansion of "VIVA SHELTER" (Revalidation & Expansion) Proposed Residential building with shop line project at land bearing S.No.110/4, S.No.111/3,9,13,14, S.No.127/2, S.No.128/13 &S.No.352 of village Virar, Taluka: Vasai, District Thane by M/s. Swastik Builders	Constructi on	EC Granted
8.	1222	Environment Clearance for 'HM Royal, Proposed Residential and Commercial project at S. No 18, H. No. 2/2+3+4A to 4E, Kondhwa - Bdk, Pune by Arti Properties Pvt. Ltd	Constructi on	EC Granted
9.	1208	Environmental Clearance for Proposed construction Project at Sr. No. 103, H. No. 2-14, Baner, Tal. Mulshi, Dist. Pune Teerth Technospace	Constructi on	EC Granted
10.	1575	Environment Clearance for proposed residential & commercial project "Nakshatra I	Constructi	EC Granted

		Land", at Gat No. 669, Plot A, Moshi Alandi Road, Off. Pune Nashik Highway, Pune- 412105, by M/s. Ellora Buildwell Pvt. Ltd.	on	
11.	1205	Environmental Clearance for Residential project Skyline II at Old Survey No. 216 New Survey No. 48 Hissa No. 2 Old Survey No. 221 New Survey No. 53 Hissa No. 2 Old Survey No. 222 New Survey 54 Hissa No. 2, Village-Penkarpada, Mira road-East, District- Thane by M/s. Unique Shanti Neminath Developers LLP	Constructi on	EC Granted
12.	1289	Environment Clearance for Residential and Commercial Construction Kingston Avenue Project by Supreme Developers at Sr. No. 70/1, 70/2/1, 70/3 to 8, CTS No. 1571 to 1576 Opp. Hotel Govind Garden, Pimple Saudagar, Tah. - Haveli, Dist. - Pune	Constructi on	EC Granted
13.	1284	Environment Clearance for Expansion of Residential & Commercial Construction Project at S.No. 45, Baner, Pune by M/s. Kunal Sancheti Associates	Constructi on	EC Granted
14.	1275	Environment Clearance for Sai Mystique at "Survey Nos. 11/7, 11/8, 11/9 -Part &11/2, Ambegaon(Bk) Haveli by M/s Sai Shree Developers	Constructi on	EC Granted
15.	1276	Environment Clearance for Proposed Group Housing Scheme at Kh. no. 167/2 & 168, MouzaJamtha, Nagpur (Gramin) by M/s Sandesh Infrastructure Pvt. Ltd.	Constructi on	EC Granted
16.	0920	Environment Clearance for Expansion of Building Construction Project at S. No.:- 85/1A/1, 85/1B/2/1, 91/1A, 90/2/1, 86/2B/1, Pimple Gurav, Haveli,Pune By M/s. Kalpataru Constructions (Pune)	Constructi on	EC Granted

17.	1214	Environment Clearance for Knowledge Park at Plot no 4-MIDC Kharadi, Kharadi, Pune, Maharashtra by Zensar Technologies Ltd.	Constructi on	EC Granted
18.	1290	Environment Clearance for Proposed Residential & Commercial Development project "Svannah" at Gat No.- 1211, 1213 to 1216, 1218, opp. Wagheshwar Temple, Behind Moze Engg. College, BAIF Road, Wagholi, Pune by M/s. Sim Properties	Constructi on	EC Granted
19.	0266	Environment Clearance for Uma Barrage Project at Across River Uma Near Village Borta, Tal- Murtijapur, Dist-Akola by Water Resource Department	Irrigation	EC Granted
20.	1221	Environment Clearance for 'TCS Banyan Park' - Phase 1 of IT Park at Plot bearing C.T.S. Nos. 221, 228, 234 & 235 of village Gundavali, Suren Road, Andheri (East), Mumbai by Tata Consultancy Services Ltd.	Constructi on	EC Granted
21.	1522	Environment Clearance for project at S. no. 16/3, Punawale, Pune by M/s Keystone Properties	Constructi on	EC Granted
22.	1238	Environment Clearance for Acharya Vinoba Bhave Rural Hospital attached to Jawaharlal Nehru Medical College at Khasra no. 410 at Sawangi (Meghe), Wardha by Datta Meghe Institute of Medical Sciences (Deemed University)	Constructi on	EC Granted
23.	1190	Environment Clearance for Proposed General cum Multi super specialty Hospital and Allied Building at Plot no. 46, sector 30, vashi, Navimumbai by M/s Mahatma Gandhi Mission Trust.	Constructi on	EC Granted

24.	1256	Proposed Project for expansion by deleting some existing products and addition of new products for Manufacturing Of Chemical Intermediates & Speciality Chemicals at existing unit located at Plot No. N-4, Additional Ambernath MIDC, Dist. Thane, Maharashtra by Pacific Organics Pvt. Ltd	Industry	EC Granted
25.	1271	Environment Clearance for proposed expansion project for manufacturing of chemical intermediates & speciality chemicals by Multi Organics Pvt. Ltd., at Plot No. A-1, MIDC Industrial Area, Ghuggus Road, Padoli, Taluka & District Chandrapur by Mr.AbhijeetBirewar (Multi Organics Pvt. Ltd.)	Industry	EC Granted
26.	1696	Environment Clearance for Construction project at S. No 257/1/2 & 258/4A, Wakad, Pune by M/s Shubham Associates	Constructi on	EC Granted
27.	1262	Environment Clearance for change in product mix project for Manufacturing of Chemical Intermediates and Specialty Chemicals under category 5 (f) by M/s. Abhideep Chemicals Pvt.Ltd. at Plot No. A-2, MIDC Area, Ghuggus Road, Padoli, Dist. Chandrapur,	Industry	EC Granted
28.	1263	Environment Clearance for Proposed Residential project -'Mount N Glory' at S.No.58/2/1A/1B+58/2/2/1A/2, Near Eon Software Park, Near Ganga Constella, village: Kharadi, Taluka: haveli, Pune by M/s. Sancheti Associates Pvt. Ltd.	Constructi on	EC Granted
29.	1242	Environment Clearance for Application for Expansion of construction of "Jupiter Hospital" project by Jupiter Lifeline Hospitals Ltd. at Baner, Pimple-Nilakh Road, near Ambedkar Bridge, Baner, Pune	Constructi on	EC Granted

30.	1273	Proposed Residential & Commercial Project "Eco City Phase 1" at S. No. 27, Hissa No. 5+6+7, Varale, Varale Road, Near Talegaon MIDC, Talegaon, Pune by M/s. Namrata Promoters & Builders	Constructi on	EC Granted
31.	3420	Environment Clearance for Residential cum Commercial project - Kumar Pinakin at S.No.53(p), 54(p) Haveli, Baner, Pune by KUMAR & POTNIS through Rajas Vk. Jain (partner)	Constructi on	EC Granted
32.	-	Environment Clearance for Chilai Dolomite Mine having Mining lease area of 61.9 Ha. located at Village Chilai, Tal. Wani, Dist.- Yavatmal	Mining	EC Granted
33.	1486	Environment Clearance for TUCKER AWHO ENCLAVE(PH-2) by M/s Army Welfare Housing Organisation	Constructi on	EC Granted
34.	1398	Environment Clearance for Environmental clearance for Residential Project "Rajvaibhav NX" on Plot Bearing Old S. No. 21, New S. No. 126-H. No.1/2, 1/1a, 1/1b, 1/C, 5/3, 2, 3, 6, Old S. No. 25, New S No.127, H. No 4, 5 Old S. No-26, New S. No. 134, H. No. 6, 7, 1/41/5, Old S. No. 179 - New S. No. 105, H. No, 28, MoujeChole, Tal-Kalyan, DistThane, State - Maharashtra by Shree Ganesh Construction Co.	Constructi on	EC Granted
35.	1380	Environment Clearance for project at Gat No. 572-576,578-590,594,595,597,598 &617 Near Lifeline hospital, Pune -Nagar Road by M/s Sukhwani Promoters & Builders.	Constructi on	EC Granted
36.	50667	Environment Clearance for 45 KLPD distillery unit at Gut No. 290, 139, 284, 289, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 340, 347, 348, 365 at Village	Industry	EC Granted

		SainagarRanjani, Tehsil Kalam, District Osmanabad by M/s.Natural Sugar and Allied Industries Ltd.		
37.	1181	Environment Clearance for Residential & Commercial project "Ganga Arcadia" at Plot A , S.no. 22/2 (P) at Kharadi , Pune by M/s. Goel Ganga India Pvt. Ltd	Constructi on	Pending before SEIAA for consideration
38.	1206	Environment Clearance for Residential & Commercial Project at S. No. 65A/1, 65B/1, 65C/1(P) & 66/6 (P), Kondhwas BK, Pune by M/s. SuranaBhansali Developers	Constructi on	Pending before SEIAA for consideration
39.	3810	Environment Clearance for proposed construction project at Gat No. 675, Keshnand Road , Wagholi, Pune by M/s Sukhwani Infrabuild	Constructi on	Pending before SEIAA for consideration
40.	1282	Environment Clearance f M.M. Patel Public Charitable Trusts, Ashwini Rural Medical College, Hospital &Researc Centre, Kumbhari, Solapur by M.M. Patel Public Charitable Trusts	Constructi on	Pending before SEIAA for consideration
41.	1188	Environment Clearance for Proposed Residential & Commercial development DREAMS NANDINI at S. No. 69 A, 69 B/1, 69 B/2, 69 C, ManjariBudruk, Pune by Dreams Corporation Pvt. Ltd	Constructi on	Pending before SEIAA for consideration
42.	1255	Environment Clearance for Proposed Residential & Commercial project at S. no. 123/1/2 & S. no. 123/1/3, Wadmukhwadi, Tal. Haveli, Pune by M/s. EXPAT Properties	Constructi on	Pending before SEIAA for consideration

43.	1257	Environment Clearance for Proposed Residential and Commercial Development at S.No. 67, H. No. 2+4 to 7+9 to 11 and H. No. 8A+3+1, Kothrud Pune by Bhujbal Family	Constructi on	Pending before SEIAA for consideration
44.	1234	Environment Clearance for Proposed Residential & Commercial Development "Shivam" at S. No. 185/4,185/4B, 185/5, 185/6A, CTS No. 1509(Part), Pimple Saudagar, Dist. Pune, Maharashtra by M/s. Pooja Developers.	Constructi on	Pending before SEIAA for consideration
45.	1230	Environment Clearance for Residential project Felicita at Survey No 5/2/2 of Village Baner Pune by Abhiraj Developers and Shree Venkatesh Builders and Developers	Constructi on	Pending before SEIAA for consideration
46.	1258	Environment Clearance for Proposed Residential & Commercial Project at Land bearing S. No. 180, 181/2, 185/1 to 12, 186, 187/B, 188/Pt, 190, 191, 192, 193, 194, 196, 197, 199, 201, 202, 203, 204/1, 2, 3 & 4 205/1, 2, 3, 4, 5, 6 & 7, 206, 207, 208/1, 2, 3, 4 to 8, 209, 210/1, 2, 3, 211/2, 3, 6 & 7/Pt., 212, 213/1, 214/3, 215/Pt.215/Pt., 216/1,2&4,219/2, 220/Pt.221/1&2, 222/3, 223/1, 223/2, 224/1 & 250/Pt., 250/Pt., 251, 254, 255/1 to 4, 257/1, 259/1 260/Pt. & 260/Pt., 261 & 263, Village: Nilemore, Tal:Vasai, Dist.: Thane	Constructi on	Pending before SEIAA for consideration
47.	1551	Environment Clearance for Project at S. No. 48/4-10 at Village Rahatani, Pune by M/s GoldfingerKataria Urban Developments	Constructi on	Pending before SEIAA for consideration
48.	1265	Environment Clearance for Proposed Residential project "Vision City" at Gat. No.	Constructi	Pending before

		308(P), 309,336,338,339, Village Jambhul, Talegaon, Pune. By M/s. Shubban Properties	on	SEIAA for consideration
49.	1198	Environment Clearance for construction project at S. No.31, Plot No. 3Village Thergaon, Pune by M/s Pratham Constructions	Constructi on	Pending before SEIAA for consideration
50.	1285	Environment Clearance for Proposed Slum Rehabilitation Scheme at C.T.S. no 6A (pt) of village Malvani, C.T.S. no 3/A/1(pt) of village Charkop, Situated at Bhabarkar Nagar, Kandivali west, Mumbai	Constructi on	Pending before SEIAA for consideration
51.	1286	Environment Clearance for Application for Mohan Altezza at S No - 15 /5 ,23/1, S No- 17 ,H No 2/3 ,3 ,S No -62 /1 & 2,S No- 15 ,H No 6/1 & 6/2 , S No -18 ,H No - 2/1 1A ,1D ,S No -23 ,H No 2/1 & 2/2,S No 9 ,H.No 5/1 ,2,S No -4/2, village Gandhare, Kalyan, Thane by Mohan Life Spaces	Constructi on	Pending before SEIAA for consideration
52.	1293	Environment Clearance for Construction Project at 24/1P, 24/2P, 24/6P, 24/8, 24/9, 25/1, 25/2, 25/3P, 25/4, 25/6p, 25/7, 25/8, 25/9, 25/10, 25/11, 25/12, 25/13, 25/14p, 25/15, 25/16, 25/22, 26/4, 26/6, 35/2, 36/3 to 15, 36/16P, 37, 39/2, & 178 Ambernath by M/s. Mohan Suburbia & Nano Estate	Constructi on	Pending before SEIAA for consideration
53.	1440	Environment Clearance for Project S. No. 109/1, 110/1, cts no 6369, Pimpri, nehrunagar, Pune by M/s Waghere Promoters	Constructi on	Pending before SEIAA for consideration
54.	1215	Environment Clearance for Proposed Residential Project at S. No.258/2/2/1+2+3+	Constructi on	Pending before

		258/2/3/3, Village Deolali, Taluka Deolali, Dist-Nashik by Shree Buildcon& Associates	on	SEIAA for consideration
55.	1339	Environment Clearance for Garga Medium Project at Tq. Dharni Dist. Amravati by Executive Engineer, Amravati Medium Project Division, Amravati. (Govt .project)	Irrigation	Pending before SEIAA for consideration
56.	1336	Environment Clearance for BordiNalla Medium Irrigation Project at Mouja Kondwardha and Borgaon Mohna, Amravati by Executive Engineer Irrigation Project and Water Resources Investigation Division Amravati (Govt .project)	Irrigation	Pending before SEIAA for consideration
57.	1337	Environment Clearance for Wasani Medium Project at Achalpur by Executive Engineer, Amravati Medium Project Division, Amravati. (Govt .project)	Irrigation	Pending before SEIAA for consideration
58.	220541	Environment Clearance for "Tech Mahindra", Hinjewadi Phase III, Pune	Constructi on	Pending before SEIAA for consideration
59.	218318	Environment Clearance for Solacia at Plot No.1+4+5+6+7A+7B+8+9A,Gat No. 1185 A, Wagholi, Taluka -Haveli District- Pune by BELVALKAR HOUSING DEVELOPMENT	Constructi on	Pending before SEIAA for consideration
60.	900	Environment Clearance for Residential & Commercial project at R.S. No.1110A/1A, A ward, Kolhapur by Krishnat S. Patil	Constructi on	EC Granted

61.	1118	Environment Clearance for Building Construction Project at S. No 17/1+2 +3/1+3/2A +3/2B +5+6+7+8 + 18/2A+2B+18/10/2 +18/10/3 Sinhagad Road, ManikBaug, Village- VadgaonBudruk, Tehsil- Haveli, Pune by M/s Sable Associates	Constructi on	EC Granted
62.	1253	Environment Clearance for Proposed Residential and Commercial Project at C.T.S. No. 36/1 + 37/1 + 38, F.P. 394 + 395 A, TPS-III, 514/1, 513A/1, 513B/1, Gultekdi, Haveli by M/s.Suyog Development Corporation Unit 12 LLP	Constructi on	EC Granted
63.	1126	Environment Clearance for Building Construction Project Grand Horizon S.No. 34/1/4,39/1A+39/2/5/1, Wadgaon (Bk), Pune by GrenesiisConstroPvt. Ltd	Constructi on	EC Granted
64.	1292	Environment Clearance for Residential & Commercial Construction Project at S. No. 33/1/3 + 33/1/4/1, Vadgaon, Pune by M/s. Majestique Properties	Constructi on	Pending before SEIAA for consideration
65.	1458	Environment Clearance for IT Park "Business at Mantri" at Sy. No. 197/2+4 to 7B, Nagar Road, Lohegaon Village, Haveli Taluka, Pune	Constructi on	Pending before SEIAA for consideration
66.	1254	Proposed development and construction of IT Park on Plot No. 3, TTC Industrial Area, MIDC, Airoli, Navi Mumbai, Maharashtra by Mindspace Business Parks Private Limited (Formerly known as Serene Properties Private Limited)	Constructi on	EC Granted
67.	1250	Environment Clearance for proposed Residential & Commercialproject "Kumar Kruti, Sophronia, Kairos& Fun N Fair" at S. No. 13/B,1+2+2 & 14 (P) at Wadgaon Sheri, Kalyaninagar, Pune by M/s Kul Novel Housing Pvt. Ltd. & Kumar Urban	Constructi on	EC Granted

		DevelopmentPvt. Ltd.		
68.	1211	Environment Clearance for Residential and Commercial development at Gat No. 1347/1, 1343(P), 1347/5, Near KharadiJakat Naka, Ubalenagar, Nagar Road, Wagholi - Pune by M/s Bhagvati Infra formerly known as M/s Jalan Maple Shelters through Mr. Vijay N Jalan	Constructi on	Pending before SEIAA for consideration
69.	1603	Environment Clearance for Construction project Survey No-127/2A, 127/2B/2, 176/2/1B(Plot no. 1),Off Wakad - Hinjewadi Road , Wakad, Pune by M/s Adi Realties	Constructi on	EC Granted
70.	1260	Environment Clearance for Giriraj Heights - SRD project at Plot bearing Tika no. 15 C.T.S. NO - 37, 38, Tikka no. 18 C.T.S.No. - 75(pt.), 76 & 80 at Hariniwas village - Naupada , Taluka - Thane , Dist. - Thane by M/s Yash Developers	Constructi on	Pending before SEIAA for consideration
71.	1268	Environment Clearance forProposed Redevelopment - Slum Rehabilitation Scheme On Plot Bearing C. T. S. No. 7 (Pt.) of Village Borla, Govandi (W.) Mumbai 400 043, For Panchasheel SRA CHS Ltd. &Ekta SRA CHS. Ltd.	Constructi on	Pending before SEIAA for consideration
72.	1410	Environment Clearance for "Growel's 101 Mall" (Shopping Mall and Multiplex) at CTS. No. 151, Growel House, Akurli Road, Kandivali (E), Mumbai by M/s. Grauer& Weil (India) Limited	Constructi on	Pending before SEIAA for consideration
73.	1195	Environment Clearance for "Ostwal Orchid" Residential Cum Commercial Project at S. No. 288/3, 5, 7, 295/2, 3, 297, 1, 2,3, 5, 6, 7, 9, 10, 12, 14, 15, 298/2, 4, 6, 7, 8, 9, 10, 11, 13 of village- Navghar, Tal &Dist-Thane by Asha Enterprises	Constructi on	Pending before SEIAA for consideration

74.	1219	Environment Clearance for "SaiDham/Sai Icon"- Residential Project at Survey No.: 20/21-1/21-2 (Pt), at Shahad, Taluka-Kalyan (W), Dist. - Thane by Mutha Construction	Constructi on	Pending before SEIAA for consideration
75.	1248	Environment Clearance for "RoopRajat Park" Residential Cum Commercial Project at Gut No. 157, 158(Part), 168 (Part), 169 (Part), Chilhar Road, Village- Betagaon, Taluka- Palghar, Dist- Thane by M/s. Mahavir Associates	Constructi on	Pending before SEIAA for consideration
76.	1191	Environment Clearance for Proposed Residential cum commercial group housing project at Gut No. 156, 158, H.No 1/2, Gut No 172 and Gut No 173, Betegaon, Palghar by Mr.Kuldeep U. Ostwal	Constructi on	Pending before SEIAA for consideration
77.	1209	Environment Clearance for Environmental clearance for "YASHWANT Nagar" at S.No.343, H.No. A & B (Old S.No.343,344 & 345), Village Boling, Virar (West),Tal.- Vasai, Dist.- Thane (Since Palghar), Pin.- 401303 by M/S. AmeyaBuilders And Property Developers	Constructi on	Pending before SEIAA for consideration
78.	1252	Environmental Clearance for Proposed construction project Millennium Avanish at Plot No. 9, 10 & 11, Sector - 10A, Airoli, Navi Mumbai by Mr. RatilalVasharambhaiPatodia	Constructi on	Pending before SEIAA for consideration
79.	3343	Environment Clearance for Proposed Expansion Project of Residential Buildings On Plot Bearing S.no. 76(Old) New S.no. 22, H.No. 1/8, 1/1, 2 & 3, Old S.no. 74, New s.no. 24, H.No. 2(Pt), 2(pt), 2(Pt), 2(Pt), 2(Pt), 2(Pt) & 2(Pt), old S.no. 77, New S.no. 25, H.No. 1,2,3,4 (Pt),	Constructi on	Pending before SEIAA for consideration

		4(Pt), 5,6,7 & old s.no. 79, New s.no. 26, H.no. nil at Village - Gouripada,Kalyan (W), Taluka - Kalyan, Dist -Thane by M/s Yogi Developers Corporation		
80.	3540	Environment Clearance for Plot bearing Old S.No :247 New S.No:247 New S No:39,H.no :1,2,3,4 ,A, Old SS no:244, New S No:35, Old s.no :245, new s no :36,H.no:5 ,6, Old S no:241, New S.No: 34, H.No:2 at village Navghar,Taluka& dist. Thane by Mr. NavinPatil	Constructi on	Pending before SEIAA for consideration
81.	1225	Environment Clearance for CONSTRUCTION OF IT PARK AT Plot No. A-1 Sector - I, in MIDC TTC IndustrialAreaNavi Mumbai, Maharashtra by RUPA INFOTECH & INFRASTRUCTURE PVT. LTD.	Constructi on	Pending before SEIAA for consideration
82.	1179	Environment Clearance for proposed construction project "Satya Life Styles" at Survey No. 3/1, 2 & 4, Shelvali Off Palghar Manor Highway, Palghar (East), Dist. - Palghar by M/s. Satya Life Style Private Limited	Constructi on	Pending before SEIAA for consideration
83.	1194	Environment Clearance for Residential Project Kalpataru Riverside Plot bearing F.P. No. bearing F.P. No. 458 (Pt.), 497 (Pt.) & 498 (Pt.) of Panvel, Opp. Panchmukhi Maruti Mandir, Tal: Panvel Dist. Raigad by M/s. Kalpataru + sharyans	Constructi on	Pending before SEIAA for consideration
84.	1283	Amendment in EC proposed S. R. Scheme on plot bearing C.T.S. Nos. 167 (pt), 168,169(pt), 170(pt), 171(pt), 155(pt), 658(pt), 714(pt), 715, 716, 717(pt), 718(pt), 719(pt), 720(pt), 989(pt) of Parel Sewree, division at G. D. Ambekarmarg, Jerbaiwadia road, Mumbai-400 012. For Shree Balaji SRA CHS Limited.	Constructi on	Pending before SEIAA for consideration
85.	1267	Environment Clearance for I. T. Park building Kalpataru Prime on plot no. D-3, in	Constructi	Pending before

		wagle Industrial Area of MIDC at Thane by M/s. Amber Real Estate Ltd.	on	SEIAA for consideration
86.	1269	Environmental clearance under notification bearing no. S.O. 804E dt. 14/03/2017 for Construction of residential cum commercial complex at C.S. No.1798, 16/1840 & 1841of Byculla Division, Byculla (West), Mumbai-400037 by SWAYAM REALTORS AND TRADERS LLP	Constructi on	Pending before SEIAA for consideration
87.	1268	Environment Clearance for Proposed Redevelopment - Slum Rehabilitation Scheme On Plot Bearing C. T. S. No. 7 (Pt.) Of Village Borla, Govandi (W.) Mumbai 400 043, For Panchasheel SRA CHS Ltd. &Ekta SRA CHS Ltd by M/s. Lakadawala Developers Pvt. Ltd	Constructi on	Pending before SEIAA for consideration
88.	1539	Environmental Clearance for Existing Formulation & API Manufacturing Plant at Plot No. A - 42, MIDC Patalganga, Khalapur, District Raigad, Maharashtra by M/s. Cipla Limited	Industry	Pending before SEIAA for consideration
89.	1546	Environmental Clearance for Existing Existing API Manufacturing Plant and R&D at Plot No. A - 2, MIDC Patalganga, Khalapur, District Raigad, Maharashtra by M/s. Cipla Limited	Industry	Pending before SEIAA for consideration
90.	1538	Environmental Clearance for Existing Formulation & API Manufacturing Plant at Plot No. A - 33, A - 37/2/2, MIDC Patalganga, Khalapur, District Raigad, Maharashtra by M/s. Cipla Limited	Industry	Pending before SEIAA for consideration
91.	1199	Expansion of Synthetic Organic Chemicals Manufacturing facility at Plot No. H - 8,	Industry	Pending before

		MIDC Satpur, Tal Nasik, Dist. Nasik by SpakOrgoChem (India) Private Limited.		SEIAA for consideration
92.	1287	Environmental Clearance for proposed project of M/s. DRT- Anthea Aroma Chemicals Pvt. Ltd.	Industry	Pending before SEIAA for consideration
93.	1266	Environment Clearance for Hiwardara Limestone & Dolomite Mine, Area 13.14 Ha, Village Hiwardara, TahsilWani, Yavatmal District by Shri Surendra C. Bhartia	Industry	Pending before SEIAA for consideration

Table 7.3.2: Summary of Cases received during Window Period
[from 14.03.2017 to 13.09.2017 and from 14.03.2018 to 13.04.2018]

Sector	Total Applications received	EC Granted	EC Pending
Construction	77	36	41
Industry	11	5	6
Irrigation	4	1	3
Mining	1	1	0
Total	93	43	50

Table 7.3.3 (a): Detailed status of the Projects under violation Category w.e.f. 01.04.2017 to 31.07.2021

[For which EC has been granted(In context to Applications received during Window Period)]

Sl. No.	Application No.	Name of Project	Sector (e.g. Industry, Mining, Building Construction)	Date of Application for EC	Date of grant of EC	Category of violation whether Expansion/ New	Occurrence / Tenure of Violation	Action against Violation			Remarks [EC No.]
								Under Section 15 of E(P) Act	Damage Assessment Quantified	Remediation plan	

1.	1500	Residential & Commercial Development at Plot bearing CTS No. 30A/1-14, 30A/1-16, 30A/2, 36A/8, 36-B,50-B, 52-B,53-B & 29V , 28A/3, 28B, 29/L, 30-A/1-15,30-A/3, 50-C, 53-A/1-D, 53-C, 53-A/1-B, 1-C, 44-C, 1-D, 44-A, 45, 45/1 to 45/29 (pt), 50-A (pt), 51-A (pt), 52-A (pt), 48-F (pt), 49, 50-A (pt), 40 (pt), 4/2 to 4/59, 4/60, 4/61, 4-E, 20-B, 25/B/1, 26 A, 27 , 28A/1, 29 N , 50 A/6, 38 (pt), 50A/7, 52A/9, 42-D, 43 C/A(pt), 43 C/9 to 43 C/13, 43 C/32 to 43 C/37, 39-A , 14(pt), 36A/4, 50A/11, 52 A/3, 36A/9, 50A(pt), 52/A(pt), 50A/9 , 52A/6,36 A(Pt), 36A/10, 50A(pt), 52/A(pt) and 26-C Chandivali Farm Road, Chandivali, Andheri (E), Mumbai by M/s. Nahar Builders Ltd. (Violation Case)	Construction	16.08.2017	25.09.2019	New	Before Grant of EC	No	YES, BG Amount- 13.48 Crore Date of submission- 17.09.2019	YES, Afforestationpart of theRemedial Action plan is partly completed. Same is also certified by Regional Office, MoEF&CC, Nagpur. Remaining parts of remedial action plan are in progress.	2023
----	------	--	--------------	------------	------------	-----	--------------------	----	--	---	------

2.	1236	Environment Clearance for Industrial I. T. Building Project Viz. CTS No. 105, 105/1 to 38, 105/39 (pt), 105/39 (pt), 105/40-41, 105/42, 105/44 (pt), 106, 107 of Village Hariyali, L.B.S. Marg, Vikhroli (W), Mumbai, Maharashtra Proposed by Vikhroli Corporate Park Pvt. Ltd. 1236	Construction	21-07-2017	22.10.2019	New	Before Grant of EC	Yes	YES, BG Amount- 5.3 Crore Date of submission- 18.10.2019	YES, Implementation of Remedial Action plan is in progress.	2052
3.	1409	Environment Clearance for Expansion of proposed Residential Project - Kumar Prithvi at S. No. 45/1 + 2 (2P), 46/13A/2, Village Kondhwa, Tal. Haveli, Dist. Pune, Maharashtra by Sukumar Township Development Pvt. Ltd. 1409	Construction	04.07.2017	14.03.2020	Expansion	Before Grant of EC		YES, BG Amount- 1.37 Crore Date of submission- 11.03.2020	YES, Implementation of Remedial Action plan is in progress.	2191
4.	0902	Environment Clearance for Kumar Peninsula at S. No.135 Pashan, Pune by Kumar Company	Construction	29.01.2018	25.03.2020	New	Before Grant of EC	No	Yes, BG Amount- 1.78 Crore Date of submission- 12.03.2020	Yes, Implementation of Remedial Action plan is in progress.	2224

5.	1291	Environment Clearance for Proposed Residential project "43 Privet Drive" at S. No. 43, Near MitconInstitute,Balewadi, Tal. - Mulshi, Dist. - Pune by M/s. S. S. Properties.	Construction	10-05-2017	12.02.2020	New	Before Grant of EC	Yes	Yes, BG Amount- 2.35 Crore Date of submission- 04.02.2020	Yes, Implementation of Remedial Action plan is in progress.	2099
6.	1178	Environment Clearance for Captive coal based Power Plant 25 MW at Plot No A-23, Tadali Growth Centre MIDC, Tadali, District-Chandrapur by M/s Grace Industries Limited	Industry	10.04.2018	09.12.2019		Before Grant of EC	No	Yes, BG Amount- 1.95 Crore Date of submission- 05.12.2019	Yes, Implementation of Remedial Action plan is in progress.	2206
7.	0993	Environment Clearance for Proposed Expansion of "VIVA SHELTER" (Revalidation & Expansion) Proposed Residential building with shop line project at land bearing S.No.110/4, S.No.111/3,9,13,14, S.No.127/2, S.No.128/13 & S.No.352 of village Virar, Taluka: Vasai, District Thane by M/s. Swastik Builders	Construction	19.02.2018	05.11.2020	Expansion	Before Grant of EC	No	Yes, BG Amount- 1.15 Crore Date of submission- 24.08.2020	Yes, Implementation of Remedial Action plan is in progress.	2325

8.	1222	Environment Clearance for 'HM Royal, Proposed Residential and Commercial project at S. No 18, H.No. 2/2+3+4A to 4E, Kondhwa - Bdk, Pune by Arti Properties Pvt. Ltd	Construction	12.04.2018	12.02.2020	Expansion	Before Grant of EC	No	Yes, BG Amount- 3.57 Crore Date of submission- 30.01.2020	Yes, Implementation of Remedial Action plan is in progress.	2098
9.	1603	Environment Clearance for Construction project Survey No- 127/2A, 127/2B/2, 176/2/1B(Plot no. 1) ,Off Wakad -Hinjewadi Road , Wakad, Pune by M/s Adi Realities	Construction	03.08.2017	25.10.2019	New	Before Grant of EC	Yes	Yes, BG Amount- 1.40 Crore Date of submission- 17.10.2019	Yes, Implementation of Remedial Action plan is in progress.	2055
10.	1208	Environmental Clearance for Proposed construction Project atSr. No. 103, H. No. 2-14, Baner, Tal. Mulshi, Dist. PuneTeerthTechnospace	Construction	26-04-2017	16.10.2019	New	Before Grant of EC	Yes	Yes, BG Amount- 1.95 Crore Date of submission- 11.10.2019	Yes, PP submitted that, they have totally implemented, However, certified report from Regional Office, MoEF&CC, Nagpur is awaited.	2039

11.	1575	Environment Clearance for proposed residential & commercial project "Nakshatra I Land", at Gat No. 669, PlotA, Moshi Alandi Road, Off. Pune Nashik Highway, Pune-412105, by M/s. ElloraBuildwellPvt. Ltd.	Construction	10.05.2017	31.10.2019	New	Before Grant of EC	Yes	Yes, BG Amount- 2.31 Crore Date of submission- 14.12.2019	Yes, Implementation of Remedial Action plan is in progress.	2220
12.	1250	Environment Clearance for proposed Residential & Commercial project "Kumar Kruti, Sophronia, Kairos& Fun N Fair" at S. No. 13/B,1+2+2 & 14 (P) at Wadgaon Sheri, Kalyaninagar, Pune by M/s Kul Novel Housing Pvt. Ltd. & Kumar Urban DevelopmentPvt. Ltd.	Construction	31.08.2017	22.03.2020	New	Before Grant of EC	Yes	Yes, BG Amount- 5.58 Crore Date of submission- 28.11.2019	Yes, Implementation of Remedial Action plan is in progress.	2209
13.	1205	Environmental Clearance for Residential project Skyline II at Old Survey No. 216 New Survey No. 48 Hissa No. 2 Old Survey No. 221 New Survey No. 53 Hissa No. 2 Old Survey No. 222 New Survey 54 Hissa No. 2, Village- Penkarpada, Mira road- East, District- Thane by M/s. Unique Shanti Neminath Developers LLP	Construction	25-04-2017	30.07.2021	Expansion	Before Grant of EC	No	Yes, BG Amount- 2.05 Crore Date of submission- 25.02.2021	Yes, Implementation of Remedial Action plan is in progress.	2360

14.	1289	Environment Clearance for Residential and Commercial Construction Kingston Avenue Project by Supreme Developers at Sr. No. 70/1, 70/2/1, 70/3 to 8, CTS No. 1571 to 1576 Opp. Hotel Govind Garden, Pimple Saudagar, Tah. - Haveli, Dist. - Pune	Construction	14.07.2017	05.11.2020	Expansion	Before Grant of EC	No	Yes, BG Amount- 2.53 Crore Date of submission- 21.08.2020	Yes, Implementation of Remedial Action plan is in progress.	2326
15.	1284	Environment Clearance for Expansion of Residential & Commercial Construction Project at S.No. 45, Baner, Pune by M/s. KunalSancheti Associates	Construction	13.04.2018	5.11.2020	Expansion	Before Grant of EC	No	Yes, BG Amount- 2.12 Crore Date of submission- 20.07.2020	Yes, Implementation of Remedial Action plan is in progress.	2327
16.	1275	Environment Clearance for Sai Mystique at "Survey Nos. 11/7, 11/8, 11/9 -Part &11/2, Ambegaon(Bk) Haveli by M/s Sai Shree Developers	Construction	13.09.2017	20.07.2021	Expansion	Before Grant of EC	No	Yes, BG Amount- 1.98 Crore Date of submission- 24.05.2021	Yes, Implementation of Remedial Action plan is in progress.	2359

17.	1276	Environment Clearance for Proposed Group Housing Scheme at Kh. no. 167/2 & 168, MouzaJamtha, Nagpur (Gramin) by M/s Sandesh Infrastructure Pvt. Ltd.	Construction	11.07.2017	9.11.2020	New	Before Grant of EC	No	Yes, BG Amount- 2.51 Crore Date of submission- 12.10.2020	Yes, PP submitted that, they have totally implemented, However, certified report from Regional Office, MoEF&CC, Nagpur is awaited.	2329
18.	0920	Environment Clearance for Expansion of Building Construction Project at S. No.:- 85/1A/1, 85/1B/2/1, 91/1A, 90/2/1, 86/2B/1 , Pimple Gurav, Haveli,Pune By M/s. Kalpataru Constructions (Pune)	Construction	31.03.2018	09.11.2020	Expansion	Before Grant of EC	No	Yes, BG Amount- 1.47 Crore Date of submission- 24.08.2020	Yes, Implementation of Remedial Action plan is in progress.	2330
19.	1214	Environment Clearance for Knowledge Park at Plot no 4-MIDC Kharadi, Kharadi, Pune, Maharashtra by Zensar Technologies Ltd.	Construction	12.04.2018	09.11.2020	Expansion	Before Grant of EC	Yes	Yes, BG Amount- 1.47 crore Date of submission- 05.06.2020	Yes, Implementation of Remedial Action plan is in progress.	2334

20.	1290	Environment Clearance for Proposed Residential & Commercial Development project "Svannah" at Gat No. - 1211, 1213 to 1216, 1218, opp. Wagheshwar Temple, Behind MozeEngg. College, BAIF Road, Wagholi, Pune by M/s. Sim Properties	Construction	02.06.2017	09.11.2020	Expansion	Before Grant of EC	Yes	Yes, BG Amount- 1.30 crore Date of submission- 28.09.2020	Yes, Implementation of Remedial Action plan is in progress.	2331
21.	0266	Environment Clearance for Uma Barrage Project at Across River Uma Near Village Borta, Tal-Murtijapur, Dist-Akola by Water Resourcec Department	Irrigation	17.04.2017	09.11.2020	New	Before Grant of EC	No	Yes, BG Amount- 15.43 Crore Date of submission- 20.10.2020	Yes, Implementation of Remedial Action plan is in progress.	2333
22.	1254	Proposed development and construction of IT Park on Plot No. 3, TTC Industrial Area, MIDC, Airoli, Navi Mumbai, Maharashtra by Mindspace Business Parks Private Limited (Formerly known as Serene Properties Private Limited)	Construction	08.09.2017	09.08.2019	Expansion	Before Grant of EC	No	Yes, BG Amount- 1.13 Crores Date of submission- 14.08.2019	Yes, Implementation of Remedial Action plan is in progress.	1942

23.	1221	Environment Clearance for 'TCS Banyan Park' - Phase 1 of IT Park at Plot bearing C.T.S. Nos. 221, 228, 234 & 235 of village Gundavali, Suren Road, Andheri (East), Mumbai by Tata Consultancy Services Ltd.	Construction	12-04-2018	04.12.2019	New	Before Grant of EC	No	Yes, BG Amount- 5.49 Crore Date of submission- 25.10.2019	Yes, Implementation of Remedial Action plan is in progress.	2203
24.	1522	Environment Clearance for for project at S. no. 16/3, Punawale, Pune by M/s Keystone Properties	Construction	13.05.2017	24.01.2020	New	Before Grant of EC	Yes	Yes, BG Amount- 1.76 crore Date of submission- 28.10.2021	Yes, Implementation of Remedial Action plan is in progress.	2342
25.	1238	Environment Clearance for Acharya Vinoba Bhave Rural Hospital attached to Jawaharlal Nehru Medical College at Khasra no. 410 at Sawangi (Meghe), Wardha by Datta Meghe Institute of Medical Sciences (Deemed University)	Construction	13.04.2018	23.01.2020	New	Before Grant of EC	No	Yes, BG Amount- 1.93 Crore Date of submission- 02.10.2019	Yes, Implementation of Remedial Action plan is in progress.	2324
26.	1190	Environment Clearance for Proposed General cum Multi super specialty Hospital and Allied Building at Plot no. 46, sector 30, vashi, Navimumbai by M/s Mahatma Gandhi Mission Trust.	Construction	26-05-2017	31.12.2019	New	Before Grant of EC	No	Yes, BG Amount- 1.73 Crore Date of submission- 17.12.2019	Yes, Implementation of Remedial Action plan is in progress.	2221

27.	1256	Proposed Project for expansion by deleting some existing products and addition of new products for Manufacturing Of Chemical Intermediates & Speciality Chemicals at existing unit located at Plot No. N-4, Additional Ambernath MIDC, Dist. Thane, Maharashtra by Pacific Organics Pvt. Ltd	Industry	12-09-2017	08.01.2020	Expansion	Before Grant of EC	No	Yes, BG Amount-0.30 Crore Date of submission-18.12.2019	Yes, PP submitted that, they have completed 100 % implemmentation of Remedial Action plan and the same is also certified by Regional Office, MoEF&CC.	2245
28.	1271	Environment Clearance for proposed expansion project for manufacturing of chemical intermediates & speciality chemicals by Multi Organics Pvt. Ltd., at Plot No. A-1, MIDC Industrial Area, Ghuggus Road, Padoli, Taluka& District Chandrapur by Mr.AbhijeetBirewar (Multi Organics Pvt. Ltd.)	Industry	13.04.2018	05.02.2020	Expansion	Before Grant of EC	No	Yes, BG Amount-1.54 Crore Date of submission-30.01.2020	Yes, Implementation of Remedial Action plan is in progress.	2097
29.	1696	Environment Clearance for Construction project at S. No 257/1/2 & 258/4A, Wakad, Pune by M/s Shubham Associates	Construction	04-08-2017	11.03.2020	New	Before Grant of EC	Yes	Yes, BG Amount-1.8 Crore Date of submission-05.03.2020	Yes, Implementation of Remedial Action plan is in progress.	2169

30.	1262	Environment Clearance for change in product mix project for Manufacturing of Chemical Intermediates and Specialty Chemicals under category 5 (f) by M/s. Abhideep Chemicals Pvt. Ltd. at Plot No. A-2, MIDC Area, Ghuggus Road, Padoli, Dist. Chandrapur,	Industry	13-04-2018	12.03.2020	New	Before Grant of EC	No	Yes, BG Amount- 1.25 Crore Date of submission- 12.02.2020	Yes, Implementation of Remedial Action plan is in progress.	2170
31.	1263	Environment Clearance for Proposed Residential project - 'Mount N Glory' at S.No.58/2/1A/1B+58/2/2/1A/2, Near Eon Software Park, Near Ganga Constella, village: Kharadi, Taluka: haveli, Pune by M/s. Sancheti Associates Pvt. Ltd.	Construction	13-04-2018	31.01.2020	New	Before Grant of EC	No	Yes, BG Amount- 1.98 Crore Date of submission- 24.01.2020	Yes, Implementation of Remedial Action plan is in progress.	2096
32.	1242	Environment Clearance for Application for Expansion of construction of "Jupiter Hospital" project by Jupiter Lifeline Hospitals Ltd. at Baner, Pimple-Nilakh Road, near Ambedkar Bridge, Baner, Pune	Construction	21-08-2017	06.03.2020	Expansion	Before Grant of EC	No	Yes, BG Amount- 1.24 Crore Date of submission- 04.02.2020	Yes, Implementation of Remedial Action plan is in progress.	2168

33.	1273	Proposed Residential & Commercial Project "Eco City Phase 1" at S. No. 27, Hissa No. 5+6+7, Varale, Varale Road, Near Talegaon MIDC, Talegaon, Pune by M/s. Namrata Promoters & Builders	Construction	09.06.2017	13.03.2020	New	Before Grant of EC	Yes	Yes, BG Amount- 2.20 Crore Date of submission- 13.03.2020	Yes, Implementation of Remedial Action plan is in progress.	2190
34.	3420	Environment Clearance for Residential cum Commercial project - Kumar Pinakin at S.No.53(p), 54(p) Haveli, Baner, Pune by KUMAR & POTNIS through Rajas Vk. Jain (partner)	Construction	16.05.2017	25.03.2020	New	Before Grant of EC	No	Yes, BG Amount- 1.86 Crore Date of submission- 17.03.2020	Yes, Implementation of Remedial Action plan is in progress.	2226
35.	40683	Environment Clearance for Chilai Dolomite Mine having Mining lease area of 61.9 Ha. located at Village Chilai, Tal. Wani, Dist.- Yavatmal	Mining	08.09.2017	31.03.2020	New	Before Grant of EC	No	Yes, BG Amount- 1.65 Crore Date of submission- 06.08.2019	Yes, Implementation of Remedial Action plan is in progress.	Parivesh EC
36.	1486	Environment Clearance for TUCKER AWHO ENCLAVE(PH-2) by M/s Army Welfare Housing Organisation (violation Case)	Construction	Transferred from MOEFCC 13.06.2017	15.06.2020	New	Before Grant of EC	No	Yes, BG Amount- 3.17 Crore Date of submission- 21.05.2020	Yes, Implementation of Remedial Action plan is in progress.	2262

37.	1398	Environment Clearance for Environmental clearance for Residential Project "Rajvaibhav NX" on Plot Bearing Old S. No. 21, New S. No. 126-H. No.1/2, 1/1a, 1/1b, 1/C, 5/3, 2, 3, 6, Old S. No. 25, New S No.127, H. No 4, 5 Old S. No-26, New S. No. 134, H. No. 6, 7, 1/41/5, Old S. No. 179 - New S. No. 105, H. No, 28, MoujeChole, Tal-Kalyan, DistThane, State - Maharashtra by Shree Ganesh Construction Co.	Construction	17.05.2018	09.11.2020	New	Before Grant of EC	No	Yes, BG Amount-1.5 Crore Date of submission- 01.10.2020	Yes, Implementation of Remedial Action plan is in progress.	2332
38.	1380	Environment Clearance for project at Gat No. 572-576,578-590,594,595,597,598 &617 Near Lifeline hospital, Pune -Nagar Road by M/s Sukhwani Promoters & Builders.	Construction	12.05.2018	09.11.2020	New	Before Grant of EC	Yes	Yes, BG Amount-1.60 Crore Date of submission- 26.08.2020	Yes, Implementation of Remedial Action plan is in progress.	2328

39.	50667	Environment Clearance for 45 KLPD distillery unit at Gut No. 290, 139, 284, 289, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 340, 347, 348, 365 at Village SainagarRanjani, Tehsil Kalam, District Osmanabad by M/s. Natural Sugar and Allied Industries Ltd.	Industry	29.08.2017	31.03.2020	Expansion	Before Grant of EC	No	Yes, BG Amount- 1.67 Crore Date of submission- 21.04.2020	Yes, Implementation of Remedial Action plan is in progress.	Parivesh EC
40.	900	Environment Clearance for Residential & Commercial project at R.S. No.1110A/1A, A ward, Kolhapur by Krishnat S. Patil	Construction	Transferred from MOEFCC 27.01.2018	23.08.2019	New	Before Grant of EC	Yes	Yes, BG Amount- 2.11 Crore Date of submission- 16.08.2019	Yes, Implementation of Remedial Action plan is in progress.	1956
41.	1118	Environment Clearance for Building Construction Project at S. No 17/1+2+3/1+3/2A+3/2B+5+6+7+8 + 18/2A+2B+18/10/2 +18/10/3 Sinhagad Road, ManikBaug, Village- VadgaonBudruk, Tehsil- Haveli, Pune by M/s Sable Associates	Construction	30-06-2017	19.08.2019	New	Before Grant of EC	Yes	Yes, BG Amount- 2.75 Crore Date of submission- 05.08.2019	Yes, Implementation of Remedial Action plan is in progress.	1953

42.	1253	Environment Clearance for Proposed Residential and Commercial Project at C.T.S. No. 36/1 + 37/1 + 38, F.P. 394 + 395 A, TPS-III, 514/1, 513A/1, 513B/1, Gultekdi, Haveli by M/s.Suyog DevelopmentCorporation Unit 12 LLP	Construction	13-09-2017 Transferred from MOEFCC	09.08.2019	New	Before Grant of EC	Yes	Yes, BG Amount- 2.92 Crore Date of submission- 06.08.2019	Yes, Implementation of Remedial Action plan is in progress.	1951
43.	1126	Environment Clearance for Building Construction Project Grand Horizon S.No. 34/1/4,39/1A+39/2/5/1, Wadgaon (Bk), Pune by Grenesiis ConstroPvt. Ltd	Construction	18/07/2017	09.08.2019	New	Before Grant of EC		Yes, BG Amount- 1.95 Crore Date of submission- 05.08.2019	Yes, Implementation of Remedial Action plan is in progress.	1952

**Table 7.3.3(b): Summary of EC Granted under violation Category w.e.f. 01.04.2017 to 31.07.2021
(In context to Applications received during Window Period)**

S. No	Project Sector (e.g. Industry, Mining, Building Construction)	No. of Projects	Category of violation whether Expansion/ New in Number	Action of Violation in Number				Time Taken to Grant EC (from date of Application for EC)				
				Under Section 15 of E(P) Act	Damage Assessment Quantified	Remediation Plan	within 1 year	between 1 to 2 years	between 2 to 3 years	between 3 to 4 years	between 4 to 5 years	
												Yes
1	Industry	05	Expan: 03	-	03	03	03	-	02	01	-	-
			New: 02	-	02	02	02	-	01	01	-	-
2	Mining	01	Expan: 00	-	-	-	-	-	-	-	-	-
			New: 01	-	01	01	01	-	-	01	-	-
3	Irrigation	01	Expan: 00	-	-	-	-	-	-	-	-	-

			New: 01	-	01	01	01	-	-	-	01	-
4	Building	36	Expan: 12	02	10	12	12	-	02	06	03	01
	Construction		New: 24	13	11	24	24	-	07	17	-	-
	Total	43	43	15	28	43	43	-	12	26	04	01

Following observations are made based on the information placed in Table 7.3.3(a)-7.3.3(b):

- i. It is observed that a total of 93 cases were received during Window Period. Environmental Clearances (ECs) have been granted to 43 Projects and ECs in respect of 50 cases out of 93 applications received during Window Period are pending with SEIAA due to various reasons which may be serious in nature also. Later on SEIAA, MH communicated ground status of these 43 cases as placed at Table 7.3.3 (b). It is submitted that, these information have been provided on the basis of inspection report submitted by MPCB.
- ii. **Natures of violation viz. before grant of EC, during grant of EC or after the grant of EC in case of violation cases during Window Period, are intimated as follows by SEIAA:**

From Table 7.3.3 (a) and 7.3.3 (b), it is found that, ECs were granted for total 43 nos. of projects under violation Category w.e.f. 01.04.2017 to 31.07.2021 (In context to Applications received during Window Period) and violation was found before grant of EC.

For remaining , 50 nos. of projects under violation Category w.e.f. 01.04.2017 to 31.07.2021 , it is intimated by SEIAA that (In context to Applications received during Window Period) that ECs have not been granted and violation were found to be as follows.

- i. Work started without getting EC: 40
- ii. Work carried out in violation of Earlier EC: 04
- iii. Work completed in violation of Earlier EC: 01
- iv. Work completed without EC: 02

- v. Industry was established and became operational before 2006 for Bulk drugs manufacturing. New Product Mix started without EC: 03

Details are placed at **Annexure 25H1** and **Annexure 25H2**.

- iii. From the information submitted by SEIAA Maharashtra, it is observed that, a total of 43 nos. of projects have been reported (or ECs are granted) under violation category. Out of these 43 cases, 05 cases are under industry category, 01 is under mining category, 01 is under Irrigation category and 36 fall under Building Construction. Among them, actions for damage assessment and remediation plan have been taken for all 43 projects. However, actions under Section 15 of the E(P) Act, 1986 have been taken in respect of 15 nos. of projects only.
- iv. It is also observed that, no EC was granted within 1 year from the date of Application. Details in context to time taken for grant of EC are as follows :
 - a. 09 nos. of projects -between 1 to 2 years from the date of applications for EC.
 - b. 24 no. of projects- between 2 to 3 years from the date of applications for EC.
 - c. 04 nos. of projects - between 3 to 4 years from the date of application for EC
 - d. 01 nos. of projects- between 4 to 5 years from the date of Application for EC
 - e. 05 nos. of projects, time taken for granting of EC has not been mentioned.
- v. **Delay in granting EC**

In this context, it is intimated by SEIAA that, under the **provisions** for dealing with violation cases, PP had to obtain ToR by submitting application online on the portal. Thereafter, EIA report is required to be submitted by collecting baseline data and damage assessment. Proposal for grant of EC cannot be considered unless Remedial Action Plan and Natural and

Community Augmentation Plan and detailed EIA report is submitted by the Project Proponent. Delay in granting Environment Clearance in cases of violation cases is mainly due to delay in submission of necessary and complete set of documents and to some extent because the time required for finalization of Approach Paper to calculate ecological damage.

It is observed by the Committee that the justification given by SEIAA may not be entirely acceptable to explain the delay .

vi. Damage Assessment and Remediation Action Plan in Violation Cases

In this context, it is stated by SEIAA that, **Maharashtra Pollution Control Board has been now directed to undertake a drive to assess the status of damage assessment and remediation action measures taken including cost aspects in 43 cases where the EC has been given to applications received during Window Period.** Information gathered during site inspection by MPCB has been processed by SEIAA and same is placed at **Table 7.3.3 (a)** and may also be seen at **Annexure 25C**. It is found that, necessary action have been taken in respect of all the Projects after successive rounds of interactions between CPCB and Member Secretary , MPCB who took personal interest to ensure compliance of the directions .

As per the existing procedure, Bank Guarantees (BG) are imposed to ensure time bound compliance of remediation action plan. These BGs are to be collected before issue of EC. However, in many cases (e.g. cases mentioned at sl . no. 11,22,24,39 of table no. 7.3.3(a)) ECs were found to have been issued by SEIAA prior to depositing of requisite BGs which is in violation of the prescribed procedure in this regard.

vii. Actions under Section 15 of the E(P) Act, 1986

Actions under Section 15 of the E(P) Act, 1986 have been taken in respect of 15 nos. of projects only. However, later on SEIAA, Maharashtra communicated that, as these 93 proposals have applied under violation category as per MoEF&CC notification dated 14.03.2017 and earlier SEIAA (March, 2017- September, 2020) was of the opinion that action under Section 15 of Environment (Protection) Act, 1986 was not needed in these cases and hence action under section 15 **was not initiated by the then SEIAA** (March, 2017- September, 2020). However, it is also submitted that, **now, SEIAA has initiated the process** for taking action under Section 15 of Environment (Protection) Act, 1986 in these cases. In this regard, Maharashtra Pollution Control Board has been directed to initiate action under Section 15 of E(P) Act, 1986.

The Committee, while appreciating the recent action undertaken by SEIAA, Maharashtra and specially by the Member Secretary feels that such discrepancies ought not to have taken place in the first place itself. Errors of this nature can be prevented by organizing periodic stakeholder consultation / workshops between all concerned so that the operating procedures get implemented in a transparent fashion and all the steps in the Operating Procedure are adhered to.

Table 7.3.4: Ground Status of 50 Cases where ECs were not granted (under violation Category w.e.f. 01.04.2017 to 31.07.2021)

Sl. No	Proposal No	Name & Location of Project	Sector	Initiated Work at time of application (m ²)	Status of work [In Progress / Stopped]	Status as of today [Work Completed on Ground]	C to E	C to O	Existing EC	Nature of Violation	Remarks
1.	1181	Environment Clearance for Residential & Commercial project "Ganga Arcadia" at Plot A , S.no. 22/2 (P) at Kharadi, Pune by M/s. Goel Ganga India Pvt. Ltd	Construction	23990.85	Stopped since 2018	As per Architects certificate dtd 17.02.2022 Work on ground = 23990.85	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	The SEAC noted that Cost of remediation plan and natural & community resource augmentation plan as per revised approach paper is estimated as Rs. 207.44 Lakh. The Committee also noted that the amount of CER as per MoEF&CC circular dated 1/05/2018 is Rs. 124 Lakh. Therefore committee decided to obtain Bank Guarantee of Rs 207.44 Lakh for the project completion period. PP has completed B & C Building and B building handover and C building commercial shops handover.

2.	1206	Environment Clearance for Residential & Commercial Project at S. No. 65A/1, 65B/1, 65C/1(P) & 66/6 (P), Kondhwas BK, Pune by M/s. Surana Bhansali Developers	Construction	27793.76	Construction work stopped	As per architect certificate dtd- 27.03.2019, Constructed BUA- 27793.76	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	The committee noted that Cost of remediation plan and natural & community resource augmentation plan as per revised approach paper is estimated as Rs. 1.9 Cr. The Committee also noted that the amount of CER as per MoEF&CC circular dated 1/05/2018 is Rs. 1.8 Cr which is less than the remediation / augmentation plan. Therefore committee decided to obtain Bank Guarantee of Rs 1.9 Cr for the project
----	------	--	--------------	----------	---------------------------	---	----------------------------	----------------------------	------------------------	---	--

3.	3810	Environment Clearance for proposed construction project at Gat No. 675, Keshnand Road, Wagholi, Pune by M/s Sukhwani Infrabuild	Construction	28410.87	No New Construction observed	As per architect certificate dtd- 26.02.2020, Construction BUA is 28410.87 Sqm. done.	Applied for CtoE but refused PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	The committee noted that Cost of remediation plan and natural & community resource augmentation plan as per revised approach paper is estimated as Rs. 1.7 Cr. The Committee also noted that the amount of CER as per MoEF & CC circular dated 1/05/2018 is Rs. 0.3 Cr which is less than the remediation / augmentation plan. Therefore committee decided to obtain Bank Guarantee of Rs 1.7 Cr for the project completion period
----	------	---	--------------	----------	------------------------------	---	---	----------------------------	------------------------	---	--

4.	1282	Environment Clearance of M.M. Patel Public Charitable Trusts, Ashwini Rural Medical College, Hospital &	Construction	17,355 sq.m	construction work completed	construction work completed & obtained consent to operate for Total Plot Area : 110100.00 sqm. and Total	PP obtained C TO E 07/02/2017	Obtained combined consent to operate and BMW authorization vide dt: 05/03/2020	PP has not obtained EC	Construction started at site Before the EC.	The committee noted that Cost of remediation plan and natural & community resource augmentation plan as per revised approach paper is estimated as Rs. 1.19 Cr. The Committee also noted that the amount of CER as per
----	------	---	--------------	-------------	-----------------------------	--	-------------------------------	--	------------------------	---	--

		Researc Centre, Kumbhari, Solapur by M.M. Patel Public Charitable Trusts				Construction BUA : 30,382.00 sqm.					MoEF& CC circular dated 1/05/2018 is Rs. 19.58 Lakh which is less than the remediation / augmentation plan. Therefore committee decided to obtain Bank Guarantee of Rs 1.19 Cr for the project completion period.
--	--	--	--	--	--	-----------------------------------	--	--	--	--	---

5.	1188	Environment Clearance for Proposed Residential & Commercial development DREAMS NANDINI at S. No. 69 A, 69 B/1, 69 B/2, 69 C, Manjari Budruk, Pune by Dreams Corporation Pvt. Ltd	Construction	Not submitted	construction work 54229.81 Sq.M. completed and given occupancies	As per architect certificate dtd- 09.05.2016, Construction BUA is 54229.81 Sqm. done.	PP obtained CtoE on 15.04.2013 which is now invalid	PP has not obtained C to O	PP has not obtained occupancy observe EC.	Construction started at site Before the EC.	The committee noted that Cost of remediation plan and natural & community resource augmentation plan as per revised approach paper is estimated as Rs. 1.45 Cr. The Committee also noted that the amount of CER as per MoEF& CC circular dated
----	------	--	--------------	---------------	--	---	---	----------------------------	---	---	--

												1/05/2018 is Rs. 1.65 Cr which is more than the remediation / augmentation plan. Therefore committee decided to obtain Bank Guarantee of Rs 1.65 Cr for the project completion period
--	--	--	--	--	--	--	--	--	--	--	--	---

6.	1255	Environment Clearance for Proposed Residential & Commercial project at S. no. 123/1/2 & S. no. 123/1/3, Wadmukhwadi, Tal. Haveli, Pune by M/s. EXPAT Properties	Construction	54343.36	completed work & no construction work found at site.	As per architect certificate dtd- 05.03.2022, Construction BUA is 54343.36 sqm.	PP has not obtained C to E	PP has not obtained C to O	PP has obtained EC on 05/05/2009	Construction started at site is not as per the EC.	The committee noted that Cost of remediation plan and natural & community resource augmentation plan as per revised approach paper is estimated as Rs. 1.98 Cr. The
----	------	---	--------------	----------	--	---	----------------------------	----------------------------	----------------------------------	--	---

												Committee also noted that the amount of CER as per MoEF& CC circular dated 1/05/2018 is Rs. 73.5 Lakh which is less than the remediation / augmentation plan. Therefore committee decided to obtain Bank Guarantee of Rs 1.98 Cr for the project completion period
--	--	--	--	--	--	--	--	--	--	--	--	--

7.	1257	Environment Clearance for Proposed Residential and Commercial Development at S.No. 67, H. No. 2+4 to 7+9 to 11 and H. No. 8A+3+1,	Construction	57498.39	Construction work stopped	As per Architects certificate dtd 05.03.2022 Work on ground = 57498.39	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	PP to submit a bank guarantee of Rs.297 lakhs (Rs. 2.97 Cr) to Maharashtra Pollution Control Board towards effective implementation of the EMP comprising remediation plan and Natural and
----	------	---	--------------	----------	---------------------------	--	----------------------------	----------------------------	------------------------	---	--

		Kothrud Pune by Bhujbal Family									Community Resource augmentation Plan.
8.	1234	Environment Clearance for Proposed Residential & Commercial Development "Shivam" at S. No. 185/4,185/4B, 185/5, 185/6A, CTS No. 1509(Part), Pimple Saudagar, Dist. Pune, Maharashtra by M/s. Pooja Developers.	Construction	29636.63	Construction work stopped	29636.63	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	PP to submit a bank guarantee of Rs.193.57 lakhs (Rs. 1.936 Crores) to Maharashtra Pollution Control Board towards effective implementation of the EMP comprising remediation plan and Natural and Community Resource augmentation Plan.
9.	1230	Environment Clearance for Residential project Felicita at Survey No 5/2/2 of Village Baner	Construction	26899.7	Construction work stopped before making applicati	Not submitted	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	The committee noted that Cost of remediation plan and natural & community resource augmentation plan as per revised approach

		Pune by Abhiraj Developers and Shree Venkatesh Builders and Developers			on for EC							paper is estimated as Rs. 1.83 Cr. The Committee also noted that the amount of CER as per MoEF& CC circular dated 1/05/2018 is Rs. 1.14 Cr which is less than the remediation / augmentation plan. Therefore committee decided to obtain Bank Guarantee of Rs 1.83 Cr for the project completion period.
10.	1258	Environment Clearance for Proposed Residential & Commercial Project at Land bearing S. No. 180, 181/2, 185/1 to 12, 186, 187/B, 188/Pt, 190, 191, 192, 193, 194, 196, 197, 199, 201, 202, 203, 204/1, 2, 3 & 4 205/1, 2, 3, 4, 5, 6 & 7, 206, 207, 208/1, 2, 3, 4 to 8, 209, 210/1, 2, 3, 211/2, 3, 6 &	Constru ction	463274.76	Stopped after PD issued by Env.Dep t. dtd 03.06.2014	463274.76	PP has obtained C to E on 17.08.2013 but not revalidat ed	PP has not obtaine d C to O	PP has not obtained EC	Construct ion started at site Before the EC.	PP to submit a bank guarantee of Rs.1115.93 lakhs (Rs.11.1593 Crores) to Maharashtra Pollution Control Board towards effective implementation of the EMP comprising remediation plan and Natural and Community Resource augmentation Plan.	

		7/Pt., 212, 213/1, 214/3, 215/Pt.215/Pt., 216/1,2&4,219 /2, 220/Pt.221/1&2, 222/3, 223/1, 223/2, 224/1 &250/Pt., 250/Pt., 251, 254, 255/1 to 4, 257/1, 259/1 260/Pt. & 260/Pt., 261 & 263, Village: Nilemore, Tal:Vasai, Dist.: Thane									
11.	1551	Environment Clearance for Project at S. No. 48/4-10 at Village Rahatani, Pune by M/s Goldfinger Kataria Urban Developments	Construction	23364.64	Stopped	23613.64	Obtained on 28.06.2013 (BUA-23357.29 Mtrs) which is now invalid	No	Not obtained	Construction started at site Before the EC.	PP to submit a bank guarantee of Rs.205 lakhs (Rs.2.05 Crores) to Maharashtra Pollution Control Board towards effective implementation of the EMP comprising remediation plan and Natural and Community Resource augmentation Plan
12.	1265	Environment Clearance for Proposed Residential project "Vision	Construction	78659.52	Stopped	As per Architects certificate dtd 05.03.2022	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the	PP to submit a bank guarantee of Rs.199 lakhs (Rs.1.99 Crores) to Maharashtra Pollution Control Board towards

		City" at Gat. No. 308(P), 309,336,338,339 , Village Jambhul , Talegaon, Pune. By M/s. Shubban Properties				Work on ground = 78955.76				EC.	effective implementation of the EMP comprising remediation plan and Natural and Community Resource augmentation Plan
13.	1198	Environment Clearance for construction project at S. No.31, Plot No. 3Village Thergaon, Pune by M/s Pratham Constructions	Constru ction	27343.21	Stopped	As per Architects certificate dtd 24.10.2019 Work on ground = 27343.21	PP has not obtained C to E	PP has not obtaine d C to O	PP has not obtained EC	Construct ion started at site Before the EC.	PP to submit a bank guarantee of Rs.166 lakhs (Rs. 1.66 Crores) to Maharashtra Pollution Control Board towards effective implementation of the EMP comprising remediation plan and Natural and Community Resource augmentation Plan.
14.	1285	Environment Clearance for Proposed Slum Rehabilitation Scheme at C.T.S. no 6A (pt) of village Malvani, C.T.S. no 3/A/1(pt) of village Charkop, Situated at Bhabarkar Nagar, Kandivali	Constru ction	28656.17	Stopped	Total construction work of 28656.1 Sq.Mtrs completed as on today as per architect submitted by PP dtd- 03.02.2020	Applied for CtoE on 05.09.2020 which was refused on 18.08.2021.	PP has not obtaine d C to O	PP has not obtained EC	Construct ion started at site Before the EC.	PP to submit a bank guarantee of 246 lakhs (Rs.2.46 Crores) to Maharashtra Pollution Control Board towards effective implementation of the EMP comprising remediation plan and Natural and Community Resource augmentation Plan.

		west, Mumbai									
15.	1286	Environment Clearance for Application for Mohan Altezza at S No - 15 /5 ,23/1, S No- 17 ,H No 2/3 ,3 ,S No -62 /1 & 2,S No- 15 ,H No 6/1 & 6/2 , S No -18 ,H No - 2/1 1A ,1D ,S No -23 ,H No 2/1 & 2/2 ,S No 9 ,H.No 5/1 ,2 ,S No - 4/2, village Gandhare, Kalyan, Thane by Mohan Life Spaces	Construction	39433.07 sq.mtrs	stopped Since 2017	As per Architect certificate dt: work completed - 88865.66 sq.mtrs	Obtained CtoE on 07/08/2020	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	PP to submit a bank guarantee of Rs. 4.14 Cr to Maharashtra Pollution Control Board towards effective implementation of the EMP comprising remediation plan and Natural and Community Resource augmentation Plan.
16.	1293	Environment Clearance for Construction Project at 24/1P, 24/2P, 24/6P, 24/8, 24/9, 25/1, 25/2, 25/3P, 25/4, 25/6p, 25/7, 25/8, 25/9, 25/10, 25/11, 25/12, 25/13, 25/14p,	Construction	214021.57 sq.mtrs	stopped activity form June 2017	214021.57 sq.mtrs (As per Architect certificate dt: 12/01/2017	Obtained Cto E on 07/08/2020	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	PP to submit a bank guarantee of Rs.86934000/- to Maharashtra Pollution Control Board towards effective implementation of the EMP comprising remediation plan and Natural and Community Resource augmentation Plan.

		25/15, 25/16, 25/22, 26/4, 26/6, 35/2, 36/3 to 15, 36/16P, 37, 39/2, & 178 Ambernath by M/s. Mohan Suburbia & Nano Estate									
17.	1440	Environment Clearance for Project S. No. 109/1, 110/1, cts no 6369, Pimpri, nehru nagar, Pune by M/s Waghere Promoters	Construction	No	Stopped since 2015	As per Architects certificate dtd 04.11.2019 Work on ground = 30611.47	Obtained CtoE on 15.06.2020	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	PP to submit a bank guarantee of Rs.190.00 lakhs to Maharashtra Pollution Control Board towards effective implementation of the EMP comprising remediation plan and Natural and Community Resource augmentation Plan.
18.	1215	Environment Clearance for Proposed Residential Project at S. No.258/2/2/1 +2+3+ 258/2/3/3, Village Deolali, Taluka Deolali, Dist-Nashik by Shree Buildcon & Associates	Construction	34,324.29	Stopped	As per Architects certificate dtd 23.09.2014 Work on ground =34324.29	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	PP to submit a bank guarantee of Rs.152 lakhs (Rs. 1.52 Crores) to Maharashtra Pollution Control Board towards effective implementation of the EMP comprising remediation plan and Natural and Community Resource augmentation Plan.

19.	1339	Environment Clearance for Garga Medium Project at Tq. Dharni Dist. Amravati by Executive Engineer, Amravati Medium Project Division, Amravati. (Govt .project)	Irrigation	No	In progress	Not submitted	Obtained Cto E on 15.10.2013 Which is invalid	PP has not obtained C to O	PP has not obtained EC	Project work started Without EC.	PP to submit a bank guarantee of Rs. 2.4733 Cr (i.e. 0.5 % of the Project cost) to Maharashtra Pollution Control Board towards effective implementation of the remediation plan and Natural and Community Resource Plan.
20.	1336	Environment Clearance for Bordi Nalla Medium Irrigation Project at Mouja Kondwardha and Borgaon Mohna, Amravati by Executive Engineer Irrigation Project and Water Resources Investigation Division Amravati (Govt .project)	Irrigation	No	In progress	70 % work completed	Obtained Cto E on 28.04.2014 Which is invalid	PP has not obtained C to O	PP has not obtained EC	Project work started Without EC.	PP to submit bank guarantee of Rs. 2.5798 Cr to Maharashtra Pollution Control Board towards effective implementation of the remediation plan and Natural and Community Resource Plan.

21.	1337	Environment Clearance for Wasani Medium Project at Achalpur by Executive Engineer, Amravati Medium Project Division, Amravati. (Govt .project)	Irrigation	No	Stopped	Not submitted	Obtained Cto E on 15.10.2013 Which is invalid	PP has not obtained C to O	PP has not obtained EC	Project work Started Without EC.	PP to submit bank guarantee of Rs. 3.7583 Cr (i.e. 0.5 % of the Project cost) to Maharashtra Pollution Control Board towards effective implementation of the remediation plan and Natural and Community Resource Plan.
22.	220541	Environment Clearance for "Tech Mahindra", Hinjewadi Phase III, Pune	Construction	113929.33	Stopped since 2015	As per Architects certificate dtd 20.12.2021 Work on ground =91541.48	Obtained C to E	01.07.2020 , applied for renewal	Previous EC dtd. 22/05/2009 from MoEF for 80500.00 m2.	Constructed work not as per earlier EC.	The SEAC noted that Cost of remediation plan and natural & community resource augmentation plan as per revised approach paper is estimated as Rs. 136.17 Lakh. Therefore committee decided to obtain Bank Guarantee of Rs 136.17 Lakh for the project completion period.

23.	218318	Environment Clearance for Solacia at Plot No.1+4+5+6+7A+7B+8+9A,Gat No. 1185 A, Wagholi, Taluka -Haveli District- Pune by BELVALKAR HOUSING DEVELOPMENT	Construction	89020.07	Stopped	As per Architects certificate dtd 15.12.2021 Work on ground = 89020.07	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	The SEAC noted that Cost of remediation plan and natural & community resource augmentation plan as per revised approach paper is estimated as Rs. 76.46 Lakh. Therefore committee decided to obtain Bank Guarantee of Rs 76.46 Lakh for the project completion period.
24.	1292	Environment Clearance for Residential & Commercial Construction Project at S. No. 33/1/3 + 33/1/4/1, Vadgaon, Pune by M/s. Majestique Properties	Construction	Total 352 nos of Flats in 4 Bldg & all flats were found occupied	Project completed	4 nos of Building completed	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	Cost of remediation plan and natural & community resource Augmentation plan is arrived at Rs. 223.29 Lacs pp to submit a bank guarantee to Maharashtra Pollution Control Board towards effective implementation of the EMP comprising remediation plan and Natural and Community Resource augmentation Plan.

25.	1458	Environment Clearance for IT Park "Business at Mantri" at Sy. No. 197/2+4 to 7B, Nagar Road, Lohegaon Village, Haveli Taluka, Pune	Construction	Project completed	Project completed	Not submitted	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	PP planned and developed an IT Park "Business at Mantri" at Sy. No. 197/2+4 to 7B, Nagar Road, Lohegaon Village, Haveli Taluka, Pune. Project was planned to be developed in year 1999 and commissioning certificate (CC) from Municipal Corporation of Pune was obtained in year 2000 vide letter no CC/4367/2000 dated 21/1/2000. Construction was initiated in year 2000 and was completed to plinth level in 2001. Then the project planning was revised and revised commissioning certificate was obtained from Municipal Corporation of Pune (MCP) in 2006 vide letter no. CC/127/06 dated 07.10.2006. Till this date the approved built-up area for project was 17,050.99 sq m which was below the limit of 20,000 sq m as per EIA Notification
-----	------	--	--------------	-------------------	-------------------	---------------	----------------------------	----------------------------	------------------------	---	--

												dated 14.09.2006 and construction was being undertaken as per the CC. the built-up area exceeded 20,000 sq m in year 2007 and an application was filed to MoEF&CC in 2007 for obtaining environment clearance accordingly.
26.	1211	Environment Clearance for Residential and Commercial development at Gat No. 1347/1, 1343(P), 1347/5, Near Kharadi Jakat Naka, Ubalenagar, Nagar Road, Wagholi - Pune by M/s Bhagvati Infra formerly known as M/s Jalan Maple Shelters through Mr. Vijay N Jalan	Construction	55724	Stopped	As per Architects certificate dtd 19.02.2022 Work on ground = 57192.02	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	PP to submit a bank guarantee of Rs.356.22 lakhs(Rs.3.5622Crore) to Maharashtra Pollution Control Board toward effective implementation of the EMP comprising remediation plan and Natural and Community Resource augmentation Plan.	

27.	1260	Environment Clearance for Giriraj Heights - SRD project at Plot bearing Tika no. 15 C.T.S. NO - 37, 38, Tikka no. 18 C.T.S.No. - 75(pt.), 76 & 80 at Hariniwas village - Naupada , Taluka - Thane , Dist. - Thane by M/s Yash Developers	Construction	39002.44	Stopped	As per Architects certificate dtd 29.06.2021 Work on ground = 39002.44	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	PP has completed SRA building & Sale building completed and occupied.
28.	1268	Environment Clearance for Proposed Redevelopment - Slum Rehabilitation Scheme On Plot Bearing C. T. S. No. 7 (Pt.) of Village Borla, Govandi (W.) Mumbai 400 043, For Panchasheel SRA CHS Ltd. & Ekta SRA CHS. Ltd.	Construction	55745.211	Construction is in progress	88822.58	PP obtained CtoE on 30.12.20210 which is now invalid, not obtained re-validation	PP has not obtained C to O	PP obtained E.C. dtd- 13.09.2010 for Plot Area- 18,839.670 & BUA- 52,0220.211A pplied for re-validation of E.C. on 11.09.2017	Construction carried out not as per Earlier EC.	PP obtained E.C. dtd- 13.09.2010 for Plot Area-18,839.670 & BUA- 52,0220.211Applied for re-validation of E.C. on 11.09.2017 Obtained E.C. and Consent is invalid.

29.	1410	Environment Clearance for "Growel's 101 Mall" (Shopping Mall and Multiplex) at CTS. No. 151, Growel House, Akurli Road, Kandivali (E), Mumbai by M/s. Grauer & Weil (India) Limited	Construction	27689.72	Stopped	Total construction area of Phase-II is 45296.29 Sq.Mtrs out of which 27689.72 is constructed at site	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	Work has stopped in 2011 & applied EC on 06.07.2017, no work has been done after application, construction of Wing, A,B & C was completed and received OC dtd-07.08.2020, construction of Wing D has not stated till date.
30.	1195	Environment Clearance for "Ostwal Orchid" Residential Cum Commercial Project at S. No. 288/3, 5, 7, 295/2, 3, 297, 1, 2,3, 5, 6, 7, 9, 10, 12, 14, 15, 298/2, 4, 6, 7, 8, 9, 10, 11, 13 of village-Navghar, Tal & Dist-Thane by Asha Enterprises	Construction	39079.79	Completed construction	100 % occupancy given	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	Completed construction without EC.

31.	1219	Environment Clearance for "Sai Dham/Sai Icon"- Residential Project at Survey No.: 20/21-1/21-2 (Pt), at Shahad, Taluka-Kalyan (W), Dist. - Thane by Mutha Construction	Construction	14302.54 sq.mtrs	work is in progress after applying for EC	14302.54 sq.mtrs	PP has not obtained C to E	PP has not obtained C to O	PP has not obtained EC	Construction started at site Before the EC.	PP has applied for EC on 31/08/2013, Minutes of 18th meeting of SEAC_2 dt: 19th,20,21 Sep 2013, proposal recommended for EC to SEIAA and as per minutes of 66th SEIAA meeting held dt: 27/01/2014 & 28/01/2014, decided to initiate action for violation case under EP (ACT) as per para 5 of O.M. dated: 12/12/2012 by MOEF. PP has completed construction work at site is 14302.54 sq.mtrs. PP has not obtained C to E & C to O from MPC Board
32.	1248	Environment Clearance for "Roop Rajat Park" Residential Cum Commercial Project at Gut No. 157, 158(Part), 168 (Part), 169 (Part), Chilhar Road, Village-Betagaon,	Construction	8 building & 44 ROW houses completed - 32233.66 sq.mtrs	work stopped	Yes (Architect certificate dt: 04/03/2022 -Completed work 32233.66 sq.mtrs at site	13/03/2012	PP has not obtained C to O	EC obtained on 25/03/202.	Construction started at site Before the EC.	As per the minutes of 130th meeting of SEAC-2 dated 27.02.2020, the project under reference was considered in 32nd SEAC -II meeting held on 29/04/2015 & recommended to SEIAA. PP further stated that, SEIAA also considered the proposal in 89th SEIAA meeting & deferred with certain compliance

		Taluka-Palghar, Dist-Thane by M/s. Mahavir Associates									points. PP stated that, meanwhile Environment department adopted the online EC procedure & they have applied the proposal for the consideration of SEIAA. PP further stated that, there is no change in project layout & requested to forward the proposal to SEIAA. After deliberation, committee decided to forward the proposal to SEIAA subject to submission of affidavit regarding the project which was appraised by SEAC-2 is the same project & there is no change in layout or building configuration etc.
33.	1191	Environment Clearance for Proposed Residential cum commercial group housing project at Gut No. 156, 158, H.No 1/2, Gut No 172 and	Construction	6 building construction work was in progress	work in progress	work completion letter of Architect dt: 05/03/2015	Consent to Establish obtained on 19.04.2012 19/04/2012	PP has not obtained C to O	EC obtained 17/05/2018 for Total Construction BUA - 54873.00 sq.mtrs.	Construction started at site Before the EC.	During the 99th meeting of SEIAA, it was observed that out of 33 buildings proposed for construction, 30 buildings had already been completed and the remaining 3 buildings have been constructed upto the plinth area

		Gut No 173, Betegaon, Palghar by Mr. Kuldeep U. Ostwal									involving a Total Built Up area of 54,873 m2 without obtaining prior Environmental Clearance in violation of the provisions contained in Environmental (Protection) Act, 1986. The PP stated that a criminal case bearing No. RCC-420/2015 has already been filed before the Competent Court in Palghar. The SEIAA noted the statement made by the SEIAA in its earlier recording that the case filed in the Judicial Magistrate's court has been decided and a fine imposed. The PP has sought EC for an area of 49,884.55 sq meters FSI + 4,988.45 sq. meters = 54,873.00 sq. meters total BUA. The SEIAA therefore decided to grant EC for this stated BUA.
34	1209	Environment Clearance for Environmental clearance for "	Construction	N.A.	work completed	92,286.00 sq.mtrs Part Occupancy	not obtained	PP has not obtained C to	PP has not obtained EC	Work completed without EC	Completed construction work 92,286.00 sq.mtrs (19 buildings 1to 15 row house

		YASHWANT Nagar" at S.No.343, H.No. A & B (Old S.No.343,344 & 345), Village Boling, Virar (West),Tal.- Vasai, Dist.- Thane (Since Palghar), Pin.- 401303 by M/S. Ameya Builders And Property Developers				form CIDCO dt: 24/082006 obtained		O			&possessiongiven. CC obtained on 27/02/2003 & OC obtained on 24/08/2006 f from CIDCO.
35.	1252	Environmental Clearance for Proposed construction project Millennium Avanih at Plot No. 9, 10 & 11, Sector - 10A, Airoli, Navi Mumbai by Mr. Ratilal Vasharambhai Patodia	Constru ction	18723.389	complet ed	18723.389	10.04.2013	PP has not obtaine d C to O	PP has obtained EC ON 22.04.2013	Construct ion started at site Before the EC.	PP has completed phase I and handover. C to O not obtained

36.	3343	Environment Clearance for Proposed Expansion Project of Residential Buildings On Plot Bearing S.no. 76(Old) New S.no. 22, H.No. 1/8, 1/1, 2 & 3, Old S.no. 74, New s.no. 24, H.No. 2(Pt), 2(pt), 2(Pt), 2(Pt), 2(Pt), 2(Pt), 2(Pt) & 2(Pt), old S.no. 77, New S.no. 25, H.No. 1,2,3,4 (Pt), 4(Pt),5,6,7 & old s.no. 79, New s.no. 26, H.no. nil at Village - Gouripada, Kalyan (W), Taluka - Kalyan, Dist - Thane by M/s Yogi Developers Corporation	Construction	completed construction work at site - 107314.65 sq.mtrs	work is in progress after applying for EC	completed construction work at site -107314.65 sq.mtrs	PP has not obtained C to E on 08/09/2020	PP has not obtained C to O on 08/09/2020	EC obtained dt: 08/07/2020	Work completed is not as per earlier EC.	PP has obtained 1st Consent to Operatedt: 08/09/2020 for Total Construction BUA - 154743.53 sq.mtrs PP has EC obtained dt: 08/07/2020 for Total Construction BUA - 154743.53 sq.mtrs and previously obtained EC vide dt: 17/05/2007 from MoEF New Delhi for Total Construction BUA: - 85,604.27 sq. meters.
-----	------	--	--------------	---	---	--	--	--	----------------------------	--	--

37.	3540	Environment Clearance for Plot bearing Old S.No :247 New S.No:247 New S No:39,H.no :1,2,3,4 ,A, Old SS no:244, New S No:35, Old s.no :245, new s no :36,H.no:5 ,6, Old S no:241, New S.No: 34, H.No:2 at village Navghar, Taluka & dist. Thane by Mr. Navin Patil	Constru ction	Comple ted construc tion work at site - 29463.67 sq.mtrs (100% construc tion work complet ed.)	Stop work direction s issued on 10/03/2 015 & work has been stopped from 3 years	work completion letter of Architect dt: 21/07/2018 - completed construction work at site -29463.67 sq.mtrs	Not obtained C to E	Not obtaine d C to O	PP has not obtained EC	Work complete d without EC	Project has completed 29463.67sq.mtrs (100%construction work completed.) at site and Occupancy has been observedduring visit.
38.	1225	Environment Clearance for CONSTRUCTION OF IT PARK AT Plot No. A-1 Sector - I, in MIDC TTC Industrial Area Navi Mumbai, Maharashtra by RUPA INFOTECH & INFRASTRUC TURE PVT.	Constru ction	Work complet ed	Work Complet ed	Work Completed	Obtained on 11.11.201 3 which is invalid	Not obtaine d C to O	PP has not obtained EC	Construct ion started without EC	PP have developed IT Building at Plot No. A-1 Sector-I, in MIDC TTC Industrial Area Navi Mumbai, Maharashtra having plot area 66,271.58 m2 (larger plot area of MIDC) 1. the part of the project developed by MIDC under Millennium Business Park which was started way back in the 1990s

		LTD.									<p>prior to EIA Notification come into force (07.07.2004).</p> <p>2. The project was completed and OC was granted on 09.08.2002</p> <p>3. Subsequently additional FSI was added and the building was extended.</p> <p>4. We were of opinion that earlier plinth was prior to 7.7.2004 and constructed the additional floors.</p> <p>5. As per the MoEF & CC notification No. S.O. 804(e) dated 14.03.2017 for consideration of violation projects; PP had applied to MoEF&CC on 12.09.2017 (Proposal No. IA/MH/NCP/68722/2017)</p> <p>6. The MoEF&CC vide its notification no. S.O. 1030 (E) dated 08.03.2018 PPsubmitted the application for EC under Violation Category.</p>
--	--	------	--	--	--	--	--	--	--	--	--

39.	1179	Environment Clearance for proposed construction project "Satya Life Styles" at Survey No. 3/1, 2 & 4, Shelvali Off Palghar Manor Highway, Palghar (East), Dist. - Palghar by M/s. Satya Life Style Private Limited	Construction	Excavation started	work in progress	12 building construction completed	Not obtained C to E	Not obtained C to O	PP has not obtained EC	Construction started without EC	PP started the Construction activity without prior EC. After that as per MoEF&CC notification no. S.O. 1030 (E) dated 08.03.2018 PP submitted the application for EC under Violation Category.
40.	1194	Environment Clearance for Residential Project Kalpataru Riverside Plot bearing F.P. No. bearing F.P. No. 458 (Pt.), 497 (Pt.) & 498 (Pt.) of Panvel, Opp. Panchmukhi Maruti Mandir, Tal: Panvel Dist. Raigad by M/s. Kalpataru + sharyans	Construction	As per earlier EC dtd 13/03/2007 area not mentioned in EC	Completed	Completed	C to E obtained on 13.11.2006	Applied on 17.12.2012, refused by Board on 27.06.2013	PP has obtained EC on 13.03.2007 by MoEF & CC	Work started at site is not accordance with earlier EC.	Not obtained Cto O.Board has filed criminal case at JMFC Panvel case No.367/15 & PP has filed revision at CJM alibag 63/15 against the said case and obtained stay from Hon'ble Bombay High Court on 11/06/2019 in the write petition No. 5656/2018.

41.	1283	Amendment in EC proposed S. R. Scheme on plot bearing C.T.S. Nos. 167 (pt), 168, 169(pt), 170(pt), 171(pt), 155(pt), 658(pt), 714(pt), 715, 716, 717(pt), 718(pt), 719(pt), 720(pt), 989(pt) of Parel Sewree, division at G. D. Ambekarmarg, Jerbaiwadia road, Mumbai-400 012. For Shree Balaji SRA CHS Limited.	Construction	40932.45	Completed	As per Architects certificate dtd 10.12.2021 Work on ground = 40932.45	C to E obtained on 04.01.2014	Not obtained C to O	26.06.2013	Construction started without EC	PP has completed Rehab Building & given part possession.
42.	1267	Environment Clearance for I. T. Park building Kalpataru Prime on plot no. D-3, in wagle Industrial Area	Construction	35703.37	work completed & occupied	As MIDC Building Completion certificate (OC) dt: 30/04/2013 23041.59 sq.mtrs	C to E obtained on 12/02/2011	Not obtained C to O	PP has not Obtained EC	Construction started without EC	PP has completed building construction work & occupied. C to E dt: 02/12/2011 & applied for EC PP has not obtained C to O.

		of MIDC at Thane by M/s. Amber Real Estate Ltd.									
43	1269	Environmental clearance under notification bearing no. S.O. 804E dt. 14/03/2017 for Construction of residential cum commercial complex at C.S. No.1798, 16/1840 & 1841 of Byculla Division, Byculla (West), Mumbai-400037 by SWAYAM REALTORS AND TRADERS LLP	Construction	As per E.C. Total Plot area- 49422.81 Sq.Mtrs, BUA- 692226.89 Sq.Mtrs	In progress	As per Architects certificate dtd 28.02.2022, Work done = 175787	C to E obtained on 15.07.2020	Applied for Part CtoO	26.03.2019	Construction started without EC	PP had obtained E.C. on 26.03.2019, obtained CtoE- (re-validation on 15.07.2020, applied for part OC.
44.	1268 Repe at at Sr.No	Environment Clearance for Proposed Redevelopment - Slum	Construction	55745.211	Construction is in progress	88822.58	PP obtained CtoE on 30.12.2020 which	Not obtained C to O	PP obtained E.C. dtd- 13.09.2010 for Plot Area-	Construction started without EC	Obtained E.C. and Consent is invalid, construction is in progress, occupancy certificate issued by

	.28	Rehabilitation Scheme On Plot Bearing C. T. S. No. 7 (Pt.) Of Village Borla, Govandi (W.) Mumbai 400 043, For Panchasheel SRA CHS Ltd. & Ekta SRA CHS Ltd by M/s. Lakadawala Developers Pvt. Ltd					is now invalid,		18,839.670 & BUA-52,0220.211A applied for re-validation of E.C. on 11.09.2017		SRA, PP given occupation to one rehab bld & 2 wings B&C of sale bldg without obtaining consent to establish, STP provided to Sales bld not provided to rehab bldg.
45.	1539	Environmental Clearance for Existing Formulation & API Manufacturing Plant at Plot No. A - 42, MIDC Patalganga, Khalapur, District Raigad, Maharashtra by M/s. Cipla Limited	Industry	Existing unit	Existing unit in function	Industry in existence since 1982 as Lakme Limited and then Taulies Pharma ,then Shranya Chemicals and finally Cipla in 2005	Establish before 1982	11.02.2017	PP has not Obtained EC	The industry was established and operational since 1987 for Bulk drugs manufacturing (Product Mix) is started without EC.	Consent C to O in 2005 was for 318.2 MT/Aand Now C to O is for 200 MT/A. Industry is existing before 1990. Industry applied as violation in 2017 considering amendment in C to O under product mix in year 2008 as a case of violation however due diligence by industry as per circular dtd 14/12/2006 PP applied for reconsideration as non violation.

46.	1546	Environmental Clearance for Existing API Manufacturing Plant and R&D at Plot No. A - 2, MIDC Patalganga, Khalapur, District Raigad, Maharashtra by M/s. Cipla Limited	Industry	Existing unit	Existing unit in function	Industry in existence since 1993 as German Remedies.	Establish before 1993	17.05.2020	PP has not Obtained EC	The industry was established and operational since 1982 for Bulk drugs manufacturing (Product Mix) is started without EC.	PP has transferred from German remedies with C to O since 1993 to Cadila Health Care and finally CIPLA for 394 MT/A since the time of German remedies. PP has obtained C to O for warehouse. Industry is existing before 1990. Industry applied as violation in 2017 considering amendment in C to O under product mix in year 2008 as a case of violation however due diligence by industry as per circular dtd 14/12/2006 PP applied for reconsideration as non violation. The industry was established and operational since 1982 for Bulk drugs manufacturing with 275MT/A as per the LOI of Govt. of India as also mentioned in consents of Taulis Pharma and subsequent occupier for 465.9MT/A, much prior to 2000. since then that there was no change in the production quantities, neither new establishment nor any expansion or modernization for bulk drugs, nor any change in pollution load post
-----	------	---	----------	---------------	---------------------------	--	-----------------------	------------	------------------------	---	--

											EIA Notification, 2006
47.	1538	Environmental Clearance for Existing Formulation & API Manufacturing Plant at Plot No. A - 33, A - 37/2/2, MIDC Patalganga, Khalapur, District Raigad, Maharashtra by M/s. Cipla Limited	Industry	Existing Unit	Existing unit in function	Industry in existence since 1987	Establish before 22/12/1987	17.05.2020	PP has not Obtained EC	The industry was established and operational since 1993 for Bulk drugs manufacturing (Product Mix) is started without EC.	Industry applied as violation in 2017 considering amendment in C to O under product mix in year 2008 as a case of violation however due diligence by industry as per circular dtd 14/12/2006 PP applied for re-consideration as non violation. As there is no change in production quantity or pollution load since 2006 till date.
48.	1199	Expansion of Synthetic Organic Chemicals Manufacturing facility at Plot No. H - 8, MIDC Satpur, Tal Nasik, Dist. Nasik by Spak Orgo Chem (India) Private Limited.	Industry	Existing unit is in operation since 1985.	No	Additional work not carried out	31.12.1985	Valid up to 31.05.2025	PP has not Obtained EC	Product Mix is started without EC.	Industry has not carry out expansion also not increase in existing production quantity

49.	1287	Environmental Clearance for proposed project of M/s. DRT- Anthea Aroma Chemicals Pvt. Ltd.	Industry	Existing Unit	Existing unit in function	Additional work not carried out	09.05.2007	20.02.2022	30.01.2010	Not operational as per earlier EC.	Discharging treated effluent to CETP (ZLD conditions), Carried out Mfg of restricted products ie Anthamber & Methyl Pentenone since last 2 years. Consent obtained on 20.02.2022 for Mfg of the same.
50.	1266	Environment Clearance for Hiwardara Limestone & Dolomite Mine, Area 13.14 Ha, Village Hiwardara, Tahsil Wani, Yavatmal District by Shri Surendra C. Bhartia	Mining	Mine lease Area- 13.14 Ha	Mining activity, E.C. valid upto- 01.12.2024 & Consent valid upto- 31.12.2022	Mining activity, E.C. valid upto- 01.12.2024 & Consent valid upto- 31.12.2022	Not submitted	Issued on 19.01.2021, valid upto- 31.12.2022	Obtained E.C on- 03.12.2014	Started mining activity without EC.	It is an Mining activity project, PP had obtained E.C. dtd- 03.12.2014 for Mine lease Area 13.14 Ha, PP obtained consent to operate on 19.01.2021 for limestone & Dolomite-55200 Ton/A, The consent is valid upto-31.12.2022.

(Note : Same information may also be seen in **Annexure 25A**)

Specific observations in these cases are as follows:

- i. There are many projects in the State which initiated and completed the projects without applying for EC, CTE and CTO and these Projects are continuing as such.
- ii. There are 08 nos. of Projects which have initiated the construction with prior EC and the construction work is still in progress. Ref : Projects mentioned at sl.nos. **19, 20,,28, 31, 33, 36, 39, 44** etc. Such Projects include the Government projects also. It is obvious that even the government organizations are also not following the rules & regulations.
- iii. Bank Guarantees have been imposed in 08 nos. of the cases (e.g. 5, 6, 16, 17, 19, 20, 21, 22) but timelines for depositing the same have not been mentioned.
- iv. ECs have been issued to Projects mentioned at Sl. No. 6, 22, 28, 32, 33, 35, 36, 40, 41, 43, 44, 49 & 50 but still they are kept under this list of 50 projects. Further, action against these Projects including imposition of Bank Guarantee, Damage Assessment Plan etc. are not mentioned. Further, to many of such projects CTE / CTO have not been granted.
- v. ECs to some Projects have been granted by SEIAA without following EIA Notification, 2006 and concerned Office Memorandum issued by MoEF&CC and these projects (e.g. Project mentioned at Sl.No. 6, 35, 36, 40 and 41) have also been completed. Still they are kept under this category of 50 Projects.
- vi. In some cases (e.g. Project mentioned at sl. No. 36, EC issuing date: 08.09.2020) the projects have been completed but in violation of EC and despite that, second EC has been granted. **No action for violation has been initiated.**
- vii. In cases of existing industrial projects, expansions have been carried out in violation of EIA Notification, 2006. However, CTOs have been granted by MPCB to these projects without taking any action. **It appears that there is a lack of synchronized action amongst the State Government Agencies including SEIAA and MPCB.**

7.5.2 Details of the Agency who is monitoring the remediation action plans

SEIAA informed that, Maharashtra Pollution Control Board is the agency for monitoring the Status of Remedial Action Plan. Maharashtra Pollution Control Board has now been directed to monitor the Status of Remedial Action Plan on six monthly basis and submit the report of the same to SEIAA .Details of status of implementation of Remedial Action plan is attached as **Annexure 25D**.

It is observed by the Committee that this step of monitoring implementation of Remedial Action Plan by SPCB, in addition to the monitoring being carried out by the Integrated Regional Offices (IROs) could have been undertaken earlier.

7.5.3 Details of projects for which post-facto ECs are granted, including the ECs for expansion projects which were in violation of existing EC :

SEIAA informed that no post facto Environment Clearances are granted by them.

7.5.4 Detailed status of violation cases which were received after the window period.

It is informed by SEIAA, Maharashtra thatthey have not considered any case of violation except those received during Window Period.

7.5.5 Consideration of Disciplinary / Legal Action by other Enforcement Agencies

It has been informed by SEIAA that before granting of EC, they have taken into account disciplinary/legal action, taken/in progress by Maharashtra State Pollution Control Board / Other Enforcement Agency(ies) against the Project Proponent.

7.5.6 Types of Projects and Time Taken by SEIAA to Grant Environmental Clearances

The data provided (for the duration from March, 2017 to till date) by SEIAA has provided information on granting of EC for two phases:

- i) March 2017 – August 2019 (**Annexure 24 (iii)**) &
- ii) From September, 2019 to till date (**Annexure 24(iv)**)(Data from Parivesh Portal since SEIAA has got fully integrated with PARIVESH PORTAL now)

Data received from SEIAA have been processed to assess types of Projects and time taken for grant of Environmental Clearance to these Projects. Data in this regard has been presented in the following **Tables No. 7.5.6.1 to 7.5.6.4:**

**Table 7.5.6.1: Project category-wise Environmental Clearances Granted
(Period: March 2017 – August 2019)**

Sl. No.	Project Sector	No. of Projects
1.	Infrastructure Projects including Construction Projects	1171
2.	Mining (Sand / Ores / Stones quarries etc)	992
3.	Industrial Projects	188
4.	Irrigation	4
5.	Others (category not specified)	227
Total		2582

**Table 7.5.6.2: Duration Taken by SEIAA to Grant Environmental Clearance
[Period March 2017 – August 2019]**

Sl. No.	No.of EC	Nos of days Taken to Grant EC	Sl No.	No.of EC	Nos of days Taken to Grant EC
1.	180	0-30	24.	26	691-720
2.	216	31-60	25.	10	721-750
3.	592	61-90	26.	10	751-780
4.	207	91-120	27.	8	781-810
5.	187	121-150	28.	7	811-840
6.	100	151-180	29.	3	841-870
7.	104	181-210	30.	5	871-900
8.	122	211-240	31.	9	901-930
9.	101	241-270	32.	4	931-960
10.	103	271-300	33.	4	961-990
11.	94	301-330	34.	2	991-1020
12.	92	331-360	35.	2	1021-1050
13.	80	361-390	36.	2	1051-1080
14.	55	391-420	37.	2	1081-1110
15.	39	421-450	38.	2	1111-1140
16.	45	451-480	39.	1	1141-1170
17.	27	481-510	40.	2	1171-1200
18.	46	511-540	41.	1	1201-1230
19.	18	541-570	42.	1	1231-1260
20.	26	571-600	43.	1	1261-1290
21.	22	601-630	44.	1	1291-1310
22.	13	631-660	45.	1	1311-1340
23.	6	661-690	46.	1	1525
	Sub Total - 2475			Sub total - 105	
Grand Total : 2475 + 105= 2580					

Note: Out of 2582 ECs granted, data in respect of 2 ECs are not considered as in their cases, the date of grant of ECs is prior to date of submission of application.

Observations with respect to the aforesaid data are as follows:

- i. During the aforesaid period, Infrastructure projects including construction Projects predominated in the State. This was followed by Mining Projects.
- ii. During the period from March, 2017 to August, 2019, ECs were granted to a total of 2582 projects belonging to various categories. Time taken to process the application and grant EC varied from 1 month to 50 months.
- iii. In some cases, the ECs were granted within the timeframe provided in the EIA Notification, 2006, as amended.
- iv. In many cases, the time taken to grant ECs varied from 1 yr to more than 4 years. Possibility of initiation of the construction activities on the site without obtaining EC cannot be ruled out in such cases.

**Table 7.5.6.3: Project category-wise Environmental Clearances Granted
(Period - Sept. 2019 till date)**

Sl. No.	Project Sector	No. of
1.	Industrial Projects - 1	02
2.	Industrial Projects - 2	59
3.	Infra - 1	01
4.	Infra - 2 (incl construction	381
5.	Non-Coal Mining	1163
6.	River Valley and Hydro-electric	02
Total		1608

**Table 7.5.6.4: Duration Taken by SEIAA to Grant Environmental Clearance
(Period - From Sept. 2019 till date)**

Sl.	Nos. of EC Granted	Nos of days Taken to Grant EC
1.	212	0-30
2.	373	31-60
3.	174	61-90
4.	64	91-120
5.	140	121-150
6.	308	151-180
7.	84	181-210
8.	50	211-240
9.	35	241-270
10.	34	271-300
11.	23	301-330
12.	18	331-360
13.	12	361-390
14.	10	391-420
15.	9	421-450
16.	20	451-480
17.	5	481-510
18.	14	511-540
19.	5	541-570
20.	4	571-600
21.	4	601-630
22.	4	631-660
23.	2	661-690
24.	2	691-720
25.	2	721-750
	Total 1608	

Observations are as follows:

- i. During the period from Sept. 2019 till date, Non-coal mining projects and Infrastructure projects (including construction) predominated. ECs were granted to a total of 1608 projects belonging to various categories. Time taken to process the application and grant of EC varied from 1 month to 25 months.
- ii. In some cases, the ECs were granted within reasonable time period.

- iii. In many cases, the time taken to grant ECs varied from 1 yr to 2 yrs or more. Possibility of initiation of the construction activities in such cases without obtaining EC cannot be ruled out in such cases.

7.6 Brief Details of the NGT Matters under reference

During proceedings in the matters, Committee decided to consider background facts on the projects under reference and following observations have been made based on information (**Annexure 26A&Annexure 26B**) received from SEIAA, Maharashtra and another Committee constituted by Hon'ble NGT in these matters for conducting audit of compliance of environmental requirements in the projects under reference.

7.6.1 Case Study - M/s Keystone Properties, Pune

Chronology of the events in the case is as under:

09.07.2012 - PP submitted application for Environmental Clearance

13.05.2014 - SEAC III appraised the application and noticed that :

- a) Construction work to the extent of 20,000 sqm. was already done,
- b) Prior EC was not taken
- c) Referred the matter to Environment Department, GoM for taking action as per Office Memorandum dated 12.12.2012 issued by MoEF&CC on the violation noticed.

11.06.2014 - Environment Department Issued Notice to PP For Proposed Directions Under Section 5 Of The Environment (Protection) Act 1986 for Alleged Violation Of The EIA Notification, 2006.

11.07.2014 - PPs replied to the notice dated 11.06.2014

04.12.2014 - Personal hearing was given to PP by the Environment Department, Government of Maharashtra.

01.01.2015 - Environment Department directed MPCB to file criminal proceedings against PP and **Stop work notice** was issued to the PP.

19.03.2015 - Complaint alleging offence under Section 15 read with Section 16 of the Environment (Protection) Act, 1986 and Environmental Impact Assessment Notification, 2006 was registered in the Court of Chief Judicial Magistrate, Pune vide case no. 0401221/2015.

24.10.2017 - PP submitted an online proposal to MoEF&CC along with the application in prescribed format for consideration under the provisions of S.O. 804(E) dated 14.03.2017 for Terms of Reference (ToR)/Environmental Clearance (EC).

19.01.2018 & 19 and 21.02.2018 - Application was considered by EAC constituted in the Ministry for appraisal of the proposal for ToR/EC in pursuance of the Ministry's Notification dated 14th March 2017.

05.06.2018 - Criminal proceedings concluded with the following order:

"Accused No. 1 & 2 are hereby convicted vide section 246(3) of the Code of Criminal Procedure for offence under section 16 punishable under section 15 of the Environment (Protection) Act, 1986 and Environment Impact Assessment Notification, 2006 and sentence to pay fine of Rs 60,000/- (Rs. Sixty Thousand only) each in default simple imprisonment for 40 days each."

26.06.2018 - MoEF&CC forwarded minutes of 4th meeting of EAC for the proposals involving violation of EIA Notification and recommended for the following:

- (i) *The State Government/SPCB to take action against the project proponent under the provisions of the Environment (Protection) Act 1986, and further no consent to operate or occupancy certificate to be issued till the project is granted EC.*
- (ii) *Grant of terms of Reference for undertaking EIA and preparation of Environment Management Plan (EMP)*
- (iii) *The project proponent shall be required to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resources augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the EAC and finalized by the regulatory authority. The bank guarantee shall be released after successful implementation of the EMP followed by recommendation of the EAC and approval of the regulatory authority.*

27.08.2019 – MPCB officials carried out the site visit.

04.09.2019 - MPCB issued Closure Notice due to following non compliances observed during the site visit dated 27.08.2019:

- I. PP has constructed and handed over the possession of the flat without obtaining Consent to Establish & Operate from the Board & also not obtained Environment Clearance from Environment Department, GoM.
- II. Sewage Treatment Plant was found non-operational and directly discharging sewage/ domestic effluent without any treatment.
- III. Non-operating Organic Waste Convertor (OWC) to treat organic waste.

07.11.2019 - SEAC considered the proposal and decided to recommend the proposal for prior environmental Clearance, subject to PP complying with the conditions.

The SEAC committee noted that Cost of remediation plan and natural & community resource augmentation plan as per revised approach paper is estimated as Rs. 1.76 Cr. The Committee also noted that the amount of CER (Corporate Environmental Responsibility) as per MoEF&CC circular dated

1/05/2018 is Rs. 1.52 Cr which is less than the remediation / augmentation plan. Therefore committee decided to obtain Bank Guarantee of Rs 1.76 Cr for the project completion period.

24.01.2020 - Proposal was considered by SEIAA and it was decided to grant EC to the project prescribing following specific conditions:

- I. PP to submit Bank Guarantee of Rs 1.76 Cr for the project completion period. PP to submit this Bank Guarantee of Rs. 176.00 lakhs to Maharashtra Pollution Control Board towards effective implementation of the EMP comprising remediation plan and Natural and Community Resource augmentation Plan
- II. PP to ensure that CER Plan gets approved from Municipal Commissioner/District Collector.
- III. PP Shall comply with the Standard EC conditions mentioned in the Office Memorandum issued by MoEF&CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
- IV. SEIAA decided to grant EC for - FSI: 21227.44 m², Non-FSI:20114.04 m² and Total BUA:41341.48 m² (Plan Approval no-BP/EC/Punawale/ 12/ 2019, Date-18.12.2019)

17.08.2020- Board granted Consent to Establish by imposing BG of Rs10/-lakhs towards compliance of EC.

08.12.2020 - MPCB issued conditional restart directions under section 33A of the water (P &CP) Act 1981 and under section 31A of Air (P &CP) Act 1981and also imposed BG of Rs.1.0 lakh towards compliance of the directions.

13.01.2021 - PP applied for Consent to Operate. But MPCB issued Show Cause Notice on 13.1.2021 & **refused application** on account of the following:

- 1) PP has Completed Construction of BUA-21355.02 m² out of Total Construction BUA-41451.48 m² As Per EC Dtd.24.1.2020.
- 2) PP had not Submitted Bank Guarantee of Rs.176.0 Lakhs to MPCB towards effective implementation of the EMP comprising Remediation Plan and Natural

and Community Resource Augmentation Plan.

28.10.2021 - PP Submitted Bank Guarantee of Rs.176.0 Lakhs To MPCB.

01.02.2022 - Consent to Operate was given by MPCB, on resubmission of application by PP.

From the chronology given above for this case, it is observed that,

- i) The violation was noticed by SEAC while assessing the proposal on 13.05.2014. It referred the proposal to Environment Department of GoM for taking action as per Office Memorandum dated 12.12.2012 issued by MoEF&CC on the violation noticed. Environment Department directed MPCB to file criminal proceedings against PP and **Stop work notice was issued to PP on 01.01.2015 i.e. after a gap of almost 8 months.** In this case, violation did not go unnoticed by SEAC/SEIAA. In fact, it was noticed by SEAC and Department of Environment, Govt. of Maharashtra issued direction to Maharashtra Pollution Control Board to initiate action under section 15 of E(P) Act, 1986 on the report of SEAC.
- ii) But, directions/Show Cause Notice issued by Maharashtra Pollution Control Board went unnoticed at the time of appraisal of EC as copy of the Show Cause Notice issued for refusal to Consent to Establish was not forwarded to either Environment Department, SEIAA or SEAC.

It is found that, when the matter is sub-judice, PP Submitted Bank Guarantee of Rs. 176.0 Lakhs to MPCB on 28.10.2021 and Consent to Operate was also granted on 01.02.2022 after the issue of the Hon'ble NGT order dated 06.08.2021 in this regard

7.6.2 Case Study of Rhythm County & Others

Chronology of the events in the case is as under:

09.12.2016 - MoEF&CC amended EIA Notification, 2006 regarding integration of environmental conditions in building bye laws.

28.06.2017 - In pursuance of the amended EIA Notification, Urban Development Department, Govt. of Maharashtra vide notification dated 28.06.2017, published the integration of environmental conditions in building bye laws.

As per the aforesaid amendment in EIA Notification, 2006, Environment Cell of the local body shall carry out the environment appraisal of the proposals with built up area between 20,000 sqm. and 1,50,000 sqm.

M/s. Majestique Risingsun LLP applied to Pune Metropolitan Region Development Authority (PMRDA) who is the planning authority for their project for Integrated Environment Clearance along with Development Permission.

08.12.2017 - MoEF&CC Notification dated 09.12.2016 was stayed by Hon'ble NGT, Principal Bench, New Delhi in OA no. 677/2016.

28.01.2018 - Pune Metropolitan Region Development Authority (PMRDA) issued Integrated Environment Clearance along with Development Permission to the project for total built up area of 1, 45,682.28 sqm.

29.01.2018 - Environment Department, Govt. of Maharashtra issued circular stating that, all Municipal Corporations, Municipal Councils and all special planning authorities in the State shall not process any permission to building and construction projects with BUA between 20,000 m² - 150000 m² by integrating Environment Clearance conditions w.r.t the amendment dated 09.12.2016 in the EIA Notification, 2006.

03.01.2020- SCN (Show cause Notice) was issued by MPCB refusing Consent to Establish on following grounds:

- PP had not obtained Environmental Clearance from SEIAA, Maharashtra. PP had started construction of Project and completed building A1 and remaining was under progress.
- PP had started construction work prior to obtain consent to establish from Board

06.07.2020 - MPCB refused CTE and also issued **stop work notice** due to following non-compliances

- PP had not replied to SCN issued by Board dated 03.01.2020.
- PP had completed BUA construction more than the restricted BUA in EC i.e. 76,236.72 sqm. (Actual constructed total BUA101301.82 sqm.)
- PP had not obtained revalidated consent to establish since 2016.
- PP had not submitted approved sanction plan from Corporation.

18.07.2020 - PP applied to SEIAA online on PARIVESH portal for EC to expansion in the project for total Built up area of 1,83,143 sqm.

17, 18 Dec 2020 and 21, 22 Dec 2020 - SEAC appraised the proposal and recommended for grant of ToR.

08.02.2021, 12.05.21 - SEIAA granted ToR to the project. Consent to Establish Granted by PCB.

27.08.2021 - Project proponent again applied for EC to expansion in the project.

18-20th January, 2022 - Proposal was considered by SEAC and recommended for grant of EC to SEIAA.

It is submitted that, SEIAA has not yet considered the recommendation for grant of EC. It will proceed further in the matter in accordance with the law by duly considering the facts and recommendations of the Joint Committee Report submitted to Hon'ble NGT.

After going through the above chronology, it has been observed by Committeethat,

- **Functioning of the concerned Agencies in granting permission, Clearance, Consents needs to be more coordinated and in sync with each of the Institutions involved in the process such as between Pune Metropolitan Region Development Authority (PMRDA) and MPCB.**
- **It is obvious that there is a need for regulation of such types of projects which have come up in the State without obtaining requisite EC/ Consents / NOCs / Licenses.**

Chapter 8

Key Findings

8.1 Overall Observations of the Committee

Information and statistics as provided by SEIAA, Maharashtra have been examined and analysed with particular regard to its functioning. Some of the key observations flowing out of the Analysis / Audit of the functioning of SEIAA are as follows:

- i. During 2017-2021, a total of 4190 ECs were granted to different categories of Project out of which majority of the ECs were granted to Non-coal Mining Projects and Infrastructure projects including Construction Projects .
- ii. Time taken by SEIAA for grant of ECs in many cases appear to be on the higher side when compared to the timelines prescribed in the EIA Notification, as amended. Looking to the delay in carrying out due diligence expeditiously, the possibility of initiation of the construction activities at site without obtaining EC in such cases, cannot be ruled out. This is also reflected in the information forwarded by SEIAA in the context of 93 cases received by SEIAA during Window Period and their latest status as given in the subsequent para.
- iii. It is observed that a total of 93 cases were received during the Window Period out of which Environmental Clearances (ECs) have been granted to only 43 Projects and ECs in respect of 50 cases out of the total of 93 applications received during Window Period are pending with SEIAA due to various reasons. All these applications need to be examined against the ground realities to ensure that construction does not start without EC as per the provisions of EIA Notification, 2006, as amended. Later on SEIAA, Maharashtra communicated the ground status of these 50 cases as placed at

Table 7.5.3 (b). It is submitted that, this information have been provided on the basis of inspection report submitted by MPCB at the instance of CPCB .

- iv. Out of the aforesaid 43 cases received during the Window Period (14/3/2017 to 13/9/2017 and then again from 14/3/2018 to 13/4/2018) during which application in respect of Violation Cases were permitted to be received, 05 cases fall under industry category, 01 is under mining category, 01 is under Irrigation category and 36 fall under Building Construction. Amongst them, actions for damage assessment and remediation plan have been undertaken for all the 43 projects. However, actions under Section 15 of the E(P) Act, 1986 , which should have been taken by the State Pollution Control Board in all the 43 cases appears to have been taken in respect of 15 nos. of Projects only.
- v. Analysis of the time taken for grant of EC to these 43 violation category projects revealed the following facts:
 - a. No EC was granted within 1 year from date of Application as against the specified time limit of 105 days for SEIAA for taking decision on the recommendations of State Expert Appraisal Committees (SEAC).
 - b. 12 nos. of projects were granted EC between 1 to 2 years from date of applications for EC.
 - c. 26 no. of projects were granted EC between 2 to 3 years from the date of applications for EC.
 - d. 04 nos. of projects were granted EC between 3 to 4 years from date of application for EC
 - e. 01 nos. of projects were granted EC between 4 to 5 years from date of Application for EC

Delay in granting EC : In this context, it is intimated by SEIAA that Project Proponent (PP) had to obtain ToR by submitting application online on the portal during the **Window Period** for dealing with violation cases,. Thereafter, EIA report is required to be submitted by the PP collecting

baseline data and damage assessment. Proposal for grant of EC under “Violation Category “ cannot be considered unless Remedial Action Plan and Natural and Augmentation Plan and detailed EIA report have been duly submitted by the Project Proponent. Delay in granting Environment Clearance in case of violation cases is mainly due to delay in submission of necessary and complete documents and also because of the time taken for finalization of Approach Paper to calculate ecological damage. **It is observed by the Committee that the aforesaid justification given by SEIAA cannot be fully acceptable and is attributable to the lack of intensive monitoring by SEIAA . Based on multiple interactions with Member Secretary, SEIAA ; SEIAA Maharashtra has now developed a SoP regarding its own functioning which is attached as Annexure Damage Assessment and Remediation Action Plan in 43 Violation Cases**

In this context, it is stated by SEIAA that, Maharashtra Pollution Control Board **now** has been directed to undertake a drive to assess the status of damage assessment and remediation action measures taken including cost aspects in 43 cases where the EC has been issued in respect of applications received during the Window Period. Information gathered during site inspection by MPCB has been processed by SEIAA and same is placed at **Table 7.5.3 (a)** and may also be seen at **Annexure 25C**. It is found that, necessary action have been taken in respect of all the projects barring action under Section 15 of the Environment Protection Act .

In order to ensure time bound implementation of the Remediation Plan , Bank Guarantees (BG) need to be deposited by the Project Proponent to SEIAA .before issue of EC. However, in 04 nos. of cases with Sl. Nos. 11, 22, 24 & 39 as mentioned in Table No. 7.3.3 (a) cases ECs were found to have been issued by SEIAA prior to deposition of requisite BGs which is in violation of prescribed procedure.

- vi. For remaining , 50 nos. of projects under violation Category w.e.f. 01.04.2017 to 31.07.2021 , it is intimated by SEIAA that (in the context of Applications received during Window Period) ECs had not been granted. On the basis of scrutiny and analysis of these cases , the violation cases can be classified under the following categories :
- i. Work started on the ground without getting EC
 - ii. Work carried out in violation of Earlier EC
 - iii. Work completed in violation of Earlier EC
 - iv. Work completed without EC
 - v. Industries were established and operational before 2006 for Bulk drugs manufacturing. Units with New Product Mix have been started without EC.
- viii. Information on these 50 projects, as provided to the Committee, have been examined. Specific observations in these cases are as follows :
- a. There are many projects in the State which have been initiated and have been under implementation without applying for EC, CTE and CTO displaying lack of coordinated approach and concerted action.
 - b. There are 08 nos. of Projects in which construction has been initiated without prior EC and the construction work is still in progress. Ref : Projects mentioned in sl nos. 19, 20, 21, 28 , 31, 33, 39, 44 etc. Such projects include the Government projects also. It is obvious that even the government organizations are also not following the rules & regulations.
 - c. Bank Guarantees have been imposed in 08 nos. of cases (e.g. 5, 6, 16, 17, 19, 20, 21, 22 as mentioned in Table No. 7.3.3 (b) but timeline for depositing are not mentioned for these cases.
 - d. ECs have been issued to 13 nos. of Projects mentioned e.g. Sl. No. 6, 22, 28, 32, 33, 35, 36, 40, 41, 43, 44, 49 & 50 in Table 7.3.3 (b) but still they are kept under the list of 50 projects. Further, action against these projects including imposition of Bank Guarantee, Damage Assessment Plan etc. are not mentioned. Even, out of these 13 projects, CTE have

note granted to 02 nos of Projects and / CTO have not been granted to 11 nos. of Projects.

- e. ECs to some projects have been granted by SEIAA without following EIA Notification, 2006 and concerned Office Memorandum issued by MoEF&CC and these projects (e.g. Project mentioned at Sl.No. 6, 35, 36, 40 and 41) have also been completed. Still they are kept under this category of 50 Projects.
 - f. In some cases (e.g. project mentioned at sl. No. 36) the Projects have been completed but in violation of EC. **In-spite of that, second EC has been granted and no action for Violation has been initiated.**
 - g. In case of existing Industrial Projects (05 nos. of Projects e.g. Sl. No. 45-49), expansions have been carried out in violation of EIA Notification, 2006. However, CTOs have been granted by MPCB to these Projects without taking any action. It appears that there is a lack of synchronization and coordination among the State Government Agencies including SEIAA and MPCB.
- ix. Lack of coordination amongst various Agencies concerned for issuing Permissions, Clearance, Consents etc. have been noticed as mentioned in the foregoing paras. Concerned Agencies are not following the Notifications issued from time to time which is leading to violations in many cases. Further, compliance verification and monitoring could not be performed from time to time.
- x. The Committee feels that SEIAA could have paid greater attention as regards the following :
- a. Processing of EC applications including reasons having quoted for delay.
 - b. Actions under Section 15 of the E(P) Act, 1986 against violation projects

- xi. It is observed by the Committee that this action of monitoring of action plan undertaken recently by SEIAA through MPCB could have been undertaken long back in these “Violation Category “ i.e. immediately after submission of such plans by the violator PPs.
- xii. Violation of stipulated procedure has taken place during the process of grant of EC as observed in the matter of M/s Keystone Properties, Pune. Possibility of similar violation in other cases, especially in the light of the aforesaid observations ,as mentioned above cannot be ruled out .

8.2 Identification of Issues leading to Blatant Violation

After careful examination of the information received from SEIAA, Maharashtra, issues leading to violation have been identified as follows:

- (i) Wilful violation of the provisions of EIA Notification, 2006 by the Project Proponents.
- (ii) Suppression of information by the Project Proponents.
- (iii) Processing of applications received for grant of EC needs to better synchronized and coordinated. This includes scrutinization of necessary NOCs / Licenses / Clearances from other concerned departments
- (iv) Time-lines prescribed for processing the EC applications as laid down in the EIA notification, 2006 , as amended is not adhered to .
- (v) Lack of coordination amongst the various Agencies concerned for issuing Permissions, Clearance, Consents etc coupled with lack of knowledge of the status on the ground before grant of such clearances.
- (vi) Lack of surveillance in the State especially by MPCB, T&C Planning Department and Local Bodies.

Chapter 9 Recommendations

9.1 Recommendations:

9.1.1 For Project Proponent

Project Proponents may be made aware of the concerned Environmental Regulations and Environmental Norms. Periodic workshops may be organized with the related Associations, Organizations and key Institutions so as to apprise them about the extant provisions of Acts, Rules, OMs, Procedures and the Dos and the Don'ts as far as Environmental Clearances and adherence to Environmental Safeguards are concerned.

9.1.2 For SEIAA

- Action u/s 15 of the E(P) Act, 1986 against all the projects falling under violation category may be initiated by SEIAA, Maharashtra.
- SEIAA, Maharashtra needs to follow the Rules/Provisions of '*Environment Impact Assessment Notification, 2006 including its amendments*' in 'letter & spirit' for considerations of the applications received for obtaining EC including those falling under the "Violation category". Timelines for grant of EC need to be adhered to.
- SEIAA, Maharashtra may work in close coordination with State Government agencies including Maharashtra Pollution Control Board, Town & Country Planning Department, Municipal Corporations, Ground Water Board, City Development Authority and other organization like CPCB (Regional Directorate) and IIT Mumbai. This will facilitate transparency in the matter and effective enforcement of Legal Framework.

- SEIAA may consider utilising the features of PARIVESH and also independently use the available IT Tools to assess the situation on the ground based on the latitude and longitude mentioned in the application submitted on the PARIVESH portal to ensure that construction of the Project/ Activities for which EC has been asked for has not started so as to avoid grant of EC in a routine manner to “Violation Category” of Projects .
- Taking a cue from the analysis of the Violation cases, it may be seen that delay in deciding upon the application for grant of ToR and processing for grant of EC may lead to a situation where the Project Proponent may be emboldened to start the Project which may result in compromising with the environmental safeguards which need to be observed. It may be worthwhile to explore the possibility of devising a method whereby PARIVESH Portal , through its own IT tool seamlessly flags the cases where there are delays beyond the specified time of 45 days post the recommendations of SEAC as mentioned in the EIA Notification ,2006 , as amended and generates alerts not only for SEIAA but also for the Ministry so that such cases are dealt with on priority and corrective/remedial actions are undertaken by SEIAA/EAC in the best interest of protection of the environment.
- SEIAA, Maharashtra may also take support of Technology viz. Parivesh for tracking of the process of issuing EC.
- ECs issued by SEIAA may be given wider publicity by posting it on the relevant Portals/Websites so as to bring in transparency and keep the stakeholders informed.

9.1.3 For SPCB

- State Pollution Control Board and State Environment Department may join hands together to conduct Stake-holder consultations in the State to avoid wilful violation of the provisions of EIA Notification 2006 by the Project Proponent.

9.1.4 For all Agencies

- Coordination amongst concerned State level Agencies may be established. These Agencies include SEIAA, MPCB , Town & Country Planning Department and Local Bodies so far as Construction Projects are concerned and similarly amongst the key stakeholders for other Projects/Activities . There is a need for exchange of knowledge and understanding of the issues of enforcement.
- Copies of the ECs may be made available to the surveillance Agencies in the State such as MPCB, T&C Planning Department, Public Health Engineering Department and Local Bodies to make them aware of EC conditions so that such conditions are duly facted by such Agencies while executing their own projects/activities and also for reporting violations if any which may become known to them during the course of their functioning.
- Monitoring and assessment of compliance of Environmental Regulations including EC conditions and Remediation Action Plans, may be conducted on regular basis by the Integrated Regional Offices. Random inspection by Integrated Task Force comprising of the Officers from these departments may be conducted for surveillance in the State and prevention and execution of illegal / unauthorized projects in the State.

9.2 Additional recommendations are as follows:

- SEIAA may co-opt Member from MPCB, Town and Country Planning, Local Bodies and other concerned agencies for processing of EC applications as per need .
- EC must be issued in transparent fashion and area wise database be uploaded for the information of all concerned.

Item No. 03

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 14/2021 (WZ)

Satish Sanjay Magade

Applicant

Versus

M/s. Rhythm Country & Ors.

Respondent(s)

Date of hearing: 08.06.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Anish Kumar Gupta, Advocate

ORDER

1. Grievance in this application is against violation of environmental norms by M/s. Rhythm Country (the project proponent) in setting up a construction project at 10(P), 11(P) Autade Handewadi Haveli, Pune. Construction commenced without requisite Environmental Clearance (EC) as per Environmental Impact Assessment (EIA) Notification dated 14.09.2006 and without requisite consent under the Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974. The Maharashtra State Pollution Control Board (SPCB) issued a show cause notice on 03.01.2020 followed by the order dated 6.7.2020 declining consent under the Air Act, 1981 and the Water Act, 1974 on account of the following failures:

“(i) You have not replied to the show cause notice issued by Board dated 03.01.2021.

- (ii) *You have completed construction BUA more than restricted BUA in EC in EC i.e. 76,236.72 Sqm (Actual constructed total BAU 101301.82 sqm).*
- (iii) *You have not obtained re-validated consent to Establish since 2016.*
- (iv) *You have has not submitted approval sanction plan from corporation.”*

2. In spite of order dated 06.07.2020 of the Maharashtra SPCB directed stopping of construction work of the project, the project proponent continued the construction activities and completed construction measuring 1,01,301.82 Sqm.

3. We have heard learned Counsel for the applicant. From the averments in the application, prima facie, serious violations appear to be taking place in construction projects. We have dealt with another matter filed by the applicant by a separate order today raising somewhat identical issues in respect of other project being OA No. 13/2021, *Shashikant Vithal Kamble vs. Keystone Properties* and directed the MoEF&CC to conduct functional audit of functioning of SEIAA, Maharashtra with a view to enforce the environmental rule of law, particularly the repeated judgements of the Hon'ble Supreme Court. The Tribunal has also noted earlier direction in Appeal No. 32/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.* and Appeal No. 34/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors. vide* order dated 24.05.2020 requiring SEIAA, Maharashtra to review its working with a view to comply with the mandate of law inter alia in judgments of Hon'ble Supreme Court in *Alembic Chemicals v Rohit Prajapati*¹, *Keystone developers v. Anil Tharthare*², *Goel Ganga Developers India Pvt. Ltd. v UOI*³ and *Bengaluru*

¹ 2020 SCC OnLine SC 347

² (2020) 2 SCC 666

*Development Authority v. Sudhakar Hegde & Ors.*⁴ The Tribunal also constituted a Committee to look into the compliance status of the project and determine compensation on 'Polluter Pays' principle to recover the cost of restoration.

4. The two Committees appointed in O.A. No. 13/2021, *Shashikant Vithal Kamble v. M/s. Key Stone Properties & Ors.* by separate order today, may also act in the present matter. The second Committee with regard to compliance status of the project may look into the compliance status and violations in respect of the present project also and give its report, alongwith the recommendations for the amount of compensation required to be recovered for restoration of the environment and the restoration plan.

List for further consideration on 10.11.2021.

A copy of this order be forwarded to the Secretary MoEF&CC, CPCB, SEIAA, Maharashtra, IIT Bombay and Maharashtra State PCB by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

June 08, 2021
Original Application No. 14/2021 (WZ
AVT

³ (2018) 18 SCC 257

⁴ (2020 SCC OnLine SC 328

Item No. 02

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 13/2021 (WZ)

Shashikant Vithal Kamble

Applicant

Versus

M/s. Key Stone Properties & Ors.

Respondent(s)

Date of hearing: 08.06.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Anish Kumar Gupta, Advocate

ORDER

1. Grievance in this application is against illegalities in construction of a housing project by Respondent No. 1, M/s Key Stone Properties, S. No. 16/3 part, At. Punawale, Pune (the project proponent). According to the applicant, Respondent No. 1 has developed a residential building project called "IRA" at S. No. 16/3, Punawale, Pune. The project was started in violation of environmental norms. Maharashtra State PCB issued show cause notice for the violations and thereafter refused the Consent to Establish and directed the Project Proponent (PP) to stop constructions. The State PCB issued a closure order dated 04.09.2019 mentioning following non-compliances:

- “1. You have constructed and handed over the possession of the flat without obtaining Consent to Establish and Operate from the Board & also not obtain Environmental Clearance from Environment Department, GoM.
2. You are not operating sewage treatment plant & directly discharging sewage/domestic effluents without any treatment.

3. *You are not operating OWC to treat organic waste.”*

2. The said order further directed disconnection of water and electricity connections of the building. Ignoring these developments, the State Level Environment Impact Assessment Authority (SEIAA), Maharashtra issued Environmental Clearance (EC) on 24.01.2020 in violation of mandate of prior EC in terms of EIA Notification dated 14.09.2006 and judgments of the Hon'ble Supreme Court inter alia in *Alembic Chemicals v Rohit Prajapati*¹, *Keystone developers v. Anil Tharthare*², *Goel Ganga Developers India Pvt. Ltd. v UOI*³ and *Bengaluru Development Authority v. Sudhakar Hegde & Ors.*⁴

3. From the above, prima facie it appears that EC has been granted in violation of law and without any application of mind. This is not for the first time we have come across this situation. Such allegations are frequent. In Appeal No. 34/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.* which was taken up for hearing on 24.05.2021, we directed SEIAA to review its working of mechanically granting *Ex-post facto* EC, in violation of law. The Tribunal also constituted an expert committee to look into the violations of that particular project and recommend remedial action. The observations therein are:

“ xxx.....xxx.....xxx
 3. *It is submitted that the construction project is illegal being without the mandatory prior EC. Ex-post facto EC is not substitute for prior EC as evaluation of impact on environment cannot be fully gone into as held by the Hon'ble Supreme Court in the case of the same PP viz. Goel Ganga Developers India Pvt. Ltd. v UOI*⁵. There are further judgements of the Hon'ble Supreme Court to the same effect in

¹ 2020 SCC OnLine SC 347

² (2020) 2 SCC 666

³ (2018) 18 SCC 257

⁴ (2020 SCC OnLine SC 328

⁵ (2018) 18 SCC 257

*Alembic Chemicals v Rohit Prajapati*⁶ and *Keystone developers v. Anil Tharthare*⁷. **If the construction project is without prior EC, the project has either to be demolished or if it is found that environmental damage can be restored, the project can be permitted on payment of assessed compensation on polluter pays principle which needs to be spent for restoration of the environment. The authorities have thus failed to follow the binding law.**

4. **Since we are coming across the grievance of continuous violation of environment norms in construction projects being completed without prior EC and the SEIAA, Maharashtra is neither requiring demolition nor payment of assessed compensation to comply with the rule of law and protection of environment, it will be appropriate to require the SEIAA, Maharashtra to review its working in the light of the judgments of the Hon'ble Supreme Court and violations frequently being alleged, including the present case. A proper SOP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed. The MoEF may also consider circulating such SOP to all SEIAAs in the country.** In this regard, we may refer to the directions in the earlier order of this Tribunal dated 1.2.2021 in OA 837/2018, *Sandeep Mittal vs. MoEF*, wherein it was inter-alia, directed:

“MoEF&CC may give due attention for proper constitution of SEIAAs in the States to ensure the projects of category ‘B’ and ‘B-1’ are properly scrutinized.”

The MoEF&CC may file its action taken report in the matter before the next date.

5. **We also constitute a joint Committee of MoEF&CC, CPCB, and Maharashtra State PCB to look into the present matter and suggest a remedial action plan for the present case, including the quantum of compensation to be recovered, as far as possible within three months.** The CPCB and State PCB will be nodal agency for coordination and compliance. Another connected matter between same parties for a different project being Appeal No. 32/2020(WZ) is also being dealt with by a separate order today and this direction will also apply to the said case. Infact, to avoid duplication if the SEIAA, Maharashtra itself reviews all such cases, to avoid unnecessary and repeated litigation. The Committee may conduct proceedings online but if possible, visit the site. The Committee may also interact with the concerned parties. The report of the joint Committee may be filed by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF before the next date. While submitting the report to this Tribunal, a copy of the report thereof be also forwarded to the PP and the applicant who may file their comments, if any, before the next date by e-mail.”

⁶ 2020 SCC OnLine SC 347

⁷ (2020) 2 SCC 666

4. Since the allegations of this nature are frequently being made before this Tribunal and prima facie there appears to be fundamental flaw in working of the SEIAA in question, resulting in defeating the statutory mandate of prior EC and directions of the Hon'ble Supreme Court, we direct constitution of a two-member Committee comprising Additional Secretary, Ministry of Environment, Forest and Climate Change (MoEF&CC), nominated by the Secretary MoEF&CC and the Chairman, Central Pollution Control Board (CPCB) to conduct functional audit of SEIAA, Maharashtra to find out how such frequent blatant violations are taking place and how the situation can be remedied. The Committee will be free to take assistance from any other expert/institution and interact with the stake-holders. This is necessary for protection of environment. If mechanically ex post facto ECs are granted by SEIAA, the purpose of requiring prior EC will be defeated. The 'Precautionary' and 'Sustainable Development' principles considered in the above judgments of the Hon'ble Supreme Court will be rendered nugatory. Precautions during the course of construction and compliance of conditions after constructions will be rendered difficult. EC is not a mechanical exercise. It may be after application of any mind and granted only after evaluation of impact and efficacy of mitigation measures proposed. Conditions imposed must be faithfully observed and monitored. If there is any violation, steps must be taken for restoration of damage at the cost of the project proponent. The persons manning SEIAA who have acted illegally need to be made accountable in civil and criminal law. It is further surprising in the present case that inspite of order of State PCB to disconnect water and electricity, it is not clear how the project is functioning. Present status of compliance of environment norms in the project and remedial action against non-compliances also needs to be ascertained.

5. Accordingly, apart from a Committee for the conduct of functional audit of functioning of SEIAA in the matter of grant of ECs, there is need to conduct audit of compliance of environmental requirements in the project in question by an independent Expert Committee. For this purpose, we constitute a four-member Expert Committee comprising nominees of MoEF&CC, CPCB, IIT Bombay and Member Secretary, State PCB. The Committee will be at liberty to take assistance from any other expert/institution. The CPCB and State PCB will be nodal agency for coordination and compliance. The Committee may visit the site and conduct the proceedings online, wherever necessary and also interact with the stakeholders. The functional audit report as well as the Expert Committee report about status of compliance in the project may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF before the next date with an advance copy to the PP for its response, if any, before the next date. Copy of second report about status of compliance of the project may be furnished to the PP in advance for its comments, if any, before the next date. Copy of the first report about functional audit may be furnished to the MoEF&CC also for its response in terms of action taken before the next date.

6. The first Committee may also consider the orders of this Tribunal dated 24.05.2021 in Appeal No. 32/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.* and Appeal No. 34/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.* inter alia requiring SEIAA, Maharashtra to review its working in the light of Supreme Court judgements and frequent violations alleged in the grant of EC and also in the gaps in compliance of EC

conditions. The second Committee may also coordinate and work in tandem with the joint Committee constituted in Appeal No. 32/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.* and Appeal No. 34/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.*

7. The applicant may serve set of papers on the MoEF&CC, CPCB, SEIAA, Maharashtra, IIT Bombay and Maharashtra State PCB to facilitate the compliance of the above order.

A copy of this order be forwarded to the Secretary MoEF&CC, CPCB, SEIAA, Maharashtra, IIT Bombay and Maharashtra State PCB by email for compliance.

List for further consideration on 10.11.2021.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

June 08, 2021
Original Application No. 13/2021 (WZ)
DV

F. No. J.11013-30/2007-IA.II(I)

Government of India
Ministry of Environment, Forest and Climate Change
(IA.III-Division)

Indira Paryavaran Bhawan
Jor bagh Road, New Delhi-110003

25 August 2021

To,
The Principal Secretary & Member Secretary (SEIAA),
Environment Department,
Government of Maharashtra,
Mumbai -400032. Tel- 022 22873845/ 22825973, **Fax** -022 22029388
Email: psec.env@maharashtra.gov.in

Subject: Compliance of Orders issued by Hon'ble NGT in OA No. 13/2021 (WZ) titled as Shashikant Vithal Kamble Versus M/s. Key Stone Properties & Ors. and OA No. 14/2021 (WZ) titled as Satish Sanjay Magade Versus M/s. Rhythm Country & Ors. - regarding gathering of information on projects related to violation category.

Sir,

Hon'ble NGT vide Order dated 08.06.2021 (Copy enclosed), in the OA No. 13/2021 (WZ) titled as Shashikant Vithal Kamble Versus M/s. Key Stone Properties & Ors. has directed as follows:

"4., we direct constitution of a two-member Committee comprising Additional Secretary, Ministry of Environment, Forest and Climate Change (MoEF&CC), nominated by the Secretary MoEF&CC and the Chairman, Central Pollution Control Board (CPCB) to conduct functional audit of SEIAA, Maharashtra to find out how such frequent blatant violations are taking place and how the situation can be remedied. The Committee will be free to take assistance from any other expert/institution and interact with the stakeholders."

2. Further, Hon'ble NGT vide Order dated 08.06.2021 (Copy enclosed), in OA No. 14/2021 (WZ) titled as Satish Sanjay Magade Versus M/s. Rhythm Country & Ors. has directed as follows:

"4. The two Committees appointed in O.A. No. 13/2021, Shashikant Vithal Kamble v. M/s. Key Stone Properties & Ors. by separate order today, may also act in the present matter."

Reports to be submitted before Hon'ble NGT by 10 November, 2021

3. In compliance of the above mentioned NGT Orders, a Committee comprising of Shri Ravi Agrawal, Additional Secretary, MoEFCC and Shri N. P. Gangwar, Chairman, CPCB has been constituted. First meeting of the committee was convened on 23.08.2021 wherein it has been decided to collect factual information as available with SEIAA, Maharashtra with regard to EC violation cases. It is requested that the requisite information may please be provided in the attached format by 05.09.2021 to CPCB directly. **Shri N. K. Gupta, Additional Director, CPCB, Head UPC-I**, is the nodal officer in the matter and information may be sent to him (**Email: nkgupta.cpcb@nic.in**).

Encl.: as above

Yours faithfully


(Lalit Bokolia)
Director

Copy to:

1. The Chairman, State Environment Impact Assessment Authority- Maharashtra, SEIAA Office, Dalamal House, Nariman Point, Mumbai.
2. The Chairman, CPCB, Delhi.
3. Member Secretary, CPCB, Parivesh Bhawan, Delhi
4. Shri N. K. Gupta, Additional Director, CPCB, Head-UPC-I, Parivesh Bhawan, East Arjun Nagar, Delhi (with request to pursue the matter henceforth)


(Lalit Bokolia)

Item No. 02

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 13/2021 (WZ)

Shashikant Vithal Kamble

Applicant

Versus

M/s. Key Stone Properties & Ors.

Respondent(s)

Date of hearing: 08.06.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Anish Kumar Gupta, Advocate

ORDER

1. Grievance in this application is against illegalities in construction of a housing project by Respondent No. 1, M/s Key Stone Properties, S. No. 16/3 part, At. Punawale, Pune (the project proponent). According to the applicant, Respondent No. 1 has developed a residential building project called "IRA" at S. No. 16/3, Punawale, Pune. The project was started in violation of environmental norms. Maharashtra State PCB issued show cause notice for the violations and thereafter refused the Consent to Establish and directed the Project Proponent (PP) to stop constructions. The State PCB issued a closure order dated 04.09.2019 mentioning following non-compliances:

- "1. You have constructed and handed over the possession of the flat without obtaining Consent to Establish and Operate from the Board & also not obtain Environmental Clearance from Environment Department, GoM.*
- 2. You are not operating sewage treatment plant & directly discharging sewage/domestic effluents without any treatment.*

3. *You are not operating OWC to treat organic waste.”*

2. The said order further directed disconnection of water and electricity connections of the building. Ignoring these developments, the State Level Environment Impact Assessment Authority (SEIAA), Maharashtra issued Environmental Clearance (EC) on 24.01.2020 in violation of mandate of prior EC in terms of EIA Notification dated 14.09.2006 and judgments of the Hon'ble Supreme Court inter alia in *Alembic Chemicals v Rohit Prajapati*¹, *Keystone developers v. Anil Tharthare*², *Goel Ganga Developers India Pvt. Ltd. v UOF*³ and *Bengaluru Development Authority v. Sudhakar Hegde & Ors.*⁴

3. From the above, prima facie it appears that EC has been granted in violation of law and without any application of mind. This is not for the first time we have come across this situation. Such allegations are frequent. In Appeal No. 34/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.* which was taken up for hearing on 24.05.2021, we directed SEIAA to review its working of mechanically granting *Ex-post facto* EC, in violation of law. The Tribunal also constituted an expert committee to look into the violations of that particular project and recommend remedial action. The observations therein are:

“ xxx.....xxx.....xxx
3. *It is submitted that the construction project is illegal being without the mandatory prior EC. Ex-post facto EC is not substitute for prior EC as evaluation of impact on environment cannot be fully gone into as held by the Hon'ble Supreme Court in the case of the same PP viz. Goel Ganga Developers India Pvt. Ltd. v UOF. There are further judgements of the Hon'ble Supreme Court to the same effect in*

¹ 2020 SCC OnLine SC 347

² (2020) 2 SCC 666

³ (2018) 18 SCC 257

⁴ (2020 SCC OnLine SC 328

⁵ (2018) 18 SCC 257

*Alembic Chemicals v Rohit Prajapati*⁶ and *Keystone developers v. Anil Tharthare*⁷. **If the construction project is without prior EC, the project has either to be demolished or if it is found that environmental damage can be restored, the project can be permitted on payment of assessed compensation on polluter pays principle which needs to be spent for restoration of the environment. The authorities have thus failed to follow the binding law.**

4. **Since we are coming across the grievance of continuous violation of environment norms in construction projects being completed without prior EC and the SEIAA, Maharashtra is neither requiring demolition nor payment of assessed compensation to comply with the rule of law and protection of environment, it will be appropriate to require the SEIAA, Maharashtra to review its working in the light of the judgments of the Hon'ble Supreme Court and violations frequently being alleged, including the present case. A proper SOP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed. The MoEF may also consider circulating such SOP to all SEIAAs in the country. In this regard, we may refer to the directions in the earlier order of this Tribunal dated 1.2.2021 in OA 837/2018, Sandeep Mittal vs. MoEF, wherein it was inter-alia, directed:**

“MoEF&CC may give due attention for proper constitution of SEIAAs in the States to ensure the projects of category ‘B’ and ‘B-1’ are properly scrutinized.”

The MoEF&CC may file its action taken report in the matter before the next date.

5. **We also constitute a joint Committee of MoEF&CC, CPCB, and Maharashtra State PCB to look into the present matter and suggest a remedial action plan for the present case, including the quantum of compensation to be recovered, as far as possible within three months. The CPCB and State PCB will be nodal agency for coordination and compliance. Another connected matter between same parties for a different project being Appeal No. 32/2020(WZ) is also being dealt with by a separate order today and this direction will also apply to the said case. Infact, to avoid duplication if the SEIAA, Maharashtra itself reviews all such cases, to avoid unnecessary and repeated litigation. The Committee may conduct proceedings online but if possible, visit the site. The Committee may also interact with the concerned parties. The report of the joint Committee may be filed by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF before the next date. While submitting the report to this Tribunal, a copy of the report thereof be also forwarded to the PP and the applicant who may file their comments, if any, before the next date by e-mail.”**

⁶ 2020 SCC OnLine SC 347

⁷ (2020) 2 SCC 666

4. Since the allegations of this nature are frequently being made before this Tribunal and prima facie there appears to be fundamental flaw in working of the SEIAA in question, resulting in defeating the statutory mandate of prior EC and directions of the Hon'ble Supreme Court, we direct constitution of a two-member Committee comprising Additional Secretary, Ministry of Environment, Forest and Climate Change (MoEF&CC), nominated by the Secretary MoEF&CC and the Chairman, Central Pollution Control Board (CPCB) to conduct functional audit of SEIAA, Maharashtra to find out how such frequent blatant violations are taking place and how the situation can be remedied. The Committee will be free to take assistance from any other expert/institution and interact with the stake-holders. This is necessary for protection of environment. If mechanically ex post facto ECs are granted by SEIAA, the purpose of requiring prior EC will be defeated. The 'Precautionary' and 'Sustainable Development' principles considered in the above judgments of the Hon'ble Supreme Court will be rendered nugatory. Precautions during the course of construction and compliance of conditions after constructions will be rendered difficult. EC is not a mechanical exercise. It may be after application of any mind and granted only after evaluation of impact and efficacy of mitigation measures proposed. Conditions imposed must be faithfully observed and monitored. If there is any violation, steps must be taken for restoration of damage at the cost of the project proponent. The persons manning SEIAA who have acted illegally need to be made accountable in civil and criminal law. It is further surprising in the present case that inspite of order of State PCB to disconnect water and electricity, it is not clear how the project is functioning. Present status of compliance of environment norms in the project and remedial action against non-compliances also needs to be ascertained.

5. Accordingly, apart from a Committee for the conduct of functional audit of functioning of SEIAA in the matter of grant of ECs, there is need to conduct audit of compliance of environmental requirements in the project in question by an independent Expert Committee. For this purpose, we constitute a four-member Expert Committee comprising nominees of MoEF&CC, CPCB, IIT Bombay and Member Secretary, State PCB. The Committee will be at liberty to take assistance from any other expert/institution. The CPCB and State PCB will be nodal agency for coordination and compliance. The Committee may visit the site and conduct the proceedings online, wherever necessary and also interact with the stakeholders. The functional audit report as well as the Expert Committee report about status of compliance in the project may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF before the next date with an advance copy to the PP for its response, if any, before the next date. Copy of second report about status of compliance of the project may be furnished to the PP in advance for its comments, if any, before the next date. Copy of the first report about functional audit may be furnished to the MoEF&CC also for its response in terms of action taken before the next date.

6. The first Committee may also consider the orders of this Tribunal dated 24.05.2021 in Appeal No. 32/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.* and Appeal No. 34/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.* inter alia requiring SEIAA, Maharashtra to review its working in the light of Supreme Court judgements and frequent violations alleged in the grant of EC and also in the gaps in compliance of EC

conditions. The second Committee may also coordinate and work in tandem with the joint Committee constituted in Appeal No. 32/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.* and Appeal No. 34/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.*

7. The applicant may serve set of papers on the MoEF&CC, CPCB, SEIAA, Maharashtra, IIT Bombay and Maharashtra State PCB to facilitate the compliance of the above order.

A copy of this order be forwarded to the Secretary MoEF&CC, CPCB, SEIAA, Maharashtra, IIT Bombay and Maharashtra State PCB by email for compliance.

List for further consideration on 10.11.2021.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

June 08, 2021
Original Application No. 13/2021 (WZ)
DV



CM-13015/9/2021-LAW-HO-CPCB-HO

Hon'ble NGT Matter

Date: 17.09.2021

To

Ms. Manisha Patankar Mhaiskar

Principal Secretary - Environment Department, Government of Maharashtra &

& Member Secretary- State EIA Authority , Maharashtra

Room no. 217, second floor, mantralaya Annex, madam cama road,

Mumbai - 400032.

(Email: psec.env@maharashtra.gov.in , Tel - 02222873845/22825973, Fax-02222029388)

Subject: Compliance of Orders issued by Hon'ble NGT in OA No. 13/2021 (WZ) titled as Shashikant Vithal Kamble Versus M/s. Key Stone Properties & Ors. and OA No. 14/2021 (WZ) titled as Satish Sanjay Magade Versus M/s. Rhythm Country & Ors. - regarding gathering of information on projects related to violation category.

Ref.: MoEF&CC Letter No. F. No. J.11013-30/2007-IA-II(I) dated 25.08.2021(copy annexed)

Madam,

This has reference to MoEFCC letter dated 25.08.2021 through which you were requested to provide factual information pertaining to Environmental Clearance violation cases in the prescribed format to the Office of the undersigned by 05.09.2021. However, the same is still awaited. Copy of the communication is annexed for ready reference please.

In view of the above , it is again requested to provide the information at the earliest, so that Joint Committee can submit Compliance Report to Hon'ble NGT within the time frame.

Encl.: as above

Yours faithfully

[N. K. Gupta]

Divisional Head, UPC-I Division

For kind information copy to :

Shri Lalit Bokolia, Director -IA.III-Division

Ministry of Environment, Forest and Climate Change

Indira Paryavaran Bhawan,

Jorbagh Road , New Delhi - 110003



Hon'ble NGT Matter

Date: 14.10.2021

CM-13015/9/2021-LAW-HO-CPCB-HO

To

Ms. Manisha Patankar Mhaiskar
Principal Secretary - Environment Department, Government of Maharashtra &
& Member Secretary- State EIA Authority, Maharashtra
Room No. 217, Second Floor,
Mantralaya Annex, Madam Cama Road,
Mumbai - 400032.
(Email: psec.env@maharashtra.gov.in, Tel - 02222873845/22825973, Fax-02222029388)

Subject: Compliance of Orders issued by Hon'ble NGT in OA No. 13/2021 (WZ) titled as Shashikant Vithal Kamble Versus M/s. Key Stone Properties & Ors. and OA No. 14/2021 (WZ) titled as Satish Sanjay Magade Versus M/s. Rhythm Country & Ors. - regarding gathering of information on projects related to violation category.

Ref.: (i) CPCB Letter of even no. dated 17.09.2021
(ii) MoEF&CC Letter No. F. No. J.11013-30/2007-IA-II(I) dated 25.08.2021(copy annexed)

Madam,

This has reference to the letters as cited above through which you were requested to provide factual information pertaining to Environmental Clearance violation cases in the prescribed format to the Office of the undersigned in a time bound manner. More than 1½ months have been passed but the requisite information is still awaited. Copies of previous communications are annexed for ready reference please.

In view of the above, it is again requested to provide the information by 21.10.2021, so that Joint Committee can submit Compliance Report to Hon'ble NGT within the time frame.

Encl.: as above

Yours faithfully

[N. K. Gupta]

Divisional Head, UPC-I Division

For kind information copy to :

Shri Lalit Bokolia, Director -IA.III-Division
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhawan,
Jorbagh Road , New Delhi - 110003



CM-13015/9/2021-LAW-HO-CPCB-HO

Hon'ble NGT Matter

Date: 17.09.2021

To

Ms. Manisha Patankar Mhaiskar

Principal Secretary - Environment Department, Government of Maharashtra &
& Member Secretary- State EIA Authority , MaharashtraRoom no. 217, second floor, mantralaya Annex, madam cama road,
Mumbai - 400032.(Email: psec.env@maharashtra.gov.in , Tel - 02222873845/22825973, Fax-02222029388)

Subject: Compliance of Orders issued by Hon'ble NGT in OA No. 13/2021 (WZ) titled as Shashikant Vithal Kamble Versus M/s. Key Stone Properties & Ors. and OA No. 14/2021 (WZ) titled as Satish Sanjay Magade Versus M/s. Rhythm Country & Ors. - regarding gathering of information on projects related to violation category.

Ref.: MoEF&CC Letter No. F. No. J.11013-30/2007-IA-II(I) dated 25.08.2021(copy annexed)

Madam,

This has reference to MoEFCC letter dated 25.08.2021 through which you were requested to provide factual information pertaining to Environmental Clearance violation cases in the prescribed format to the Office of the undersigned by 05.09.2021. However, the same is still awaited. Copy of the communication is annexed for ready reference please.

In view of the above , it is again requested to provide the information at the earliest, so that Joint Committee can submit Compliance Report to Hon'ble NGT within the time frame.

Encl.: as above

Yours faithfully

[N. K. Gupta]

Divisional Head, UPC-I Division

For kind information copy to :

Shri Lalit Bokolia, Director -IA.III-Division
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhawan,
Jorbagh Road , New Delhi - 110003

Item No. 02

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 13/2021 (WZ)

Shashikant Vithal Kamble

Applicant

Versus

M/s. Key Stone Properties & Ors.

Respondent(s)

Date of hearing: 08.06.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Anish Kumar Gupta, Advocate

ORDER

1. Grievance in this application is against illegalities in construction of a housing project by Respondent No. 1, M/s Key Stone Properties, S. No. 16/3 part, At. Punawale, Pune (the project proponent). According to the applicant, Respondent No. 1 has developed a residential building project called "IRA" at S. No. 16/3, Punawale, Pune. The project was started in violation of environmental norms. Maharashtra State PCB issued show cause notice for the violations and thereafter refused the Consent to Establish and directed the Project Proponent (PP) to stop constructions. The State PCB issued a closure order dated 04.09.2019 mentioning following non-compliances:

- "1. You have constructed and handed over the possession of the flat without obtaining Consent to Establish and Operate from the Board & also not obtain Environmental Clearance from Environment Department, GoM.*
- 2. You are not operating sewage treatment plant & directly discharging sewage/domestic effluents without any treatment.*

3. *You are not operating OWC to treat organic waste.*”

2. The said order further directed disconnection of water and electricity connections of the building. Ignoring these developments, the State Level Environment Impact Assessment Authority (SEIAA), Maharashtra issued Environmental Clearance (EC) on 24.01.2020 in violation of mandate of prior EC in terms of EIA Notification dated 14.09.2006 and judgments of the Hon'ble Supreme Court inter alia in *Alembic Chemicals v Rohit Prajapati*¹, *Keystone developers v. Anil Tharthare*², *Goel Ganga Developers India Pvt. Ltd. v UOF*³ and *Bengaluru Development Authority v. Sudhakar Hegde & Ors.*⁴

3. From the above, prima facie it appears that EC has been granted in violation of law and without any application of mind. This is not for the first time we have come across this situation. Such allegations are frequent. In Appeal No. 34/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.* which was taken up for hearing on 24.05.2021, we directed SEIAA to review its working of mechanically granting *Ex-post facto* EC, in violation of law. The Tribunal also constituted an expert committee to look into the violations of that particular project and recommend remedial action. The observations therein are:

“ xxx.....xxx.....xxx
3. *It is submitted that the construction project is illegal being without the mandatory prior EC. Ex-post facto EC is not substitute for prior EC as evaluation of impact on environment cannot be fully gone into as held by the Hon'ble Supreme Court in the case of the same PP viz. Goel Ganga Developers India Pvt. Ltd. v UOF. There are further judgements of the Hon'ble Supreme Court to the same effect in*

¹ 2020 SCC OnLine SC 347

² (2020) 2 SCC 666

³ (2018) 18 SCC 257

⁴ (2020 SCC OnLine SC 328

⁵ (2018) 18 SCC 257

*Alembic Chemicals v Rohit Prajapati*⁶ and *Keystone developers v. Anil Tharthare*⁷. **If the construction project is without prior EC, the project has either to be demolished or if it is found that environmental damage can be restored, the project can be permitted on payment of assessed compensation on polluter pays principle which needs to be spent for restoration of the environment. The authorities have thus failed to follow the binding law.**

4. **Since we are coming across the grievance of continuous violation of environment norms in construction projects being completed without prior EC and the SEIAA, Maharashtra is neither requiring demolition nor payment of assessed compensation to comply with the rule of law and protection of environment, it will be appropriate to require the SEIAA, Maharashtra to review its working in the light of the judgments of the Hon'ble Supreme Court and violations frequently being alleged, including the present case. A proper SOP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed. The MoEF may also consider circulating such SOP to all SEIAAs in the country. In this regard, we may refer to the directions in the earlier order of this Tribunal dated 1.2.2021 in OA 837/2018, Sandeep Mittal vs. MoEF, wherein it was inter-alia, directed:**

“MoEF&CC may give due attention for proper constitution of SEIAAs in the States to ensure the projects of category ‘B’ and ‘B-1’ are properly scrutinized.”

The MoEF&CC may file its action taken report in the matter before the next date.

5. **We also constitute a joint Committee of MoEF&CC, CPCB, and Maharashtra State PCB to look into the present matter and suggest a remedial action plan for the present case, including the quantum of compensation to be recovered, as far as possible within three months. The CPCB and State PCB will be nodal agency for coordination and compliance. Another connected matter between same parties for a different project being Appeal No. 32/2020(WZ) is also being dealt with by a separate order today and this direction will also apply to the said case. Infact, to avoid duplication if the SEIAA, Maharashtra itself reviews all such cases, to avoid unnecessary and repeated litigation. The Committee may conduct proceedings online but if possible, visit the site. The Committee may also interact with the concerned parties. The report of the joint Committee may be filed by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF before the next date. While submitting the report to this Tribunal, a copy of the report thereof be also forwarded to the PP and the applicant who may file their comments, if any, before the next date by e-mail.”**

⁶ 2020 SCC OnLine SC 347

⁷ (2020) 2 SCC 666

4. Since the allegations of this nature are frequently being made before this Tribunal and prima facie there appears to be fundamental flaw in working of the SEIAA in question, resulting in defeating the statutory mandate of prior EC and directions of the Hon'ble Supreme Court, we direct constitution of a two-member Committee comprising Additional Secretary, Ministry of Environment, Forest and Climate Change (MoEF&CC), nominated by the Secretary MoEF&CC and the Chairman, Central Pollution Control Board (CPCB) to conduct functional audit of SEIAA, Maharashtra to find out how such frequent blatant violations are taking place and how the situation can be remedied. The Committee will be free to take assistance from any other expert/institution and interact with the stake-holders. This is necessary for protection of environment. If mechanically ex post facto ECs are granted by SEIAA, the purpose of requiring prior EC will be defeated. The 'Precautionary' and 'Sustainable Development' principles considered in the above judgments of the Hon'ble Supreme Court will be rendered nugatory. Precautions during the course of construction and compliance of conditions after constructions will be rendered difficult. EC is not a mechanical exercise. It may be after application of any mind and granted only after evaluation of impact and efficacy of mitigation measures proposed. Conditions imposed must be faithfully observed and monitored. If there is any violation, steps must be taken for restoration of damage at the cost of the project proponent. The persons manning SEIAA who have acted illegally need to be made accountable in civil and criminal law. It is further surprising in the present case that inspite of order of State PCB to disconnect water and electricity, it is not clear how the project is functioning. Present status of compliance of environment norms in the project and remedial action against non-compliances also needs to be ascertained.

5. Accordingly, apart from a Committee for the conduct of functional audit of functioning of SEIAA in the matter of grant of ECs, there is need to conduct audit of compliance of environmental requirements in the project in question by an independent Expert Committee. For this purpose, we constitute a four-member Expert Committee comprising nominees of MoEF&CC, CPCB, IIT Bombay and Member Secretary, State PCB. The Committee will be at liberty to take assistance from any other expert/institution. The CPCB and State PCB will be nodal agency for coordination and compliance. The Committee may visit the site and conduct the proceedings online, wherever necessary and also interact with the stakeholders. The functional audit report as well as the Expert Committee report about status of compliance in the project may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF before the next date with an advance copy to the PP for its response, if any, before the next date. Copy of second report about status of compliance of the project may be furnished to the PP in advance for its comments, if any, before the next date. Copy of the first report about functional audit may be furnished to the MoEF&CC also for its response in terms of action taken before the next date.

6. The first Committee may also consider the orders of this Tribunal dated 24.05.2021 in Appeal No. 32/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.* and Appeal No. 34/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.* inter alia requiring SEIAA, Maharashtra to review its working in the light of Supreme Court judgements and frequent violations alleged in the grant of EC and also in the gaps in compliance of EC

conditions. The second Committee may also coordinate and work in tandem with the joint Committee constituted in Appeal No. 32/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.* and Appeal No. 34/2020(WZ), *Tanaji B. Gambhire v. Chief Secretary Government of Maharashtra & Ors.*

7. The applicant may serve set of papers on the MoEF&CC, CPCB, SEIAA, Maharashtra, IIT Bombay and Maharashtra State PCB to facilitate the compliance of the above order.

A copy of this order be forwarded to the Secretary MoEF&CC, CPCB, SEIAA, Maharashtra, IIT Bombay and Maharashtra State PCB by email for compliance.

List for further consideration on 10.11.2021.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

June 08, 2021
Original Application No. 13/2021 (WZ)
DV

GOVERNMENT OF MAHARASHTRA

No. NGT-2020/C.R.08/SEIAA
Environment and Climate Change
Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 32.
Date: 02.11.2021

To
Divisional Head,
UPC-I Division,
Central Pollution Control Board,
New Delhi.

Subject: Compliance of NGT Order in the OA no 13/2021 (WZ) titled as Shashikant Vithal Kamble Versus M/s. Key Stone Properties & ors and OA no 14/2021 (WZ) titled as Satish Sanjay Mangde Versus M/s. Rhythm Country & ors.- regarding gathering of information on projects related to violation category

Reference: 1. CPCB letter no CM-13015/9/2021-LAW-HO-CPCB-HO/8083, dated 17.09.2021 & 14.10.2021.
2. MoEF&CC letter no F.no J-11013-30/2007-IA-II(I), dated 25.08.2021

Sir,

This is in reference with to your letter dated 17.09.2021 and 14.10.2021. You have asked to provide information related to EC granted under violation category w.e.f. 01.04.2017 to 31.07.2021. The said information is attached herewith in prescribed format.

Thanking you.

Yours faithfully



(D.S. Bhalerao)
Scientist-II & Under Secretary,
Govt. of Maharashtra.

Copy to,

1. Director-IA.III-Divison, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi, 110003.
2. PA to Principal Secretary, Environment and Climate Change Department, Mantralaya, Mumbai.

EC Granted under violation Category w.e.f. 01.04.2017 to 31.07.2021

S. No		1 Name of Project	2 Sector (e.g. Industry, Mining, Building Construction)	3 Date of Application for EC	4 Date of grant of EC	5 Category of violation whether Expansion/ New	6 Action of Violation			7 Remarks
							Under Section 15 of E(P) Act	Damage Assessment Quantified	Remediation plan	
1.	1500	Residential & Commercial Development at Plot bearing CTS No. 30A/1-14, 30A/1-16, 30A/2, 36A/8, 36-B,50-B, 52-B,53-B & 29V , 28A/3, 28B, 29/L, 30-A/1-15,30-A/3, 50-C, 53-A/1-D, 53-C, 53-A/1-B, 1-C, 44-C, 1-D, 44-A, 45, 45/1 to 45/29 (pt), 50-A (pt), 51-A (pt), 52-A (pt), 48-F (pt), 49, 50-A (pt), 40 (pt), 4/2 to 4/59, 4/60, 4/61, 4-E, 20-B , 25/B/1, 26 A, 27 , 28A/1, 29 N , 50 A/6, 38 (pt), 50A/7, 52A/9, 42-D, 43 C/A(pt), 43 C/9 to 43 C/13, 43 C/32 to 43 C/37, 39-A , 14(pt), 36A/4, 50A/11, 52 A/3, 36A/9, 50A(pt), 52/A(pt), 50A/9 , 52A/6,36 A(Pt), 36A/10, 50A(pt), 52/A(pt) and 26-C Chandivali Farm Road, Chandivali, Andheri (E), Mumbai by M/s. Nahar Builders Ltd. (Violation Case)	Construction	16.08.2017	25.09.2019	New	No	YES	YES	
2.	1236	Environment Clearance for Industrial I. T. Building Project Viz. CTS No. 105, 105/1 to 38, 105/39 (pt), 105/39 (pt), 105/40-41, 105/42, 105/44 (pt), 106, 107 of Village Hariyali, L.B.S. Marg, Vikhroli (W), Mumbai, Maharashtra Proposed by Vikhroli Corporate Park Pvt. Ltd. 1236	Construction	21-07-2017	22.10.2019	New	Yes	YES	YES	
3.	1409	Environment Clearance for Expansion of proposed Residential Project - Kumar Prithvi at S. No. 45/1 + 2 (2P), 46/13A/2, Village Kondhwa, Tal. Haveli, Dist. Pune, Maharashtra by	Construction	04.07.2017	14.03.2020	Expansion		YES	YES	

		Sukumar Township Development Pvt. Ltd. 1409								
4.	0902	Environment Clearance for Kumar Peninsula at S. No.135 Pashan, Pune by Kumar Company	Construction	29.01.2018	25.03.2020	New	No	Yes	Yes	
5.	1291	Environment Clearance for Proposed Residential project "43 Privet Drive" at S. No. 43, Near Mitcon Institute, Balewadi, Tal. - Mulshi, Dist. - Pune by M/s. S. S. Properties.	Construction	10-05-2017	12.02.2020	New	Yes	Yes	Yes	
6.	1178	Environment Clearance for Captive coal based Power Plant 25 MW at Plot No A-23, Tadali Growth Centre MIDC, Tadali, District - Chandrapur by M/s Grace Industries Limited	Industry	10.04.2018	09.12.2019		No	Yes	Yes	
7.	0993	Environment Clearance for Proposed Expansion of "VIVA SHELTER" (Revalidation & Expansion) Proposed Residential building with shop line project at land bearing S.No.110/4, S.No.111/3,9,13,14, S.No.127/2, S.No.128/13 & S.No.352 of village Virar, Taluka: Vasai, District Thane by M/s. Swastik Builders	Construction	19.02.2018	05.11.2020	Expansion	No	Yes	Yes	
8.	1222	Environment Clearance for 'HM Royal, Proposed Residential and Commercial project at S. No 18, H.No. 2/2+3+4A to 4E , Kondhwa - Bdk, Pune by Arti Properties Pvt. Ltd	Construction	12.04.2018	12.02.2020	Expansion	No	Yes	Yes	
9.	1218	Environment Clearance for Expansion in construction Project "Casa Imperia" at Sr.No.59/1/1B(P),62/1,59/1/2,59/1/1A, wakad, Mulshi, Pune by M/s AumSanskriti Housing through Mr. Ketan Veera (Partner)	Construction	27-06-2017	14.09.2019	Expansion	Yes	Yes	Yes	
10.	1208	Environmental Clearance for Proposed construction Project at Sr. No. 103, H. No. 2-14, Baner, Tal. Mulshi, Dist. Pune Teerth Technospace	Construction	26-04-2017	16.10.2019	New	Yes	Yes	Yes	

11.	1575	Environment Clearance for proposed residential & commercial project "Nakshatra I Land", at Gat No. 669, Plot A, Moshi Alandi Road, Off. Pune Nashik Highway, Pune- 412105, by M/s. Ellora Buildwell Pvt. Ltd.	Construction	. 10.05.2017	31/10/2019	New	Yes	Yes	Yes	
12.	1170	Environment Clearance for Proposed residential cum commercial project on plot bearing S. No. 128 (old) 90 (new)/A4 & 4B & 2, of village Kanchangaon and S. No. 242A (old) 28 (new)/1/1 (pt) of Mouje Chole, Tal. Kalyan, Dist. Thane, Maharashtra by Shree Sai Balaji Enterprises	Construction	06.04.2018	04.12.2019	New	No	Yes	Yes	
13.	1205	Environmental Clearance for Residential project Skyline II at Old Survey No. 216 New Survey No. 48 Hissa No. 2 Old Survey No. 221 New Survey No. 53 Hissa No. 2 Old Survey No. 222 New Survey 54 Hissa No. 2, Village- Penkarpada, Mira road- East, District- Thane by M/s. Unique Shanti Neminath Developers LLP	Construction	25-04-2017	30.07.2021	Expansion	No	Yes	Yes	
14.	1289	Environment Clearance for Residential and Commercial Construction Kingston Avenue Project by Supreme Developers at Sr. No. 70/1, 70/2/1, 70/3 to 8, CTS No. 1571 to 1576 Opp. Hotel Govind Garden, Pimple Saudagar, Tah. – Haveli, Dist. – Pune	Construction	14.07.2017	05.11.2020	Expansion	No	Yes	Yes	
15.	1284	Environment Clearance for Expansion of Residential & Commercial Construction Project at S.No. 45, Baner, Pune by M/s. Kunal Sancheti Associates	Construction	13.04.2018	5.11.2020	Expansion	No	Yes	Yes	
16.	1275	Environment Clearance for Sai Mystique at "Survey Nos. 11/7, 11/8, 11/9 –Part &11/2, Ambegaon(Bk) Haveli by M/s Sai Shree Developers	Construction	13.09.2017	20.07.2021	Expansion	No	Yes	Yes	

17.	1276	Environment Clearance for Proposed Group Housing Scheme at Kh. no. 167/2 & 168, Mouza Jamtha, Nagpur (Gramin) by M/s Sandesh Infrastructure Pvt. Ltd.	Construction	11.07.2017	9.11.2020	New	No	Yes	Yes	
18.	0920	Environment Clearance for Expansion of Building Construction Project at S. No.:- 85/1A/1, 85/1B/2/1, 91/1A, 90/2/1, 86/2B/1 , Pimple Gurav, Haveli,Pune By M/s. Kalpataru Constructions (Pune)	Construction	31.03.2018	09.11.2020	Expansion	No	Yes	Yes	
19.	1214	Environment Clearance for Knowledge Park at Plot no 4-MIDC Kharadi, Kharadi, Pune, Maharashtra by Zensar Technologies Ltd.	Construction	12.04.2018	09.11.2020	Expansion	Yes	Yes	Yes	
20.	1290	Environment Clearance for Proposed Residential & Commercial Development project "Svannah" at Gat No.- 1211, 1213 to 1216, 1218, opp. Waghewar Temple,Behind Moze Engg. College, BAIF Road, Wagholi, Pune by M/s. Sim Properties	Construction	02.06.2017	09.11.2020	Expansion	Yes	Yes	Yes	
21.	0266	Environment Clearance for Uma Barrage Project at Across River Uma Near Village Borta, Tal- Murtijapur, Dist-Akola by Water Resource Department	Irrigation	17.04.2017	09.11.2020	New	No	Yes	Yes	
22.	1212	Environment Clearance for Proposed Expansion of Synthetic Organic Chemicals Facility at Plot No. A-17, MIDC Mahad, Mahad, Dist. Raigad by Maharashtra Aldehydes and Chemicals Ltd.	Industry	12-04-2018	24.04.2020	New	No	Yes	Yes	
23.	1221	Environment Clearance for 'TCS Banyan Park' - Phase 1 of IT Park at Plot bearing C.T.S. Nos. 221, 228, 234 & 235 of village Gundavali, Suren Road, Andheri (East), Mumbai by Tata Consultancy Services Ltd.	Construction	12-04-2018	04.12.2019	New	No	Yes	Yes	

24.	1522	Environment Clearance for for project at S. no. 16/3, Punawale, Pune by M/s Keystone Properties	Construction	13.05.2017	24.01.2020	New	Yes	Yes	Yes	
25.	1238	Environment Clearance for Acharya Vinoba Bhave Rural Hospital attached to Jawaharlal Nehru Medical College at Khasra no. 410 at Sawangi (Meghe), Wardha by Datta Meghe Institute of Medical Sciences (Deemed University)	Construction	13.04.2018	23.01.2020	New	No	Yes	Yes	
26.	1190	Environment Clearance for Proposed General cum Multi super specialty Hospital and Allied Building at Plot no. 46, sector 30, vashi, Navi mumbai by M/s Mahatma Gandhi Mission Trust.	Construction	26-05-2017	31.12.2019	New	No	Yes	Yes	
27.	1256	Proposed Project for expansion by deleting some existing products and addition of new products for Manufacturing Of Chemical Intermediates & Speciality Chemicals at existing unit located at Plot No. N-4, Additional Ambernath MIDC, Dist. Thane, Maharashtra by Pacific Organics Pvt. Ltd	Industry	12-09-2017	08.01.2020	Expansion	No	Yes	Yes	
28.	1271	Environment Clearance for proposed expansion project for manufacturing of chemical intermediates & speciality chemicals by Multi Organics Pvt. Ltd., at Plot No. A-1, MIDC Industrial Area, Ghuggus Road, Padoli, Taluka & District Chandrapur by Mr. Abhijeet Birewar (Multi Organics Pvt. Ltd.)	Industry	13.04.2018	05.02.2020	Expansion	No	Yes	Yes	
29.	1696	Environment Clearance for Construction project at S. No 257/1/2 & 258/4A, Wakad, Pune by M/s Shubham Associates	Construction	04-08-2017	11.03.2020	New	Yes	Yes	Yes	
30.	1262	Environment Clearance for change in product mix project for Manufacturing of Chemical Intermediates and Specialty Chemicals under category 5 (f) by M/s. Abhideep Chemicals Pvt.	Industry	13-04-2018	12.03.2020	New	No	Yes	Yes	

		Ltd. at Plot No. A-2, MIDC Area, Ghuggus Road, Padoli, Dist. Chandrapur,								
31.	1263	Environment Clearance for Proposed Residential project - 'Mount N Glory' at S.No.58/2/1A/1B+58/2/2/1A/2, Near Eon Software Park, Near Ganga Constella, village: Kharadi, Taluka: haveli, Pune by M/s. Sancheti Associates Pvt. Ltd.	Construction	13-04-2018	31.01.2020	New	No	Yes	Yes	
32.	1242	Environment Clearance for Application for Expansion of construction of "Jupiter Hospital" project by Jupiter Lifeline Hospitals Ltd. at Baner, Pimple-Nilakh Road, near Ambedkar Bridge, Baner, Pune	Construction	21-08-2017	06.03.2020	Expansion	No	Yes	Yes	
33.	1273	Proposed Residential & Commercial Project "Eco City Phase 1" at S. No. 27, Hissa No. 5+6+7, Varale, Varale Road, Near Talegaon MIDC, Talegaon, Pune by M/s. Namrata Promoters & Builders	Construction	09.06.2017	13.03.2020	New	Yes	Yes	Yes	
34.	3420	Environment Clearance for Residential cum Commercial project - Kumar Pinakin at S.No.53(p), 54(p) Haveli, Baner, Pune by KUMAR & POTNIS through Rajas Vk. Jain (partner)	Construction	16.05.2017	25.03.2020	New	No	Yes	Yes	
35.	-	Environment Clearance for Chilai Dolomite Mine having Mining lease area of 61.9 Ha. located at Village Chilai, Tal. Wani, Dist.- Yavatmal	Mining	08.09.2017	31.03.2020	New	No	Yes	Yes	



Suman kharb <suman5662@gmail.com>

Fwd: Functional Audit of Maharashtra SEIA Authority - NGT Matter

1 message

Dharmendra Kumar Gupta <gupta.dharmendra@gov.in>
To: suman5662 <suman5662@gmail.com>

Mon, Jan 10, 2022 at 5:16 PM

From: "Dharmendra Kumar Gupta" <gupta.dharmendra@gov.in>
To: "psec env" <psec.env@maharashtra.gov.in>, "DATTATRAYSURYAKANTBHALERAO SCIENTISTII" <dattatray.bhalerao@nic.in>
Cc: "Tanmay Kumar" <tanmay.kumar-rj@gov.in>, "Ravi Agrawal" <ravi.agrawal@nic.in>, "Prashant Gargava" <prashant.cpcb@gov.in>, "Member Secretary CPCB" <mscb.cpcb@gov.in>, "Chairman CPCB" <ccb.cpcb@nic.in>, "Nalin Gupta" <nkgupta.cpcb@nic.in>
Sent: Monday, January 10, 2022 5:14:51 PM
Subject: Re: Functional Audit of Maharashtra SEIA Authority - NGT Matter

Ma'am,

Please refer to the trailing mail, kindly provide the necessary information on priority.
As this matter is going to be takeup on 13th of January, 2022.

With regards

Dharmendra

From: "Nalin Gupta" <nkgupta.cpcb@nic.in>
To: "psec env" <psec.env@maharashtra.gov.in>, "DATTATRAYSURYAKANTBHALERAO SCIENTISTII" <dattatray.bhalerao@nic.in>
Cc: "Tanmay Kumar" <tanmay.kumar-rj@gov.in>, "Ravi Agrawal" <ravi.agrawal@nic.in>, "Prashant Gargava" <prashant.cpcb@gov.in>, "Member Secretary CPCB" <mscb.cpcb@gov.in>, "Chairman CPCB" <ccb.cpcb@nic.in>, "Dharmendra Kumar Gupta" <gupta.dharmendra@gov.in>
Sent: Friday, December 24, 2021 2:30:02 PM
Subject: Functional Audit of Maharashtra SEIA Authority - NGT Matter

Central Pollution Control Board
Parivesh Bhawan
East Arjun Nagar, Delhi - 110032

No. CM-13015/9/2021-LAW-HO-CPCB-HO

December 24, 2021

To ,

Ms. Manisha Patankar Mhaiskar

Principal Secretary - Environment Department, Government of Maharashtra &

& Member Secretary- State EIA Authority, Maharashtra

Room No. 217, Second Floor,

Mantralaya Annex, [Madam Cama Road, Mumbai – 400032](#).(Email: psec.env@maharashtra.gov.in, Tel – 02222873845/22825973, Fax-02222029388)

Madam,

Subject: Compliance of Orders issued by Hon'ble NGT in OA No. 13/2021 (WZ) titled as Shashikant Vithal Kamble Versus M/s. Key Stone Properties & Ors. and OA No. 14/2021 (WZ) titled as Satish Sanjay Magade Versus M/s. Rhythm Country & Ors.

You are aware that Hon'ble NGT vide Orders dated 08.06.2021 in OAs as referred above has directed for constitution of a two-member Committee comprising of Additional Secretary, Ministry of Environment, Forest and Climate Change (MoEF&CC), nominated by the Secretary MoEF&CC and the Chairman, Central Pollution Control Board (CPCB). This Committee is constituted to conduct functional audit of SEIAA, Maharashtra so as to find out

violations in context to Environmental Clearances (EC) cases and suggest remedies for improvement of situations.

In compliance of the above mentioned NGT Orders , the Committee comprising of Shri Ravi Agrawal , Additional Secretary , MoEFCC and Shri Tanmay Kumar , Chairman, CPCB has been constituted. Second meeting of the committee has been convened on 23.12.2021 wherein the information earlier forwarded by Maharashtra SEIAA has been examined. It is observed that the information forwarded by Maharashtra SEIAA is not comprehensive and following additional information are required for auditing the functioning of the SEIAA.

- i. Details of violation cases which were received during the 'Window Periods' i.e. from 14.03.2017 to 13.09.2017 and from 14.03.2018 to 13.04.2018. Detailed status of these cases are required.
- ii. Details of violation cases which were received after the window period and status of the same.
- iii. Details of projects for which post-facto ECs are granted, including the ECs for expansion projects which were in violation of existing EC.
- iv. Copies of all violation ECs granted.

contd..p2/-

-2-

From pre-page 1/-

- v. Date of application of EC for the period from 01.01.2017 till date and the date of grant of EC and the reason for delay, if any.
 - vi. Before granting of EC, whether the SEIAA has examined/verified regarding disciplinary/legal action, taken/in progress by Maharashtra State Pollution Control Board / Other Enforcement Agency against the project proponent.
 - vii. The NGT order dated 24.05.2021 inter-alia stated on formulation of SoP for handling such violation cases. The Ministry has already issued a SoP dated 7th July 2021 which has been interim stayed by Hon'ble Madras High Court, Madurai bench on 15th July 2021. Details of violation cases which are pending due to this may be provided by SEIAA.
 - viii. In context to violation cases : Details in respect of status of damage assessment, bank guarantee imposed, remediation action taken including cost aspects. Details of the agency who is monitoring the remediation action plans.
 - ix. Detailed information regarding M/s Rhythm Country project, Pune and M/s. Key Stone Properties.
 - x. Any other information/ observation / suggestion by Maharashtra SEIAA which they may like to submit.
- The matter is listed on 13.01.2022. In view of the above, it is requested that aforesaid information may please be provided by Jan. 05, 2022.

This is issued with approval of the Chairman of the Committee.

Yours Faithfully

[N.K. Gupta]
Divisional Head - UPC-I

Copy to :

1.	The Regional Director Central Pollution Control Board, Pune.	For kind information and with a request to take-up the matter with Maharashtra SEIAA for timely transmission of requisite information.
2.	Dr. Dharmendra Gupta, Scientist 'F', Ministry of Env., Forest & Climate Change, New Delhi.	For kind information of AS (RA) MoEFCC.
3.	PS to the Chairman, CPCB.	For kind information of CCB .
4.	AO to the Member Secretary, CPCB	For kind information of MS.



75
Azadi Ka
Amrit Mahotsav

--
Dr. Dharmendra K. Gupta
Director (S)/Scientist "F",
IA-III (Infra-2) Member Secretary,
Ministry of Environment, Forest and Climate Change,
Government of India,
Room No V-203, Indira Parayavaran Bhawan,
[Jor Bagh Road, Aliganj,](#)
[New Delhi-110003, INDIA](#)
Phone: +91-11-24695393
E. Mail: gupta.dharmendra@gov.in



Email

Dharmendra Kumar Gupta

Re: Meeting regarding "Functional Audit of Maharashtra, SEIAA"

From : Dharmendra Kumar Gupta
<gupta.dharmendra@gov.in>

Tue, Jan 11, 2022 05:51 PM

Subject : Re: Meeting regarding "Functional Audit of Maharashtra, SEIAA"

To : Member Secretary CPCB <mscb.cpcb@gov.in>, J.D.Marcus Knight <m.knight@gov.in>, Nalin Gupta <nkgupta.cpcb@nic.in>, psec env <psec.env@maharashtra.gov.in>, DATTATRAYSURYAKANTBHALERAO SCIENTISTII <dattatray.bhalerao@nic.in>, BHARAT KUMAR SHARMA <bksharma.cpcb@nic.in>

Cc : Ravi Agrawal <ravi.agrawal@nic.in>, Tanmay Kumar <tanmay.kumar-rj@gov.in>, Ragavan P <ragavan.p@gov.in>, suman5662 <suman5662@gmail.com>

Dear Sir/ Madam,

Please find below the VC link.

Meeting regarding "Functional Audit of Maharashtra, SEIAA"
Hosted by MOEF&CC

<https://moefcc.webex.com/moefcc/j.php?MTID=m58adec1508494b5e0c299b4ab165b4a6>

Wednesday, Jan 12, 2022 3:00 pm | 1 hour | (UTC+05:30) Chennai, Kolkata, Mumbai, New Delhi

Meeting number: 2512 460 5457

Password: 22114478

Agenda: Meeting regarding "Functional Audit of Maharashtra, SEIAA"

Join by video system

Dial 25124605457@moefcc.webex.com

You can also dial 210.4.202.4 and enter your meeting number.

Join by phone

+65-6703-6949 Singapore Toll

Access code: 251 246 05457

With kind regards

Dharmendra

From: "Dharmendra Kumar Gupta" <gupta.dharmendra@gov.in>
To: "Member Secretary CPCB" <mscb.cpcb@gov.in>, "J.D.Marcus Knight" <m.knight@gov.in>, "Nalin Gupta" <nkgupta.cpcb@nic.in>, "psec env" <psec.env@maharashtra.gov.in>, "DATTATRAYSURYAKANTBHALERAO SCIENTISTII" <dattatray.bhalerao@nic.in>, "BHARAT KUMAR SHARMA" <bksharma.cpcb@nic.in>
Cc: "Ravi Agrawal" <ravi.agrawal@nic.in>, "Tanmay Kumar" <tanmay.kumar-rj@gov.in>, "Ragavan P" <ragavan.p@gov.in>, "suman5662" <suman5662@gmail.com>
Sent: Tuesday, January 11, 2022 5:03:35 PM
Subject: Meeting regarding "Functional Audit of Maharashtra, SEIAA"

IA-3-3/41/2021-IA-III

Government of India

**Ministry of Environment, Forest and Climate Change
(Infra-II)**

Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi-110003
Dated: 11th January, 2021

MEETING NOTICE

Subject: Functional Audit of Maharashtra, SEIAA- regarding

A meeting regarding Compliance of NGT Order's passed in Application No 13/2021 (WZ) titled as Shashikant Vithal Verus M/s Key stone Properties & ors and OA no 14/2021 (WZ) titled as Satish Sanjay Mangde Versus M/s. Rhythum Country & ors respectively. As directed, by AS(RA), in continuation of the 1st meeting, another meeting is going to be held under the chairmanship of AS(RA) on 12.1.2022 at 15:00 PM through VC (VC link will be provided soon).

2. You are requested to make it convenient to attend the meeting and a line of confirmation may kindly be communicated.

Yours faithfully,

(Dr. Dharmendra Kumar Gupta)
Scientist-F/Director(s)
E-Mail: gupta.dharmendra@gov.in





केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

No. CM-13015/9/2021-LAW-HO-CPCB-HO

January 25, 2022

To,

Ms. Manisha Patankar Mhaiskar
Principal Secretary - Environment Department, Government of Maharashtra & &
Member Secretary- State EIA Authority, Maharashtra
Room No. 217, Second Floor,
Mantralaya Annex, Madam Cama Road, Mumbai - 400032.
(Email: psec.env@maharashtra.gov.in, Tel - 02222873845/22825973, Fax-
02222029388)

Subject: Compliance of Orders issued by Hon'ble NGT in OA No. 13/2021 (WZ) titled as Shashikant Vithal Kamble Versus M/s. Key Stone Properties & Ors. and OA No. 14/2021 (WZ) titled as Satish Sanjay Magade Versus M/s. Rhythm Country & Ors.

Ref.:

1. *CPCB Letter of even no. dated 24.12.2021*
2. *Two Member Committee Meeting held on 12.01.2022 with Officers of SEIAA, Maharashtra*
3. *CPCB Letter of even no. dated 19.01.2022*
4. *E-mail dated 20.01.2022 received from SEIAA, Maharashtra*

Madam,

With reference to above cited communications from CPCB, response from SEIAA, Maharashtra have been received vide E-mail dated 20.01.2022.

The communication from SEIAA, Maharashtra have been examined and observed that, following information are yet to be provided.

- (i) Date of application of EC for the period from 01.01.2017 till date and the date of grant of EC and the reason for delay, if any.
- (ii) Before granting of EC, whether the SEIAA has examined/verified regarding disciplinary/legal action, taken/in progress by Maharashtra State Pollution Control Board/ Other Enforcement Agency against the project proponent.
- (iii) The NGT order dated 24.05.2021 inter-alia stated on formulation of SoP for handling such violation cases. The Ministry has already issued a SoP dated 7th July, 2021 which has been interim stayed by Hon'ble Madras High Court,

1/2

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Madurai bench on 15th July 2021. Details of violation cases which are pending due to this may be provided by SEIAA.

- (iv) In context to violation cases: Details in respect of status of damage assessment, remediation action taken including cost aspects. Details of the agency who is monitoring the remediation action plans.
- (v) Detailed information regarding M/s Rhythm Country project, Pune and M/s. Key Stone Properties.

Hence, it is again requested to submit the requisite details to this Office on or before 31.01.2022 so that the Committee may submit report to Hon'ble NGT.

Yours faithfully

Signature
25/1/22

[N K Gupta]
Divisional Head, UPC-I

Copy to:

1. The Regional Director,
Central Pollution Control Board,
Regional Directorate - Pune,
Row House No. - 1, Nisarg Vihar,
Balewadi, Pune - 411045 : For kind information and with a request to take-up the matter with Maharashtra SEIAA for timely transmission of requisite information.
2. Dr. Dharmendra Gupta, Scientist 'F',
IA-II Division, Ministry of Environment,
Forest & Climate Change, Indira
Paryavaran Bhawan, Jorbagh Road,
Aliganj, New Delhi - 110003 : For kind information of the Additional Secretary (Shri R A), MoEFCC.
3. PS to the Chairman, CPCB. : For kind information of CCB.
4. AO to the Member Secretary, CPCB : For kind information of MS.



No. CM-13015/9/2021-LAW-HO-CPCB-HO

February 24, 2022

To,

Ms. Manisha Patankar Mhaiskar , I.A.S.
Principal Secretary - Environment Department, Government of Maharashtra & Member
Secretary- State EIA Authority, Maharashtra
Room No. 217, Second Floor, Mantralaya Annex, Madam Cama Road, Mumbai – 400032.
(Email: psec.env@maharashtra.gov.in, Tel – 02222873845/22825973, Fax-02222029388)

Sub: Functional Audit of SEIAA, Maharashtra .

Ref.:

- i. Orders issued by Hon'ble NGT in OA No. 13/2021 (WZ) titled as Shashikant Vithal Kamble Versus M/s. Key Stone Properties &Ors. and OA No. 14/2021 (WZ) titled as Satish Sanjay Magade Versus M/s. Rhythm Country &Ors.
- ii. CPCB Letter of even no. dated 24.12.2021
- iii. Two Member Committee Meeting held on 12.01.2022 with Officers of SEIAA, Maharashtra
- iv. CPCB Letter of even no. dated 19.01.2022
- v. E-mail dated 20.01.2022 received from SEIAA, Maharashtra
- vi. CPCB's Letter dated 25.01.2022.
- vii. Two Member Committee Meeting with SEIAA, Maharashtra and SEIAA, UP held on 23.02.2022

Madam,

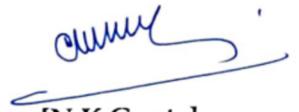
This has reference to the review meeting convened by the Committee on 23.02.2022 with SEIAA, Maharashtra wherein overall status of the information / data received from your side has been reviewed. During the course of meeting , it was discussed that some information are yet to be provided from SEIAA. Details of the information needed from SEIAA , are presented in the **Annexure.**

It is requested that requisite information may please be provided (also in searchable PDF/Word/Excel File) on priority on or before March 02, 2022 as decided during the meeting so that report on Functional Audit may please be prepared without further delay.

This may please be treated as MOST URGENT.

Encl : As above

Yours faithfully


[N K Gupta]
Divisional Head, UPC-I

Copy for kind information to:

1. Shri S.K. Bajpayee, Joint Secretary , IA Division, MoEFCC , New Delhi
2. The Member Secretary, CPCB
3. Dr. Dharmendra Kumar Gupta, Scientist 'F', IA Division, MoEFCC
4. PS to the Chairman, CPCB, Delhi.

Annexure

- i. During window period, a total 93 applications were received. Environmental Clearances to 43 projects under violation category are granted. Ground status of remaining 50 projects may please be communicated.
- ii. In many cases especially violation category projects, time taken to grant EC, is not mentioned. Time period may please be mentioned.
- iii. Actions under Section 15 of the E(P) Act, 1986 have been taken in respect of 15 nos. of projects only. Reasons for not taking such action for the remaining projects may be provided. Steps taken (if any) for these projects must be provided.
- iv. Reasons for cases of delay in granting EC.
- v. Detailed status of violation cases which were received after the window period.
- vi. Status of damage assessment-information in only Yes/No is provided. Details may be provided.
- vii. Remediation action taken including cost aspects- information in only Yes/No is provided. Details may be provided.
- viii. Details of the agency who is monitoring the remediation action plans and status of implementation of these action plans may please be provided.
- ix. Details including categorical information of projects for which post-facto ECs are granted, including the ECs for expansion projects which were in violation of existing EC.

In addition to above, following information are also required to prepare the report on functional audit of SEIAA:

- a) Process adopted for Grant of EC
 - i. What is the application format?
 - ii. Is it same for all the Project or varies for different types of project ?
 - iii. How the application is processed?
 - iv. Whether other enforcement agencies are concerned including SPCB, Local Bodies, Town & Country Planning Dept.? If yes, how?
 - v. What are the necessary Clearances / NOCs/Licenses etc. required for processing application?
 - vi. What are the prescribed timelines? Max. & Min.?
 - vii. Is there any specific methodology for building projects?
 - viii. What is mechanism for compliance monitoring?
 - ix. Is Environmental Compensation is also imposed?
 - x. What is the Check-list? Standardized TOR? Is it same for all types of Projects or project-wise varies?
- b) In case of Violation cases during Window Period, what were the natures of violation viz. before grant of EC, during grant of EC or after the grant of EC?
- c) Why are construction projects of the State not following provisions of EIA Notification, 2006?
- d) Do other Enforcement Agencies take cognizance of requirement of prior EC or EC conditions?
- e) Why are such frequent blatant violations taking place and how can the situation be remedied ?



No. CM-13015/9/2021-LAW-HO-CPCB-HO
To,

March 03, 2022

Ms. Manisha Patankar Mhaiskar , I.A.S.
Principal Secretary - Environment Department, Government of Maharashtra & Member
Secretary- State EIA Authority, Maharashtra
Room No. 217, Second Floor, Mantralaya Annex, Madam Cama Road, Mumbai - 400032.
(Email: psec.env@maharashtra.gov.in, Tel - 02222873845/22825973, Fax-02222029388)

Sub: Functional Audit of SEIAA, Maharashtra .

Ref.:

- i. Orders issued by Hon'ble NGT in OA No. 13/2021 (WZ) titled as Shashikant Vithal Kamble Versus M/s. Key Stone Properties &Ors. and OA No. 14/2021 (WZ) titled as Satish Sanjay Magade Versus M/s. Rhythm Country &Ors.
- ii. CPCB Letter of even no. dated 24.12.2021
- iii. Two Member Committee Meeting held on 12.01.2022 with Officers of SEIAA, Maharashtra
- iv. CPCB Letter of even no. dated 19.01.2022
- v. E-mail dated 20.01.2022 received from SEIAA, Maharashtra
- vi. CPCB's Letter dated 25.01.2022.
- vii. Two Member Committee Meeting with SEIAA, Maharashtra and SEIAA, UP held on 23.02.2022

Madam,

This is in continuation of this office letter of even no. dated 24.02.2022 through which some information has been sought from SEIAA , Maharashtra in order to prepare the report on Functional Audit of SEIAA , Maharashtra. The timeline to get the information was 02.03.2022 and the same has been passed but the information is still awaited.

Meanwhile, next meeting of 'Two Member Committee ' has been convened on 03.03.2022 and it has been decided to collect some information as per annexure with regard to following projects:

- i. M/s. Key Stone Properties , Pune [Ref : OA No. 13/2021 (WZ) before NGT]
- ii. M/s. Rhythm Country [OA No. 14/2021/WZ before NGT]

In view of the above, it is requested that requisite information as requested vide letter dated 24.03.2022 and additional information as per present annexure, may please be provided (also in searchable PDF/Word/Excel File) on priority on or before March 04, 2022 as decided during the meeting so that report on Functional Audit may please be prepared without further delay.

This may please be treated as MOST URGENT.

Encl : As above

Yours faithfully

[N K Gupta]
Divisional Head, UPC-I

Copy for kind information to:

1. Shri S.K. Bajpayee, Joint Secretary , IA Division, MoEFCC , New Delhi
2. The Member Secretary, CPCB
3. Dr. J.D. Marcus Knight , Scientist 'D', IA Division, MoEFCC
4. PS to the Chairman, CPCB, Delhi.

Annexure

1. Brief details of the nature of violation noticed in two cases in Maharashtra (i.e M/s. Key Stone Properties and M/s. Rhythm Country) - how/when did violation happen, how did the violation go unnoticed by SEIAA, Maharashtra.
2. When was the violation noticed in the above two cases? Is there any gap in the appraisal process adopted by SEIAA or by SPCB?
3. How did the directions/Show cause notice, issued by Maharashtra Pollution Control Board go unnoticed at the time of appraisal for EC?
4. Was CTE/CTO issued in those cases? Was the violation not noticed at the time of grant of CTE and CTO?
5. Chronological sequence of events from the time of application of EC till the time these violation came to notice, may be provided and also the date from which the construction actually started at site.
6. The procedure of sanction of plan by the Town Planning Department may be provided. Does the approval process for Building Construction by the Town Planning Department / Municipal Bodies also includes examining whether EC has been granted? Whether there is any requirement of CTE / CTO before sanctioning or issuing of Occupancy certificate by concerned Agencies/ Authorities?
7. Whether the Environmental Clearance issued by SEIAA or CTE/CTO issued by SPCB are endorsed to the Town Planning / Municipal Bodies or any other designated body responsible for approving the building plan.
8. Stepwise flow chart and time-lines for issue of Environmental Clearance by SEIAA and the institutional mechanism for coordination with the SPCB, Municipal Bodies, Town Planning or other designated bodies involved in sanctioning building construction projects at the local level.

**Central Pollution Control Board
Parivesh Bhawan
East Arjun Nagar, Delhi - 110032**

No. CM-13015/9/2021-LAW-HO-CPCB-HO
06, 2022

March

To,

Ms. Manisha Patankar Mhaiskar , I.A.S.

Principal Secretary - Environment Department, Government of Maharashtra &
Member Secretary- State EIA Authority, Maharashtra

Room No. 217, Second Floor, Mantralaya Annex, Madam Cama Road, Mumbai -
400032.

(Email: psec.env@maharashtra.gov.in, Tel - 02222873845/22825973, Fax-
02222029388)

Sub: Functional Audit of SEIAA, Maharashtra .

Ref.:

i. Orders issued by Hon'ble NGT in OA No. 13/2021 (WZ) titled as Shashikant Vithal Kamble Versus M/s. Key Stone Properties &Ors. and OA No. 14/2021 (WZ) titled as Satish Sanjay Magade Versus M/s. Rhythm Country &Ors.

ii. CPCB Letter of even no. dated 24.12.2021

iii. Two Member Committee Meeting held on 12.01.2022 with Officers of SEIAA, Maharashtra

iv. CPCB Letter of even no. dated 19.01.2022

v. E-mail dated 20.01.2022 received from SEIAA, Maharashtra

vi. CPCB's Letter dated 25.01.2022.

vii. Two Member Committee Meeting with SEIAA, Maharashtra and SEIAA, UP held on 23.02.2022

viii. This Office letter of even no. dated February 24, 2022

ix. This Office letter of even no. dated March 03, 2022

x. Your mail dated March 04, 2022

Madam,

Apropos above , this is to communicate that the information forwarded by you vide e-mail dated March 04, 2022 has been scrutinized and observed that information in respect of following items , is yet to be provided by SEIAA , Maharashtra :

Information sought vide dated 24.02.2022	Observations of CPCB
i. During window period, a total 93 applications were received. Environmental Clearances to 43 projects under violation category are granted. Ground status of remaining 50 projects may please be communicated.	<ul style="list-style-type: none"> • Information is awaited • MPCB has conducted the inspection and information is being processed by SEIAA.
ii. Actions under Section 15 of the E(P) Act, 1986 have been taken in respect of 15	<ul style="list-style-type: none"> • SEIAA has initiated the process for taking action.

nos. of projects only. Reasons for not taking such action for the remaining projects may be provided. Steps taken (if any) for these projects must be provided.	• Information is awaited.
iii. Status of damage assessment-information in only Yes/No is provided. Details may be provided	• Information gathered during site inspection is currently being processed by SEIAA, Maharashtra. • Information is awaited
iv. Remediation action taken including cost aspects- information in only Yes/No is provided. Details may be provided.	• Information gathered during site inspection is currently being processed by SEIAA , Maharashtra . • Information is awaited
v. Details of the agency who is monitoring the remediation action plans and status of implementation of these action plans may please be provided.	• MPCB is the agency • Information is awaited
vi. In case of Violation cases during Window Period, what were the natures of violation viz. before grant of EC, during grant of EC or after the grant of EC?	• Information is awaited.
vii. Information sought vide dated 03.02.2022.	Not received. Information in respect of all the queries is awaited.
viii. Besides, blank cells in the table "EC Granted under violation Category w.e.f. 01.04.2017 to 31.07.2021" as provided earlier vide dated 20.01.2022 needs to be filled and forwarded.	

In view of the above, it is again requested that interaction may please be made immediately with MPCB / other State level Agencies and requisite information as referred above may please be provided (also in searchable PDF/Word/Excel File) on priority on or before **March 08, 2022** so that report on Functional Audit may please be prepared without further delay.

This may please be treated as MOST URGENT.

Yours

faithfully

[N K Gupta]
Divisional Head, UPC-I

Copy for kind information to:

- I. Shri S.K. Bajpayee, Joint Secretary , IA Division, MoEFCC , New Delhi
- II. Dr. J.D. Marcus Knight , Scientist 'D', IA Division, MoEFCC, New Delhi
- III. The Member Secretary, CPCB, Delhi
- IV. PS to the Chairman, CPCB, Delhi.



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 482]

नई दिल्ली, बुधवार, फरवरी 26, 2014/फाल्गुन 7, 1935

No. 482]

NEW DELHI, WEDNESDAY, FEBRUARY 26, 2014/PHALGUNA 7, 1935

पर्यावरण और वन मंत्रालय
अधिसूचना

नई दिल्ली, 26 फरवरी, 2014

का.आ. 562(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा (3) की उपधारा (1) और उपधारा (2) के खंड (V) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए लोक हित में उक्त नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति के परचात् भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 में निम्नलिखित और संशोधन करती है, अर्थात्:—

उक्त अधिसूचना में पैरा 7 के उपपैरा (2) में पहले परंतुक की मद (i) में मद (i) के स्थान पर निम्नलिखित मद रखी जाएगी, अर्थात्:—

"(i) अनुसूची की मद 8 (क) के सामने प्रवर्ग 'ख' के अधीन सूचीबद्ध सभी परियोजनाएं और क्रियाकलाप;" ।

[फा. सं. 21-270/2008-आई ए. III]

अजय त्यागी, संयुक्त सचिव

टिप्पणी:—मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और तत्पश्चात् निम्नानुसार संशोधित किए गए:—

1. का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007
2. का.आ. 3067(अ), तारीख 1 दिसंबर, 2009
3. का.आ. 695(अ), तारीख 4 अप्रैल, 2011
4. का.आ. 2896(अ), तारीख 13 दिसंबर, 2012
5. का.आ. 674(अ), तारीख 13 मार्च, 2013;
6. का.आ. 2559(अ), तारीख 22 अगस्त, 2013; और
7. का.आ. 2731(अ), तारीख 9 सितंबर, 2013

840 GI/2014

MINISTRY OF ENVIRONMENT AND FORESTS
NOTIFICATION

New Delhi, the 26th February, 2014

S.O. 562(E).—In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule (5) of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendment to the notification of the Government of India, in the Ministry of Environment and Forests number S.O. 1533(E) dated the 14th September, 2006 after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the said rule 5 in public interest, namely:—

In the said notification, in paragraph 7, in subparagraph II, in item (i), in the first proviso, for item (i), the following item shall be substituted, namely:—

"(i) all projects or activities listed under Category, 'B' against item 8(a) of the Schedule;" .

[F. No. 21-270/2008-IA.III]

AJAY TYAGI, Jt. Secy.

Note:—The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and subsequently amended as follows:—

1. S.O. 1737(E), dated the 11th October, 2007;
2. S.O. 3067(E), dated the 1st December, 2009;
3. S.O. 695(E), dated the 4th April, 2011;
4. S.O. 2896(E), dated the 13th December, 2012;
5. S.O. 674(E), dated the 13th March, 2013;
6. S.O. 2559(E), dated the 22nd August, 2013; and
7. S.O. 2731(E), dated the 9th September, 2013.

No. J-11013/41/2006-IA-II (I) (Part)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi-110003

Dated: 29th August, 2017.

OFFICE MEMORANDUM

Subject: Terms of Reference for EIA/EMP studies for the projects/activities requiring Environmental Clearance under the EIA Notification, 2006 - Extension of validity period - regarding.

In order to streamline the process and provide greater clarity in issuing Terms of Reference (ToRs) for undertaking EIA/EMP studies for the projects/activities requiring Environmental Clearance under the EIA Notification, 2006, the following decisions have been taken with immediate effect:

- (i) The validity of ToRs for projects/activities (except for River Valley and HEP Projects), for submission of EIA/EMP reports shall be three years.
- (ii) The validity of ToRs for River Valley and HEP Projects, for submission of EIA/EMP report shall be four years.
- (iii) The above validity period can be extended by the concerned Regulatory Authority for a maximum period of one year without referring the proposal to the EAC/SEAC concerned, provided an application is made by the applicant before expiry of the validity period, together with an updated Form-1 and proper justification and there is no change in terms and conditions of the ToRs. After the lapse of validity, such extension will need EAC/SEAC consideration.
- (iv) Thus, an outer limit of validity of ToRs shall be 4 years for all the projects/activities and 5 years for River Valley and HEP Projects.
- (v) The ToRs will specifically mention the date of expiry of validity.
- (vi) Extension of validity of ToRs beyond the outer limit of four years for all projects/activities, and five years for River Valley and HEP projects, shall not be allowed/considered by the Regulatory Authority.
- (vii) The baseline data used for preparation of EIA/EMP reports may be collected at any stage, irrespective of the request for ToR or the issue thereof. However, such a baseline data and the public consultation should not be older than 3 years, at the time of submission of the proposal, for grant of Environmental Clearance, as per ToRs prescribed.

- (viii) Public consultation shall be conducted during the validity of the ToRs. The public consultation conducted after the expiry of ToRs shall not be accepted by the Regulating Authority.
- (ix) In case the proposal for Environmental Clearance along with EIA/EMP reports based on the ToRs prescribed, is not submitted within the validity period of ToRs, and/or not complying with the above conditions, the process shall be started *de novo*. The already collected baseline data may be re-used, provided it is not more than 3 years old and duly recommended by EAC/SEAC in their due diligence.
- (x) In case, any proposal for ToR is delisted for want of additional information within the time period, as stipulated by the Ministry, the same can be listed again after the requisite information is submitted.

2. This Office Memorandum is issued in supersession of the earlier OMs of this Ministry as under:

- i) No. J-11013/ 41/2006-IA-II (I) dated 22.03.2010;
- ii) No. Z-11012/1/2013-IA-I (Part) dated 19.11.2013;
- iii) No. Z-11012/1/2013-IA-I (part) dated 12.12.2013;
- iv) No. J-11013/ 41/2006-IA-II (I) dated 22.08.2014;
- v) No. J-11013/ 41/2006-IA.II (I) dated 08.10.2014;
- vi) No. J-11013/41/2006-IA.II(I) dated 07.11.2014; and
- vii) No. J-11015/109/2013-IA.II(M) dated 12.01.2017

3. This issues with the approval of the competent authority.


 (Sharath Kumar Pallerla)
 Scientist 'F'

Copy to:

- 1. All the officers of IA Division
- 2. Chairperson/Member Secretaries of all the SEIAAs/SEACs
- 3. Chairman of all the Expert Appraisal Committees
- 4. Chairman, CPCB
- 5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

Copy for information:

- 1. PS to Minister for Environment, Forest and Climate Change
- 2. PPS to Secretary(EF&CC)
- 3. PPS to AS(AKJ) / AS (AKM)
- 4. PPS to JS(GB) / JS(JT)
- 5. Website, MoEF&CC
- 6. Guard file

F. No. J.11013/41/2006-IA.III
 Government of India
 Ministry of Environment, Forest and Climate Change

Indira Paryavaran Bhawan,
 Jor Bagh Road, Aliganj
 New Delhi-110003.
 Tel: 011-24695319

Date: 23rd October, 2017.

CIRCULAR

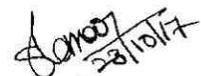
Sub: Consideration of Category "B" proposals at the Central level in the absence of duly constituted State Level Environment Impact Assessment Authority (SEIAA) or State Expert Appraisal Committee (SEAC), etc.

As per para 4(iii) of the Environment Impact Assessment (EIA) Notification, 2006 all projects or activities covered under Category B in the Schedule, in the absence of duly constituted SEIAA or SEAC, in the respective States/UTs shall be considered at the central level.

2. For consideration of such proposals, the following clarifications are issued for compliance with immediate effect: -

- i) If the SEIAA/SEAC is constituted before the Expert Appraisal Committee (EAC) meeting wherein the proposal (Terms of Reference(TOR)/Environment Clearance (EC) is listed as an agenda item for consideration, then the proposal, be not appraised by the EAC and it shall be transferred online to the concerned SEIAA/SEAC.
- ii) In cases of ToR issued at the central level due to non-existence/functioning of SEIAA/SEAC, proposals for Environment Clearance shall be submitted to SEIAA/SEAC only if constituted in the meantime. If any such proposal is submitted at the central level, the concerned Member Secretary shall transfer it online to the SEIAA/SEAC.
- iii) In cases, the proposal is appraised by the EAC due to non-existence of SEIAA/SEAC, then irrespective of whether recommended, deferred or additional information sought, it will continue to be appraised and decided at the central level, even if the SEIAA/SEAC is constituted later on.
- iv) The concerned Member Secretary, while transferring the proposal online to the SEIAA/SEAC, shall inform the Project Proponent also online in this regard.

This issue with the approval of Competent Authority.


 (Sharath Kumar Pallerla)
 Scientist 'F'

Distribution

1. Chairman & Member Secretaries of EAC of all sectors
2. Chairman & Member Secretaries of all the SEIAA/SEACs
3. Chairman, CPCB
4. Chairman & Member Secretaries of all SPCBs/UTPCCs
5. All Addl. PCCFs I/c Regional office
6. All the officers of IA Division

Copy to:

1. PS to Hon'ble Minister, EF&CC
2. PS to Hon'ble Minister for State, EF&CC
3. PPS to Secretary, EF&CC
4. PPS to AS (AP) / AS (AKM) / AS (AKJ),
5. PPS to JS(GB) / JS (JT),
6. Website of MoEF&CC,
7. Guard file

F. No. 22-34/2018-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated: 9th August, 2018

Office Memorandum

Sub.: Standardization of Environment Clearance conditions – reg.

The Ministry of Environment, Forest and Climate Change has notified the Environmental Impact Assessment (EIA) Notification, 2006 imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India, unless prior environmental clearance has been accorded in accordance with the provisions of the Environment (Protection) Act, 1986.

2.0 The process, *inter alia*, includes screening, scoping, public consultation and appraisal by Expert Appraisal Committee (EAC). Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

3.0 In order to bring uniformity on stipulated terms and conditions across the projects and sectors and as a general guidance to the EAC as well as project proponents, the Ministry has prepared standard conditions for the following sectors:

- i. Integrated Iron and Steel Plants
- ii. Coke Oven plants
- iii. Sponge Iron Plants
- iv. Induction Furnace and Rolling Mills
- v. Pellet Plants
- vi. Aluminium Smelters
- vii. Aluminium Refineries
- viii. Asbestos Based Industries
- ix. Mineral benefaction plants
- x. Integrated cement plants
- xi. Standalone Cement Grinding Units with captive power plants
- xii. Standalone Cement Grinding Units without captive power plants

- xiii. Tanneries / Hide processing industries
- xiv. Paper and Pulp Industries
- xv. Open Cast Coal Mines
- xvi. Underground Coal Mines
- xvii. Coal Washeries
- xviii. Petroleum Refineries Industry, Petro Chemical Complexes and Petro Chemicals Products and Petro Chemical based processing.
- xix. Distilleries & Sugar
- xx. Pharmaceuticals and chemical industries
- xxi. Off-shore and On-shore oil and gas exploration, development and production
- xxii. Oil and gas transportation,
- xxiii. Isolated storage and handling of hazardous chemicals.
- xxiv. River Valley and Hydro-electric projects
- xxv. Industrial Estates

4.0 The standard EC conditions enclosed herewith shall be considered by Expert Appraisal Committee at the time of appraisal of the proposals. EAC after due diligence, can modify, delete and add conditions based on the project specific requirements. The recommended conditions by the EAC shall be brought in the minutes of the meeting of the Expert Appraisal Committee.

This issues with the approval of competent authority.


 (Sharath Kumar Pallerla)
 Director (IA-Policy)

To,

1. Chairman, CPCB
2. Chairmen of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAA/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the officers of IA Division

Copy for information to:

1. PS to Minister for Environment, Forest and Climate Change
2. PS to MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to AS(AKJ) / AS(AKM)
5. PPS to JS(GB) / JS(JT)
6. Website, MoEF&CC
7. Guard File.

ANNEXURE - I**Standard EC Conditions for Integrated Iron and Steel Plants****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012(Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants)as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants

released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)

- iv. The cameras shall be installed at suitable locations for 24X7 recording of battery emissions on the both sides of coke oven batteries and videos shall be preserved for at least one-month recordings.
- v. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
- vi. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- vii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- viii. The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
- ix. Secondary emission control system shall be provided at SMS Converters.
- x. Pollution control system in the steel plant shall be provided as per the CREP Guidelines of CPCB.
- xi. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- xii. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
- xiii. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- xiv. Facilities for spillage collection shall be provided for coal and coke on wharf of coke oven batteries (Chain conveyors, land based industrial vacuum cleaning facility).
- xv. Land-based APC system shall be installed to control coke pushing emissions.
- xvi. Monitor CO, HC and O₂ in flue gases of the coke oven battery to detect combustion efficiency and cross leakages in the combustion chamber.
- xvii. Vapour absorption system shall be provided in place of vapour compression system for cooling of coke oven gas in case of recovery type coke ovens.

- xviii. In case concentrated ammonia liquor is incinerated, adopt high temperature incineration to destroy Dioxins and Furans. Suitable NOx control facility shall be provided to meet the prescribed standards.
- xix. The coke oven gas shall be subjected to desulphurization if the sulphur content in the coal exceeds 1%.
- xx. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xxi. Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
- xxii. The project proponent shall install Dry Gas Cleaning Plant with bag filter for Blast Furnace and SMS converter. *(to be decided on case to case basis depending on type and size of plant)*
- xxiii. Dry quenching (CDQ) system shall be installed along with power generation facility from waste heat recovery from hot coke

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous)
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. The project proponent shall provide the ETP for coke oven and by-product to meet the standards prescribed in G.S.R 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time as amended from time to time;
- v. Adhere to 'Zero Liquid Discharge'
- vi. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.

- vii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- viii. Tyre washing facilities shall be provided at the entrance of the plant gates
- ix. CO₂ injection shall be provided in GCP of SMS to reduce pH in circulating water to ensure optimal recycling of treated water for converter gas cleaning.
- x. The project proponent shall practice rainwater harvesting to maximum possible extent.
- xi. Treated water from ETP of COBP shall not be used for coke quenching.
- xii. Water meters shall be provided at the inlet to all unit processes in the steel plants.
- xiii. The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. The project proponent shall provide TRTs to recover energy from top gases of Blast Furnaces.
- ii. Coke Dry Quenching (CDQ) shall be provided for coke quenching for both recovery and non-recovery type coke ovens;
- iii. Waste heat shall be recovered from Sinter Plants coolers and Sinter Machines.
- iv. Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
- v. Use hot charging of slabs and billets/blooms as far as possible.
- vi. Waste heat recovery systems shall be provided in all units where the flue gas or process gas exceeds 300°C.
- vii. Explore feasibility to install WHRS at Waste Gases from BF stoves; Sinter Machine; Sinter Cooler, and all reheating furnaces and if feasible shall be installed.
- viii. Restrict Gas flaring to < 1%.

- ix. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- x. Provide LED lights in their offices and residential areas.
- xi. Ensure installation of regenerative type burners on all reheating furnaces.

VI. Waste management

- i. An attrition grinding unit to improve the bulk density of BF granulated slag from 1.0 to 1.5 Kg/l shall be installed to use slag as river sand in construction industry.
- ii. In case of Non-Recovery coke ovens, the gas main carrying hot flue gases to the boiler, shall be insulated to conserve heat and to maximise heat recovery.
- iii. Tar Sludge and waste oil shall be blended with coal charged in coke ovens (applicable only to recovery type coke ovens).
- iv. Carbon recovery plant to recover the elemental carbon present in GCP slurries for use in Sinter plant shall be installed.
- v. Waste recycling Plant shall be installed to recover scrap, metallic and flux for recycling to sinter plant and SMS.
- vi. Used refractories shall be recycled as far as possible.
- vii. SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic and flux for recycle to sinter plant. The project proponent shall establish linkage for 100% reuse of rejects from Waste Recycling Plant.
- viii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- ix. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
- x. The waste oil, grease and other hazardous waste like acidic sludge from pickling, galvanising, chrome plating mills etc. shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016. Coal tar sludge / decanter shall be recycled to coke ovens
- xi. Kitchen waste shall be composted or converted to biogas for further use.*(to be decided on case to case basis depending on type and size of plant)*

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Iron and Steel plants shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- vii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - II**Standard EC Conditions for Coke Oven Plants****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R 277 (E) dated 31st March 2012(applicable to Coke oven)as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specifications through laboratories recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system carryout to Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four

- locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)
- iv. The cameras shall be installed at suitable locations for 24X7 recording of battery emissions on the both sides of coke oven batteries and videos shall be preserved for at least one-month recordings.
 - v. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
 - vi. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
 - vii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
 - viii. The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
 - ix. Secondary emission control system shall be provided at SMS Converters.
 - x. Pollution control system in the steel plant shall be provided as per the CREP Guidelines of CPCB.
 - xi. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
 - xii. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
 - xiii. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
 - xiv. Facilities for spillage collection shall be provided for coal and coke on wharf of coke oven batteries (Chain conveyors, land based industrial vacuum cleaning facility).
 - xv. Land-based APC system shall be installed to control coke pushing emissions.
 - xvi. Monitor CO, HC and O₂ in flue gases of the coke oven battery to detect combustion efficiency and cross leakages in the combustion chamber.
 - xvii. Vapour absorption system shall be provided in place of vapour compression system for cooling of coke oven gas in case of recovery type coke ovens.

- xviii. In case concentrated ammonia liquor is incinerated, adopt high temperature incineration to destroy Dioxins and Furans. Suitable NOx control facility shall be provided to meet the prescribed standards.
- xix. The coke oven gas shall be subjected to desulphurization if the sulphur content in the coal exceeds 1%.
- xx. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xxi. Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
- xxii. The project proponent shall install Dry Gas Cleaning Plant with bag filter for Blast Furnace and SMS converter. (to be decided on case to case basis depending on type and size of plant)
- xxiii. Dry quenching (CDQ) system shall be installed along with power generation facility from waste heat recovery from hot coke.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous)
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. The project proponent shall provide appropriate ETP for effluents discharged from coke oven and by-product to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to Coke oven plants) as amended from time to time.
- v. Adhere to 'Zero Liquid Discharge'.
- vi. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.

- vii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off
- viii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- ix. Treated water from ETP of COBP shall not be used for coke quenching.
- x. Water meters shall be provided at the inlet to all unit processes in the steel plants.
- xi. The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. The project proponent shall provide TRTs to recover energy from top gases of Blast Furnaces.
- ii. Coke Dry Quenching (CDQ) shall be provided for coke quenching for both recovery and non-recovery type coke ovens.
- iii. Waste heat shall be recovered from Sinter Plants coolers and Sinter Machines.
- iv. Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
- v. Use hot charging of slabs and billets/blooms as far as possible.
- vi. Waste heat recovery systems shall be provided in all units where the flue gas or process gas exceeds 300°C.
 - i. Explore feasibility to install WHRS at Waste Gases from BF stoves; Sinter Machine; Sinter Cooler, and all reheating furnaces and if feasible shall be installed.
 - ii. Restrict Gas flaring to < 1%.
 - iii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
 - iv. Provide LED lights in their offices and residential areas.

- vii. Ensure installation of regenerative type burners on all reheating furnaces.

VI. Waste management

- i. An attrition grinding unit to improve the bulk density of BF granulated slag from 1.0 to 1.5 Kg/l shall be installed to use slag as river sand in construction industry.
- ii. In case of Non-Recovery coke ovens, the gas main carrying hot flue gases to the boiler, shall be insulated to conserve heat and to maximise heat recovery.
- iii. Tar Sludge and waste oil shall be blended with coal charged in coke ovens (applicable only to recovery type coke ovens).
- iv. Carbon recovery plant to recover the elemental carbon present in GCP slurries for use in Sinter plant shall be installed.
- v. Waste recycling Plant shall be installed to recover scrap, metallic and flux for recycling to sinter plant and SMS.
- vi. Used refractories shall be recycled as far as possible.
- vii. SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic and flux for recycle to sinter plant. The project proponent shall establish linkage for 100% reuse of rejects from Waste Recycling Plant.
- viii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- ix. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
- x. The waste oil, grease and other hazardous waste like acidic sludge from pickling, galvanising, chrome plating mills etc. shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016. Coal tar sludge / decanter shall be recycled to coke ovens.
- xi. Kitchen waste shall be composted or converted to biogas for further use. *(to be decided on case to case basis depending on type and size of plant)*

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Coke Oven plants shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - i. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - ii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - III**Standard EC Conditions for Sponge Iron (DRI) Plants:****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R 414 (E) dated 30th May 2008 as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants)as amended from time to time)and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iii. The project proponent shall install system carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to

- SO₂ and NO_x emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)
- iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality / fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
 - v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
 - vi. The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
 - vii. Provide pollution control system in the sponge iron plant as per the CREP Guidelines of CPCB.
 - viii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
 - ix. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
 - x. The project proponent shall ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation;
 - xi. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R 414 (E) dated 30th May 2008; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous)
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground

water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.

- iv. Adhere to 'Zero Liquid Discharge'.
- v. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- vi. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- vii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- viii. The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. The project proponent shall provide waste heat recovery system on the DRI Kilns.
- ii. The dolochar generated shall be used for power generation.
- iii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- iv. Provide LED lights in their offices and residential areas.

VI. Waste management

- i. Used refractories shall be recycled as far as possible.
- ii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iii. The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016

- iv. Kitchen waste shall be composted or converted to biogas for further use.*(to be decided on case to case basis depending on type and size of plant)*

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- i. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection

measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

- iv. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- v. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Sponge Iron plants shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - i. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - ii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - IV**Standard EC Conditions for Induction/ Electric Arc Furnace & Rolling Mills****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012 (applicable to IF/EAF) as amended from time to time; S.O. 3305 (E) dated 7th December 2015(Thermal Power Plants) as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iii. The project proponent shall install system carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released

(e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)

- iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality / fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources.
- vi. The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- viii. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
- ix. The project proponent shall use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- x. The project proponent shall provide covered sheds for raw materials like scrap and sponge iron, lump ore, coke, coal, etc.
- xi. The project proponent shall provide primary and secondary fume extraction system at all melting furnaces.
- xii. Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012 (applicable to IF/EAF) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous)
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.

- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. Adhere to 'Zero Liquid Discharge'.
- v. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- vi. The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time.
- vii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off
- viii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- ix. The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures

- i. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
- ii. Practice hot charging of slabs and billets/blooms as far as possible.
- iii. Ensure installation of regenerative type burners on all reheating furnaces.
- iv. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- v. Provide the project proponent for LED lights in their offices and residential areas.

VI. Waste management

- i. Used refractories shall be recycled as far as possible.

- ii. Oily scum and metallic sludge recovered from rolling mills ETP shall be mixed, dried, and briquetted and reused melting Furnaces
- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
- v. Kitchen waste shall be composted or converted to biogas for further use.*(to be decided on case to case basis depending on type and size of plant)*

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or

shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the plants shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - i. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - ii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - V**Standard EC Conditions Iron Ore Pelletisation Plants (including CPP):****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012 (applicable to pellet plants) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iii. The project proponent shall install system carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to

SO₂ and NO_x emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)

- iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality / fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources.
- vi. The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- viii. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
- ix. Use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- x. Provide covered sheds for raw materials like scrap and sponge iron, lump ore, coke, coal, etc.
- xi. Provide primary and secondary fume extraction system at all melting furnaces.
- xii. Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012 (applicable to pellet plants) as amended from time to time; S.O. 3305 (E) dated 7thDecember 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous)
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.

- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. Adhere to 'Zero Liquid Discharge'
- v. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- vi. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- vii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- viii. The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. The project proponent shall provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- ii. Provide the project proponent for LED lights in their offices and residential areas

VI. Waste management

- i. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- ii. The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
- iii. Kitchen waste shall be composted or converted to biogas for further use.*(to be decided on case to case basis depending on type and size of plant)*

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the pellet plants shall be implemented.

I. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - i. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - ii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - VI**Standard EC Conditions for Aluminium Smelters****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 742 (E) dated 30th August 1990 and thereafter amended vide G.S.R 46 (E) dated 3rd February 2006 (Aluminium); S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants

released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.

- iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
- vii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
- viii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- ix. Ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation.
- x. Provide covered sheds for raw materials like bauxite, coal, etc.
- xi. Adopt measures to recover fluoride gas from electrolytic cells and recycle the same in the process.
- xii. Practice use of low-sulphur tars for baking anodes
- xiii. Adopt dry scrubbing combined with incineration in order to control emissions of tar and volatile organic compounds (VOCs). The waste heat shall be recovered from the flue gases of incinerator.
- xiv. Make efforts to increase the life of pot lining through better construction and operating techniques.
- xv. Recycle alumina dust collected in ESPs installed in calciner.
- xvi. Design the pot roofs with louvers and roof ventilators
- xvii. Ventilation system shall be designed for adequate air changes as per ACGIH document for all tunnels, motor houses

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R 742

(E) dated 30th August 1990 and further amended vide G.S.R 46 (E) dated 3rd February 2006(Aluminium); S.O. 3305 (E) dated 7th December 2015(Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. Adhere to 'Zero Liquid Discharge'
- v. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- vi. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- vii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- viii. Reduce water consumption in bauxite beneficiation and alumina refinery by concentrating the solids in the tailings
- ix. The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases.

- ii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- iii. Provide LED lights in their offices and residential areas.

VI. Waste management

- i. Used refractories shall be recycled as far as possible.
- ii. A plan for 100 % utilisation of red mud generated shall be implemented. Under the Plan, MOU with shall be signed with potential buyers including cement companies for supply of red mud. (For new Projects)
- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. Oily scum and metallic sludge recovered from ETP shall be mixed, dried, and briquetted and reused.
- v. The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016
- vi. Kitchen waste shall be composted or converted to biogas for further use.*(to be decided on case to case basis depending on type and size of plant)*

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization
- iv. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Aluminium Industry shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - i. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - ii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - VII**Standard EC Conditions for Aluminium Refineries****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 742 (E) dated 30th August 1990 and thereafter amended vide G.S.R 46 (E) dated 3rd February 2006 (Aluminium); S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants

- released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
 - v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
 - vi. The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
 - vii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
 - viii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
 - ix. Ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation.
 - x. Provide covered sheds for raw materials like bauxite, coal, etc.
 - xi. recycle alumina dust collected in ESPs installed in calciner
 - xii. Ventilation system shall be designed for adequate air changes as per ACGIH document for all tunnels, motor houses

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R 742 (E) dated 30th August 1990 and further amended vide G.S.R 46 (E) dated 3rd February 2006(Aluminium); S.O. 3305 (E) dated 7th December 2015(Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground

water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.

- iv. Adhere to 'Zero Liquid Discharge'
- v. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- vi. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- vii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- viii. Reduce water consumption in bauxite beneficiation and alumina refinery by concentrating the solids in the tailings
- ix. The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases.
- ii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- iii. Provide LED lights in their offices and residential areas.

VI. Waste management

- i. Used refractories shall be recycled as far as possible.
- ii. The red mud generated from the project shall be stored in the red mud pond lined with impervious clay prior to use to prevent leakage, designed as per the CPCB guidelines with proper leachate collection system. Ground water shall be monitored regularly all around the red mud disposal area and report submitted to the Regional Office of the Ministry. Proper care shall be taken to ensure no run off or seepage from the red mud disposal site to natural drainage.

(For Expansion Projects)

(The red mud already generated from the existing plant shall be stored in the red mud pond lined with impervious clay prior to use to prevent leakage, designed as per the CPCB guidelines with proper leachate collection system. Ground water shall be monitored regularly all around the red mud disposal area and report submitted to the Regional Office of the Ministry. Proper care shall be taken to ensure no run off or seepage from the red mud disposal site to natural drainage. Plan shall be implemented for utilising the already generated red mud in a time bound manner)

- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. Oily scum and metallic sludge recovered from ETP shall be mixed, dried, and briquetted and reused.
- v. The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016
- vi. Kitchen waste shall be composted or converted to biogas for further use.*(to be decided on case to case basis depending on type and size of plant)*

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
 - i. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- iv. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out
- v. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Aluminium Industry shall be implemented.

I. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.

- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - i. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - ii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - VIII**Standard EC Conditions for Asbestos Based Industries:****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time
- vii. The project proponent shall obtain a certificate from the supplier of Chrysotile fibre that it does not contain any toxic or trace metals. A copy of certificate shall be submitted to the Ministry of Environment and Forests.
- viii. The project proponent shall adhere to the prescribed BIS standards and laws regarding use and handling of asbestos, safety of employees etc. Raw materials like asbestos fibre and cement shall be transported in closed containers. Asbestos fibre shall be brought in pelletized form in impermeable bags and under compressed condition.
- ix. Only Chrysotile white asbestos fibre shall be used. Blue asbestos shall not be utilized as raw material in the manufacturing process.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 913 (E) dated 24th October, 1989 as amended time to time (Asbestos); S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time) and connected to SPCB and

- CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions including asbestos fibre count in the plant premises at least once in every quarter through laboratories recognised under Environment (Protection) Act, 1986 or NABL accredited NIOH / ITRC / NCB or any other approved agency.
 - iii. The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)
 - iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
 - v. The project proponent shall provide appropriate dust collectors to Fibre mill, Bag opening device (BOD), Cement and Fly ash silos. Bag filters followed by wet washer shall be provided at automatic bag opening machine, bag shredder, fibre mill and to cement silo to collect the dust and recycle the same into the process.
 - vi. High Efficiency Particulate Air filters (HEPA) preceded by primary filters shall be installed on all asbestos contaminated areas.
 - vii. Total dust emission limit of 2 mg/Nm³ as notified under the Environment (Protection) Act, 1986 shall be complied. Adequate measures shall be adopted to control the process emission and ensure that the stack emission of asbestos fibre shall not exceed the emission limit of 0.2 fibre/cc. Asbestos fibre in work zone environment shall be maintained within 0.1 fibre/cc.
 - viii. Provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
 - ix. Pollution control system in the steel plant shall be provided as per the CREP Guidelines of CPCB.
 - x. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
 - xi. Channelize through hood with proper suction arrangement, bag filter and stack the fugitive emissions generated from hopper of Jaw crusher and pulverizer.
 - xii. Separate truck parking area shall be provided and monitor vehicular emissions at regular interval.

- xiii. Bring the cement in closed tankers, fly ash in covered trucks and asbestos in impervious bags opening inside a closed mixer.
- xiv. The bags containing asbestos fibre including damaged bags, if any shall be stored in enclosed area.
- xv. Place the asbestos contaminated materials (non-encapsulated) for off-site removal in sealed packaging such as double sealed heavy duty (700 gauge) plastic bags, suitably labelled.
- xvi. Empty and damaged fibre bags shall be shredded into fine particles in a bag-shredder and recycled into the process.
- xvii. AC sheets shall be piled in wet condition only.
- xviii. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land by the use of covered conveyor belts/railways as a mode of transport.
- xix. Proper housekeeping shall be maintained within the plant premises. Process machinery, exhaust and ventilation systems shall be laid in accordance with Factories Act. Better housekeeping practices shall be adopted for improvement of the environment within the work environment also. These include:
 - a. All monitoring transfer points shall be connected to dust extraction system.
 - b. Leakages or dust from machines and ducts shall be plugged.
 - c. Floor shall be cleaned by vacuum cleaner only and the dust collected shall be reused in the process.
 - d. Enclosed belt conveyer shall be used instead of manual transportation of asbestos within the premises
- xx. Ventilation system shall be designed for adequate air changes as per ACGIH document for all tunnels, motor houses, cement bagging plants

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R. No. 913 (E) dated 24th October, 1989 as amended time to time (Asbestos); S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous)
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.

- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. The water drawl shall not exceed --- (existing and the expansion project put together)
- v. Adhere to 'Zero Liquid Discharge'
- vi. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- vii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- viii. Water meters shall be provided at the inlet to all unit processes in the plants.
- ix. The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. Waste heat shall be recovered from kiln and cooler.
- ii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- iii. Provide LED lights in their offices and residential areas.
- iv. Maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards.
- v. Maximize utilization of alternate fuels and Co-processing to achieve best practice norms.

VI. Waste management

- i. The PP shall ensure that the entire solid waste generated including process rejects, cement, fly ash, dust from bag filters and empty asbestos bag shall be recycled back in the manufacturing process. There will be no solid waste disposal outside the plant premises. Asbestos fibres which cannot be further recycled due to contamination of

iron dust shall be stored in HDPE lined secured landfill. The disposal facilities for asbestos waste shall be in accordance with the Bureau of Indian Standard Code.

- ii. The waste oil, grease and other hazardous shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
- iii. Kitchen waste shall be composted or converted to biogas for further use. *(to be decided on case to case basis depending on type and size of plant)*

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. There shall be no manual handling/opening of asbestos fibre bags. The company shall install fully automatic asbestos fibre debagging system.
- ii. To educate the workers, all the work places where asbestos dust may cause a hazard shall be clearly indicated as a dust exposure area through the use of display signs which identifies the hazard and the associated health effects.
- iii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- iv. Regular medical examination of the workers and health monitoring of all the employees shall be carried out and if cases of asbestosis are detected, necessary compensation shall be arranged under the existing laws. The proponent shall create in-house facilities for spirometry test. A competent occupational health physician shall be appointed to carry out medical surveillance. Occupational health of all the workers shall be monitored for lung function test, Spirometry test, chest x-ray, sputum for acid-fast-bacilli (AFC) and asbestos body (AB), urine for sugar and albumen, blood tests for TLC, DLC, ESR, Hb and records maintained for at least 40 years from the beginning of the employment or 15 years after the retirement or cessation of employment whichever is later. Occupational Health Surveillance shall be carried out as per the directives of the Hon'ble Supreme Court including the recent Kalyaneswari case
- v. The project proponent shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- vi. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

- vii. The commitment made by the project proponent to the issues raised during Public Hearing shall be implemented by the proponent

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F. No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Asbestos Based Plants shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - i. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - ii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - IX**Standard EC Conditions for Mineral Beneficiation Plants:****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and

three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)

- iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.
- vii. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- viii. Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous)
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.
- v. Adhere to 'Zero Liquid Discharge'
- vi. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- vii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.

- viii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- ix. The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.

VI. Waste management

- i. The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016
- ii. Kitchen waste shall be composted or converted to biogas for further use. *(to be decided on case to case basis depending on type and size of plant)*

VII. Green Belt and EMP

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile

STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
 - i. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- iv. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out
- v. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - i. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - ii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other

orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - X**Standard EC Conditions Integrated Cement Plants:****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- i. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and 10th May, 2016 (Co-processing Cement); S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system carryout to Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants

released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)

- iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
- vii. Pollution control system in the cement plant shall be provided as per the CREP Guidelines of CPCB.
- viii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- ix. Recycle and reuse lime fines, coal fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after agglomeration.
- x. Ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash;
- xi. Provide wind shelter fence and chemical spraying on the raw material stock piles; and
- xii. Provide Low NO_x burners as primary measures and SCR /NSCR technologies as secondary measure to control NO_x emissions. Have separate truck parking area and monitor vehicular emissions at regular interval.
- xiii. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land by the use of covered conveyor belts/railways as a mode of transport
- xiv. Ventilation system shall be designed for adequate air changes as per ACGIH document for all tunnels, motor houses, cement bagging plants

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and 10th May, 2016 (in case of Co-processing Cement) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time) and connected to SPCB and CPCB online

servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous)

- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. Adhere to 'Zero Liquid Discharge'.
- v. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- vi. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off
- vii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- viii. Water meters shall be provided at the inlet to all unit processes in the cement plant.
- ix. The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures

- i. Waste heat recovery system shall be provided for kiln and cooler.
- ii. The project proponent make efforts to achieve power consumption less than 65 units/tonne for Portland Pozzolona Cement (PPC) and 85 units/tonne for Ordinary Portland Cement (OPC) production and thermal energy consumption of 670 Kcal/Kg of clinker.

- iii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- iv. Provide the project proponent for LED lights in their offices and residential areas.
- v. Maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards.
- vi. maximize utilization of alternate fuels and Co-processing to achieve best practice norms

VI. Waste management

- i. Used refractories shall be recycled as far as possible.
- ii. The waste oil, grease and other hazardous shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
- iii. Kitchen waste shall be composted or converted to biogas for further use. *(to be decided on case to case basis depending on type and size of plant)*

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The PP shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Cement plants shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.

- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - i. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - ii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - XI**Standard EC Conditions for Cement Grinding Units with Captive Power Plants:****I. Monitoring of compliance**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R. No. 612 (E) dated 25th S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system carryout to Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to

SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)

- iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
- vii. Pollution control system in the cement plant shall be provided as per the CREP Guidelines of CPCB.
- viii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- ix. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash.
- x. Provide wind shelter fence and chemical spraying on the raw material stock piles; and
- xi. Provide Low NO_x burners as primary measures and SCR /NSCR technologies as secondary measure to control NO_x emissions.
- xii. Have separate truck parking area and monitor vehicular emissions at regular interval.
- xiii. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land by the use of covered conveyor belts/railways as a mode of transport
- xiv. Ventilation system shall be designed for adequate air changes as per ACGIH document for all tunnels, motor houses, cement bagging plants

III. Water quality monitoring and preservation

- i. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous)

- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers / sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. Adhere to 'Zero Liquid Discharge'.
- v. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- vi. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off
- vii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- viii. Water meters shall be provided at the inlet to all unit processes in the cement plant.
- ix. The project proponent shall make efforts to minimise water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- ii. Provide the project proponent for LED lights in their offices and residential areas.
- iii. Maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards.

VI. Waste management

- i. The waste oil, grease and other hazardous shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.

- ii. Kitchen waste shall be composted or converted to biogas for further use.*(to be decided on case to case basis depending on type and size of plant)*

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other

purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the cement plants shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - i. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - ii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - XII**Standard EC Conditions for Cement Grinding Units without Captive Power Plants:****I. Statutory compliance**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system carryout to Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to

SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)

- iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
- vii. Pollution control system in the cement plant shall be provided as per the CREP Guidelines of CPCB.
- viii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- ix. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash.
- x. Provide wind shelter fence and chemical spraying on the raw material stock piles; and
- xi. Have separate truck parking area and monitor vehicular emissions at regular interval.
- xii. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land by the use of covered conveyor belts/railways as a mode of transport
- xiii. Ventilation system shall be designed for adequate air changes as per ACGIH document for all tunnels, motor houses, cement bagging plants

III. Water quality monitoring and preservation

- i. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous)
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.

- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. Adhere to 'Zero Liquid Discharge'.
- v. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- vi. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off
- vii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- viii. Water meters shall be provided at the inlet to all unit processes in the cement plant.
- ix. The project proponent shall make efforts to minimise water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- ii. Provide the project proponent for LED lights in their offices and residential areas.
- iii. Maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards.

VI. Waste management

- i. The waste oil, grease and other hazardous shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
- ii. Kitchen waste shall be composted or converted to biogas for further use.*(to be decided on case to case basis depending on type and size of plant)*

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
 - i. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- iv. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

- v. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the cement plants shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - i. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - ii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - XIII**Standard EC Conditions for Tanneries and Leather / Hide Processing Units Industries****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.

II. Air quality monitoring and preservation

- i. The project proponent shall install emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986.
- ii. The project proponent shall monitor fugitive emissions (for PM_{2.5}, PM₁₀, NH₃ and VOCs) in the plant premises at least once in a year through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall submit monthly summary report of monitoring of air quality / fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB in the six-monthly monitoring report.
- iv. The project proponent shall provide appropriate Air Pollution Control (APC) system for all the emission generating points so as to comply prescribed stack emission standards (if any stack is proposed).
- v. Adequate method shall be adopted to control odour and a report submitted to the Ministry's Regional Office.

- vi. The Company shall provide stacks of adequate height to the D.G. Sets along with acoustic enclosures for noise control as per guidelines. The DG Sets should comply with the norms notified.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system at discharge points for effluents with respect to standards prescribed in Environment (Protection) Rules 1986 and connect to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The effluent shall monitor manually with respect to standards prescribed in Environment (Protection) Rules 1986 at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers / sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iv. Ground water monitoring around the solid waste disposal site/secured landfill (SLF), if any, should be carried out regularly
- v. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- vi. The project proponent provide the ETP for effluent to meet the standards prescribed under the Environment (Protection) Rules, 1986 as amended from time to time.
- vii. The project proponent allow the treated effluent to be discharged in the ambient environment only after exhausting options for reuse in order to minimise freshwater usage. (in case of the large scale tanneries in sensitive / critical areas-implement Zero Liquid Discharge)
- viii. Wastewater after primary treatment should be discharged into the CETP through a closed pipeline. **(it shall be applicable if tannery effluent is send to a CETP)**
- ix. At 100% utilisation of the processing capacity, the total effluent generated from the leather complex should not exceed stipulated limit. All tanneries located in the area should install required pre-treatment facilities in their tannery. The entire effluent generated (except chrome liquor) after pre-treatment, should be treated in the CETP and it shall meet the prescribed CETP standards. The final CETP design and recommended standards should be approved by a Govt. institute such as NEERI, CLRI, IITs, NITs **(it shall be applicable to tannery CETP)**

- x. Provide Sewage Treatment Plant for domestic wastewater in case there is no municipal sewer line to convey sewage for treatment at Municipality sewage treatment plant.
- xi. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- xii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- xiii. Water meters shall be provided at the inlet to all unit processes in the steel plants.
- xiv. The project proponent shall make efforts for reduction in specific water and power consumption and increase in the recycling of the treated effluent.

IV. Noise monitoring and prevention

- i. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.

VI. Waste management

- i. Spent chrome liquor should be segregated at the tannery premises and collected separately and processed for recovery and reuse of chromium in the tanneries. The process adopted should be the one involving precipitation of chromium with the help of a suitable alkali. Design of the proposed continuous Chrome Recovery plant should be approved by a Govt. institute such as NEERI, CLRI, IITs, NITs.
- ii. In-house various salt control measures shall be adopted by tanneries: such as mechanical desalting of hide, counter current soaking and recycling of pickle liquor to reduce TDS.
- iii. The company shall dispose of solid waste in the secured double lined landfill site. The fleshings from the tannery shall be supplied to the manufacturers of dog chew and glue or properly dispose of in environment-friendly manner.
- iv. The waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016 and Solid Waste Management Rules, 2016.

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the tannery sector shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- vii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- x. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other

orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

- xv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - XIV**Standard EC Conditions for Paper and Pulp Industries:****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 546 (E) dated 30th August 2008 as amended from time to time and S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and the systems be calibrated according to equipment supplier's specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in

reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)

- iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall install high volume, low concentration NCG collection & destruction system to mitigate all malodorous gases emitted.
- vii. Emissions shall be controlled from chemical recovery section through primary and secondary venturi scrubbers.
- viii. Pollution control system in the pulp and paper plant shall be provided as per the CREP Guidelines of CPCB.
- ix. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- x. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xi. In case of treatment process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- xii. The company shall install Oxygen Delignification (ODL) Plant and shall maintain AOX below 1 kg/tonne of paper production
- xiii. Elemental Chlorine Free (ECF) technology shall be used and lime kiln shall be installed to manage lime sludge

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 546 (E) dated 30th August 2008 as amended from time to time and S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous)

- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. The project proponent shall provide the ETP to meet the standards prescribed in vide G.S.R. No. 546 (E) dated 30th August 2008 as amended from time to time and S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time.
- v. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- vi. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- vii. Tyre washing facilities shall be provided at the entrance of the plant gate(s).
- viii. Ensure that there is no black liquor spillage in the area of pulp mill, no use of elemental chlorine for bleaching in mill, installation of hypo preparation plant.
- ix. Ensure that no spillage of foam in chemical recovery plant, no discharge of foul condensate generated from MEE in the Chemical recovery process directly to ETP
- x. The project proponent shall practice rainwater harvesting to maximum possible extent.
- xi. Water meters shall be provided at the inlet to all unit processes in the steel plants.
- xii. The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.

VI. Waste management

- i. Deinking sludge and fine sludge from ETP shall be disposed through TSDF.
- ii. Black Liquor shall be separately processed for recovery of energy and chemical in a Chemical Recovery Process.
- iii. Sufficient number of colour coded waste collection bins shall be constructed at shop floors in each shop to systematically segregate and store waste materials generated at the shop floors (other than Process waste) in designated coloured bins for value addition by promoting reuse of such wastes and for good housekeeping.
- iv. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office. (in case of CPP)
- v. The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016
- vi. Kitchen waste shall be composted or converted to biogas for further use. *(to be decided on case to case basis depending on type and size of plant)*

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- v. The proponent shall follow International Standards of safety for ClO₂ generation and storage system, and ozone plant, and certification on regular basis may be submitted. Provision for adequate safety for personnel in case of any accidental leakage should be in place

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- i. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- iv. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- v. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Pulp and Paper plants shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition

to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of

Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

- xvi. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - XVSTANDARD EC CONDITIONS FOR OPENCAST COAL MINES**I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan / Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority.
- vi. Solid waste/hazardous waste generated in the mines needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016

II. Air quality monitoring and preservation

- i. Continuous ambient air quality monitoring stations as prescribed in the statue be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc to be carried out at least once in six months.
- ii. The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25.9.2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
- iii. Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water/mist sprinkling/rain gun etc

OC

shall be carried out in critical areas prone to air pollution (with higher values of PM₁₀/PM_{2.5}) such as haul road, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.

- iv. The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.
- v. Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
- vi. Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
- vii. Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.

III. Water quality monitoring and preservation

- i. The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25.9.2000 and as amended from time to time by the Central Pollution Control Board.
- ii. The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No. J-20012/1/2006-IA.11 (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
- iii. Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
- iv. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
- v. Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.

- vi. Catch and or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies. Further, dump material shall be properly consolidated/ compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. The water so collected in the sump shall be utilised for dust suppression and green belt development and other industrial use. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the rainfall data. The plantation of native species to be made between toe of the dump and adjacent field/habitation/water bodies.
- vii. Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (standards).
- viii. Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed under the standards prescribed under Water Act 1974 and Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time. Adequate ETP /STP needs to be provided.
- ix. The water pumped out from the mine, after siltation, shall be utilized for industrial purpose *viz.* watering the mine area, roads, green belt development *etc.* The drains shall be regularly desilted particularly after monsoon and maintained properly.
- x. The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations, considering the presence of river/rivulet/pond/lake *etc.* shall be prepared and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or any other authority as prescribed by the law.
- xi. The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A revarian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.

IV. Noise and Vibration monitoring and prevention

- i. Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, *etc* shall be provided with personal protective equipments (PPE) like ear plugs/muffs

in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.

- ii. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.
- iii. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

V. Mining Plan

- i. Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
- ii. Mining shall be carried out as per the approved mining plan(including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
- iii. No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980
- iv. Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.

VI. Land reclamation

- i. Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).
- ii. The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 m, adequate engineering interventions shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.
- iii. The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining"/"post mining" land-use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the MOEFCC/RO.
- iv. Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to

utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.

- v. Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilised with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office.
- vi. The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

VII. Green Belt

- i. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered/endemic flora/fauna, if any, spotted/reported in the study area. The Action plan in this regard, if any, shall be prepared and implemented in consultation with the State Forest and Wildlife Department.
- ii. Greenbelt consisting of 3-tier plantation of width not less than 7.5 m shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species (endemic species should be given priority) shall be developed all along the major approach/ coal transportation roads.

VIII. Public hearing and Human health issues

- i. Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored weekly. The report on the same shall be submitted to this ministry & it's RO on six-monthly basis.
- ii. The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.
- iii. Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.

- iv. Implementation of the action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.
- v. The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
- vii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the

Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - XVISTANDARD EC CONDITIONS FOR UNDERGROUND COAL MINES**I. Statutory compliance:**

- i. The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
- ii. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- iii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iv. The project proponent shall prepare a Site-Specific Conservation Plan / Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- v. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- vi. The project proponent shall obtain the necessary permission from the Central Ground Water Authority.
- vii. Solid waste/hazardous waste generated in the mines needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016

II. Air quality monitoring and preservation

- i. Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, *etc.* to be carried out at least once in six months. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB
- ii. The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25.9.2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such

as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.

- iii. Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.
- iv. Major approach roads shall be black topped and properly maintained.
- v. The transportation of coal shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.
- vi. Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
- vii. Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
- viii. Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.

III. Water quality monitoring and preservation

- i. The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25.9.2000 and as amended from time to time by the Central Pollution Control Board.
- ii. The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No. J-20012/1/2006-IA.11 (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
- iii. Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.

- iv. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
- v. Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.
- vi. The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation.
- vii. Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff
- viii. The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.
- ix. Industrial waste water from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste water.
- x. Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.
- xi. The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS.
- xii. The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A revarian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.

IV. Noise and Vibration monitoring and prevention

- i. Adequate measures shall be taken for control of noise levels below 85 dB(A) in the work environment. Workers engaged in underground mining operations, operation of HEMM, etc. shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms/guidelines in this regard. Progress in usage of such accessories to be monitored. Adequate awareness programme for users to be conducted.
- ii. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

V. Mining Plan

- i. Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
- ii. No change in mining method *i.e.* UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC).
- iii. Mining shall be carried out as per the approved mining plan (including mine closure plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
- iv. Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards.
- v. No mining activity shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.
- vi. Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.

VI. Land reclamation

- i. Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).
- ii. Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.

- iii. Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material.
- iv. Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, alongwith fly ash for external dump of overburden, backfilling or stowing of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.
- v. A separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out.
- vi. Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine.
- vii. Native tree species shall be selected and planted over areas affected by subsidence.
- viii. The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

VII. Green Belt

- i. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered flora/fauna, if any, spotted/reported in the study area. Action plan, in this regard, if any, shall be prepared and implemented in consultation with the State Forest and Wildlife Department.
- ii. Greenbelt, consisting of three-tier plantation, of width not less than 7.5 m, shall be developed all along the mine lease area in a phased manner. The green belt comprising of a mix of native species shall be developed all along the major approach roads/ coal transportation roads.

VIII. Public hearing and Human health issues

- i. Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored.
- ii. The Project Proponent shall undertake Occupational Health survey for initial and Periodical medical examination of the workers engaged in the Project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS Circulars. Besides carrying out regular periodic health check-up of their workers, 20% of the workers engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any.

- iii. Personnel (including outsourcing employees) working in dusty areas shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.
- iv. Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines.
- v. Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.
- vi. Implementation of Action Plan on the issues raised during the Public Hearing shall be ensured. The Project Proponent shall undertake all the tasks as per the Action Plan submitted with budgetary provisions during the Public Hearing. Land oustees shall be compensated as per the norms laid out R&R Policy of the Company/ or the National R&R Policy/ R&R Policy of the State Government, as applicable
- vii. The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
- viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- vii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- viii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- ix. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- x. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

- xi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - XVIISTANDARD EC CONDITIONS FOR COAL WASHERY**I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan / Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority.
- vi. Solid waste/hazardous waste generated in the washery needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016.
- vii. Coal beneficiation practices shall be carried out under strict adherence to provisions of the Factories Act, 1957 and subordinate legislations made there under.

II. Air quality monitoring and preservation

- i. Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc. carried out at least once in six months.
- ii. Continuous ambient air quality monitoring stations as prescribed in the statue be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per the requirement and/or in

consultation with the SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc to be carried out at least once in six months.

- iii. Transportation of coal by road shall be carried out by covered trucks/conveyors. The transportation of clean coal and rejects shall be by rail with wagon loading through silo. Effective measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulates such as roads, belt conveyors, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled at source. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board
- iv. All approach roads shall be black topped and internal roads shall be concreted. The roads shall be regularly cleaned. Coal transportation shall be carried out by covered trucks.
- v. Covered trucks shall be engaged for mineral transportation outside the washery upto the railway siding, shall be optimally loaded to avoid spillage en-route. Trucks shall be adequately maintained and emissions shall be below notified limits.
- vi. Facilities for parking of trucks carrying raw material from linked mine shall be created within the unit.
- vii. Vehicular emissions shall be kept under control and regularly monitored. The vehicles having 'PUC' certificate from authorized pollution testing centres shall be deployed for washery operations.
- viii. Hoppers of the coal crushing unit and other washery units shall be fitted with high efficiency bag filters/mist spray water sprinkling system shall be installed and operated effectively at all times of operation to check fugitive emissions from crushing operations, transfer points of closed belt conveyor systems and from transportation roads.
- ix. The raw coal, washed coal and coal wastes (rejects) shall be stacked properly at earmarked site (s) within stockyards fitted with wind breakers/shields. Adequate measures shall be taken to ensure that the stored mineral does not catch fire.
- x. The temporary reject sites should appropriate planned and designed to avoid air and water pollution from such sites.

III. Water quality monitoring and preservation

- i. The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25.9.2000 and as amended from time to time by the Central Pollution Control Board.
- ii. The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No. J-20012/1/2006-1A.11 (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for compliance.

- iii. Industrial waste water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time.
- iv. The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the washery. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side stabilised with plantation so as to withstand the peak water pressure preventing any chance of inundation.
- v. Heavy metal content in raw coal and washed coal shall be analysed once in a year and records maintained thereof.
- vi. The rejects should preferably be utilized in FBC power plant or disposed off through sale for its gainful utilization. If the coal washery rejects are to be disposed off, it should be done in a safe and sustainable manner with adequate compaction and post closure arrangement to avoid water pollution due to leachate from rejects and surface run off from reject dumping sites.
- vii. An Integrated Surface Water Management Plan for the washery area up to its buffer zone considering the presence of any river/rivulet/pond/lake *etc.* with impact of coal washing activities on it, shall be prepared, submitted to MoEFCC and implemented.
- viii. Waste Water shall be effectively treated and recycled completely either for washery operations or maintenance of green belt around the plant.
- ix. Rainwater harvesting in the washery premises shall be implemented for conservation and augmentation of ground water resources in consultation with Central Ground Water Board.
- x. No ground water shall be used for coal washing unless otherwise permitted in writing by competent authority (CGWA) or MoEFCC. The make-up water requirement of washery should not exceed 1.5 m³/tonne of raw coal.
- xi. Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
- xii. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
- xiii. The project proponent shall take all precautionary measures to ensure riverine/ riparian ecosystem in and around the coal mine up to a distance of 5 km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government

IV. Noise and Vibration monitoring and prevention

- i. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis
- ii. Adequate measures shall be taken for control of noise levels as per noise pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.

V. Coal beneficiation

- i. Coal stacking plan shall be prepared separately for raw coal, clean coal, middling and rejects.
- ii. Efforts should be made to reduce energy consumption by conservation, efficiency improvements and use of renewable energy.

VI. Green Belt

- i. Three tier greenbelt comprising of a mix of native species, of minimum 30 m width shall be developed all along the washery area to check fugitive dust emissions and to render aesthetic to neighbouring stakeholders. A 3-tier green belt comprising of a mix of native species or tree species with thick leaves shall be developed along vacant areas, storage yards, loading/transfer points and also along internal roads/main approach roads.
- ii. The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

VII. Public hearing and Human health issues

- i. Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored weekly. The report on the same shall be submitted to this ministry & its RO on six-monthly basis.
- ii. The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any. as amended time to time.
- iii. Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.

- iv. Implementation of the action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.
- v. The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.

VIII. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

IX. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
- viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No change in coal beneficiation process and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC) with such conditions mentioned therein. No change in the maximum quantum of raw material feed per annum against the approved washery capacity shall be made
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - XVIII**Standard EC Conditions for Petroleum Refining Industry, Petro-chemical complexes and Petrochemical products and petrochemical based processing**

[applicable to item 4(a) Petroleum refining industry; 5(c) Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics); 5(e) Petrochemical products and petrochemical based processing such as production of carbon black and electrode grade graphite (processes other than cracking & reformation and not covered under the complexes)]

I. Statutory compliance:

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
- vii. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier

specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)
- iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. Sulphur content should not exceed 0.5% in the coal for use in coal fired boilers to control particulate emissions within permissible limits (as applicable). The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
- vii. The DG sets shall be equipped with suitable pollution control devices and the adequate stack height so that the emissions are in conformity with the extant regulations and the guidelines in this regard.
- viii. The National Emission Standards for Petroleum Oil Refinery issued by the Ministry vide G.S.R. 186(E) dated 18th March, 2008 and G.S.R. 595(E) dated 21st August, 2009 as amended from time to time shall be followed.
- ix. The National Emission Standards for Petrochemical (Basic & Intermediates) issued by the Ministry vide G.S.R. 820 (E) dated 9th November, 2012as amended time to time shall be followed.
- x. Storage of raw materials, coal etc shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions

III. Water quality monitoring and preservation

- i. The project proponent shall provide online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises (applicable in case of the projects achieving ZLD).

- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. The effluent discharge shall conform to the standards prescribed under the Environment (Protection) Rules, 1986, or as specified by the State Pollution Control Board while granting Consent under the Air/Water Act, whichever is more stringent.
- v. As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises (applicable in case of the projects achieving the ZLD).
- vi. Total fresh water requirement shall not exceed the proposed quantity or as specified by the Committee. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard.
- vii. Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.
- viii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- ix. The project proponent shall make efforts to minimise water consumption in the complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- ii. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation.
- iii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. The energy sources for lighting purposes shall preferably be LED based.

VI. Waste management

- i. Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and the solvent transfer through pumps.

- ii. Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
- iii. The company shall undertake waste minimization measures as below:-
 - a. Metering and control of quantities of active ingredients to minimize waste.
 - b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - c. Use of automated filling to minimize spillage.
 - d. Use of Close Feed system into batch reactors.
 - e. Venting equipment through vapour recovery system.
 - f. Use of high pressure hoses for equipment clearing to reduce wastewater generation.

VII. Green Belt

- i. The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.
- iii. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted
- iv. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- v. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- vi. There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places

- vii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Iron and Steel plants shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - XIX**Standard EC Conditions Distillery sector
(applicable to item S.N. 5(g)- Distilleries & 5(j) - Sugar industry)****I. Statutory compliance**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
- vi. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall install system carryout to Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)

- iii. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- v. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.
- vi. Sulphur content should not exceed 0.5% in the coal for use in coal fired boilers to control particulate emissions within permissible limits (as applicable). The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
- vii. The DG sets shall be equipped with suitable pollution control devices and the adequate stack height so that the emissions are in conformity with the extant regulations and the guidelines in this regard.
- viii. Storage of raw materials, coal etc shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.

III. Water quality monitoring and preservation

- i. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises (applicable in case of the projects achieving ZLD) and connected to SPCB and CPCB online servers.
- ii. Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises (applicable in case of the projects achieving the ZLD)
- iii. Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.
- iv. The effluent discharge shall conform to the standards prescribed under the Environment (Protection) Rules, 1986, or as specified by the State Pollution Control Board while granting Consent under the Air/Water Act, whichever is more stringent.
- v. Total fresh water requirement shall not exceed the proposed quantity or as specified by the Committee. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard.
- vi. Industrial/trade effluent shall be segregated into High COD/TDS and Low COD/TDS effluent streams. High TDS/COD shall be passed through stripper followed by MEE and ATFD (agitated thin film drier). Low TDS effluent stream shall be treated in ETP and then passed through RO system.

- vii. The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.

IV. Noise monitoring and prevention

- i. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- ii. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation.
- iii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. The energy sources for lighting purposes shall preferably be LED based.

VI. Waste management

- i. Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and the solvent transfer through pumps.
- ii. Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
- iii. The company shall undertake waste minimization measures as below:-
 - a. Metering and control of quantities of active ingredients to minimize waste.
 - b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - c. Use of automated filling to minimize spillage.
 - d. Use of Close Feed system into batch reactors.
 - e. Venting equipment through vapour recovery system.
 - f. Use of high pressure hoses for equipment clearing to reduce wastewater generation

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant

VIII. Safety, Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

- ii. The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- vi. There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

- xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xvi. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - XX**Standard EC Conditions for Pharmaceutical/Chemical Industry sector**

(applicable to item S.N. 4(d) - Chlor-alkali industry; 4(e) - Soda ash industry; 5(b) -Pesticides industry and Pesticides specific intermediates; 5(f) - Synthetic organic chemicals industry {dyes & dye intermediates, bulk drugs and intermediates & synthetic rubbers etc} and 5(h) - Integrated paint industry)

I. Statutory compliance

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
- vi. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.

- iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iv. To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. Sulphur content should not exceed 0.5% in the coal for use in coal fired boilers to control particulate emissions within permissible limits (as applicable). The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
- v. Storage of raw materials, coal etc shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
- vi. National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended from time to time shall be followed.
- vii. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with

III. Water quality monitoring and preservation

- i. The project proponent shall provide online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises (applicable in case of the projects achieving ZLD)
- ii. As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises (applicable in case of the projects achieving the ZLD).
- iii. The effluent discharge shall conform to the standards prescribed under the Environment (Protection) Rules, 1986, or as specified by the State Pollution Control Board while granting Consent under the Air/Water Act, whichever is more stringent.
- iv. Total fresh water requirement shall not exceed the proposed quantity or as specified by the Committee. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard.
- v. Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.
- vi. The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.

- vii. The DG sets shall be equipped with suitable pollution control devices and the adequate stack height so that the emissions are in conformity with the extant regulations and the guidelines in this regard.

IV. Noise monitoring and prevention

- i. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- ii. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation.
- iii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. The energy sources for lighting purposes shall preferably be LED based.

VI. Waste management

- i. Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and the solvent transfer through pumps.
- ii. Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
- iii. The company shall undertake waste minimization measures as below:-
 - a. Metering and control of quantities of active ingredients to minimize waste.
 - b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - c. Use of automated filling to minimize spillage.
 - d. Use of Close Feed system into batch reactors.
 - e. Venting equipment through vapour recovery system.
 - f. Use of high pressure hoses for equipment clearing to reduce wastewater generation

VII. Green Belt

- i. The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.

VIII. Safety, Public hearing and Human health issues

- ii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- iii. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.
- iv. The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- v. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- vi. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- vii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- viii. There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other

purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

- xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xvi. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - XXI**Standard EC Conditions for Offshore and Onshore Oil and Gas exploration, development & production sector****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.
- vi. The project proponent shall obtain and adhere to statutory clearance under the Coastal Regulation Zone Notification, 2011, as applicable

II. Air quality monitoring and preservation

- i. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with
- ii. To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. Sulphur content should not exceed 0.5% in the coal for use in coal fired boilers to control particulate emissions within permissible limits (as applicable). The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
- iii. The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.

- iv. Ambient air quality shall be monitored at the nearest human settlements as per the National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 for PM10, PM2.5, SO2, NOX, CO, CH4, HC, Non-methane HC etc.
- v. During exploration, production, storage and handling, the fugitive emission of methane, if any, shall be monitored using Infra-red camera/ appropriate technology.
- vi. The project proponent also to ensure trapping/storing of the CO2 generated, if any, during the process and handling.
- vii. Approach road shall be made pucca to minimize generation of suspended dust

III. Water quality monitoring and preservation

- i. As proposed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged to any surface water body, sea and/or on land. Domestic sewage shall be disposed off through septic tank/soak pit.
- ii. The effluent discharge shall conform to the standards prescribed under the Environment (Protection) Rules, 1986, or as specified by the State Pollution Control Board while granting Consent under the Air/Water Act, whichever is more stringent.
- iii. Total fresh water requirement shall not exceed the proposed quantity or as specified by the Committee. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard.
- iv. The company shall construct the garland drain all around the drilling site to prevent runoff of any oil containing waste into the nearby water bodies. Separate drainage system shall be created for oil contaminated and non-oil contaminated. Effluent shall be properly treated and treated wastewater shall conform to CPCB standards.
- v. Drill cuttings separated from drilling fluid shall be adequately washed and disposed in HDPE lined pit. Waste mud shall be tested for hazardous contaminants and disposed according to HWMH Rules, 2016. No effluent/drilling mud/drill cutting shall be discharged/disposed off into nearby surface water bodies. The company shall comply with the guidelines for disposal of solid waste, drill cutting and drilling fluids for onshore drilling operation notified vide GSR.546(E) dated 30th August, 2005.

IV. Noise monitoring and prevention

- i. The company shall make all arrangements for control of noise from the drilling activity. Acoustic enclosure shall be provided for the DG sets along with the adequate stack height as per CPCB guidelines.
- ii. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation.
- iii. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

V. Energy Conservation measures

- iv. The energy sources for lighting purposes shall preferably be LED based.

VI. Waste management

- i. Oil spillage prevention and mitigation scheme shall be prepared. In case of oil spillage/ contamination, action plan shall be prepared to clean the site by adopting proven technology. The recyclable waste (oily sludge) and spent oil shall be disposed of to the authorized recyclers.
- ii. Oil content in the drill cuttings shall be monitored by some Authorized agency and report shall be sent to the Ministry's Regional Office

VII. Safety, Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. Blow Out Preventer system shall be installed to prevent well blowouts during drilling operations. BOP measures during drilling shall focus on maintaining well bore hydrostatic pressure by proper pre-well planning and drilling fluid logging etc.
- iii. Company shall prepare operating manual in respect of all activities, which would cover all safety & environment related issues and measures to be taken for protection. One set of environmental manual shall be made available at the drilling site/ project site. Awareness shall be created at each level of the management. All the schedules and results of environmental monitoring shall be available at the project site office. Remote monitoring of site should be done.
- iv. On completion of drilling, the company has to plug the drilled wells safely and obtain certificate from environment safety angle from the concerned authority
- v. The company shall take measures after completion of drilling process by well plugging and secured enclosures, decommissioning of rig upon abandonment of the well and drilling site shall be restored the area in original condition. In the event that no economic quantity of hydrocarbon is found a full abandonment plan shall be implemented for the drilling site in accordance with the applicable Indian Petroleum Regulations
- vi. The Company shall take necessary measures to prevent fire hazards, containing oil spill and soil remediation as needed. Possibility of using ground flare shall be explored. At the place of ground flaring, the overhead flaring stack with knockout drums shall be installed to minimize gaseous emissions during operation.
- vii. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- viii. The company shall develop a contingency plan for H₂S release including all necessary aspects from evacuation to resumption of normal operations. The workers shall be

provided with personal H₂S detectors in locations of high risk of exposure along with self containing breathing apparatus

- ix. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- x. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- xi. The Company shall carry out long term subsidence study by collecting base line data before initiating drilling operation till the project lasts. The data so collected shall be submitted six monthly to the Ministry and Regional Office.

VIII. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

IX. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of

which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- vii. Restoration of the project site shall be carried out satisfactorily and report shall be sent to the Ministry's Regional Office
- vii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - XXII**Standard EC Conditions for Oil & gas transportation pipeline sector****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.
- vi. The project proponent shall obtain and adhere to statutory clearance under the Coastal Regulation Zone Notification, 2011, as applicable.
- vii. The Oil Industry Safety Directorate (OISD) guidelines for pipeline projects shall be followed in letter and spirit.
- viii. Necessary approval from Chief Controller of Explosive must be obtained before commission of project.

II. Air quality monitoring and preservation

- i. The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- ii. The DG sets shall be equipped with suitable pollution control devices and the adequate stack height so that the emissions are in conformity with the extant regulations and the guidelines in this regard.

- iii. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.

III. Water quality monitoring and preservation

- i. As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises (applicable in case of the projects achieving the ZLD).
- ii. The effluent discharge shall conform to the standards prescribed under the Environment (Protection) Rules, 1986, or as specified by the State Pollution Control Board while granting Consent under the Air/Water Act, whichever is more stringent.
- iii. Total fresh water requirement shall not exceed the proposed quantity or as specified by the Committee. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard.
- iv. The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.
- v. The construction of pipelines through the waterbodies shall be avoided during the rainy season/ breeding seasons of aquatic animals.
- vi. The riverbed, embankments and dykes shall be restored adequately after installation of crossings.

IV. Noise monitoring and prevention

- i. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- ii. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation.
- iii. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

V. Energy Conservation measures

- i. The energy sources for lighting purposes shall preferably be LED based.

VI. Waste management

- i. Oil spillage prevention and mitigation scheme shall be prepared. In case of oil spillage/ contamination, action plan shall be prepared to clean the site by adopting proven technology. The recyclable waste (oily sludge) and spent oil shall be disposed of to the authorized recyclers.

VII. Safety, Public hearing and Human health issues

- i. SCADA system shall be installed with dedicated optical fiber based telecommunication link for safe operation of pipeline and leak detection system.
- ii. Intelligent pigging facilities shall be provided for the entire pipeline system for internal corrosion monitoring. Coating and impressed current cathodic protection system shall be provided to prevent external corrosion.
- iii. All the recommendations mentioned in the risk assessment report shall be implemented and Emergency response plan shall be based on guideline prepared by OISD
- iv. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Onsite and Offsite Disaster Management Plan shall be implemented.

VIII. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

IX. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of

which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The project proponent shall inform the Regional Office as well as the Ministry, the date of commencing the land development work and completion of the project.
- ix. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- x. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- vii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- viii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- ix. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- x. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other

Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules.

- xiii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - XXIII**Standard EC Conditions for isolated storage and handling of hazardous chemicals sector****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.
- vi. During construction phase, air pollution and solid waste management aspects need to be properly addressed ensuring compliance of the Construction and Demolition Waste Management Rules, 2016.
- vii. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.
- viii. The company should obtain all requisite clearances for fire safety and explosives and should comply with the stipulation made by the respective authorities.
- ix. Necessary approvals from Chief Controller of Explosives must be obtained before commission of project, if applicable.
- x. The project proponent shall obtain and adhere to statutory clearance under the Coastal Regulation Zone Notification, 2011, as applicable

II. Air quality monitoring and preservation

- i. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.
- ii. The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- iii. Regularly monitoring of VOC and HC in the work zone area in the plant premises should be carried out and data be submitted to Ministry's Regional Office, CPCB and State Pollution Control Board. Quarterly monitoring for fugitive emissions should be carried out as per the guidelines of CPCB and reports submitted to Ministry's Regional Office.
- iv. During storage and handling, the fugitive emission of methane, if any, shall be monitored using Infra-red camera/ appropriate technology.
- v. The project proponent also to ensure trapping/storing of the CO₂ generated, if any, during the process and handling.
- vi. The DG sets shall be equipped with suitable pollution control devices and the adequate stack height so that the emissions are in conformity with the extant regulations and the guidelines in this regard.
- vii. Water sprinkling has to be undertaken on regular basis to control the polluting particles.
- viii. Approach road shall be made pucca to minimize generation of suspended dust.

III. Water quality monitoring and preservation

- i. As already committed by the project proponent, Zero Liquid Discharge shall be ensured (applicable in case of the projects achieving the ZLD).
- ii. The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.

IV. Noise monitoring and prevention

- i. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- ii. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation.
- iii. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

V. Energy Conservation measures

- iv. The energy sources for lighting purposes shall preferably be LED based.

VI. Waste management

- i. Oil spillage prevention and mitigation scheme shall be prepared. In case of oil spillage/ contamination, action plan shall be prepared to clean the site by adopting proven technology. The recyclable waste (oily sludge) and spent oil shall be disposed of to the authorized recyclers.

VII. Green Belt

- i. The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.

VIII. Safety, Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and guidelines prepared by OISD, DGMS and Govt. of India. Mock drill should be conducted once in a month. onsite and off-site Disaster Management Plan shall be implemented.
- ii. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- iii. Additional safety measures should be taken by using remote operated shut off valve, double block & bleed valve (DBB), impervious dyke wall and un-bonded flexible roof drain pipe, if applicable.
- iv. High and low-level alarms shall be fitted to plant storage tanks which can detect overfilling. However, proper supervision shall be done every time.
- v. Unit should carry out safety audit and report submitted to the Regional Office.
- vi. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- vii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.

- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

- vi. The project proponent shall inform the Regional Office as well as the Ministry, the date of commencing the land development work and completion of the project.
- vii. Restoration of the project site shall be carried out satisfactorily and report shall be sent to the Ministry's Regional Office.
- xi. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- xii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

XI. Miscellaneous(*applicable only for LPG storage*)

- i. No packing/loading/unloading of LPG cylinders shall be made on road/outside factory premises. Vehicles loaded/unloaded with LPG cylinders shall be parked inside the plant premises only and not on road sides.
- ii. The proponent shall strictly follow Oil Industry Safety Directorate (OISD) norms/guidelines for installation and design of equipments and operation of the LPG Bottling Plants.

- iii. Cylinders should be filled with the LPG and should never be over-filled. Cylinders should be checked before and after filling to ensure that they are fit to fill, have been correctly filled, are gas tight and will be trouble-free in service.
- iv. Cylinder filling operations should be carried out in accordance with a reputable technical standard or code such as ISO 10691.
- v. Road tankers should be equipped to the standard specified in national regulations reputable code. Vehicles should be mobilized during transfer operations and equipped to prevent untimely movement. Loading/unloading bays should be protected against impact. Fire-resistant coatings shall be provided to tanks/vessels.
- vi. Sections of pipeline and storage systems that can be isolated with valves or blinds should be equipped with safety valves to protect against possible damage as liquid LPG expands with increases in temperature.
- vii. The norms/guidelines of Oil Industry Safety Directorate (OISD) for installation and design of equipments and operation of the LPG Bottling Plants shall be strictly followed. Safety audit to be carried out and report submitted to the Regional Office.
- viii. The project proponent shall conduct a traffic density survey on the approach road to be used for transportation of LPG tankers and LPG cylinders.
- ix. Static electricity discharge shall be checked. Steel structures and pipeline should be securely earthed. Road tankers should be bonded to earth before LP Gas transfers commence and remain so until the operation is complete and the hose is disconnected.
- x. The proponent shall strictly comply with Government of India's Gas Cylinder Rules and its amendments.

ANNEXURE - XXIV**Standard EC Conditions for River Valley and Hydroelectric projects****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. NOC shall be obtained from National Commission of Seismic Design Parameters (NCSDS) of CWC.
- vi. Necessary approval of CEA shall be obtained for those projects having the project cost more than Rs. 1,000 crore.

II. Air quality monitoring and preservation

- i. Regular monitoring of various environmental parameters viz., Water Quality, Ambient Air Quality and Noise levels as per the CPCB guidelines at designated locations shall be carried out on monthly basis and a detailed database of the same shall be prepared and recorded. This shall be used as a baseline data for post construction EIA / Monitoring purposes.
- ii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed standards.
- iii. Necessary control measures such as water sprinkling arrangements, etc. be taken up to arrest fugitive dust at all the construction sites.

III. Water quality monitoring and preservation

- i. Conjunctive use of surface water to be planned in the project to check water logging as well as to increase crops productivity. The field drains shall be connected with natural drainage system.

- ii. Remodelling of existing natural drains (link drains) and connecting them with irrigated land through constructed field drains, collector drains, etc. are to be ensured on priority basis..
- iii. Before impounding of the water, Cofferdams for both at the upstream and downstream are to be decommissioned as per EIA/EMP report so that once the project is commissioned; cofferdam should not create any adverse impact on water environment including the rock mass and muck used for the Cofferdam.
- iv. As the reservoir will be acting as balancing reservoir and there would be fluctuation of water level during peaking period, efforts be made to reduce impact on aquatic life including impacts during spawning period both at the upstream and downstream of the project
- v. Water depth sensors shall be installed at suitable locations to monitor e-flow. Hourly data to be collected and converted to discharge data. The Gauge and Discharge data in the form of Excel Sheet be submitted to the Regional Office, MoEF & CC and to the CWC on weekly basis.
- vi. Mixed irrigation shall be practised and necessary awareness be given to all the farmers and trained in the use of such systems. Proper crops selection shall be carried out for making irrigation facility more effective.
- vii. On Farm Development (OFD) works like landscaping, land levelling, drainage facilities, field irrigation channels and farm roads, etc. should be taken up in phased manner prior to the start of irrigation in the entire command area. The Command Area Development Plan should be strictly implemented as proposed in the EIA/EMP report

IV. Noise monitoring and prevention

- i. All the equipment likely to generate high noise shall be appropriately enclosed or inbuilt noise enclosures be provided so as to meet the ambient noise standards as notified under the Noise Pollution (Regulation and Control) Rules, 2000, as amended in 2010 under the Environment Protection Act (EPA), 1986.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Catchment Area Treatment Plan

- i. Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP report shall be implemented in consultation with the State Forest Department and shall be implemented in synchronization with the construction of the project.

VI. Waste management

- i. Muck disposal be carried out only in the approved and earmarked sites. The dumping sites shall be located sufficiently away from the HFL of the river. Efforts be made to reuse the muck for construction and other filling purposes and balanced be disposed of at the designated disposal sites. Once the muck disposal sites are inactive, proper treatment measures like both engineering and biological measures be carried out so that sites are stabilized quickly.

- ii. Solid waste management should be planned in details. Land filling of plastic waste shall be avoided and instead be used for various purposes as envisaged in the EIA/EMP reports. Efforts be made to avoid one time use of plastics.

VII. Green Belt, EMP Cost, Fisheries and Wildlife Management

- i. Based on the recommendation of Cummulative Impact Assessment and Carrying capacity study of river basin or as per the ToR conditions or minimum 15% of the average flow of four consecutive leanest months, whichever value is higher, shall be released as environmental flow.
- ii. Detailed information on species composition particular to fish species from previous study/literature be inventorized and proper management plan shall be prepared for in-situ conservation in the streams, tributaries of river and the main river itself for which adequate budget provision be made and followed strictly.
- iii. Wildlife Conservation Plan prepared for both core and buffer zones shall be implemented in consultation with the local State Forest Department.
- iv. To enrich the habitat of the project site, plantation shall be raised as envisaged in the EIA/EMP report. Plantation to be developed along the periphery of the reservoir in multi-layers with local indigenous species in consultation with the local State Forest Department.
- v. Compensatory afforestation programme shall be implemented as per the plan approved.
- vi. Fish ladder/pass as envisaged in the EIA/EMP report shall be provided for migration of fishes. Regular monitoring of this facility be carried out to ensure its effectiveness.

VIII. Public hearing and Human health issues

- i. Resettlement & Rehabilitation plan be implemented in consultation with the State Govt. as approved by the State Govt
- ii. Budget provisions made for the community and social development plan including community welfare schemes shall be implemented in toto.
- iii. Preventive measures viz. fuming and spraying of mosquito control shall be done in and around the labour colonies, affected villages, stagnatedpools, etc. Provisions be made to not to create any stagnated pools to avoid creation of breeding grounds of the vector borne diseases
- iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. Labourforce to be engaged for construction works shall be examined thoroughly and adequately treated before issuing them work permit. Medical facilities shall be provided at the construction sites.

- vi. Early Warning Telemetric system shall be installed in the upper catchment area of the project for advance intimation of flood forecast.
- vii. Emergency preparedness plan be made for any eventuality of the dam failure and shall be implemented as per the Dam Break Analysis

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. Skill mapping be undertaken for the youths of the affected project area and based on the skill mapping, necessary trainings to the youths be provided for their long time livelihood generation
- iii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iv. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- v. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- vi. Post EIA and SIA be prepared for the project through a third party and evaluation report be submitted to the Ministry after five years of commissioning of the project.
- vii. Multi Disciplinary Committee (MDC) be constituted with experts from Ecology, Forestry, Wildlife, Sociology, Soil Conservation, Fisheries, NGO, etc. to oversee implementation of various environmental safeguards proposed in EIA/EMP report during construction of the project. The monitoring report of the Committee shall be uploaded in the website of the Company.
- viii. Formation of Water User Association/Co-operative be made involment of the whole community be ensured for discipline use of available water for irrigation purposes

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by

prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- vii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- vii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- viii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- ix. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- x. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

- xii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

ANNEXURE - XXV**STANDARD ENVIRONMENT AND CRZ CLEARANCE CONDITIONS FOR THE PROJECTS RELATED TO INDUSTRIAL ESTATES/PARKS/COMPLEXES/AREAS, EXPORT PROCESSING ZONES (EPZS), SPECIAL ECONOMIC ZONES (SEZS), BIOTECH PARKS, LEATHER COMPLEXES****I. Statutory compliance:**

- i. This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project
- ii. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- iii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iv. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- v. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/Committee.
- vi. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vii. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
- viii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.
- ix. This environmental clearance is only for the said Industrial Area. Any other activity within the Industrial Area would require separate environmental clearance, as applicable under EIA Notification, 2006 as amended from time to time. For all the individual units, environmental clearances, as applicable, shall be obtained from the respective regulatory authorities.

- x. The buildings shall have adequate distance (as per local building bye laws) between them to allow movement of fresh air and passage of natural light, air and ventilation in accordance with guidelines of local authorities

II. Air quality monitoring and preservation

- i. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the Industrial area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- ii. The D.G. sets to be used during development/ construction phase shall be in conformity to Environment (Protection) Rules prescribed for air and noise emission standards. Storage of diesel shall be made underground and necessary approvals/permissions from Chief control of explosives to be obtained.
- iii. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking, loading and unloading shall be fully internalized and no public space shall be utilized.
- iv. Vehicles hired for bringing construction material to the site should have a Pollution Under Control (PUC) certificate and shall conform to applicable air and noise emission standards and shall be operated only during non-peak hours.

III. Water quality monitoring and preservation

- i. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986.
- ii. Construction of storm water drains for collection, storage and its re-use as per guidelines of Central Ground Water Authority (CGWA).
- iii. The project proponent shall report to the State Pollution Control Board about the compliance of the prescribed standards for all discharges from the Industrial Area into the sea. - Project specific
- iv. Fixtures for showers, toilet flushing and drinking shall be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- v. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured/recorded to ensure the water balance as projected by the project proponent. The record shall be submitted to the concerned Regional Office of the Ministry along with six monthly monitoring reports.
- vi. Water demand during development/construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices referred. Project specific
- vii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in

the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.

- viii. The project proponent shall make efforts to minimise water consumption in the industrial complex by segregation of used water, practicing cascade use and by recycling treated water.
- ix. Member industries shall treat the effluent to meet the prescribed CETP inlet norms.
- x. The member units shall provide RCC tanks for storage of effluent for monitoring the characteristics of effluent before taking into the Common Effluent Treatment Plant (CETP) for further treatment.
- xi. Proper flow meters along with online monitoring facilities shall be provided to monitor the effluent quality and quantity sent from member industries to CETP and from CETP to the final disposal/re-use on a continuous basis.
- xii. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- xiii. To achieve the Zero Liquid Discharge, waste water generated from different industrial operations shall be properly collected, treated to the prescribed standards and then recycled or reused for the identified uses. – Project specific
- xiv. The project should not amend or alter the pathways of the natural streams or creeks/nallah flowing.
- xv. Rain water harvesting for roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 4 m above the highest ground water table.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.

VI. Waste management

- i. Disposal of muck during development/construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. The ground water quality of the adjacent to dumping area should be monitored and report should be submitted to MoEF&CC and its Regional Office concerned.
- ii. Fly ash bricks should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016
- iii. All hazardous waste generated during development/ construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the Central Pollution Control Board/State Pollution Control Board.
- iv. Used LEDs shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible. Energy conservation measures should be as per Bureau of Energy Efficiency (BEE) standards.
- v. Air pollution and the solid waste management aspects need to be properly addressed ensuring compliance of the Construction and Demolition Waste Management Rules, 2016.
- vi. The solid waste generated shall be properly collected and segregated in accordance with the Solid Waste Management Rules, 2016. Wet garbage shall be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material. No municipal waste shall be disposed off outside the premises

VII. Green Belt

- i. The green belt/plantation of to a width of 15 m should be provided all along the periphery of industrial area with native species. The individual units should keep 33% of allotted area as green area with native place. The time bound action plan for green belt/plantation be submitted to the MoEF&CC and concerned Regional Office within three months of issue of this letter.
- ii. Cutting of plants/trees are to be totally avoided by the construction labours. The contractor has to maintain log book for the purchase and distribution of fuel wood.
- iii. Management Plan for biodiversity conservation along with the implementation schedule should be prepared with the help of concerned government institution /state forest department, and same to be submitted to MoEF&CC and its Regional Office before commencement of work. Sufficient fund provision to be made to implement the same.
- iv. All the topsoil excavated during development/construction activities should be stored for use in horticulture/landscape development within the project site. Report should be submitted to MoEF&CC and its Regional Office concerned.

- v. For monitoring of land use pattern, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its concerned Regional office

VIII. Public hearing and Human health issues

- i. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- ii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) regarding plants located in the industrial estates/park shall be implemented.
- vii. Special purpose vehicle shall be established for implementation, monitoring and compliance of the environmental safeguards.

X. Miscellaneous

- i. Construction material has to be brought from approved/authorized places.
- ii. Internal Road widths within the industrial area shall be minimum 18 m ROW.
- iii. Parking space to accommodate trucks, cars, two wheelers and bicycles shall be provided as per the norms.
- iv. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- v. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- vi. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- vii. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- viii. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- ix. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- x. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- xi. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- xii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- xi. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

- xii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xvi. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

XI. Coastal Regulation Zone (CRZ) – If applicable

- i. On the project site physical HTL demarcation has to be compulsorily made with the help of Government of India organizations/Institutions.
- ii. Screens and trash bars shall be provided to avoid entry of fishes and fish larvae in to the system - Project Specific
- iii. There shall be no disturbance to the sand dunes (Size and location latitude and longitude to be given).
- iv. All the provisions of the CRZ Notification, 2011 and subsequent amendments shall be strictly complied with, and in case of any change in scope of work, necessary recommendations from the concerned CZMA shall be obtained for further consideration by the concerned regulatory authority.
- v. No construction work other than those permitted in CRZ Notification shall be carried out in CRZ area.
- vi. The physic – chemical and biological parameters including benthic fauna and flora, primary and secondary productions as well as fishery populations are to be monitored regularly during the construction phase by employing qualified persons.
- vii. In view of the river ecology and dependency for sustenance of fishery in coastal areas, alternate water resources shall be explored to meet the huge water demand for the

project, in addition to the best recycling practices for the industrial requirements. Natural flow of River shall not be altered or tampered with. Project specific

- viii. Though the sumps and pump house are located beyond CRZ area, in view of its proximity to sea necessary prior permission shall be obtained for construction of sumps from the competent authority. Copy of permission shall be submitted to the concerned the concerned Regional Office of the Ministry prior to the commencement of work. Project Specific
- ix. Detailed scientific studies for Coastal Management Plan shall be prepared by an expert institution of repute and time bound action plan to be submitted to the Ministry and its Regional Office concerned within three months of issue of this letter.
- x. Non vegetated mudflats must be clearly demarcated on the map.and no artificial plantation to be undertaken on non- vegetated mudflats.
- xi. 2% of the project cost shall be apportioned for marine and coastal biodiversity protection and conservation measures, to be spent by the project proponent towards fulfilling its Corporate Environmental Responsibility (CER). Project Specific.
- xii. The temperature at the discharge point has to be monitored regularly and also the physico-chemical and biological parameters including benthic fauna and flora, primary and secondary productions as well as fishery populations has to be monitor regularly during the operation phase by employing qualified persons.
- xiii. The project proponent shall report to the State Pollution Control Board about the compliance of the prescribed standards for all discharges from the Industrial Area into the sea.
- xiv. The desalination plant reject has to be disposed properly.
- xv. Periodic monitoring of coastal water shall be carried out at outfall location by the project proponent by establishing minimum 3 monitoring stations. Proper record of monitoring should be placed along with six monthly compliance report.
- xvi. Implementation of Marine Environmental Management Plan in Toto

F. No. 22-34/2018-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003

E-mail: sharath.kr@gov.in
Tel: 011-24695319

Dated: 4th January, 2019

OFFICE MEMORANDUM

Sub.: Standardization of Environment Clearance conditions – reg.

The Ministry of Environment, Forest and Climate Change has notified the Environmental Impact Assessment (EIA) Notification, 2006 under the provisions of the Environment (Protection) Act, 1986, which regulates development and their expansion/modernization of 39 sectors/activities listed in the Schedule to the EIA Notification, 2006. There are two Category of projects viz. Category 'A' projects that are handled at the level of MoEF&CC and Category 'B' projects that are handled by the respective State Environment Impact Assessment Authority (SEIAA) following the procedure prescribed under the EIA Notification, 2006.

2. All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forest and Climate Change (MoEF&CC) on the recommendations of an Expert Appraisal Committee (EAC) constituted by the Central Government for the purposes of this notification.

3. The Standard Environmental Clearance conditions have been prepared for expediting the process of Environmental Clearance without compromising environmental norms and the rigor of environment impact assessment.

4. The standard Environment Clearance conditions shall be considered by the concerned EAC with due diligence while recommending the Environmental Clearance. The expert appraisal committee can modify, prescribe additional conditions based on the project specific requirements.

5. The recommended conditions by the EAC shall be brought in the minutes of the meeting of the EAC.

6. The standard Environment Clearance conditions are herewith issued for the following sectors:

S.No.	Sector	Project / Activity
I.	Infrastructure	7(a) Airports 7(d) Common hazardous waste treatment, storage and disposal facilities (TSDFs) 7(da) Bio-medical waste treatment facility 7(e) Port, Harbour, Break water and Dredging 7(g) Aerial Ropeways 7(h) Common Effluent Treatment Plants 7(i) Common Municipal Solid Waste Management Facility
II.	Building/construction Projects, Area Development Projects	8 (a) Building and construction projects 8(b) Township and Area Development Projects.

7. This issues with the approval of competent authority.


 (Sharath Kumar Pallerla)
 Director (IA-III-Policy)

To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. All the Officers of I.A. Division
5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary(EF&CC)
4. PPS to AS(AKJ) / AS (AKM)
5. PS to JS (RSP)/ JS(JT)/JS(GM)
6. Website, MoEF&CC
7. Guard file.

Standard EC Conditions for Project/Activity 7(a): Airport

I. Statutory compliance:

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. Clearance from Directorate General of Civil Aviation (DGCA) and Airports Authority of India (AAI) for safety and project facilities shall be obtained.
- vii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- viii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

II. Air quality monitoring and preservation

- i. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the airport area at least at four locations

(one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.

- ii. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
- iii. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
- iv. Soil and other construction materials should be sprayed with water prior to any loading, unloading or transfer operation so as to maintain the dusty material wet
- v. The excavation working area should be sprayed with water after operation so as to maintain the entire surface wet.
- vi. Excavated materials shall be handled and transported in a manner that they do not cause any problems of air pollution.
- vii. The soil/construction materials carried by the vehicle should be covered by impervious sheeting to ensure that the dusty materials do not leak from the vehicle.

III. Water quality monitoring and preservation

- i. Run off from chemicals and other contaminants from aircraft maintenance and other areas within the airport shall be suitably contained and treated before disposal. A spillage and contaminant containment plan shall be drawn up and implemented to the satisfaction of the State Pollution Control Board.
- ii. Proper drainage systems, emergency containment in the event of a major spill during monsoon season etc. shall be provided.
- iii. The runoff from paved structures like Runways, Taxiways, can be routed through drains to oil separation tanks and sedimentation basins before being discharged into rainwater harvesting structures.

- iv. Storm water drains are to be built for discharging storm water from the air-field to avoid flooding/water logging in project area. Domestic and industrial waste water shall not be allowed to be discharged into storm water drains.
- v. Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Rain water harvesting structures shall conform to CGWA designs. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease.
- vi. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- vii. Sewage Treatment Plant shall be provided to treat the wastewater generated from airport. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression
- viii. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
- ix. A detailed drainage plan for rain water shall be drawn up and implemented.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipments.
- iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
- iv. During airport operation period, noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- v. Where construction activity is likely to cause noise nuisance to nearby residents, restrict operation hours between 7 am to 6 pm.

V. Energy Conservation measures

- i. Energy conservation measures like installation of LED/CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.

VI. Waste management

- ii. Soil stockpile shall be managed in such a manner that dust emission and sediment runoff are minimized. Ensure that soil stockpiles are designed with no slope greater than 2:1 (horizontal/vertical).
- iii. The project activity shall conform to the Fly Ash notification issued under the E.P. Act of 1986.
- iv. Solid inert waste found on construction sites consists of building rubble, demolition material, concrete; bricks, timber, plastic, glass, metals, bitumen etc shall be reused/recycled or disposed off as per Solid Waste Management Rules, 2016 and Construction and Demolition Waste Rules, 2016.
- v. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
- vi. The project proponents shall implement a management plan duly approved by the State Pollution Control Board and obtain its permissions for the safe handling and disposal of:
 - a. Trash collected in flight and disposed at the airport including segregation, collection and disposed.
 - b. Toilet wastes and sewage collected from aircrafts and disposed at the Airport.
 - c. Wastes arising out of maintenance and workshops
 - d. Wastes arising out of eateries and shops situated inside the airport complex.
 - e. Hazardous and other wastes
- vii. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016. Recycling of wastes such as paper, glass (produced from terminals and aircraft caterers), metal (at aircraft maintenance site), plastics (from aircrafts, terminals and offices), wood, waste oil and solvents (from maintenance and engineering operations), kitchen wastes and vegetable oils (from caterers) shall be carried out. Solid wastes shall be disposed in accordance to the Solid Waste Management Rules, 2016 as amended.

- viii. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
- ix. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

VII. Green Belt

- i. Green belt shall be developed in area as provided in project details, with native tree species in accordance with Forest Department. The greenbelt shall inter alia cover the entire periphery of the Air Port.
- ii. Top soil shall be separately stored and used in the development of green belt.

VIII. Public hearing and Human health issues

- i. Construction site should be adequately barricaded before the construction begins.
- ii. Traffic congestion near the entry and exit points from the roads adjoining the airport shall be avoided. Parking should be fully internalized and no public space should be utilized.
- iii. Provision of Electro-mechanical doors for toilets meant for disabled passengers. Children nursing/feeding room to be located conveniently near arrival and departure gates.
- iv. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- v. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- vi. Occupational health surveillance of the workers shall be done on a regular basis.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any

- infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 - iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
 - v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

- vi. The criteria pollutant levels namely; PM 10, PM2.5, SO₂, NO_x (ambient levels) shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- ix. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- x. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Standard EC Conditions for Project/Activity 7(d): Common hazardous waste treatment, storage and disposal facilities (TSDFs)

I. Statutory compliance:

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- v. The Project proponent should ensure that the TSDF fulfils all the provisions of Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
- vi. The project proponents shall adhere to all conditions as prescribed in the Protocol for 'Performance Evaluation and Monitoring of the Common Hazardous waste treatment, storage and disposal facilities' published by the CPCB in May, 2010.
- vii. Incinerator shall be designed as per CPCB guidelines. Energy shall be recovered from incinerator.
- viii. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- ix. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- x. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be

obtained, as applicable by project proponents from the respective competent authorities

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iv. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- vi. Appropriate Air Pollution Control (As proposed, air pollution control device viz. gas quencher; treatment with mixture of hydrated lime and activated powder for adsorption of partial acidity and VOCs (if any); bagfilter/ESP for removal of particulate matter; venturi scrubber followed by packed bed scrubber with caustic circulation to neutralize the acidic vapours in flue gas; and demister column for arresting water carry over will be provided to the incinerator) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vii. The periodical monitoring of Dioxins and Furans in the Stack emissions shall be carried out. Analysis of Dioxins and Furans shall be done through CSIR – National Institute for Interdisciplinary Science and Technology (NIIST), Thiruvananthapuram or equivalent NABL Accredited laboratory

- viii. Gas generated in the Land fill should be properly collected, monitored and flared
- ix. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 02 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 02 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

III. Water quality monitoring and preservation

- i. The project proponent shall install continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. Sufficient number of Piezometer wells shall be installed in and around the project site to monitor the ground water quality in consultation with the State Pollution Control Board / CPCB. Trend analysis of ground water quality shall be carried out each season and information shall be submitted to the SPCB and the Regional Office of MoEF&CC.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. No discharge in nearby river(s)/pond(s).
- v. The depth of the land fill site shall be decided based on the ground water table at the site.
- vi. The Company shall ensure proper handling of all spillages by introducing spill control procedures for various chemicals.
- vii. All leachates arising from premises should be collected and treated in the ETP followed by RO. RO rejects shall be evaporated in MEE. Toxicity Characteristic Leaching Procedure (TCLP) test to be performed on leachates.
- viii. The Company shall review the unit operations provided for the treatment of effluents, specially the sequencing of MEE after tertiary treatment, the source of permeate when

no R.O. is recommended and the treatment of MEE condensate. The scheme for treatment of effluents shall be as permitted by the Pollution Control Board/Committee under the provisions of consent to establish.

- ix. Scrubber water, leachate water or wheel wash effluent shall be treated in the effluent treatment plant followed by RO to achieve zero liquid discharge.
- x. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- xi. Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
- xii. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
- xiii. Rain water runoff from hazardous waste storage area shall be collected and treated in the effluent treatment plant.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
- iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

V. Energy Conservation measures

- i. Energy conservation measures like installation of LED/CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.

VI. Waste management

- i. The TSDF should only handle the waste generated from the member units.
- ii. Periodical soil monitoring to check the contamination in and around the site shall be carried out.

- iii. No non-hazardous wastes, as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, shall be handled in the premises.
- iv. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- v. The solid wastes shall be segregated, managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
- vi. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
- vii. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.

VII. Green Belt

- i. Green belt shall be developed in an area as provided in project details, with native tree species in accordance with Forest Department. The greenbelt shall inter alia cover the entire periphery of the project site.
- ii. Top soil shall be separately stored and used in the development of green belt.

VIII. Public hearing and Human health issues

- i. Traffic congestion near the entry and exit points from the roads adjoining the project site shall be avoided. Parking should be fully internalized and no public space should be utilized.
- ii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.

- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under

- the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
 - vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - xi. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - xii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
 - viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 - ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 - xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 - xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.

- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Standard EC Conditions for Project/Activity 7(da): Bio-Medical Waste Treatment Facilities

I. Statutory compliance:

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- v. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including the section 129 to 137 of Central Motor Vehicle Rules 1989.
- vi. Project shall fulfill all the provisions of hazardous Wastes (Management, handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration – 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
- vii. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- viii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- ix. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities

II. Air quality monitoring and preservation

- i. The project proponent shall install emission monitoring system including Dioxin and furans to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
- iii. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.
- iv. Venturiscrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50mg/Nm³.
- v. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance of emission standards.
- vi. Masking agents should be used for odour control.

III. Water quality monitoring and preservation

- i. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
- iii. Process effluent/any waste water should not be allowed to mix with storm water.
- iv. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- v. Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.

- vi. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
- vii. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
- viii. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
- ix. Rain water runoff from hazardous waste storage area shall be collected and treated in the effluent treatment plant.

IV. Noise monitoring and prevention

- i. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- i. Provide LED lights in their offices and residential areas

VI. Waste management

- i. Incinerated ash shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
- ii. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
- iii. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
- iv. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
- v. No landfill site is allowed within the CBWTF site
- vi. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB

VII. Green Belt

- i. Green belt shall be developed in area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.

VIII. Public hearing and Human health issues

- i. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
- ii. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
- iii. Necessary provision shall be made for fire-fighting facilities within the complex.
- iv. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- v. Emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or environment from fires, explosion or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
- vi. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- vii. Occupational health surveillance of the workers shall be done on a regular basis.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Miscellaneous

- i. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities,

- commencing the land development work and start of production operation by the project.
- x. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - xi. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
 - viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 - ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 - xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 - xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
 - xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Standard EC Conditions for Project/Activity 7(e): Port, Harbor, Break water, Dredging

I. Statutory compliance:

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable. No dredging is allowed in protected habitat areas without prior permission from NBWL.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area).
- iv. Construction activity shall be carried out strictly according to the provisions of CRZ Notification, 2011 and the State Coastal Zone Management Plan as drawn up by the State Government. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.
- v. All the recommendations and conditions specified by State Coastal Zone Management Authority for the project shall be complied with.
- vi. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- vii. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- viii. All excavation related dewatering shall be as duly authorized by the CGWA. A NOC from the CGWA shall be obtained for all dewatering and ground water abstraction
- ix. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- x. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

II. Air quality monitoring and preservation

- i. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the project area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- ii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.
- iii. Shrouding shall be carried out in the work site enclosing the dock/proposed facility area. This will act as dust curtain as well achieving zero dust discharge from the site. These curtain or shroud will be immensely effective in restricting disturbance from wind in affecting the dry dock operations, preventing waste dispersion, improving working conditions through provision of shade for the workers.
- iv. Dust collectors shall be deployed in all areas where blasting (surface cleaning) and painting operations are to be carried out, supplemented by stacks for effective dispersion.
- v. The Vessels shall comply the emission norms prescribed from time to time.
- vi. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
- vii. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

III. Water quality monitoring and preservation

- i. The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained.

- ii. Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality. Silt curtains shall be used to contain the spreading of suspended sediment during dredging within the dredging area.
- iii. No ships docking at the proposed project site will discharge its on-board waste water untreated in to the estuary/ channel. All such wastewater load will be diverted to the proposed Effluent Treatment Plant of the project site.
- iv. Measures should be taken to contain, control and recover the accidental spills of fuel and cargo handle.
- v. The project proponents will draw up and implement a plan for the management of temperature differences between intake waters and discharge waters.
- vi. Spillage of fuel / engine oil and lubricants from the construction site are a source of organic pollution which impacts marine life. This shall be prevented by suitable precautions and also by providing necessary mechanisms to trap the spillage.
- vii. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- viii. Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression.
- ix. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
- x. No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.
- xi. All the erosion control measures shall be taken at water front facilities. Earth protection work shall be carried out to avoid erosion of soil from the shoreline/boundary line from the land area into the marine water body.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipments.

- iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
- iv. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.

VI. Waste management

- i. Dredged material shall be disposed safely in the designated areas.
- ii. Shoreline should not be disturbed due to dumping. Periodical study on shore line changes shall be conducted and mitigation carried out, if necessary. The details shall be submitted along with the six monthly monitoring report.
- iii. Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.
- iv. The solid wastes shall be managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
- v. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
- vi. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
- vii. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.
- viii. Oil spill contingency plan shall be prepared and part of DMP to tackle emergencies. The equipment and recovery of oil from a spill would be assessed. Guidelines given in MARPOL and Shipping Acts for oil spill management would be followed. Mechanism for integration of terminals oil contingency plan with the overall area contingency plan under the co-ordination of Coast should be covered

VII. Green Belt

- i. Green belt shall be developed in area as provided in project details with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- ii. Top soil shall be separately stored and used in the development of green belt.

VIII. Marine Ecology

- i. Dredging shall not be carried out during the fish breeding and spawning seasons.
- ii. Dredging, etc shall be carried out in the confined manner to reduce the impacts on marine environment.
- iii. The dredging schedule shall be so planned that the turbidity developed is dispersed soon enough to prevent any stress on the fish population.
- iv. While carrying out dredging, an independent monitoring shall be carried out through a Government Agency/Institute to assess the impact and necessary measures shall be taken on priority basis if any adverse impact is observed.
- v. A detailed marine biodiversity management plan shall be prepared through the NIOS or any other institute of repute on marine, brackish water and fresh water ecology and biodiversity and submitted to and implemented to the satisfaction of the State Biodiversity Board and the CRZ authority. The report shall be based on a study of the impact of the project activities on the intertidal biotopes, corals and coral communities, molluscs, sea grasses, sea weeds, sub-tidal habitats, fishes, other marine and aquatic micro, macro and mega flora and fauna including benthos, plankton, turtles, birds etc. as also the productivity. The data collection and impact assessment shall be as per standards survey methods and include underwater photography.
- vi. Marine ecology shall be monitored regularly also in terms of sea weeds, sea grasses, mudflats, sand dunes, fisheries, echinoderms, shrimps, turtles, corals, coastal vegetation, mangroves and other marine biodiversity components including all micro, macro and mega floral and faunal components of marine biodiversity.
- vii. The project proponent shall ensure that water traffic does not impact the aquatic wildlife sanctuaries that fall along the stretch of the river.

IX. Public hearing and Human health issues

- i. The work space shall be maintained as per international standards for occupational health and safety with provision of fresh air respirators, blowers, and fans to prevent any accumulation and inhalation of undesirable levels of pollutants including VOCs.

- ii. Workers shall be strictly enforced to wear personal protective equipments like dust mask, ear muffs or ear plugs, whenever and wherever necessary/ required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.
- iii. In case of repair of any old vessels, excessive care shall be taken while handling Asbestos & Freon gas. Besides, fully enclosed covering should be provided for the temporary storage of asbestos materials at site before disposal to CTSDF.
- iv. Safety training shall be given to all workers specific to their work area and every worker and employee will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.
- v. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- vi. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- vii. Occupational health surveillance of the workers shall be done on a regular basis.

X. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection

measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

XI. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.

- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xvi. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Standard EC Conditions for Project/Activity 7(g): Aerial ropeways

I. Statutory compliance:

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- v. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- vi. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

II. Air quality monitoring and preservation

- i. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission) covering upwind and downwind directions.
- ii. Appropriate Air Pollution Control (APC) system (both during the construction and operation) shall be provided for all the dust generating points *inter alia* including loading, unloading, transfer points, fugitive dust from all vulnerable sources, so as to comply prescribed standards.

iii. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.

iv. Adequate parking shall be constructed at upper terminal and lower terminal. PP shall ensure smooth traffic management.

III. Water quality monitoring and preservation

i. Storm water from the project area shall be passed through settling chamber.

ii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.

iii. Total fresh water use shall not exceed the proposed requirement as provided in the project details.

iv. Prior permission from competent authority shall be obtained for use of fresh water.

v. No wastewater shall be discharged in open. Appropriate Water Pollution Control system shall be provided for treatment of waste water.

vi. A certificate from the competent authority, in case of discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.

IV. Noise monitoring and prevention

i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time..

V. Energy Conservation measures

i. Energy conservation measures like installation of LED/CFLs/TFLs for lighting should be integral part of the project design and should be in place before project commissioning.

ii. Solar energy shall be used in the project i.e. at upper terminal and lower terminal to reduce the carbon footprint.

VII. Waste management

- i. The solid wastes shall be segregated, managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
- ii. The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
- iii. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.

VIII. Public hearing and Human health/safety issues

- i. Comply with the safety procedures, norms and guidelines (as applicable) as outlined in IS 5228, IS 5229 and IS 5230, code of practice for construction of aerial ropeways, Bureau of Indian Standards.
- ii. Maintaining hoists and lifts, lifting machines, chains, ropes, and other lifting tackles in good condition.
- iii. Ensuring that walking surfaces or boards at height are of sound construction and are provided with safety rails or belts.
- iv. The project should conform to the norms prescribed by the Director General Mine safety. Necessary clearances in this regard shall be obtained.
- v. Adequate infrastructure, including power, shall be provided for emergency situations and disaster management.
- vi. Adequate first aid facility shall be provided during construction and operation phase of the project.
- vii. Regular safety inspection shall be carried out of the ropeway project and a copy of safety inspection report should be submitted to the Regional Office.
- viii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

IX Corporate Environment Responsibility

- ix. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1stMay 2018, as applicable, regarding Corporate Environment Responsibility.

- x. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- xi. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- xii. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- xiii. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Miscellaneous

- i. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- vii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- x. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

- xv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

**Standard EC Conditions for Project/Activity 7(h): Common Effluent
Treatment plants (CETPs)**

I. Statutory compliance:

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- vii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

II. Air quality monitoring and preservation

- i. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Diesel generating sets shall be installed, in the downwind directions.
- ii. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply prescribed standards.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- iii. There shall be flow meters at inlet and outlet of CETP to monitor the flow. Suitable meters shall be provided to measure the quantity of effluent received, quantity of effluent recycled/reused and discharged.
- iii. The units and the CETP will maintain daily log book of the quantity and quality of discharge from the units, quantity of inflow into the CETP, details of the treatment at each stage of the CETP including the raw materials used, quantity of the treated water proposed to be recycled, reused within the Industrial park/units, quantity of the treated effluent discharged. All the above information shall be provided on- line of the web site exclusively prepared for the purpose by the CETP owner. The website shall be accessible by the public. The financial and energy details of the CETP will also be provided along with details of the workers of the CETP.
- viii. The CETP operator will maintain an annual register of member units which will contain the details of products with installed capacities and quality and quantity of effluents accepted for discharge. This will form a part of the initial and renewal applications for consent to operate to be made before the State Pollution Control Board.
- iv. No changes in installed capacity, quality or quantity of effluents as agreed upon in the initial MOU between the operator and the member units, addition of any new member units shall be carried without prior approval of the ministry
- v. The Unit shall inform the State Pollution Control Board at least a week prior to undertaking maintenance activities in the recycle system and store/dispose treated effluents under their advice in the matter.
- vi. The unit shall also immediately inform the Pollution Control Board of any breakdown in the recycling system, store the effluents in the interim period and dispose effluents only as advised by the Pollution Control Board.
- vii. The MoU between CETP and member units shall indicate the maximum quantity of

effluent to be sent to the CETP along with the quality.

- viii. The unit shall maintain a robust system of conveyance for primary treated effluents from the member units and constantly monitor the influent quality to the CETP. The Management of the CETP and the individual member shall be jointly and severally responsible for conveyance and pre-treatment of effluents. Only those units will be authorized to send their effluents to the CETP which have a valid consent of the Pollution Control Board and which meet the primary treated standards as prescribed. The CETP operator shall with the consent of the State Pollution Control Board retain the powers to delink the defaulter unit from entering the conveyance system.
- ix. The effluent from member units shall be transported through pipeline. In case the effluent is transported thorough road, it shall be transported through CETP tankers only duly maintaining proper manifest system. The vehicles shall be fitted with proper GPS system.
- x. Before accepting any effluent from member units, the same shall be as permitted by the SPCB in the consent order. No effluent from any unit shall be accepted without consent from SPCB under the Water Act, 1974 as amended.
- xi. Treated water shall be disposed on land for irrigation. An irrigation management plan shall be drawn up in consultation with and to the satisfaction of the State Pollution Control Board.
- xii. The Project proponents will build operate and maintain the collection and conveyance system to transport effluents from the industrial units in consultation with and to the satisfaction of the State Pollution Control Board and ensure that the industrial units meet the primary effluent standards prescribed by the State Pollution Control Board.
- xiii. The State Pollution Control Board will also evaluate the treatment efficiency of the Effluent Treatment Plant (ETP) and its capability of meeting the prescribed standards. The final scheme of treatment would be such as is approved by the Pollution Control Board in the Consent to Establish.
- xiv. The project proponents will create an institutional arrangement for the involvement of individual members in the management of the CETP.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

- ii. Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipments.
- iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

V. Waste management

- i. ETP sludge generated from CETP facility shall be handled and disposed to nearby authorized TSDF site as per Hazardous and Other Waste Management Rules, 2016.
- ii. Non Hazardous solid wastes and sludge arising out of the operation of the CETP shall be adequately disposed as per the Consent to be availed from the State Pollution Control Board. Non Hazardous solid wastes and sludge shall not be mixed with Hazardous wastes.
- iii. The CETP shall have adequate power back up facility, to meet the energy requirement in case of power failure from the grid.
- iv. The site for aerobic composting shall be selected and developed in consultation with and to the satisfaction of the State Pollution Control Board. Odour and insect nuisance shall be adequately controlled.
- v. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
- vi. The solid wastes shall be segregated, managed and disposed as per the norms of the Solid Waste Management Rules, 2016.

VI. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas

VII. Green Belt

- i. Green belt shall be developed in area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. Adequate infrastructure, including power, shall be provided for emergency situations and disaster management.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Miscellaneous

- i. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The criteria pollutant levels or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of operation by the project.
- ix. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- x. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Standard EC Conditions for Project/Activity 7(i): Common Municipal Solid Waste Management Facility (CMSWMF)

I. Statutory compliance:

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- vii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. ((for projects involving incineration)

- ii. As proposed, air pollution control device viz. gas quencher; treatment with mixture of hydrated lime and activated powder for adsorption of partial acidity and VOCs (if any); bagfilter/ESP for removal of particulate matter; venturi scrubber followed by packed bed scrubber with caustic circulation to neutralize the acidic vapours in flue gas; and demister column for arresting water carry over will be provided to the incinerator. Online pollutant monitoring shall be provided as per CPCB guidelines for monitoring particulate matter, SO₂, NO_x and CO from the incinerator stack. The periodical monitoring of Dioxins and Furans in the Stack emissions shall be carried out.
- iii. Analysis of Dioxins and Furans shall be done through CSIR – National Institute for Interdisciplinary Science and Technology (NIIST), Thiruvananthapuram or equivalent NABL Accredited laboratory.
- iv. Incinerator shall be designed as per CPCB guidelines. Energy shall be recovered from incinerator.
- v. Gas generated in the Land fill should be properly collected, monitored and flared.
- vi. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.

III. Water quality monitoring and preservation

- i. The project proponent shall install continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. Sufficient number of Piezometer wells shall be installed in and around the project site to monitor the ground water quality in consultation with the State Pollution Control Board / CPCB. Trend analysis of ground water quality shall be carried out each season and information shall be submitted to the SPCB and the Regional Office of MoEF&CC.
- iii. The depth of the land fill site shall be decided based on the ground water table at the site.
- iv. Rain water runoff from the landfill area and other hazardous waste management area shall be collected and treated in the effluent treatment plant.

- v. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- vi. The Company shall ensure proper handling of all spillages by introducing spill control procedures for various chemicals.
- vii. All leachates arising from premises should be collected and treated in the ETP followed by RO. RO rejects shall be evaporated in MEE. Toxicity Characteristic Leaching Procedure (TCLP) test to be performed on leachates.
- viii. Scrubber water, leachate water or wheel wash effluent shall be treated in the effluent treatment plant followed by RO to achieve zero liquid discharge.
- ix. Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
- x. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.

IV. Waste management

- i. No non-hazardous wastes, as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, shall be handled in the premises.
- ii. The solid wastes shall be segregated, managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
- iii. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
- iv. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.

V. Transportation

- i. Project should ensure that the site is properly cordoned off from general movement and no unauthorized person or goods permitted to enter the premises. Necessary security provision should be made as a condition in the Authorisation under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 to prevent

unwanted access.

- ii. Traffic congestion near the entry and exit points from the roads adjoining the project site shall be avoided. Parking should be fully internalized and no public space should be utilized.
- iii. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 02 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 02 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

VI. Green belt

- i. Green belt shall be developed in an area as provided in project details, with native tree species in accordance with Forest Department. The greenbelt shall inter alia cover the entire periphery of the project site.
- ii. Top soil shall be separately stored and used in the development of green belt.

VII. Public hearing and Human health/safety issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iii. Occupational health surveillance of the workers shall be done on a regular basis.

VIII. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.

- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

IX. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently. (for projects involving incineration)
- ii. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC/SEIAA website where it is displayed (For projects involving only Landfill without incineration)
- iii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- iv. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain (incase of incineration involved).
- viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- x. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

- xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

F. No. 22-34/2018-IA.III

Government of India

Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003

E-mail: sharath.kr@gov.in
Tel: 011-24695319

Dated: 8th January, 2019

OFFICE MEMORANDUM

Sub.: Standardization of Environment Clearance conditions for Non-Coal mining sector – reg.

The Ministry of Environment, Forest and Climate Change has notified the Environmental Impact Assessment (EIA) Notification, 2006 under the provisions of the Environment (Protection) Act, 1986, which regulates development and their expansion/modernization of 39 sectors/activities listed in the Schedule to the EIA Notification, 2006. There are two Category of projects viz. Category 'A' projects that are handled at the level of MoEF&CC and Category 'B' projects that are handled by the respective State Environment Impact Assessment Authority (SEIAA) following the procedure prescribed under the EIA Notification, 2006.

2. All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forest and Climate Change (MoEF&CC) on the recommendations of an Expert Appraisal Committee (EAC) constituted by the Central Government for the purposes of this notification.
3. The Standard Environmental Clearance conditions have been prepared for expediting the process of Environmental Clearance without compromising environmental norms and the rigor of environment impact assessment.
4. The standard Environment Clearance conditions shall be considered by the concerned EAC with due diligence while recommending the Environmental Clearance. The expert appraisal committee can modify, prescribe additional conditions based on the project specific requirements.

ok
sharath
10/1/2019

5. The recommended conditions by the EAC shall be brought in the minutes of the meeting of the EAC.

6. In continuation to the OMs no. F. No. 22-34/2018-IA.III dated 9th August 2018 and 4th January 2019, the standard Environment Clearance conditions for Mining, extraction of natural resources (Non-coal mining) covered under schedule 1(a) of the EIA Notification 2006 are herewith issued

7. This issues with the approval of competent authority.

Sharath Kumar Pallerla
8/11/19

(Sharath Kumar Pallerla)
Director (IA-III-Policy)

To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. All the Officers of I.A. Division
5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary(EF&CC)
4. PPS to AS(AKJ) / AS (AKM)
5. PS to JS (RSP)/ JS(JT)/JS(GM)
6. Website, MoEF&CC
7. Guard file.

Sharath Kumar Pallerla
8/11/19

(Sharath Kumar Pallerla)
Director (IA-III-Policy)

F. No. 22-1/2019-IA.III
 Government of India
 Ministry of Environment, Forest and Climate Change
 Impact Assessment Division

Indira Paryavaran Bhawan
 Jor Bagh Road, Aliganj
 New Delhi – 110003
 sharath.kr@gov.in

Date: 11th June, 2019

OFFICE MEMORANDUM

Sub: Application for seeking prior environmental clearance for the projects / activities given in the schedule of EIA Notification, 2006 regarding.

The Environmental Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 mandates the requirement of prior environmental clearance for the projects / activities listed in the schedule to the said Notification. To facilitate the same, the EIA Notification, 2006 read with subsequent amendments, provides for submission of project details in the prescribed Forms seeking Terms of Reference (ToRs) / Environmental Clearance (EC), as applicable, for certain category of projects.

2. The Project Proponents (PPs) are required to submit their proposals for ToR/ECs, on the portal of this Ministry/State level Environment Impact Committee (SEIAA), in different forms prescribed, as applicable. However, it has been observed that in certain processes where the Forms were not prescribed, the proposals are incomplete and lack clarity.

3. The matter has been examined in the Ministry, and in order to streamline various processes envisaged in the EIA Notification 2006, the following additional forms have been incorporated in PARIVESH which may be followed for uniformity and clarity while implementing the provisions of the EIA Notification 2006.

- i. Form-3: Application for Amendment in ToR
- ii. Form-4: Application for Amendment in Environmental Clearance
- iii. Form-5: Application for Extension of Validity of TOR
- iv. Form-6: Application for Extension of Validity of Environmental Clearance
- v. Form-7: Application for Transfer of Environmental Clearance
- vi. Form-8: Application for Transfer of Terms of Reference

This issues with the approval of the Competent Authority.


 (Sharath Kumar Pallerla)
 Director, IA (Policy) Division

To:

1. All the officers of IA Division
2. Chairperson/Member Secretaries of all the SEIAAs/SEACs
3. Chairman of all the Expert Appraisal Committees
4. Chairman, CPCB
5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

Copy for information:

1. PS to Minister for Environment, Forest and Climate Change
2. PS to MoS (EF&CC)
3. PPS to Secretary(EF&CC)
4. PPS to AS(AKJ) / AS (AKM)
5. PPS to JS (GB)/ JS(JT)
6. Website, MoEF&CC
7. Guard file

FORM-3**APPLICATION FOR AMENDMENT IN TOR**

1 Details of Project						
a.	Name of the Project (s)				:	
b.	Name of the Company / Organisation				:	
c.	Registered Address				:	
d.	Legal Status of the Company				:	
e.	Joint Venture (Yes/No)				:	
	If Yes,					
	(i) No. of JV Partners (<i>Multiple Entries Allowed</i>)				:	
	Name of the JV Partner	Share of the JV Partner	Address of the JV Partner	Email Id of JV Partner	Mobile No. of JV Partner	
2 Address for the correspondence						
a	Name of the applicant				:	
b	Designation (Owner / Partner / CEO)				:	
c.	Address					
d	Pin code					
e	e-mail					
f.	Telephone No.					
g.	Fax No.					
3 Category of the Project/Activity as per Schedule of EIA Notification, 2006						
a.	Project / Activity [1(a)(i) / 1(a)(ii) / 1(b) / 1(c) / 1(d) / 1 (e) / 2(a) / 2(b) / 3(a) / 3(b) / 4(a) / 4(b)(i) / 4(b)(ii) / 4(c) / 4(d) / 4(e) / 4(f) / 5(a) / 5(b) / 5(c) / 5(d) / 5(e) / 5(f) / 5(g) / 5(h) / 5(i) / 5(j) / 6(a) / 6(b) / 7(a) / 7(b) / 7 (c) / 7 (d) / 7 (da) / 7 (e) / 7 (f) / 7 (g) / 7 (h) / 7 (i) / 8 (a) / 8 (b)]					

	b.	Category (A/B ₁ /B ₂)	:	
		If B ₁ or B ₂		
		Reason for application at Central Level / State level (in case of B ₂ projects)	:	
		If Others		
	c.	Please Specify	:	
4	Location of the Project			
	a.	Plot / Survey / Khasra No.	:	
	b.	Village	:	
	c.	Tehsil	:	
	d.	District		
	e.	State		
	f.	Pin Code		
	g.	Bounded Latitudes (North)		
		From	:	
		To	:	
	h.	Bounded Longitudes (East)		
		From	:	
		To	:	
	i.	Survey of India Topo Sheet No.	:	
5	Details of Terms of Reference			
	a.	Date of issue of ToR	:	
	b	MoEF&CC / SEIAA File No.		
	c	Upload ToR letter (PDF Only)		

6	Details of Product						
	Product / Activity (Capacity/Area)	Quantity As per approved ToR	Quantity proposed	Unit	Mode of Transport / Transmission of Product		
	<ul style="list-style-type: none"> - Unit:- (Tons per Annum(TPA), Mega Watt(MW), Hectares(ha), Kilo Litre per Day(KLD), Tons Crushed per Day(TCD), Cubic Meter per Day, Kilometers(Km), Million Liters per Day(MLD), Others) - Mode of Transport/Transmission of Product (Road, Rail, Conveyor Belt, Pipe Conveyor, Aerial Ropeway, combination of two or three modes, Others) 						
7	Details of Configuration (Multiple Entries Allowed)						
	Plant / Equipment / Facility	Existing Configuration	Proposed Configuration	Final configuration after amendment	Remarks if any		
8	Reasons for the amendment in ToRs						
9	Any Other Amendment required						
	Reference of approved ToR	Description as per approved ToR	Description as per proposal	Remarks			
10	Details of EIA Consultant						
	a.	Have you hired Consultant for preparing document (Yes/No)?				:	
		If No,					
		(i) Reason for not engaging the Consultant				:	
		If Yes,					
		(i) Accreditation No.				:	
		(ii) Name of the EIA Consultant				:	
		(iii) Address					

	(iv) Mobile No.	:	
	(v) Landline No.	:	
	(vi) E-mail Id	:	
	(vii) Category of Accreditation (Eligible for Category A / Eligible for Category B)	:	
	(viii) Sector of Accreditation	:	
	(ix) Validity of Accreditation	:	
	(x) Upload Certificate of Accreditation certified by QCI/NABET (<i>Upload pdf Only</i>)	:	
11	Documents to be attached		
a.	Upload Copy of revised Form-1		
b.	Upload revised pre-feasibility report		
c.	Upload Cover Letter duly signed by the project proponent or authorized person (<i>Upload pdf only</i>)		
d.	Upload a copy of authorization duly signed by the project proponent in support of the person making this application on behalf of the User Agency (<i>Upload pdf only</i>)		
e.	Upload Additional File, if any (<i>Upload pdf only</i>)		
11	Undertaking		
a.	I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity / construction / expansion has since been taken up		
b.	Name	:	
c.	Designation	:	
d.	Company	:	
e.	Address	:	

FORM-4**APPLICATION FOR AMENDMENT IN ENVIRONMENTAL CLEARANCE**

1	Details of Project				
a.	Name of the Project (s)			:	
b.	Name of the Company / Organisation			:	
c.	Registered Address			:	
d.	Legal Status of the Company			:	
e.	Joint Venture (Yes/No)			:	
	If Yes,				
	(i) No. of JV Partners(<i>Multiple Entries Allowed</i>)			:	
	Name of the JV Partner	Share of the JV Partner	Address of the JV Partner	Email Id of JV Partner	Mobile No. of JV Partner
2	Address for the correspondence				
a	Name of the applicant			:	
b	Designation (Owner / Partner / CEO)			:	
c.	Address				
d	Pin code				
e	e-mail				
f.	Telephone No.				
g.	Fax No.				
3	Category of the Project/Activity as per Schedule of EIA Notification,2006				
a.	Project / Activity				
	[1(a)(i) / 1(a)(ii) / 1(b) / 1(c) / 1(d) / 1 (e) / 2(a) / 2(b) / 3(a) / 3(b) / 4(a) / 4(b)(i)/ 4(b)(ii) / 4(c) / 4(d) / 4(e) / 4(f) / 5(a) / 5(b) / 5(c) / 5(d) / 5(e) / 5(f) / 5(g) / 5(h) / 5(i) / 5(j) / 6(a) / 6(b) / 7(a) / 7(b) / 7 (c) / 7 (d) / 7 (da) / 7 (e) / 7 (f) / 7 (g) / 7 (h) / 7 (i) / 8 (a) / 8 (b)]				

	b.	Category (A/B ₁ /B ₂)	:	
		If B ₁ or B ₂		
		Reason for application at Central Level / State level (in case of B ₁ and B ₂ projects)	:	
		If Others		
	c.	Please Specify	:	
	d.	EAC concerned (for category A Projects only) (Coal Mining / Non-coal Mining / Thermal / River Valley & Hydro / Industry-I / Industry-II / Infrastructure-I / Infrastructure-II / Nuclear & Defence / CRZ)	:	
4	Location of the Project			
	a.	Plot / Survey / Khasra No.	:	
	b.	Village	:	
	c.	Tehsil	:	
	d.	District		
	e.	State		
	f.	Pin Code		
	g.	Bounded Latitudes (North)		
		From	:	
		To	:	
	h.	Bounded Longitudes(East)		
		From	:	
		To	:	
	i.	Survey of India Topo Sheet No.	:	
5	Details of Environmental Clearance			
	a.	Date of issue of Environmental Clearance	:	
	b	MoEF&CC / SEIAA File No.		
	c	Upload EC letter (PDF Only)		

6	Details of Consent to Operate						
	(i)	Whether Consent to operate obtained (Yes/No)?					
		If yes,					
	(ii)	Upload Copies of all Consent to operate obtained since inception (<i>Upload pdf only</i>)					
	(iii)	Date of issue					
	(iv)	Valid up to					
	(v)	File No.					
	(vi)	Application No.					
	(vii)	Upload Copy of Consent to operate valid as on date (<i>Upload pdf only</i>)					
7	Amendment sought for: amendment in configuration / Amendments in clearance condition/ other (Specify)						
8	Details of Product (as per the approved EC)						
	Product/Activity (Capacity/Area)	Quantity	Unit	Mode of Transport / Transmission of Product			
	<ul style="list-style-type: none"> - Unit:- (Tons per Annum(TPA), Mega Watt(MW), Hectares(ha), Kilo Litre per Day(KLD), Tons Crushed per Day(TCD), Cubic Meter per Day, Kilometers(Km), Million Liters per Day(MLD), Others) - Mode of Transport/Transmission of Product (Road, Rail, Conveyor Belt, Pipe Conveyor, Aerial Ropeway, combination of two or three modes, Others) 						
9	Details of Configuration (<i>Multiple Entries Allowed</i>)						
	Plant / Equipment / Facility	Existing Configuration	Proposed Configuration	Final configuration after amendment	Remarks if any		
10	Reasons for amendment						

11	Any other amendment required			
	Reference of approved EC	Description as per approved EC	Description as per proposal	Remarks
12	Details of EIA Consultant			
a.	Have you hired Consultant for preparing document(Yes/No)?			:
	If No,			
	(i) Reason for not engaging the Consultant			:
	If Yes,			
	(i) Accreditation No.			:
	(ii) Name of the EIA Consultant			:
	(iii) Address			
	(iv) Mobile No.			:
	(v) Landline No.			:
	(vi) E-mail Id			:
	(vii) Category of Accreditation (Eligible for Category A / Eligible for Category B)			:
	(viii) Sector of Accreditation			:
	(ix) Validity of Accreditation			:
	(x) Upload Certificate of Accreditation certified by QCI/NABET (<i>Upload pdf Only</i>)			:
13	Documents to be attached			
a.	Upload addendum to EIA/EMP Report			
b.	Upload Copy of revised - Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan / Approved Mining Plan (in case of Mining proposals) (<i>Upload pdf only</i>)			
c.	Upload Copy of Final Layout Plan (<i>Upload pdf only</i>)			
d.	Upload Cover Letter duly signed by the project proponent or authorized person (<i>Upload pdf only</i>)			

	e.	Upload a copy of authorization duly signed by the project proponent in support of the person making this application on behalf of the User Agency (<i>Upload pdf only</i>)		
	f.	Upload Additional File, if any (<i>Upload pdf only</i>)		
13	Undertaking			
	a.	I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity / construction / expansion has since been taken up		
	b.	Name	:	
	c.	Designation	:	
	d.	Company	:	
	e.	Address	:	

FORM-5**APPLICATION FOR EXTENSION OF VALIDITY OF TOR**

1	Details of Project				
a.	Name of the Project (s)	:			
b.	Name of the Company / Organisation	:			
c.	Registered Address	:			
d.	Legal Status of the Company	:			
e.	Joint Venture (Yes/No)	:			
	If Yes,				
	(i) No. of JV Partners(<i>Multiple Entries Allowed</i>)	:			
	Name of the JV Partner	Share of the JV Partner	Address of the JV Partner	Email Id of JV Partner	Mobile No. of JV Partner
2	Address for the correspondence				
a	Name of the applicant	:			
b	Designation (Owner / Partner / CEO)	:			
c.	Address				
d	Pin code				
e	e-mail				
f.	Telephone No.				
g.	Fax No.				
3	Category of the Project/Activity as per Schedule of EIA Notification,2006				
a.	Project / Activity				
	[1(a)(i) / 1(a)(ii) / 1(b) / 1(c) / 1(d) / 1 (e) / 2(a) / 2(b) / 3(a) / 3(b) / 4(a) / 4(b)(i)/ 4(b)(ii) / 4(c) / 4(d) / 4(e) / 4(f) / 5(a) / 5(b) / 5(c) / 5(d) / 5(e) / 5(f) / 5(g) / 5(h) / 5(i) / 5(j) / 6(a)/ 6(b)/ 7(a) / 7(b)/ 7 (c) / 7 (d) / 7 (da) / 7 (e) / 7 (f) / 7 (g) / 7 (h) / 7 (i) / 8 (a) / 8 (b)]				

	b.	Category (A/B ₁ /B ₂)	:	
		If B ₁ or B ₂		
		Reason for application at Central Level / State level (in case of B ₂ projects)	:	
		If Others		
	c.	Please Specify	:	
	d.	EAC concerned (for category A Projects only) (Coal Mining / Non-coal Mining / Thermal / River Valley & Hydro / Industry-I / Industry-II / Infrastructure-I / Infrastructure-II / Nuclear & Defence / CRZ	:	
4	Location of the Project			
	a.	Plot / Survey / Khasra No.	:	
	b.	Village	:	
	c.	Tehsil	:	
	d.	District		
	e.	State		
	f.	Pin Code		
	g.	Bounded Latitudes (North)		
		From	:	
		To	:	
	h.	Bounded Longitudes(East)		
		From	:	
		To	:	
	i.	Survey of India Topo Sheet No.	:	
5	Details of Terms of Reference			
	a.	Date of issue of ToR	:	
	b.	MoEF&CC / SEIAA File No.		
	c.	Upload ToR letter (PDF Only)		

6	Reason for seeking extension of validity of the ToR			
	Upload supporting documents if any (PDF only)			
7	Whether baseline data was collected (Yes/No)			
	If yes			
	Period of baseline data collection			
8	Whether EIA/EMP was prepared based on the ToR (Yes/No)			
	If yes			
	When was the EIA/EMP prepared?			
9	Whether Public Hearing was conducted? (Yes/No)			
	If yes			
	a.	Date of Advertisement of Public Hearing		
	b.	Copy of advertisement in English (Upload PDF only)	:	
	c.	Whether Public hearing was presided over by an officer of the rank of Additional District Magistrate or above (Yes/No)?	:	
		If yes		
	d.	Designation of Presiding Officer (District Magistrate / District Collector / Deputy Commissioner / others - please specify)		
	e.	Copy of duly signed Proceedings of Public Hearing (<i>Upload pdf only</i>)	:	
	f.	Date of Public Hearing	:	
	g.	Venue of Public Hearing:	:	
		Village		
		Tehsil		
		District		
		State		
	h.	Distance of Public Hearing Venue from the Proposed Project (km)	:	
	i.	No. of people attended	:	
	j.	If the multiple public hearings conducted		

	Pl give the details of each PH as per (a) to (i) above					
10	Any amendment in the ToR is needed?					
	If Yes					
	a. Details of Configuration (Multiple Entries Allowed)					
	Plant / Equipment / Facility	Existing Configuration	Proposed Configuration	Final configuration after amendment	Remarks if any	
	b. Details of production					
	Product/Activity (Capacity/Area)	Quantity From	Quantity To	Unit	Mode of Transport / Transmission of Product	
	<ul style="list-style-type: none"> - Unit:- (Tons per Annum(TPA), Mega Watt(MW), Hectares(ha), Kilo Litre per Day(KLD), Tons Crushed per Day(TCD), Cubic Meter per Day, Kilometers(Km), Million Liters per Day(MLD), Others) - Mode of Transport/Transmission of Product (Road, Rail, Conveyor Belt, Pipe Conveyor, Arial Ropeway, combination of two or three modes, Others) 					
	c. Any Other Amendment required					
	Reference of approved ToR	Description as per approved ToR	Description as per proposal	Remarks		
11	Details of EIA Consultant					
	a.	Have you hired Consultant for preparing document(Yes/No)?			:	
		If No,				
		(i) Reason for not engaging the Consultant			:	
		If Yes,				
		(i) Accreditation No.			:	
		(ii) Name of the EIA Consultant			:	

	(iii) Address		
	(iv) Mobile No.	:	
	(v) Landline No.	:	
	(vi) E-mail Id	:	
	(vii) Category of Accreditation (Eligible for Category A / Eligible for Category B)	:	
	(viii) Sector of Accreditation	:	
	(ix) Validity of Accreditation	:	
	(x) Upload Certificate of Accreditation certified by QCI/NABET (<i>Upload pdf Only</i>)	:	
12	Documents to be attached		
a.	Upload Copy of revised Form-1 (in case of amendment in ToR also required)		
b.	Upload revised pre-feasibility report (in case of amendment in ToR also required)		
c.	Upload Cover Letter duly signed by the project proponent or authorized person (<i>Upload pdf only</i>)		
d.	Upload a copy of authorization duly signed by the project proponent in support of the person making this application on behalf of the User Agency (<i>Upload pdf only</i>)		
e.	Upload Additional File, if any (<i>Upload pdf only</i>)		
13	Undertaking		
a.	I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity / construction / expansion has since been taken up		
b.	Name	:	
c.	Designation	:	
d.	Company	:	
e.	Address	:	

FORM-6**APPLICATION FOR EXTENSION OF VALIDITY OF ENVIRONMENTAL
CLEARANCE**

1	Details of Project				
a.	Name of the Project (s)	:			
b.	Name of the Company / Organisation	:			
c.	Registered Address	:			
d.	Legal Status of the Company	:			
e.	Joint Venture (Yes/No)	:			
	If Yes,				
	(i) No. of JV Partners(<i>Multiple Entries Allowed</i>)	:			
	Name of the JV Partner	Share of the JV Partner	Address of the JV Partner	Email Id of JV Partner	Mobile No. of JV Partner
2	Address for the correspondence				
a	Name of the applicant	:			
b	Designation (Owner / Partner / CEO)	:			
c.	Address				
d	Pin code				
e	e-mail				
f.	Telephone No.				
g.	Fax No.				
3	Category of the Project/Activity as per Schedule of EIA Notification,2006				
a.	Project / Activity				
	[1(a)(i) / 1(a)(ii) / 1(b) / 1(c) / 1(d) / 1 (e) / 2(a) / 2(b) / 3(a) / 3(b) / 4(a) / 4(b)(i)/ 4(b)(ii) / 4(c) / 4(d) / 4(e) / 4(f) / 5(a) / 5(b) / 5(c) / 5(d) / 5(e) / 5(f) / 5(g) / 5(h) / 5(i) / 5(j) / 6(a)/ 6(b)/ 7(a) / 7(b)/ 7 (c) / 7 (d) / 7 (da) / 7 (e) / 7 (f) / 7 (g) / 7 (h) / 7 (i) / 8 (a) / 8 (b)]				

	b.	Category (A/B ₁ /B ₂)	:	
		If B ₁ or B ₂		
		Reason for application at Central Level / State level (in case of B ₂ projects)	:	
		If Others		
	c.	Please Specify	:	
	d.	EAC concerned (for category A Projects only) (Coal Mining / Non-coal Mining / Thermal / River Valley & Hydro / Industry-I / Industry-II / Infrastructure-I / Infrastructure-II / Nuclear & Defence / CRZ)	:	
4	Location of the Project			
	a.	Plot / Survey / Khasra No.	:	
	b.	Village	:	
	c.	Tehsil	:	
	d.	District		
	e.	State		
	f.	Pin Code		
	g.	Bounded Latitudes (North)		
		From	:	
		To	:	
	h.	Bounded Longitudes (East)		
		From	:	
		To	:	
	i.	Survey of India Topo Sheet No.	:	
5	Details of Environmental Clearance			
	a.	Date of issue of Environmental Clearance	:	
	b.	MoEF&CC / SEIAA File No.		
	c.	Upload EC letter (PDF Only)		

6	Details of Consent to Establishment						
	(i)	Whether Consent to operate Establishment obtained (Yes/No)?					
		If yes,					
	(ii)	Upload copy of consent to establishment (<i>Upload pdf only</i>)					
	(iii)	Date of issue					
	(iv)	Valid up to					
	(v)	File No.					
	(vi)	Application No.					
	(vii)	Upload Copy of Consent to operate valid as on date (<i>Upload pdf only</i>)					
7	Whether amendment in environmental clearance is also sought for? (Yes/No)						
	If yes						
	Amendment in configuration / clearance condition/ other (Specify)						
8	Details of Product (as per the approved EC)						
	Product/Activity (Capacity/Area)		Quantity	Unit	Mode of Transport / Transmission of Product		
	<ul style="list-style-type: none"> - Unit:- (Tons per Annum(TPA), Mega Watt(MW), Hectares(ha), Kilo Litre per Day(KLD), Tons Crushed per Day(TCD), Cubic Meter per Day, Kilometers(Km), Million Liters per Day(MLD), Others) - Mode of Transport/Transmission of Product (Road, Rail, Conveyor Belt, Pipe Conveyor, Arial Ropeway, combination of two or three modes, Others) 						
9	If amendment in configuration if any						
	Details of amendment in configuration sought(<i>Multiple Entries Allowed</i>)						
	Plant / Equipment / Facility		Existing Configuration	Proposed Configuration	Final configuration after amendment	Remarks if any	

10 Any other amendment required				
	Reference of approved EC	Description as per approved EC	Description as per proposal	Remarks
11	Reason for seeking extension of validity of the Environmental Clearance			:
	Upload substantiating the reasons of the delay in implementation (PDF only)			
12.	Progress of implementation of the project/facilities/activity for which environmental clearance was granted (Physical progress)			
13.	Schedule of completion of the balance activity/project			
	Upload bar chart of schedule of implementation (PDF only)			
14	Details of EIA Consultant			
a.	Have you hired Consultant for preparing document(Yes/No)?			:
	If No,			
	(i) Reason for not engaging the Consultant			:
	If Yes,			
	(i) Accreditation No.			:
	(ii) Name of the EIA Consultant			:
	(iii) Address			
	(iv) Mobile No.			:
	(v) Landline No.			:
	(vi) E-mail Id			:
	(vii) Category of Accreditation (Eligible for Category A / Eligible for Category B)			:
	(viii) Sector of Accreditation			:
	(ix) Validity of Accreditation			:
	(x) Upload Certificate of Accreditation certified by QCI/NABET (<i>Upload pdf Only</i>)			:

15	Documents to be attached		
a.	Upload addendum to EIA/EMP Report (in case of amendment in environmental clearance also sought)		
b.	Upload Copy of revised - Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan / Approved Mining Plan (in case of Mining proposals) (in case of amendment in environmental clearance also sought)(<i>Upload pdf only</i>)		
c.	Upload Copy of Final Layout Plan (<i>Upload pdf only</i>)(in case of amendment in environmental clearance also sought)		
d.	Upload Cover Letter duly signed by the project proponent or authorized person (<i>Upload pdf only</i>)		
e.	Upload a copy of authorization duly signed by the project proponent in support of the person making this application on behalf of the User Agency (<i>Upload pdf only</i>)		
f.	Upload Additional File, if any (<i>Upload pdf only</i>)		
16	Undertaking		
a.	I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage,the project will be rejected and clearance given,if any to the project will be revoked at our risk and cost. In addition to above,I hereby give undertaking that no activity / construction / expansion has since been taken up		
b.	Name	:	
c.	Designation	:	
d.	Company	:	
e.	Address	:	

FORM-7**APPLICATION FOR TRANSFER OF ENVIRONMENTAL CLEARANCE**

1	Name of the Project (s)					
2	Details of Earlier Project Proponent					
	a.	Name of the Company / Organisation			:	
	b.	Registered Address			:	
	c.	Legal Status of the Company			:	
	d.	Joint Venture (Yes/No)			:	
	e.	If Yes,			:	
		(i) No. of JV Partners (<i>Multiple Entries Allowed</i>)				
		Name of the JV Partner	Share of the JV Partner	Address of the JV Partner	Email Id of JV Partner	Mobile No. of JV Partner
3	Details of New Project Proponent					
	a.	Name of the Company / Organisation			:	
	b.	Registered Address			:	
	c.	Legal Status of the Company			:	
	d.	Joint Venture (Yes/No)			:	
	e.	If Yes,			:	
		(i) No. of JV Partners (<i>Multiple Entries Allowed</i>)				
		Name of the JV Partner	Share of the JV Partner	Address of the JV Partner	Email Id of JV Partner	Mobile No. of JV Partner

4	Address for the correspondence		
a	Name of the applicant	:	
b	Designation (Owner / Partner / CEO)	:	
c.	Address		
d	Pin code		
e	e-mail		
f.	Telephone No.		
g.	Fax No.		
5	Category of the Project/Activity as per Schedule of EIA Notification,2006		
a.	Project / Activity [1(a)(i) / 1(a)(ii) / 1(b) / 1(c) / 1(d) / 1 (e) / 2(a) / 2(b) / 3(a) / 3(b) / 4(a) / 4(b)(i)/ 4(b)(ii) / 4(c) / 4(d) / 4(e) / 4(f) / 5(a) / 5(b) / 5(c) / 5(d) / 5(e) / 5(f) / 5(g) / 5(h) / 5(i) / 5(j) / 6(a) / 6(b) / 7(a) / 7(b) / 7 (c) / 7 (d) / 7 (da) / 7 (e) / 7 (f) / 7 (g) / 7 (h) / 7 (i) / 8 (a) / 8 (b)]		
b.	Category (A/B ₁ /B ₂)	:	
	If B ₁ or B ₂		
	Reason for application at Central Level / State level (in case of B ₂ projects)	:	
	If Others		
c.	Please Specify	:	
5	Details of Environmental Clearance		
a.	Date of issue of Environmental Clearance	:	
b	MoEF&CC / SEIAA File No.		
c	Upload EC letter (PDF Only)		
6	Details of Consent to Establishment		
(i)	Whether Consent to Establishment obtained (Yes/No)?		
	If yes,		
(ii)	Upload copy of Consent to Establishment obtained (<i>Upload pdf only</i>)		

	(iii)	Date of issue		
	(iv)	Valid up to		
	(v)	File No.		
	(vi)	Application No.		
	(vii)	Upload Copy of Consent to operate valid as on date if any (<i>Upload pdf only</i>)		
7	Status of Implementation of the project (physical progress made on the project/facilities/activities for which environmental clearance was granted)			
		Upload details (PDF)		
8	Documents to be attached			
	a.	Upload No Objection from the transferor		
	b.	Upload undertaking by transferee stating regarding acceptance of the terms and conditions under which the prior environmental clearance was granted.		
	c.	Upload Copy of Transfer of the firm from competent authority		
	d.	Upload Cover Letter duly signed by the project proponent or authorized person (<i>Upload pdf only</i>)		
	e.	Upload a copy of authorization duly signed by the project proponent in support of the person making this application on behalf of the User Agency (<i>Upload pdf only</i>)		
	f.	Upload Additional File, if any (<i>Upload pdf only</i>)		
8	Undertaking			
	a.	I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage,the project will be rejected and clearance given,if any to the project will be revoked at our risk and cost. In addition to above,I hereby give undertaking that no activity / construction / expansion has since been taken up		
	b.	Name	:	
	c.	Designation	:	
	d.	Company	:	
	e.	Address	:	

FORM-8**APPLICATION FOR TRANSFER OF TERMS OF REFERENCE**

1	Name of the Project (s)				
2	Details of Earlier Project Proponent				
a.	Name of the Company / Organisation				:
b.	Registered Address				:
c.	Legal Status of the Company				:
d.	Joint Venture (Yes/No)				:
e.	If Yes,				:
	(i) No. of JV Partners (<i>Multiple Entries Allowed</i>)				
	Name of the JV Partner	Share of the JV Partner	Address of the JV Partner	Email Id of JV Partner	Mobile No. of JV Partner
3	Details of New Project Proponent				
a.	Name of the Company / Organisation				:
b.	Registered Address				:
c.	Legal Status of the Company				:
d.	Joint Venture (Yes/No)				:
e.	If Yes,				:
	(i) No. of JV Partners (<i>Multiple Entries Allowed</i>)				
	Name of the JV Partner	Share of the JV Partner	Address of the JV Partner	Email Id of JV Partner	Mobile No. of JV Partner

4	Address for the correspondence		
a	Name of the applicant	:	
b	Designation (Owner / Partner / CEO)	:	
c.	Address		
d	Pin code		
e	e-mail		
f.	Telephone No.		
g.	Fax No.		
5	Category of the Project/Activity as per Schedule of EIA Notification,2006		
a.	Project / Activity [1(a)(i) / 1(a)(ii) / 1(b) / 1(c) / 1(d) / 1 (e) / 2(a) / 2(b) / 3(a) / 3(b) / 4(a) / 4(b)(i)/ 4(b)(ii) / 4(c) / 4(d) / 4(e) / 4(f) / 5(a) / 5(b) / 5(c) / 5(d) / 5(e) / 5(f) / 5(g) / 5(h) / 5(i) / 5(j) / 6(a)/ 6(b)/ 7(a) / 7(b)/ 7 (c) / 7 (d) / 7 (da) / 7 (e) / 7 (f) / 7 (g) / 7 (h) / 7 (i) / 8 (a) / 8 (b)]		
b.	Category (A/B ₁ /B ₂)	:	
	If B ₁ or B ₂		
	Reason for application at Central Level / State level (in case of B ₂ projects)	:	
	If Others		
c.	Please Specify	:	
5	Details of Terms of Reference		
a.	Date of issue of Terms of Reference	:	
b	MoEF&CC / SEIAA File No.		
c	Upload ToR letter (PDF Only)		
6	Documents to be attached		
a.	Upload No Objection from the transferor		
b.	Upload undertaking by transferee stating regarding acceptance of the terms and conditions under which the ToR was granted.		

	c.	Upload Copy of Transfer of the firm from competent authority		
	d.	Upload Cover Letter duly signed by the project proponent or authorized person (Upload pdf only)		
	e.	Upload a copy of authorization duly signed by the project proponent in support of the person making this application on behalf of the User Agency (Upload pdf only)		
	f.	Upload Additional File, if any (Upload pdf only)		
7	Undertaking			
	a.	I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage,the project will be rejected and clearance given,if any to the project will be revoked at our risk and cost. In addition to above,I hereby give undertaking that no activity / construction / expansion has since been taken up		
	b.	Name	:	
	c.	Designation	:	
	d.	Company	:	
	e.	Address	:	

F.No.22-1/2019-IA.III [E116917]

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi- 110003

Dated: 15th December, 2021**OFFICE MEMORANDUM****Sub.: EC application form for B2 category projects – reg.**

The Ministry *vide* Notification dated 15th January 2016 amended the EIA Notification 2006 stating that projects regarding mining of minor minerals which fall under category B2 of the Notification shall apply through Form 1M provided in the appendix VIII of the Notification.

2. Further, the Ministry *vide* Office Memorandum dated 20th April 2018 directed that all project, other than projects covered under schedule 8 of the EIA Notification and mining of minor minerals upto five hectares, which are categorized as B2 shall apply for Environmental Clearance as per the provision of Form-2.

3. Subsequently, based on the direction of the Hon'ble National Green Tribunal (NGT) *vide* order dated 13th September, 2018 in O.A. No. 186 of 2016 (Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr), use of Form-1M for accepting EC applications for minor minerals upto five hectares has been examined in the Ministry. The matter has also been discussed with various SEIAAs/SEACs.

4. Based on above, the Ministry hereby directs that, henceforth, for all Category "B2" projects [other than those covered in schedule 8 of the EIA Notification 2006], the project proponents shall apply in Form-2 on PARIVESH portal along with requisite documents. On selection of category as "B2", the fields in Form-2 which may not be relevant for such projects, [i.e., EIA Report etc.] shall automatically get disabled.

5. The Office Memorandum dated 20th April 2018 shall get modified to that extent.

6. This is issued with the approval of the competent authority.


(A K Agrawal)
Director

To

1. Chairperson/Member Secretaries of all Expert Appraisal Committees
2. Chairperson/Member Secretaries of all SEIAAs/SEACs
3. All Officers of IA Division

Copy for information to:

1. PS to Minister for Environment, Forest and Climate Change
2. PS to MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to AS (RA)/JS(TK)/JS(SKB)
5. Website of MoEF&CC/Guard file

F. No. 22-35/2020-IA.III
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Impact Assessment Division)

Indira Paryavaran Bhawan
 Aliganj, Jorbagh Road
 New Delhi-110 003

Dated: 30th December, 2020

CIRCULAR

Sub.: Streamlining the process of grant of environmental clearances - Rationalization of Essential Details Sought or Additional Details Sought - reg.

During the review of various sectors of Impact Assessment, it has been observed by the Secretary, EF&CC that Essential Details Sought (EDS) or Additional Details Sought (ADS) by the Member Secretaries or Expert Appraisal Committees (EAC) respectively are often not directly relevant for the purposes of considering the proposal for grant of Environmental Clearance and lead to delay in grant of environmental clearances

2. In this regard the competent authority has directed that the Member Secretaries and EACs of various sectors shall ensure that the EDS/ADS are relevant to the proposal under appraisal for the grant of Environmental Clearance.

3. Further, the concerned Joint Secretaries should review the EDS/ADS periodically to ensure timely resolution.

4. This issues with the approval of the competent authority.


 (Sharath Kumar Pallerla)
 Director /IA Policy Division

To
 All Chairman and Member Secretaries of EACs

Copy to
 PPS to Secretary, EF&CC
 PPS to AS(RA)/AS(RSP)
 PPS to JS(GM)/JS(SKB)

F. No. 22-37/2018-IA.III
 Government of India
 Ministry of Environment, Forest and Climate Change
 (IA-III Section)

Indira Paryavaran Bhawan,
 Jor Bagh Road, New Delhi – 3

Dated: 23rd February, 2021

OFFICE MEMORANDUM

Sub: Processing of files for grant of Terms of Reference and Environmental Clearance through PARIVESH - reg.

The PARIVESH, a workflow based application, is being implemented in two phases with the first phase for facilitating online submission of proposals and tracking the status of such proposals at each stage of processing. The second phase involves online processing of these proposals subsequent to finalization of minutes by the EAC/SEAC and approval by the competent authorities through the PARIVESH portal. The Ministry vide D.O. letter dated 16th July, 2019 has directed to each SEIAAs for implementation of the PARIVESH.

2. It is has been observed that the compliance of the above direction and implementation of second phase of PARIVESH by the SEIAAs has not been satisfactory.

3. In view of the above, SEIAAs are directed to ensure that the files for approval of Terms of Reference (ToR) as well as Environmental Clearance (EC) are processed strictly through PARIVESH only from 1st March, 2021 onwards.

This issues with the approval of the competent authority.


 (Sharath Kumar Pallerla)
 Director (CPC)

To

1. The Chairman, all the SEIAAs
2. The Member Secretary, all the SEIAAs

Copy to:

1. PS to Hon'ble Minister (EF&CC) / PS to Hon'ble MoS(EF&CC)
2. PPS to Secretary (EF&CC)
3. PPS to AS(RA)/AS(RSP)
4. PS to JS(GM)/ JS(SKB)

F. No. IA3-22/45/2021-IA.III [170617]
 Government of India
 Ministry of Environment, Forest and Climate Change
 Impact Assessment Division

Indira Paryavaran Bhawan
 Jor Bagh Road, Aliganj
 New Delhi – 110003
 diriapolicy-moefcc@gov.in

Date: 17th January, 2022

Office Memorandum

Subject: Criteria/Methodology for rating of SEIAAs – reg.

Ministry has taken several initiatives for streamlining the environmental clearance (EC) process and reduce the time taken for grant of clearances. The entire EC process has been made online through PARIVESH portal. Due to these initiatives, the average time taken in grant of EC has reduced considerably, to approximately 75 days as against the time-line of 105 days, prescribed in the EIA Notification 2006.

2. Further, one of the issues raised during the meeting chaired by Cabinet Secretary on 13.11.2021 to discuss the action taken on “Ease of Doing Business”, was regarding ranking of States based on the time taken in according clearances.

3. It has been decided to incentivize the states through a star-rating system, based on the efficiency and timeliness in grant of EC. This is intended as a mode of recognition and encouragement as well as for prompting improvements where needed.

4. After due deliberation, it has been decided that the following criteria and methodology shall be followed for star rating the SEIAAs to encourage transparency, efficiency and accountability:

Sl.No	Criteria	Methodology	Marks
1	Average number of days for granting EC	< 80 days (extra 1 mark]	2
		≤ 105 days	1
		105 to 120 days	0.5
		More than 120 days	0
2	% of disposal of fresh ToR/ ToR amendment proposals awaiting for more than 30 days	more than 90%	1
		80 – 90%	0.5
		Less than 80%	0
3	% of disposal of fresh EC/ EC amendment proposals awaiting for more than 105 days	more than 90%	1
		80 – 90%	0.5
		Less than 80%	0
4	Percentage of cases wherein more than one time EDS were sought by MS	10% or less	1
		20%	0.5
		30% or more	0

5	Average number of days taken for accepting the proposals for ToR/EC	≤ 5 days	1
		5-7 days	0.5
		More than 7 days	0
6	Complaints redressed by SEIAA	All complaints	1
		50% or more	0.5
		Less than 50%	0
7	Percentage of cases, out of total cases placed to SEAC, for which site visits were carried out by SEIAA/ SEAC.	Less than 10%	1
		10% to 20%	0.5
		More than 20%	0

Rating system:

Sl.No	Marks	Stars
1	7 marks or more	☆☆☆☆☆
2	6-7 marks	☆☆☆☆
3	5-6 marks	☆☆☆
4	4-5 marks	☆☆
5	3-4 marks	☆
6	Less than 3 marks	No stars

5. The rating of a SEIAA will be a dynamic process based on performance during last six months. Data for a block of six month starting from 1st day till last day of block period will be considered. This will be updated at end of every month.

6. The above rating criteria shall be implemented online through PARIVESH as the portal has been upgraded to capture action taken on ToR/EC applications.

7. This is issued with the approval of the competent authority.



(A K Agrawal)
Director

To

1. Chairperson/Member Secretaries of all the SEIAAs/SEACs
2. Chairman of all the Expert Appraisal Committees

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS(EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to AS(RA)/AS(TK)/JS(SKB)
5. Website MoEF&CC/Guard file.

No. J-11013/41/2006-IA.II(I)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
 CGO Complex, Lodhi Road
 New Delhi – 110003

E-mail: pb.rastogi@nic.in
 Telefax: 011-24362434

Dated 12th December, 2012

Office Memorandum

Subject: Consideration of proposals for TORs/Environment Clearance/ CRZ Clearance involving violation of the Environment (Protection) Act, 1986 / Environment Impact Assessment (EIA) Notification, 2006 / Coastal Regulation Zone (CRZ) Notification, 2011 - reg.

The Environment Impact Assessment Notification (EIA), 2006 and its amendments thereafter require all new projects or activities and / or expansion and modernization of existing projects or activities listed in the schedule to the said Notification with capacity beyond threshold limits prescribed thereunder, to obtain prior Environment Clearance under the provisions thereof. Similarly, CRZ Notification, 2011 imposes certain restrictions on the setting up and expansion of industries, operations or processes and the like in the CRZ.

2. Instances have come to the notice of this Ministry where without obtaining the required clearance under the aforesaid Environment Impact Assessment Notification, 2006 and / or CRZ Notification, 2011, the construction / physical / operation activities relating to the projects have been started at the sites. Such activities amount to violations under the Environment (Protection) Act, 1986 / EIA Notification, 2006 / CRZ Notification, 2011 (henceforth referred to as violations).

3. The cases for granting Environment Clearance / CRZ Clearance for such projects are at present being dealt with in terms of OM of even number dated 16.11.2010. Now, it has been decided in that in supersession of this OM, the procedure henceforth stated in this OM will be followed while dealing with such cases.

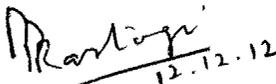
4. The violations could come to the notice of the Ministry at various stages of processing of the proposals, i.e.:

- i. Processing the case in the Ministry before referring the same to the Expert Appraisal Committee (EAC) for TOR / Environment Clearance / CRZ Clearance;
- ii. During the deliberations in the EAC meeting and recorded as such in the minutes of the meeting; and;
- iii. Processing the case in the Ministry after the receipt of recommendations of the EAC but before granting TOR / Environment Clearance/CRZ Clearance.

5. As soon as any case of violation comes / is brought to the notice of the Ministry / EAC, the Ministry / EAC will proceed to verify the veracity of the complaint through the concerned Regional Office of MoEF / State Government / CZMA. Of course, such a verification will not be required in case

the project proponent does not contest the allegation of violation. Once the Ministry / EAC is satisfied that it is a violation case, before proceeding any further in the matter, the following will need to be ensured in the matter:

- i. The matter relating to the violation will need to be put up by the Project Proponent to the Board of Directors of its Company or to the Managing Committee / CEO of the Society, Trust, partnership / individually owned concern for consideration of its environment related policy / plan of action as also a written commitment in the form of a formal resolution to be submitted to MoEF to ensure that violations will not be repeated. For this purpose, a time limit of 60 days will be given to the project proponent. In the meantime, the project will be delisted. In the eventuality of not having any response from the project proponent within the prescribed limit of 60 days, it will be presumed that it is no longer interested in pursuing the project further and the project file will be closed, whereafter the procedure will have to be initiated *de novo* by such project proponents.
 - ii. The State Government concerned will need to initiate credible action on the violation by invoking powers under Section 19 of the Environment (Protection) Act, 1986 for taking necessary legal action under Section 15 of the Act for the period for which the violation has taken place and evidence provided to MoEF of the credible action taken.
 - iii. The details of the project proponent and a copy of the commitment, etc., mentioned at (i) above will be put on the website of MoEF for information of all stakeholders.
6. Once action as per para 5 above has been taken, the concerned case will be dealt with and processed as per the prescribed procedure for dealing with cases for grant of TORs / Environment Clearance / CRZ Clearance and appropriate recommendation made by the EAC/decision taken by the Ministry as per the merit of the case.
7. It may be clarified that the consideration of proposals for giving TORs/ Environment clearance / CRZ clearance for violation cases will not be a matter of right for the project proponent. In cases of serious violations, the Ministry reserves the right to outrightly reject such proposals and not consider the same at all.
8. The aforesaid procedure, as stated in para 4 to 7 above will apply *mutatis mutandis* to the cases handled at the State level by the State Environment Impact Assessment Authorities (SEIAAs)/ State Level Expert Appraisal Committees (SEACs).
9. This issues with the approval of the competent authority.


 (Dr. P.B. Rastogi)
 Director

To:

1. All the Officers of IA Division.
2. Chairpersons/Member Secretaries of all the SEIAAs/SEACs.
3. Chairman, CPCB, N. Delhi.
4. Chairpersons / Member Secretaries of all SPCBs / UTPCCs.

Copy to:

1. PS to MEF.
2. PPS to Secretary (E&F).
3. PPS to JS (AT).
4. Website of the MoEF .
5. Guard File.